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**CUSTOMS CONVENTION
ON CONTAINERS, 1972**



UN/IMCO

1972

CUSTOMS CONVENTION ON CONTAINERS, 1972

Preamble

THE CONTRACTING PARTIES,
DESIRING to develop and facilitate international carriage by container,
HAVE AGREED as follows:

Chapter I

GENERAL

Article 1

For the purposes of the present Convention:

(a) the term "import duties and taxes" shall mean Customs duties and all other duties, taxes, fees and other charges which are collected on, or in connexion with, the importation of goods, but not including fees and charges limited in amount to the approximate cost of services rendered;

(b) the term "temporary admission" shall mean temporary importation, subject to re-exportation, free of import duties and taxes and free of import prohibitions and restrictions;

(c) the term "container" shall mean an article of transport equipment (lift-van, movable tank or other similar structure):

- (i) fully or partially enclosed to constitute a compartment intended for containing goods;
- (ii) of a permanent character and accordingly strong enough to be suitable for repeated use;
- (iii) specially designed to facilitate the carriage of goods, by one or more modes of transport, without intermediate reloading;
- (iv) designed for ready handling, particularly when being transferred from one mode of transport to another;

- (v) designed to be easy to fill and to empty; and
- (vi) having an internal volume of one cubic metre or more;

the term "container" shall include the accessories and equipment of the container, appropriate for the type concerned, provided that such accessories and equipment are carried with the container. The term "container" shall not include vehicles, accessories or spare parts of vehicles, or packaging;

(d) the term "internal traffic" shall mean the carriage of goods loaded in the territory of a State for unloading at a place within the territory of the same State;

(e) the term "person" shall mean both natural and legal persons;

(f) the term "operator" of a container shall mean the person who, whether or not its owner, has effective control of its use.

Article 2

In order to benefit from the facilities provided for in the present Convention, containers shall be marked in the manner prescribed in Annex 1.

Chapter II

TEMPORARY ADMISSION

(a) Temporary admission facilities

Article 3

1. Subject to the conditions laid down in articles 4 to 9, each Contracting Party shall grant temporary admission to containers, whether loaded with goods or not.

2. Each Contracting Party reserves the right not to grant temporary admission to containers which have been the subject of purchase, hire-purchase, lease or a contract of a similar nature, concluded by a person resident or established in its territory.

Article 4

1. Containers granted temporary admission shall be re-exported within three months from the date of importation. However, this period may be extended by the competent Customs authorities.
2. Containers granted temporary admission may be re-exported through any competent Customs office, even if that office is different from the one of temporary admission.

Article 5

1. Notwithstanding the requirement of re-exportation laid down in article 4, paragraph 1, seriously damaged containers shall not be required to be re-exported provided that, in conformity with the regulations of the country concerned and as the Customs authorities of that country may authorize, the containers are:

(a) subjected to the import duties and taxes to which they are liable at the time when, and in the condition in which, they are presented; or

(b) abandoned, free of all expense, to the competent authorities of that country; or

(c) destroyed, under official supervision, at the expense of the parties concerned, any parts or materials salvaged being subjected to the import duties and taxes to which they are liable at the time when, and in the condition in which, they are presented.

2. If, as a result of a seizure, a container granted temporary admission cannot be re-exported, the requirement of re-exportation laid down in article 4, paragraph 1, shall be suspended for the duration of the seizure.

(b) Temporary admission procedures

Article 6

Without prejudice to the provisions of articles 7 and 8, containers temporarily imported under the terms of the present Convention shall be granted temporary admission without the production of Customs documents being required on their importation and re-exportation and without the furnishing of a form of security.

Article 7

Each Contracting Party may require that the temporary admission of containers be subject to compliance with all, or part of, the provisions of the procedure for temporary admission of containers, set out in Annex 2.

Article 8

Each Contracting Party shall retain the right, when the provisions of article 6 cannot be applied, to require the furnishing of a form of security and/or the production of Customs documents on the importation or re-exportation of the container.

(c) Conditions of use of containers granted temporary admission

Article 9

1. Contracting Parties shall permit containers granted temporary admission under the terms of the present Convention to be used for the carriage of goods in internal traffic, in which case each Contracting Party shall be entitled to impose one or more of the conditions set out in Annex 3.
2. The facility provided for in paragraph 1 shall be granted without prejudice to the regulations in force in the territory of each Contracting Party regarding vehicles either drawing or carrying containers.

(d) Special cases

Article 10

1. Temporary admission shall be granted to component parts intended for the repair of temporarily admitted containers.
2. Replaced parts not re-exported shall, in conformity with the regulations of the country concerned and as the Customs authorities of that country may authorize, be:
 - (a) subjected to the import duties and taxes to which they are liable at the time when, and in the condition in which they are presented; or
 - (b) abandoned, free of all expense, to the competent authorities of that country; or

(c) destroyed, under official supervision, at the expense of the parties concerned.

3. The provisions of articles 6, 7 and 8 shall be applicable mutatis mutandis to temporary admission of component parts, referred to in paragraph 1.

Article 11

1. The Contracting Parties agree to grant temporary admission to accessories and equipment of temporarily admitted containers, which are either imported with a container to be re-exported separately or with another container, or imported separately to be re-exported with a container.

2. The provisions of article 3, paragraph 2, and articles 4, 5, 6, 7 and 8 shall be applicable mutatis mutandis to the temporary admission of accessories and equipment of containers, referred to in paragraph 1. Such accessories and equipment may be used in internal traffic under the terms of article 9, paragraph 1, when carried with a container covered by the provisions of the said paragraph.

Chapter III

APPROVAL OF CONTAINERS FOR TRANSPORT UNDER CUSTOMS SEAL

Article 12

1. To qualify for approval for transport of goods under Customs seal, containers shall comply with the provisions of the Regulations set out in Annex 4.

2. Approval shall be granted under one of the procedures laid down in Annex 5.

3. Containers approved by a Contracting Party for the transport of goods under Customs seal shall be accepted by the other Contracting Parties for any system of international carriage involving such sealing.

4. Each Contracting Party reserves the right to refuse to recognize the validity of the approval of containers which are found not to meet the conditions set forth in Annex 4. Nevertheless, Contracting Parties shall

avoid delaying traffic when the defects found are of minor importance and do not involve any risk of smuggling.

5. Before it is used again for the transport of goods under Customs seal, any container, the approval of which is no longer recognized, shall be either restored to the condition which had justified its approval or presented for reapproval.

6. Where a defect appears to have existed when the container was approved, the competent authority responsible for that approval shall be informed.

7. If it is found that containers approved for the transport of goods under Customs seal in accordance with the procedures described in Annex 5, paragraph 1(a) and (b), do not in fact comply with the technical conditions of Annex 4, the authority which granted the approval shall take such steps as are necessary to bring the containers up to the required technical condition or to withdraw the approval.

Chapter IV

EXPLANATORY NOTES

Article 13

The explanatory notes set out in Annex 6 interpret some provisions of the present Convention and its Annexes.

Chapter V

MISCELLANEOUS PROVISIONS

Article 14

The present Convention shall not prevent the application of greater facilities which Contracting Parties grant or may wish to grant either by unilateral provisions or in virtue of bilateral or multilateral agreements provided that such facilities do not impede the application of the provisions of the present Convention.

Article 15

Any contravention of the provisions of the present Convention, and any substitution, false declaration, or act having the effect of causing a person or an article improperly to benefit from the provisions of the present Convention, may render the offender liable, in the country where the offence was committed, to the penalties prescribed by the laws of that country.

Article 16

The Contracting Parties shall communicate to one another, on request, the information necessary for implementing the provisions of the present Convention, and more particularly information relating to the approval of containers and to the technical characteristics of their design.

Article 17

The Annexes to the present Convention and the Protocol of Signature form an integral part of the Convention.

Chapter VI

FINAL CLAUSES

Article 18

Signature, ratification, acceptance, approval and accession

1. The present Convention shall be open for signature until 15 January 1973 at the Office of the United Nations at Geneva and subsequently from 1 February 1973 until 31 December 1973 inclusive at the Headquarters of the United Nations at New York by all States Members of the United Nations or of any of the specialized agencies or of the International Atomic Energy Agency or parties to the Statute of the International Court of Justice, and by any other State invited by the General Assembly of the United Nations to become a Party to the present Convention.
2. The present Convention is subject to ratification, acceptance or approval by States which have signed it.
3. The present Convention shall remain open for accession by any State referred to in paragraph 1.
4. Instruments of ratification, acceptance, approval or accession shall be deposited with the Secretary-General of the United Nations.

Article 19
Entry into force

1. The present Convention shall enter into force nine months from the date of the deposit of the fifth instrument of ratification, acceptance, approval or accession.
2. For each State ratifying, accepting, approving or acceding to the present Convention after the deposit of the fifth instrument of ratification, acceptance, approval or accession, the present Convention shall enter into force six months after the date of the deposit by such State of its instrument of ratification, acceptance, approval or accession.
3. Any instrument of ratification, acceptance, approval or accession deposited after the entry into force of an amendment to the present Convention shall be deemed to apply to the Convention as amended.
4. Any such instrument deposited after an amendment has been accepted but before it has entered into force shall be deemed to apply to the Convention as amended on the date when the amendment enters into force.

Article 20
Termination of the operation of the Customs Convention on Containers (1956)

1. Upon its entry into force, the present Convention shall terminate and replace, in relations between the Parties to the present Convention, the Customs Convention on Containers, opened for signature at Geneva on 18 May 1956.
2. Notwithstanding the provisions of article 12, paragraphs 1, 2 and 4, containers approved under the provisions of the Customs Convention on Containers (1956) or under the agreements arising therefrom concluded under the auspices of the United Nations, shall be accepted by any Contracting Party for the transport of goods under Customs seal, provided that they continue to comply with the relevant conditions under which they were originally approved. For this purpose certificates of approval issued under the provisions of the Customs Convention on Containers (1956) could be replaced by an approval plate prior to the expiry of their validity.

Article 21

Procedures for amending the present Convention including its Annexes

1. Any Contracting Party may propose one or more amendments to the present Convention. The text of any proposed amendment shall be notified to the Customs Co-operation Council which shall communicate it to all Contracting Parties and inform the States referred to in article 18 which are not Contracting Parties. The Customs Co-operation Council shall also, in accordance with the rules of procedure set out in Annex 7, convene an Administrative Committee.
2. Any amendment proposed in accordance with the preceding paragraph, or prepared during the meeting of the Committee, and adopted by a two-thirds majority of those present and voting in the Committee, shall be communicated to the Secretary-General of the United Nations.
3. The Secretary-General of the United Nations shall communicate the amendment to the Contracting Parties for their acceptance, and to the States referred to in article 18 which are not Contracting Parties for their information.
4. Any proposed amendment communicated in accordance with the preceding paragraph shall be deemed to be accepted if no Contracting Party expressed an objection within a period of 12 months following the date of communication of the proposed amendment by the Secretary-General of the United Nations.
5. The Secretary-General of the United Nations shall, as soon as possible, notify all Contracting Parties and the States referred to in article 18 which are not Contracting Parties whether an objection to the proposed amendment has been expressed. If an objection to the proposed amendment has been communicated to the Secretary-General of the United Nations the amendment shall be deemed not to have been accepted and shall be of no effect whatever. If no such objection has been communicated to the Secretary-General of the United Nations the amendment shall enter into force for all Contracting Parties three months after the expiry of the period of 12 months referred to in the preceding paragraph, or on such later date as may have been determined by the Administrative Committee at the time of its adoption.

6. Any Contracting Party may, by notification to the Secretary-General of the United Nations, request that a conference be convened for the purpose of reviewing the present Convention. The Secretary-General of the United Nations shall notify all Contracting Parties of the request and a revision conference shall be convened by the Secretary-General of the United Nations if, within a period of four months following the date of notification by the Secretary-General of the United Nations, not less than one-third of the Contracting Parties notify him of their concurrence with the request. Such conference shall also be convened by the Secretary-General of the United Nations upon notification of a request by the Administrative Committee. The Administrative Committee shall make such a request if agreed to by a majority of those present and voting in the Committee. If a conference is convened in accordance with this paragraph, the Secretary-General of the United Nations shall invite to it all States referred to in article 18.

Article 22

Special procedure for amending Annexes 1, 4, 5, and 6

1. Independently of the amendment procedures set out in article 21, Annexes 1, 4, 5 and 6 may be amended as provided for in this article and in accordance with the rules of procedure set out in Annex 7.
2. Any Contracting Party shall communicate proposed amendments to the Customs Co-operation Council. The Customs Co-operation Council shall bring them to the attention of the Contracting Parties and of the States referred to in article 18 which are not Contracting Parties, and shall convene the Administrative Committee.
3. Any amendment proposed in accordance with the preceding paragraph or prepared during the meeting of the Committee, and adopted by a two-thirds majority of those present and voting in the Committee, shall be communicated to the Secretary-General of the United Nations.

4. The Secretary-General of the United Nations shall communicate the amendment to the Contracting Parties for their acceptance, and to the States referred to in article 18 which are not Contracting Parties for their information.

5. The amendment shall be deemed to have been accepted unless one-fifth or five of the Contracting Parties, whichever number is less, have notified the Secretary-General of the United Nations, within a period of 12 months from the date on which the proposed amendment has been communicated by the Secretary-General of the United Nations to the Contracting Parties, that they object to the proposal. A proposed amendment which is not accepted shall be of no effect whatever.

6. If an amendment is accepted, it shall enter into force, for all Contracting Parties which did not object to the proposed amendment, three months after the expiry of the period of twelve months referred to in the preceding paragraph, or on such later date as may have been determined by the Administrative Committee at the time of its adoption. At the time of adoption of an amendment, the Committee may also provide that, during a transitional period, the existing Annexes shall remain in force, wholly or in part, concurrently with such amendment.

7. The Secretary-General of the United Nations shall notify the date of the entry into force of the amendment to the Contracting Parties and inform the States referred to in article 18 which are not Contracting Parties.

Article 23

Denunciation

Any Contracting Party may denounce the present Convention by effecting the deposit of an instrument with the Secretary-General of the United Nations. The denunciation shall take effect one year from the date of such deposit with the Secretary-General of the United Nations.

Article 24

Termination

The present Convention shall cease to be in force if the number of Contracting Parties is less than five for any period of twelve consecutive months.

Article 25

Settlement of disputes

1. Any dispute between two or more Contracting Parties concerning the interpretation or application of the present Convention which cannot be settled by negotiation or other means of settlement shall, at the request of one of them, be referred to an arbitration tribunal composed as follows: each party to the dispute shall appoint an arbitrator and these two arbitrators shall appoint a third arbitrator, who shall be Chairman. If three months after receipt of a request, one of the parties has failed to appoint an arbitrator or if the arbitrators have failed to elect the chairman, any of the parties may request the Secretary-General of the United Nations to appoint an arbitrator or the chairman of the arbitration tribunal.
2. The decision of the arbitration tribunal established under the provisions of paragraph 1 shall be binding on the parties to the dispute.
3. The arbitration tribunal shall determine its own rules of procedure.
4. Decisions of the arbitration tribunal, both as to its procedure and its place of meeting and as to any controversy laid before it, shall be taken by majority vote.
5. Any controversy which may arise between the parties to the dispute as regards the interpretation and execution of the award may be submitted by any of the parties for judgement to the arbitration tribunal which made the award.

Article 26

Reservations

1. Reservations to the present Convention shall be permitted, excepting those relating to the provisions of articles 1-8, 12-17, 20, 25 and of the present article, and those relating to the provisions contained in the

Annexes, on condition that such reservations are communicated in writing and, if communicated before the deposit of the instrument of ratification, acceptance, approval or accession, are confirmed in that instrument. The Secretary-General of the United Nations shall communicate such reservations to all States referred to in article 18.

2. Any reservation made in accordance with paragraph 1:

(a) modifies for the Contracting Party which made the reservation the provisions of the present Convention to which the reservation relates, to the extent of the reservation; and

(b) modifies those provisions to the same extent for the other Contracting Parties in their relations with the Contracting Party which entered the reservation.

3. Any Contracting Party which has communicated a reservation under paragraph 1 may withdraw it at any time by notification to the Secretary-General of the United Nations.

Article 27

Notification

In addition to the notifications and communications provided for in articles 21, 22 and 26, the Secretary-General of the United Nations shall notify all the States referred to in article 18 of the following:

(a) signatures, ratifications, acceptances, approvals and accessions under article 18;

(b) the dates of entry into force of the present Convention in accordance with article 19;

(c) the date of entry into force of amendments to the present Convention in accordance with articles 21 and 22;

(d) denunciations under article 23;

(e) the termination of the present Convention under article 24.

Article 28

Authentic texts

The original of the present Convention, of which the Chinese, English, French, Russian and Spanish texts are equally authentic, shall be deposited with the Secretary-General of the United Nations, who shall communicate certified true copies to all States referred to in article 18.

IN WITNESS WHEREOF the undersigned Plenipotentiaries, being duly authorized thereto by their respective Governments, have signed the present Convention.

DONE at Geneva this second day of December one thousand nine hundred and seventy-two.

Annex 1

PROVISIONS CONCERNING THE MARKING OF CONTAINERS

1. The following information shall be durably marked in an appropriate and clearly visible place on containers;
 - (a) the identification of the owner or principal operator;
 - (b) the identification marks and numbers of the container, given by the owner or operator; and
 - (c) the tare weight of the container, including all its permanently fixed equipment.
 2. The country to which the container belongs may be shown either in full or by the distinguishing sign used to indicate the country of registration of motor vehicles in international road traffic. Each country may subject the use of its name or distinguishing sign on the container to its national legislation. The identity of the owner or operator may be shown either by his full name or his initials, provided the latter constitute an established identification, symbols such as emblems or flags being excluded.
 3. Containers approved for transport under Customs seal shall, in addition, bear the following details which shall also be put on the approval plate in accordance with the provisions of Annex 5:
 - (a) the manufacturer's serial number (manufacturer's number); and
 - (b) if they have been approved by design type, the identification numbers or letters of the type.
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Annex 2

TEMPORARY ADMISSION PROCEDURE UNDER ARTICLE 7 OF THE PRESENT CONVENTION

1. For the purpose of applying the provisions of article 7 of the present Convention, each Contracting Party shall use, for checking movements of containers granted temporary admission, the records kept by the owners or operators or their representatives.

2. The following provisions shall be applied:

(a) the owner or operator of the containers will be represented in the country in which the containers are to be granted temporary admission;

(b) the owner or operator or the representative of either will undertake in writing:

(i) to supply to the Customs authorities of the said country, at their request, detailed information concerning the movements of each container granted temporary admission including the dates and places of entry into and exit from of the said country;

(ii) to pay such import duties and taxes as may be required in cases where the conditions of temporary admission have not been fulfilled.

Annex 3

USE OF CONTAINERS IN INTERNAL TRAFFIC

Each Contracting Party shall be entitled to impose the following conditions on the use, within its territory, as provided for in article 9 of the present Convention, of containers in internal traffic:

(a) the journey shall bring the container by a reasonably direct route to, or nearer to, the place where export cargo is to be loaded or from where the container is to be exported empty;

(b) the container will be used only once in internal traffic before being re-exported.

Annex 4

REGULATIONS ON TECHNICAL CONDITIONS APPLICABLE TO CONTAINERS
WHICH MAY BE ACCEPTED FOR INTERNATIONAL TRANSPORT UNDER CUSTOMS SEAL

Article 1

Basic principles

Approval for the international transport of goods under Customs seal may be granted only to containers constructed and equipped in such a manner that:

(a) no goods can be removed from, or introduced into, the sealed part of the container without leaving visible traces of tampering or without breaking the Customs seal;

(b) Customs seals can be simply and effectively affixed to them;

(c) they contain no concealed spaces where goods may be hidden;

(d) all spaces capable of holding goods are readily accessible for Customs inspection.

Article 2

Structure of containers

1. To meet the requirements of article 1 of these Regulations:

(a) the constituent parts of the container (sides, floor, doors, roof, uprights, frames, cross-pieces, etc.) shall be assembled either by means of devices which cannot be removed and replaced from the outside without leaving visible traces or by such methods as will produce a structure which cannot be modified without leaving visible traces. When the sides, floor, doors and roof are made up of various components, these shall meet the same requirements and be of sufficient strength;

(b) doors and all other closing systems (including stopcocks, manhole-covers, flanges, etc.) shall be fitted with a device on which Customs seals can be fixed. This device must be such that it cannot be removed and replaced from outside the container without leaving visible traces, or the door or fastening be opened without breaking the Customs seals. The latter shall be adequately protected. Opening roofs shall be permitted;

(c) apertures for ventilation and drainage shall be provided with a device preventing access to the interior of the container. This device must be such that it cannot be removed and replaced from outside the container without leaving visible traces.

2. Notwithstanding the provisions of article 1 (c) of these Regulations, constituent parts of the container which, for practical reasons, have to include empty spaces (for example, between the partitions of a double wall) shall be permitted. In order that the said spaces cannot be used to conceal goods:

- (i) it shall not be possible to remove and replace the lining inside the container without leaving visible traces; or
- (ii) the number of the said spaces shall be kept to a minimum and these spaces shall be readily accessible for Customs inspection.

Article 3

Containers capable of being folded or dismantled

Containers capable of being folded or dismantled shall be subject to the provisions of articles 1 and 2 of these Regulations; in addition, they shall be fitted with a bolting system which locks the various parts together once the container has been erected. This bolting system must be capable of being sealed by the Customs if it is on the outside of the container when the latter has been erected.

Article 4

Sheeted containers

1. Where applicable, the provisions of articles 1, 2 and 3 of these Regulations shall apply to sheeted containers. In addition, these containers shall conform to the provisions of this article.

2. The sheet shall be either of strong canvas or of plastic-covered or rubberized cloth, which shall be of sufficient strength and unstretchable.

It shall be in good condition and made up in such a way that once the closing device has been secured, it is impossible to gain access to the load without leaving visible traces.

3. If the sheet is made up of several pieces, their edges shall be folded into one another and sewn together with two seams at least 15 mm apart. These seams shall be made as shown in sketch No. 1 appended to these Regulations; however, where in the case of certain parts of the sheet (such as flaps at the rear and reinforced corners) it is not possible to assemble the pieces in that way, it shall be sufficient to fold the edge of the top section and make the seams as shown in sketch No. 2 appended to these Regulations. One of the seams shall be visible only from the inside and the colour of the thread used for that seam shall be clearly different from the colour of the sheet itself and from the colour of the thread used for the other seam. All seams shall be machine-sewn.

4. If the sheet is of plastic-covered cloth, and is made up of several pieces, the pieces may alternatively be welded together in the manner shown in sketch No. 3 appended to these Regulations. The edges of the pieces shall overlap by at least 15 mm. The pieces shall be fused together over the whole width of the overlap. The edge of the outer sheet shall be covered with a band of plastic material at least 7 mm wide, affixed by the same welding process. The plastic band and a width of at least 3 mm on each side shall have a well-marked uniform relief stamped on it. The pieces shall be welded in such a way that they cannot be separated and rejoined without leaving visible traces.

5. Repairs shall be made in accordance with the method described in sketch No. 4 appended to these Regulations; the edges shall be folded into one another and sewn together with two visible seams at least 15 mm apart; the colour of the thread visible from the inside shall be different from that of the thread visible from the outside and from that of the sheet itself; all seams shall be machine-sewn. When a sheet which has been damaged near the edges is repaired by replacing the damaged part by a patch, the seam can also

be made in accordance with the provisions of paragraph 3 of this article and sketch No. 1 appended to these Regulations. Sheets of plastic-covered cloth may alternatively be repaired in accordance with the method described in paragraph 4 of this article, but in that case the weld must be made on both sides of the sheet, the patch being fitted on the inside of the sheet.

6. (a) The sheet shall be fixed to the container in strict compliance with the conditions set forth in article 1 (a) and (b) of these Regulations. The following types of fastening shall be provided:

- (i) metal rings fixed to the container;
- (ii) eyelets in the edge of the sheet;
- (iii) a fastening passing through the rings above the sheet and visible from the outside for its entire length.

The sheet shall overlap solid parts of the container by at least 250 mm, measured from the centre of the securing rings, unless the system of construction of the container by itself prevents all access to the goods.

(b) When the edge of a sheet is to be permanently secured to a container, the joint shall be continuous and effected by means of solid devices.

7. The interval between rings and between eyelets shall not exceed 200 mm. The eyelets shall be reinforced.

8. The following fastenings shall be used:

- (a) steel wire rope of at least 3 mm diameter; or
- (b) a rope of hemp or sisal of at least 8 mm diameter encased in a transparent unstretchable plastic sheath.

Wire ropes may have a transparent unstretchable plastic sheath.

9. Each rope shall be in one piece and have a hard metal end-piece at each end. The fastener of each metal end-piece shall include a hollow rivet passing through the rope so as to allow the introduction of the thread or the strap of the Customs seal. The rope shall remain visible on either side of the hollow rivet so that it is possible to ensure that the rope is in one piece (see sketch No. 5 appended to these Regulations).

10. At the openings in the sheet, used for loading and unloading, the two edges of the sheet shall have an adequate overlap. They shall also be fastened by:

(a) a flap sewn or welded in accordance with paragraphs 3 and 4 of this article;

(b) rings and eyelets meeting the conditions of paragraph 7 of this article; and

(c) a thong made of appropriate material, in one piece and unstretchable, at least 20 mm wide and 3 mm thick, passing through the rings and holding together the two edges of the sheet and the flap; the thong shall be secured inside the sheet and fitted with an eyelet to take the rope mentioned in paragraph 8 of this article.

A flap shall not be required if a special device, such as a baffle plate, is fitted, which prevents access to the goods without leaving visible traces.

11. The identification marks, which must appear on the container in accordance with Annex 1, and the approval plate provided for in Annex 5, shall in no circumstances be covered by the sheet.

Article 5

Transitional provisions

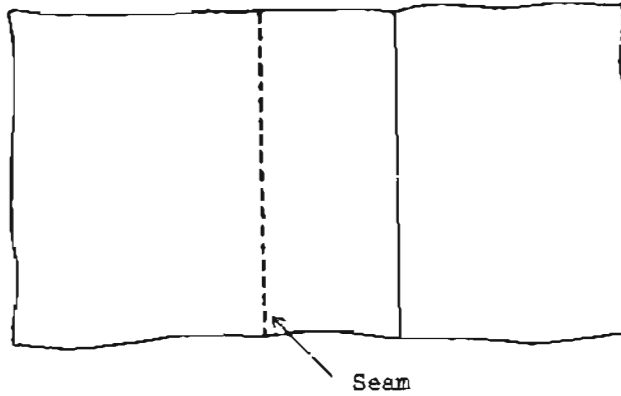
Until 1 January 1977, end-pieces shall be allowed which conform to sketch No. 5 appended to these Regulations, even if they include hollow rivets of a type previously accepted with holes of dimensions less than those given in the sketch.

Annex 4 - Sketch No.1

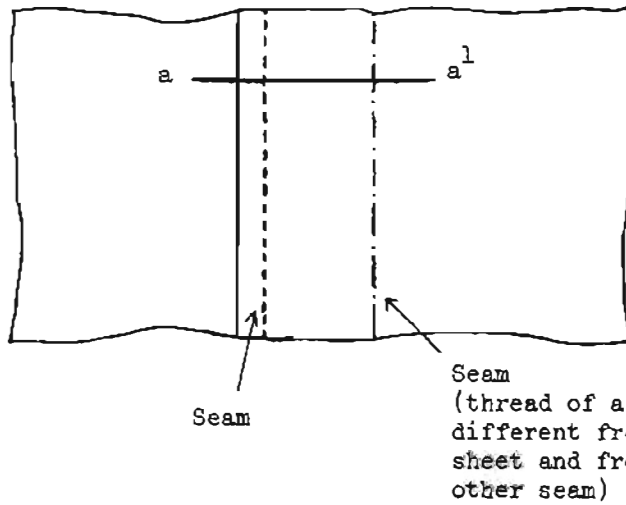
SHEETS MADE OF SEVERAL PIECES

Sewn together by means of seams

Outside view

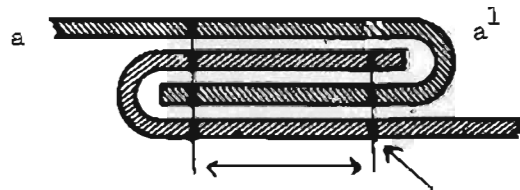


Inside view



Section a-a¹

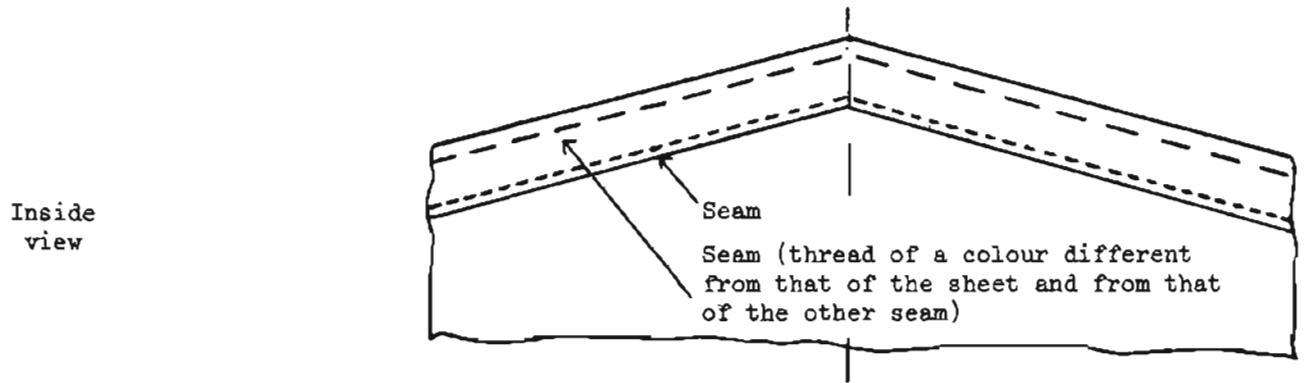
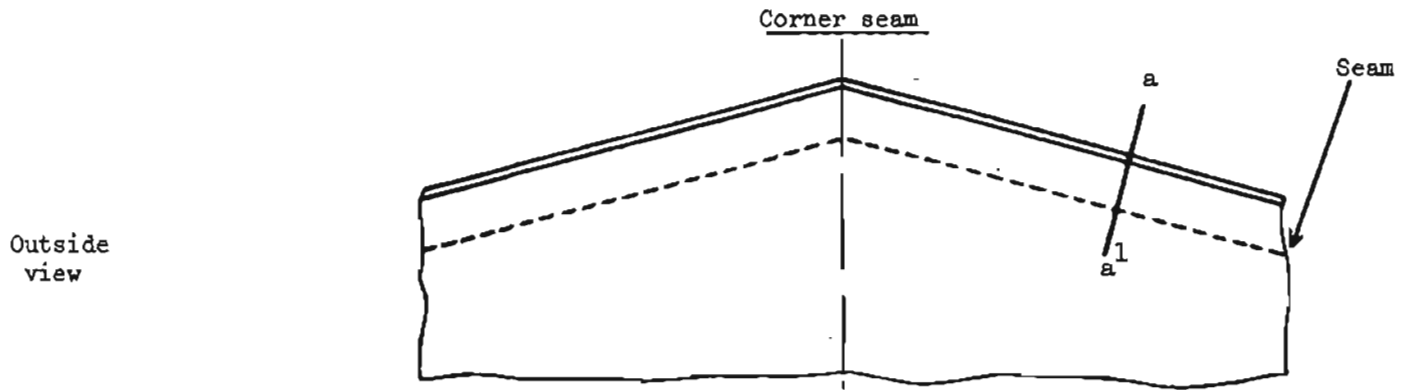
Double flat seam



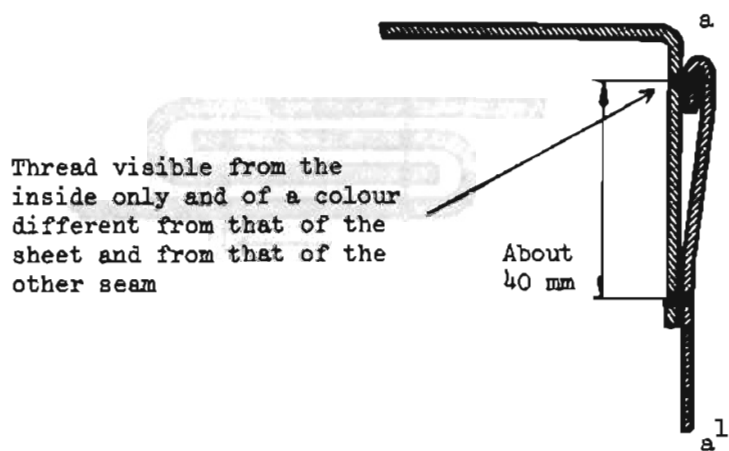
At least
15 mm

Thread visible from the inside
only and of a colour different
from that of the sheet and
from that of the other seam

Annex 4 - Sketch No.2
SHEETS MADE OF SEVERAL PIECES

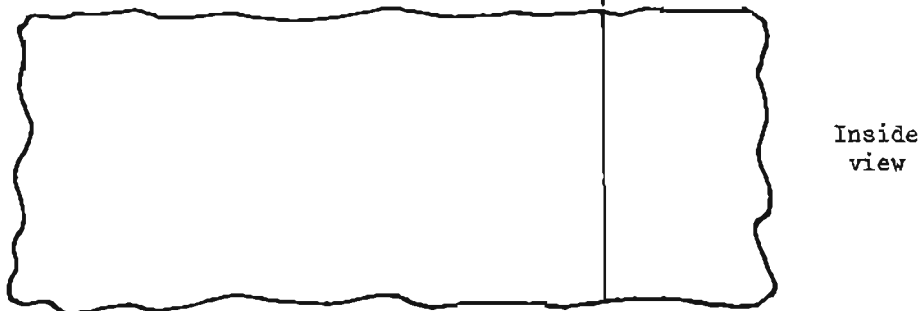
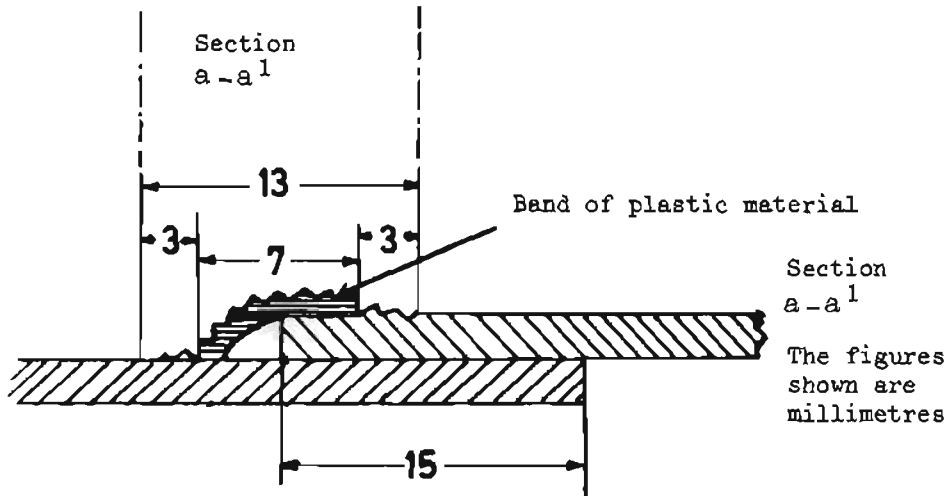
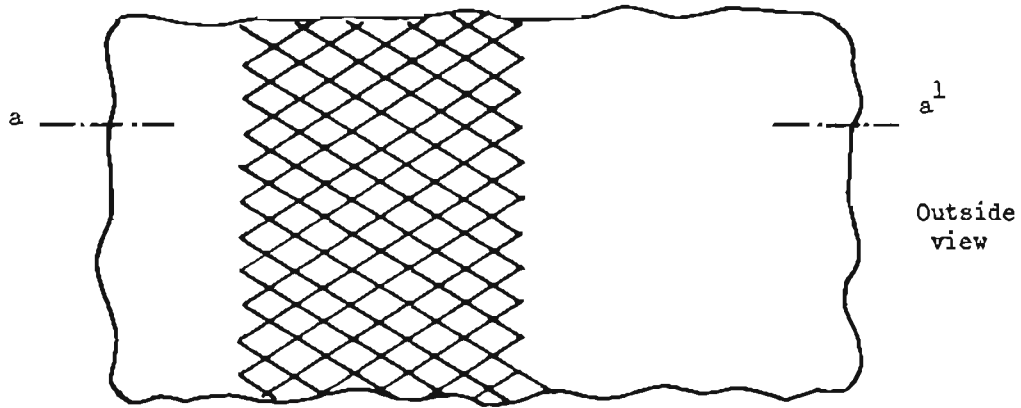


Section a-a¹



Annex 4 - Sketch No.3
SHEETS MADE OF SEVERAL PIECES

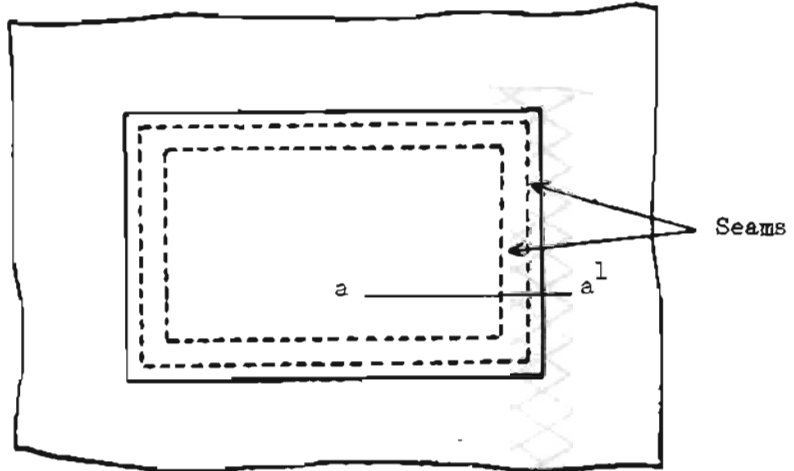
Welded together



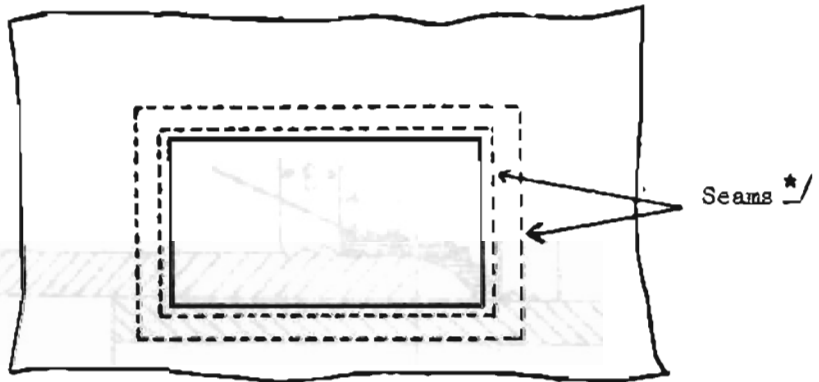
Annex 4 - Sketch No.4

REPAIR OF THE SHEET

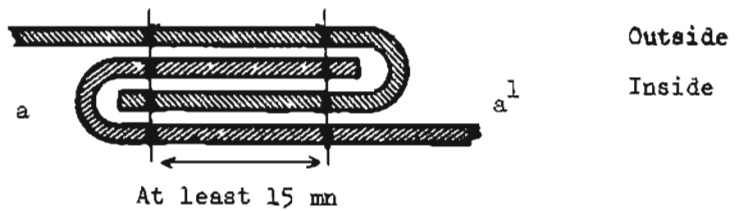
Outside view



Inside view



Section a-a¹



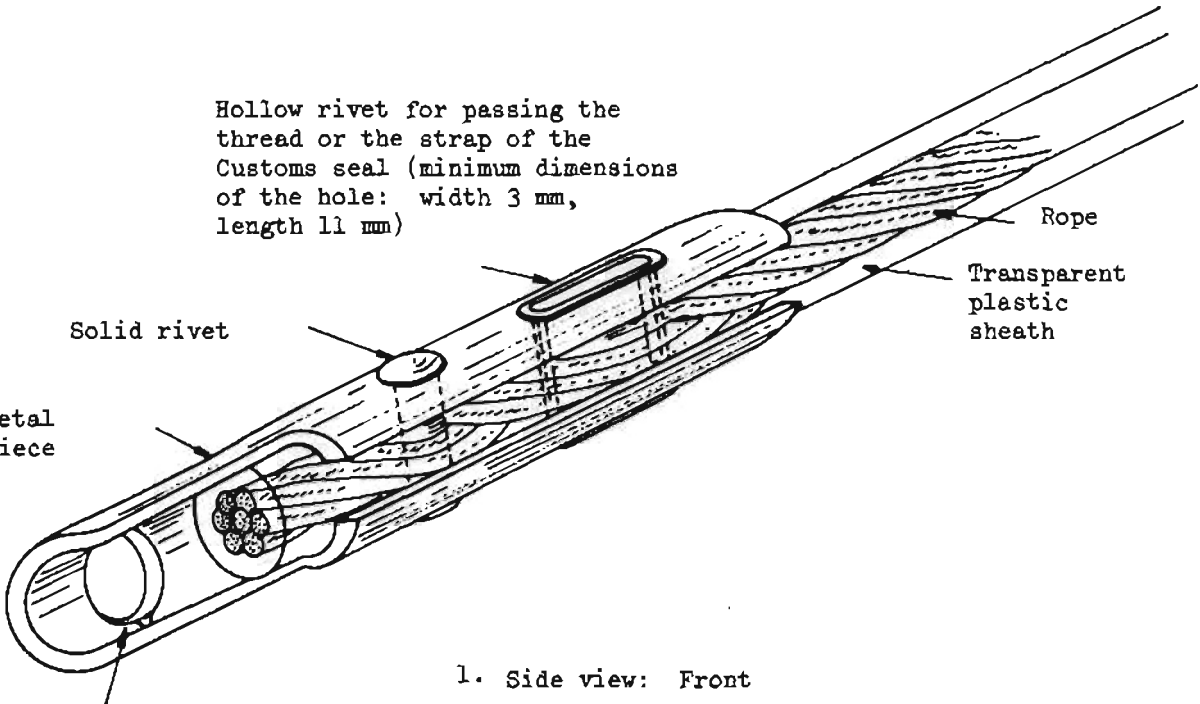
* / Threads visible from the inside shall be of a colour different from that of the threads visible from the outside and from that of the sheet.

Annex 4 - Sketch No.5
SPECIMEN OF END-PIECE

Hollow rivet for passing the
thread or the strap of the
Customs seal (minimum dimensions
of the hole: width 3 mm,
length 11 mm)

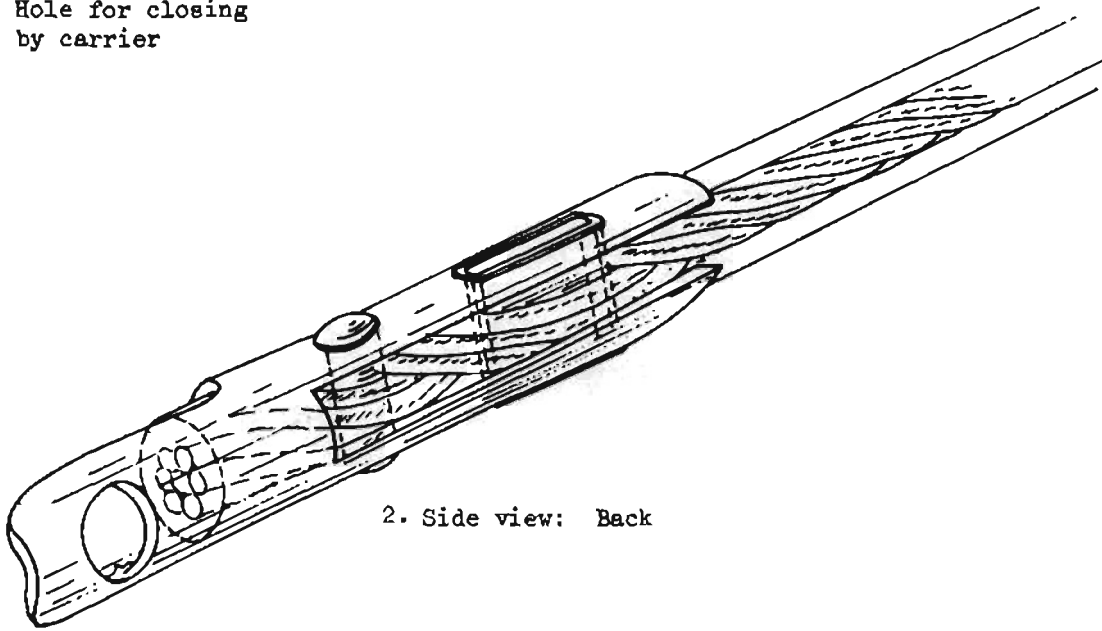
Solid rivet
Hard metal
end-piece

Rope
Transparent
plastic
sheath



1. Side view: Front

Hole for closing
by carrier



2. Side view: Back

Annex 5
PROCEDURES FOR THE APPROVAL OF CONTAINERS COMPLYING
WITH THE TECHNICAL CONDITIONS PRESCRIBED IN ANNEX 4

General

1. Containers may be approved for the transport of goods under Customs seal either:

(a) at the manufacturing stage, by design type (procedure for approval at the manufacturing stage); or

(b) at a stage subsequent to manufacture, either individually or in respect of a specified number of containers of the same type (procedure for approval at a stage subsequent to manufacture).

Provisions common to both approval procedures

2. The competent authority responsible for granting approval shall issue to the applicant, after approval, a certificate of approval valid, as the case may be, either for an unlimited series of containers of the approved type or for a specified number of containers.

3. The beneficiary of approval shall affix an approval plate to the approved container or containers before their use for the transport of goods under Customs seal.

4. The approval plate shall be affixed permanently and in a clearly visible place adjacent to any other approval plate issued for official purposes.

5. The approval plate, conforming to model No. 1 reproduced in appendix 1 to this Annex, shall take the form of a metal plate measuring not less than 20 cm by 10 cm. The following particulars shall be stamped into or embossed on the plate or indicated on its surface in any other permanent and legible way, in at least the English or the French language:

(a) the words "Approved for transport under Customs seal";

(b) an indication of the country in which approval was granted either by name or by means of the distinguishing sign used to indicate the country of registration of motor vehicles in international road traffic, and the

number (figures, letters, etc.) of the certificate of approval and the year of approval (e.g. "NL/26/73" means "Netherlands, certificate of approval No. 26, issued in 1973");

(c) the serial number assigned to the container by the manufacturer (manufacturer's number);

(d) if the container has been approved by type, the identification numbers or letters of the type of container.

6. If a container no longer complies with the technical conditions prescribed for its approval, it shall, before it can be used for the transport of goods under Customs seal, be restored to the condition which had justified its approval, so as to comply again with the said technical conditions.

7. If the essential characteristics of a container are changed, the container shall cease to be covered by the approval and shall be reapproved by the competent authority before it can be used for the transport of goods under Customs seal.

Special provisions for approval by design type at the manufacturing stage

8. Where the containers are manufactured by type series, the manufacturer may apply to the competent authority of the country of manufacture for approval by design type.

9. The manufacturer shall state in his application the identification numbers or letters which he assigns to the type of container to which his application for approval relates.

10. The application shall be accompanied by drawings and a detailed design specification of the container type to be approved.

11. The manufacturer shall give an undertaking in writing that he will:

(a) produce to the competent authority such containers of the type concerned as that authority may wish to examine;

(b) permit the competent authority to examine further units at any time during the production of the type series concerned;

(c) advise the competent authority of any change, of whatever magnitude, in the design or specification before proceeding with such change;

(d) mark the containers in a visible place with, in addition to the markings required on the approval plate, the identification numbers or letters of the design type and the serial number of the container in the type series (manufacturer's number);

(e) keep a record of containers manufactured to the approved design type.

12. The competent authority shall state what changes, if any, must be made to the proposed design type so that approval may be granted.

13. No type-approval by design type shall be granted unless the competent authority has satisfied itself by examination of one or more containers manufactured to the design type concerned that containers of that type comply with the technical conditions prescribed in Annex 4.

14. When a container type is approved there shall be issued to the applicant a single certificate of approval conforming to model No. II reproduced in appendix 2 to this Annex and valid for all containers manufactured in conformity with the specifications of the type so approved. Such certificate shall entitle the manufacturer to affix to every container of the type series an approval plate in the form prescribed in paragraph 5 of this Annex.

Special provisions for approval at a stage subsequent to manufacture

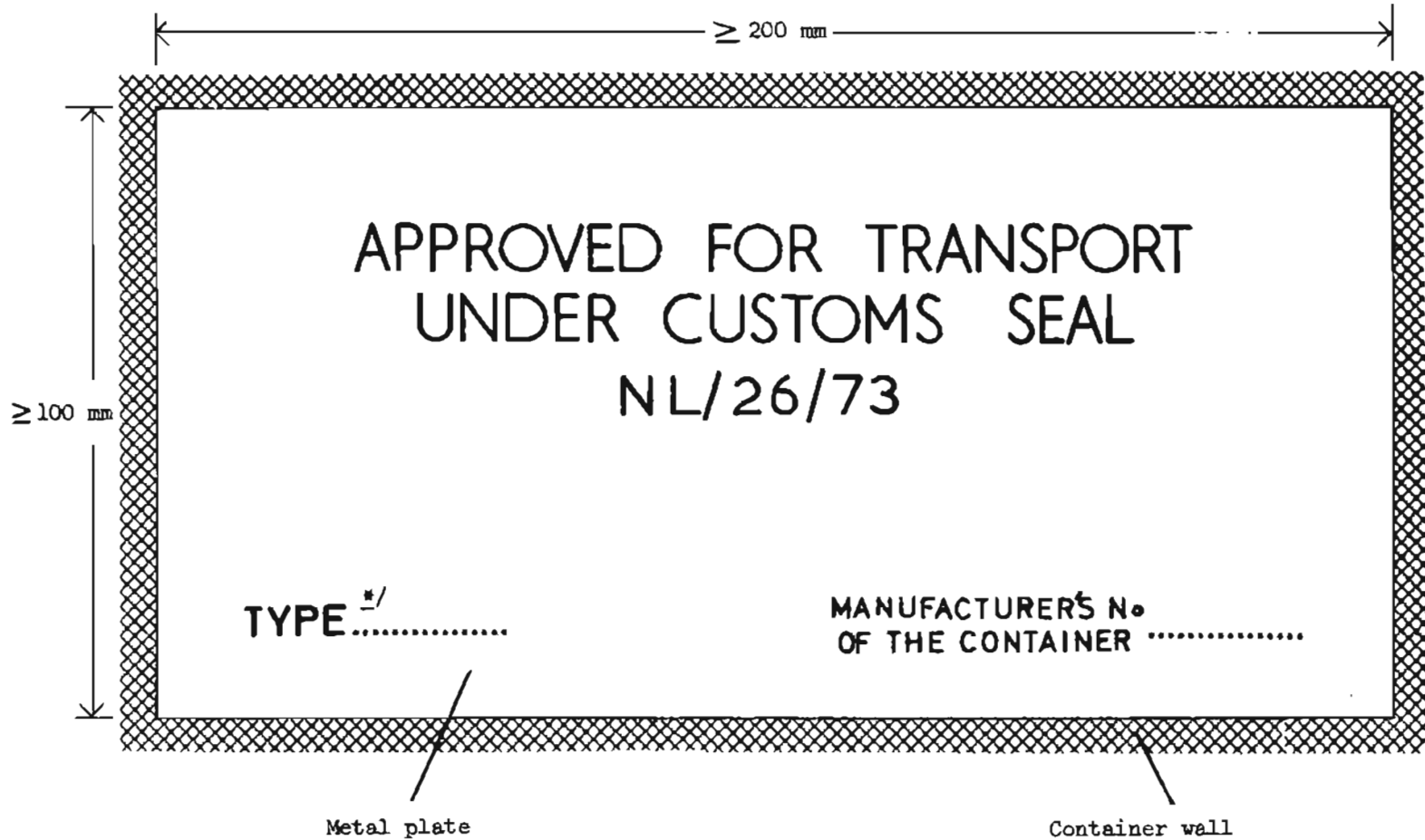
15. If approval has not been applied for at the manufacturing stage, the owner, the operator, or the representative of either, may apply for approval to the competent authority to which he is able to produce the container or containers and for which he seeks approval.

16. An application for approval submitted under paragraph 15 of this Annex shall state the serial number (manufacturer's number) placed on each container by the manufacturer.

17. When the competent authority has ascertained that the container or containers comply with the technical conditions prescribed in Annex 4, by examination of as many containers as it considers necessary, it shall issue a certificate or approval conforming to model No. III reproduced in appendix 3 to this Annex and valid solely for the number of containers approved. Such certificate, which shall bear the manufacturer's serial number or numbers assigned to the container or containers to which it relates, shall entitle the applicant to affix to each container so approved the approval plate prescribed in paragraph 5 of this Annex.

Appendix 1 to Annex 5

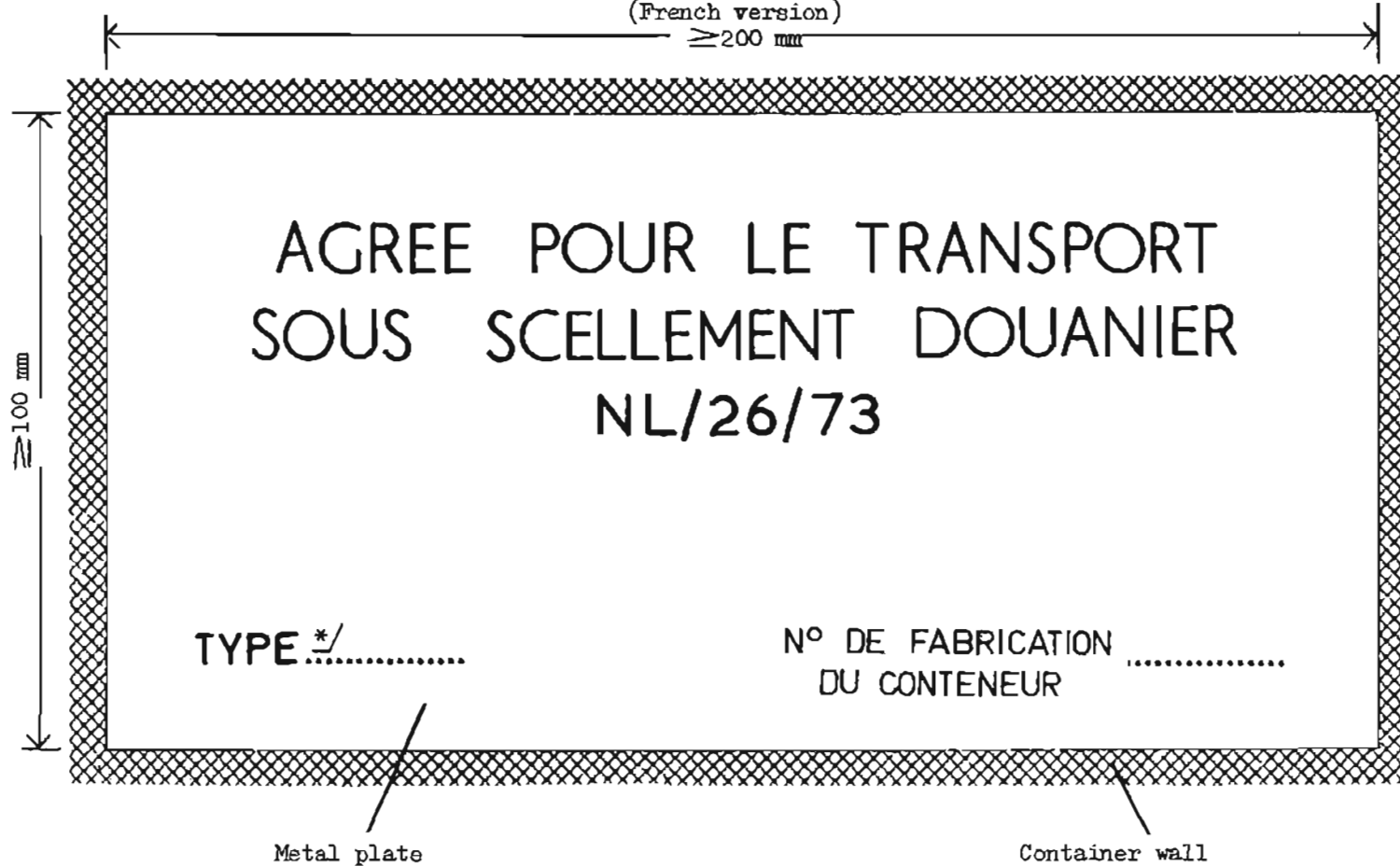
MODEL No. I
APPROVAL PLATE
(English version)



^{*/} Only in case of approval by design type

Appendix 1 to Annex 5

MODEL No. I
APPROVAL PLATE
(French version)
≥ 200 mm



*/ Only in case of approval by design type

Appendix 2 to Annex 5

MODEL NO. II

CUSTOMS CONVENTION ON CONTAINERS, 1972

Certificate of approval by design type

1. Certificate No.*/
2. This is to certify that the container design type described below has been approved and that containers manufactured to this type can be accepted for the transport of goods under Customs seal.
3. Kind of container
4. Identification number or letters of the design type
5. Identification number of the working drawings
6. Identification number of the design specifications
7. Tare weight
8. External dimensions in centimetres
9. Essential characteristics of structure (nature of materials, kind of construction, etc.)
.....
.....
10. This certificate is valid for all containers manufactured in conformity with the drawings and specifications referred to above.
11. Issued to
(manufacturer's name and address)
who is authorized to affix an approval plate to each container of the approved design type manufactured by him,
at on19..
(place) (date)
by
(signature and stamp of issuing service or organization)

(See notice overleaf)

*/ Insert the letters and figures, which are to be marked on the approval plate (see paragraph 5 (b) of Annex 5 to the Customs Convention on Containers, 1972).

IMPORTANT NOTICE

(Annex 5, paragraphs 6 and 7, to the
Customs Convention on Containers, 1972)

6. If a container no longer complies with the technical conditions prescribed for its approval, it shall, before it can be used for the transport of goods under Customs seal, be restored to the condition which had justified its approval, so as to comply again with the said technical conditions.
7. If the essential characteristics of a container are changed, the container shall cease to be covered by the approval and shall be reapproved by the competent authority before it can be used for the transport of goods under Customs seal.

Appendix 3 to Annex 5

MODEL NO. III

CUSTOMS CONVENTION ON CONTAINERS, 1972

Certificate of approval
granted at a stage subsequent to manufacture

1. Certificate No. ^{*/}
 2. This is to certify that the container (containers) specified below has (have) been approved for the transport of goods under Customs seal.
 3. Kind of container(s)
 4. Serial number(s) assigned to the container(s) by the manufacturer
 5. Tare weight
 6. External dimensions in centimetres
 7. Essential characteristics of structure (nature of materials, kind of construction, etc.)
 8. Issued to
(applicant's name and address)
who is authorized to affix an approval plate to the above-mentioned container(s),
at on19 ..
(place) (date)
by
(signature and stamp of issuing service or organization)
- (see notice overleaf)

^{*/} Insert the letters and figures, which are to be marked on the approval plate (see paragraph 5(b) of Annex 5 to the Customs Convention on Containers, 1972).

IMPORTANT NOTICE

(Annex 5, paragraphs 6 and 7, to the
Customs Convention on Containers, 1972)

6. If a container no longer complies with the technical conditions prescribed for its approval, it shall, before it can be used for the transport of goods under Customs seal, be restored to the condition which had justified its approval, so as to comply again with the said technical conditions.
7. If the essential characteristics of a container are changed, the container shall cease to be covered by the approval and shall be reapproved by the competent authority before it can be used for the transport of goods under Customs seal.

Annex 6
EXPLANATORY NOTES

INTRODUCTION

(i) In accordance with the provisions of article 13 of the present Convention, the explanatory notes interpret some provisions of the present Convention and of its Annexes.

(ii) The explanatory notes do not modify the provisions of the present Convention or of its Annexes but make their contents, meaning and scope more precise.

(iii) In particular, having regard to the principles laid down by the provisions of article 12 of the present Convention and of Annex 4 thereto for the approval of containers for transport under Customs seal, the explanatory notes specify, where appropriate, the construction techniques to be accepted by the Contracting Parties as complying with those provisions. The explanatory notes may also specify which construction techniques, if any, do not comply with those provisions.

(iv) The explanatory notes provide a means of applying the provisions of the present Convention and of its Annexes according to the development of technology and economic requirements.

O. MAIN TEXT OF THE CONVENTION

O.1 Article 1

Sub-paragraph (c)(i) - Partially enclosed containers

O.1.(c)(i)-1 The term "partially enclosed", as applied to equipment in article 1, sub-paragraph (c)(i), relates to equipment generally consisting of a floor and a superstructure marking off a loading space equivalent to that of a closed container. The superstructure is generally made up of metal members forming the frame of a container. Containers of this type may also comprise one or more lateral or frontal walls. In some cases there is only a roof attached to the floor by uprights. This type of container is used in particular for the carriage of bulky goods (motor cars, for example).

Sub-paragraph (d) - Accessories and equipment of the container

0.1.(c)-1

The term "accessories and equipment of the container" shall cover in particular the following devices, even if they are removable:

- (a) equipment for controlling, modifying or maintaining the temperature inside the container;
- (b) small appliances, such as temperature or impact recorders, designed to indicate or record variations in environmental conditions and impact;
- (c) internal partitions, pallets, shelves, supports, hooks, and similar devices used for stowing goods.

4. ANNEX 4

4.2 Article 2

Sub-paragraph 1(a) - Assembly of constituent parts

4.2.1.(a)-1

- (a) Where joining devices (rivets, screws, bolts and nuts etc.) are used, a sufficient number of such devices shall be inserted from outside, traverse the assembled constituent parts, protrude inside and there be firmly secured (e.g. riveted, welded, bushed, bolted, and riveted or welded on the nut). However, conventional rivets (i.e. rivets whose placing requires handling from both sides of the assembly of constituent parts) may also be inserted from the inside. Notwithstanding the above, container floors may be secured by means of self-tapping screws, or self-drilling rivets or rivets inserted by means of an explosive charge, when placed from inside and passing at right angles through the floor and the metallic cross-pieces underneath, on condition, except in the case of self-tapping screws, that some of their ends be flush with the level of the outside part of the cross-piece or be welded on to it.

- (b) The competent authority shall determine what joining devices, and how many of them, must fulfil the requirements of sub-paragraph (a) of this note; they shall do so by making sure that the constituent parts so assembled cannot be displaced without leaving visible traces. The choice and placing of other joining devices are not subject to any restriction.
- (c) Joining devices which can be removed and replaced from one side without leaving visible traces, i.e. without requiring handling from both sides of the constituent parts to be assembled, shall not be allowed under sub-paragraph (a) of this note. Examples of such devices are expansion rivets, blind rivets and the like;
- (d) The assembly methods described above shall apply to special containers, for example to insulated containers, refrigerated containers and tank containers in so far as they are not incompatible with the technical requirements which such containers must fulfil having regard to their use. Where, due to technical reasons, it is not practicable to secure parts in the manner described in sub-paragraph (a) of this note, the constituent parts may be joined by means of the devices mentioned in sub-paragraph (c) of this note provided that the joining devices used on the inner face of the wall cannot be tampered with from the outside.

Sub-paragraph 1(b) - Doors and other closing systems

- 4.2.1(b)-1
- (a) The device on which Customs seals can be fixed must:
 - (i) be secured by welding, or by not less than two joining devices conforming to sub-paragraph (a) of explanatory note 4.2.1.(a)-1; or

- (ii) be so designed that when the container has been closed and sealed the device cannot be removed without leaving visible traces; or
 - (iii) incorporate holes of not less than 11 mm in diameter or slots of at least 11 mm in length by 3 mm in width.
- (b) Butt hinges, strap hinges, hinges-pins and other devices for hanging doors and the like must be secured in conformity with the requirements of sub-paragraph (a) of this note. Moreover, the various components of such devices (e.g. hinge-plates, pins or swivels) must be so fitted that they cannot be removed or dismantled when the container is closed and sealed without leaving visible traces. However, where such a device is not accessible from outside, it will suffice if, when the door or the like has been closed and sealed, it cannot be detached from the device without leaving visible traces. Where a door or closure-device has more than two hinges, only those two hinges nearest to the extremities of the door need be fixed in conformity with the requirements of sub-paragraph (a)(i) above.
- (c) Containers comprising a large number of such closures as valves, stopcocks, manhole covers, flanges and the like must be designed so as to keep the number of Customs seals to a minimum. To this end, neighbouring closures must be interconnected by a common device requiring only one Customs seal, or must be provided with a cover meeting the same purpose.
- (d) Containers with opening roofs must be constructed in such a manner as to permit sealing with a minimum number of Customs seals.

Sub-paragraph 1(c) - Ventilation apertures

- 4.2.1.(c)-1
- (a) Their greatest dimension must, in principle, not exceed 400 mm.
 - (b) Apertures permitting direct access to the goods must be obstructed by means of wire gauze or perforated metal screens (maximum dimension of holes: 3 mm in both cases) and protected by welded metal lattice work (maximum dimension of holes: 10 mm).
 - (c) Apertures not permitting direct access to the goods (e.g. because of elbow or baffle-plate systems) must be provided with the same devices, in which, however, the dimensions of the holes may be as much as 10 mm and 20 mm respectively.
 - (d) Where openings are made in sheets, the devices referred to in sub-paragraph (b) of this note must in principle be prescribed. However, blocking devices in the form of a perforated metal screen fitted outside, and wire or other gauze fitted inside, will be allowed.

Sub-paragraph 1(c) - Drainage apertures

- 4.2.1.(c)-2
- (a) Their greatest dimension must, in principle, not exceed 35 mm.
 - (b) Apertures permitting direct access to the goods must be provided with the devices described in sub-paragraph (b) of explanatory note 4.2.1(c)-1 for ventilation apertures.
 - (c) When drainage apertures do not permit direct access to the goods, the device referred to in sub-paragraph (b) of this note will not be prescribed, on condition that the apertures are provided with a reliable baffle system readily accessible from inside the container.

4.4 Article 4

Paragraph 3 - Sheets made up of several pieces

- 4.4.3-1 (a) The several pieces constituting one sheet may be made of different materials conforming to the provisions of Annex 4, article 4, paragraph 2.
- (b) Any arrangement of the pieces which adequately guarantees security will be allowed in making up the sheet, on condition that the pieces are assembled in conformity with the requirements of Annex 4, article 4.

Sub-paragraph 6(a)

- 4.4.6.(a)-1 Examples of a construction system for affixing container sheets and of a system of affixing sheets around containers' corner-castings, acceptable from a Customs point of view, are given in sketches No.1, No.2 and No.3 appended to this Annex.

Paragraph 8 - Textile-cored fastening ropes

- 4.4.8-1 For the purposes of this paragraph, ropes comprising a textile core surrounded by six strands consisting solely of steel wire and completely covering the core will be allowed on condition that the ropes (without taking into account the transparent plastic sheath, if any) are not less than 3 mm in diameter.

Sub-paragraph 10(c) - Sheet thongs

- 4.4.10.(c)-1 The following materials are regarded as suitable for making thongs:

- (a) leather;
- (b) textile materials including plastic-proofed or rubberized cloth, provided that such materials cannot after severance be welded or reconstituted without leaving visible traces.

- 4.4.10.(c)-2 The device shown in sketch No.3 appended to this Annex meets the requirements of the last part of paragraph 10 of article 4 of Annex 4. It also meets the requirements of Annex 4, article 4, paragraph 6.

5. ANNEX 5

5.1 Paragraph 1 - Approval of a combination of sheeted containers

5.1-1

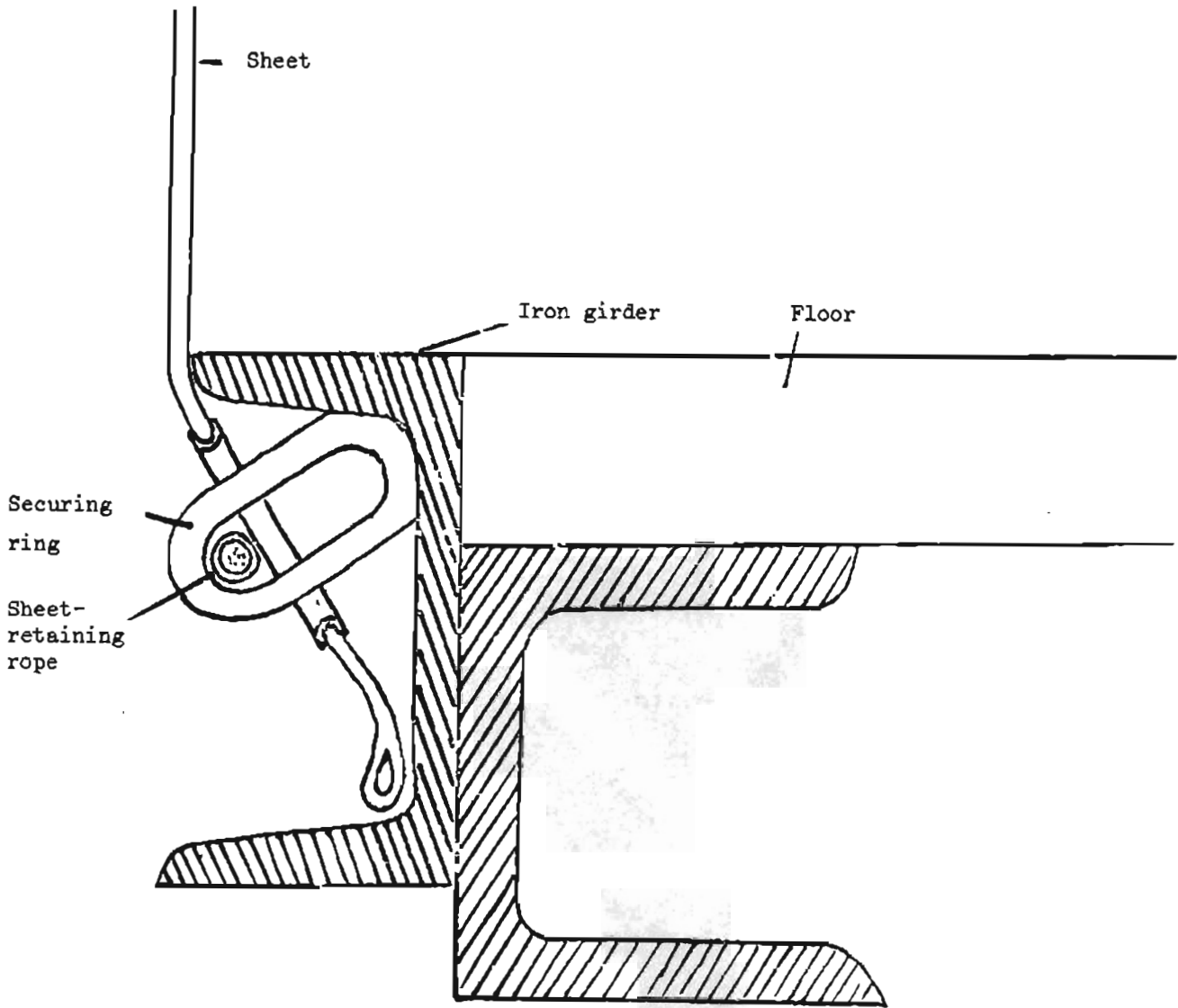
If two sheeted containers, approved for transport under Customs seal have been joined together in such a way that they form one container, covered by a single sheet and fulfilling the conditions for transport under Customs seal, a separate certificate of approval, or approval plate, shall not be required for the combination.

Annex 6

Sketch No.1

CONSTRUCTION DEVICE FOR AFFIXING CONTAINER SHEETS

The device illustrated below meets the requirements of Annex 4, article 4, ^{sub-}paragraph 6(a).



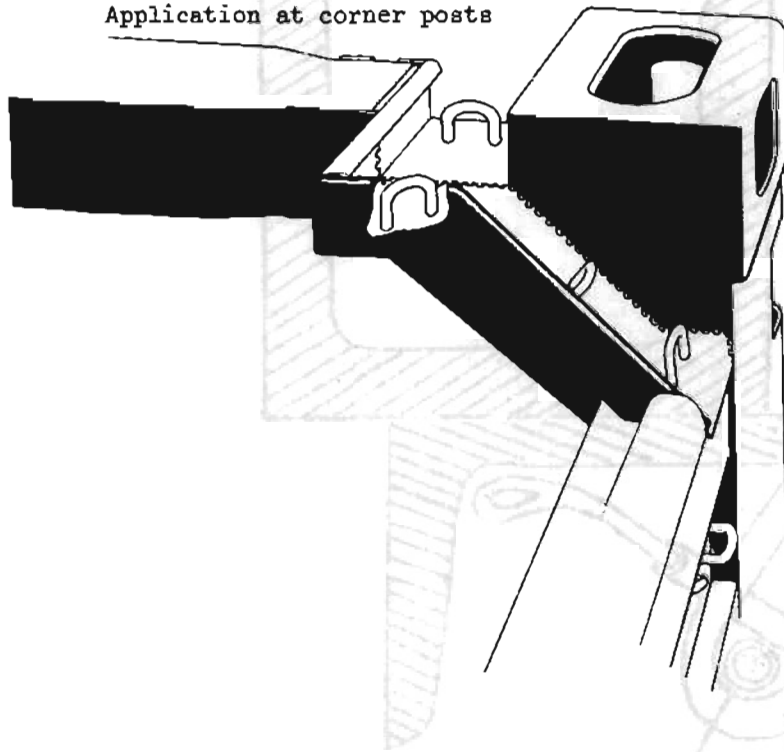
Annex 6

Sketch No.2

DEVICE FOR AFFIXING SHEETS AROUND
CONTAINERS' CORNER-CASTINGS

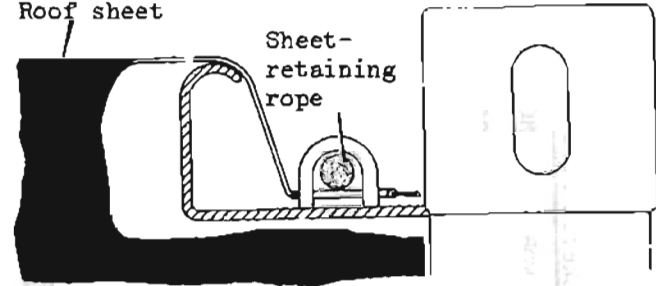
The device illustrated below meets the requirements of Annex 4, article 4, paragraph 6(a).

Application at corner posts



Roof sheet

Sheet-
retaining
rope



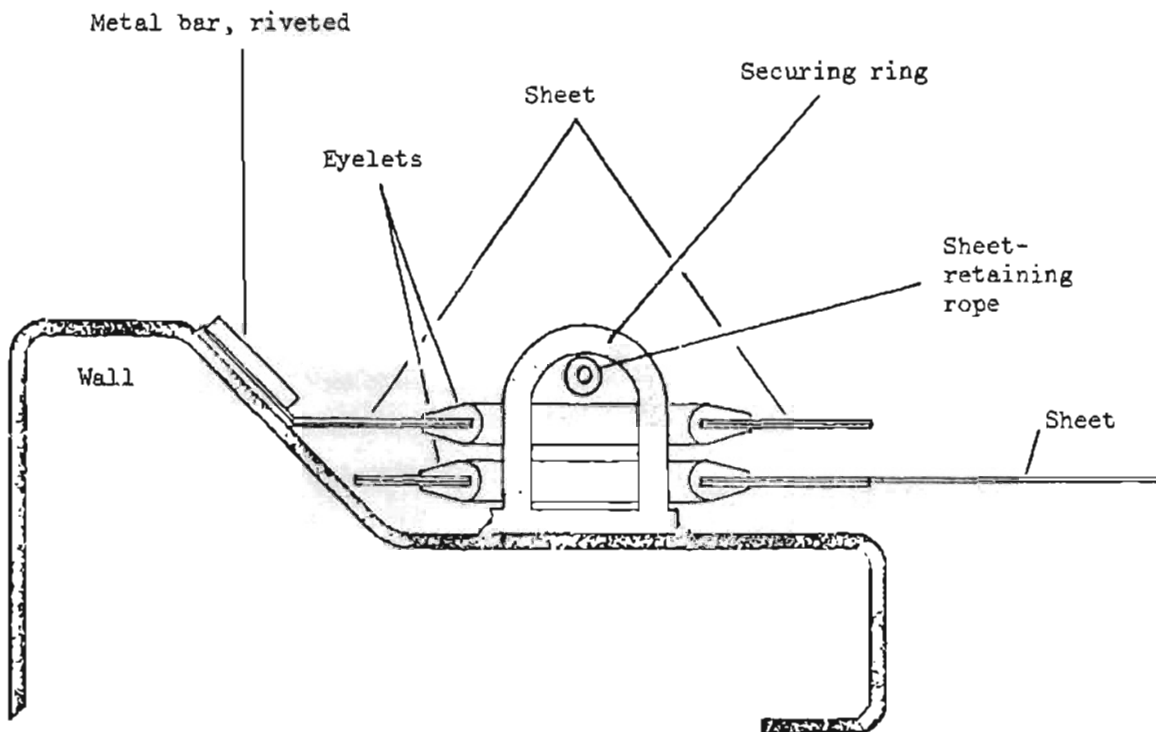
Sectional view

Annex 6

Sketch No.3

FURTHER EXAMPLE OF A METHOD OF AFFIXING CONTAINER SHEETS

The device illustrated below meets the requirements of the last part of paragraph 10 of article 4 of Annex 4 It also meets the requirements of Annex 4, article 4, paragraph 6.



Annex 7

COMPOSITION AND RULES OF PROCEDURE OF THE ADMINISTRATIVE COMMITTEE

Article 1

1. The Contracting Parties shall be members of the Administrative Committee.
2. The Committee may decide that the competent administrations of States referred to in article 18 of the present Convention which are not Contracting Parties or representatives of international organizations may, for questions which interest them, attend the sessions of the Committee as observers.

Article 2

The Customs Co-operation Council shall provide the Committee with secretariat services.

Article 3

The Committee shall, at its first session each year, elect a chairman and a vice-chairman.

Article 4

The competent administrations of the Contracting Parties shall communicate to the Customs Co-operation Council proposed amendments to the present Convention and the reasons therefor, together with any requests for the inclusion of items on the agenda of the sessions of the Committee. The Customs Co-operation Council shall bring them to the attention of the competent administrations of the Contracting Parties and of the States referred to in article 18 of the present Convention which are not Contracting Parties.

Article 5

1. The Customs Co-operation Council shall convene the Committee at the request of the competent administrations of at least five Contracting Parties. It shall circulate the draft agenda to the competent administrations of the

Contracting Parties and of the States referred to in article 18 of the present Convention which are not Contracting Parties at least six weeks before the Committee meets.

2. On the decision of the Committee, taken by virtue of the provisions of article 1, paragraph 2, of these rules, the Customs Co-operation Council shall invite the competent administrations of the States referred to in article 18 of the present Convention which are not Contracting Parties and the international organizations concerned to be represented by observers at the sessions of the Committee.

Article 6

Proposals shall be put to the vote. Each Contracting Party represented at the meeting shall have one vote. Proposals other than amendments to the present Convention shall be adopted by the Committee by a majority of those present and voting. Amendments to the present Convention, and decisions referred to in article 21, paragraph 5, and article 22, paragraph 6, of the present Convention regarding entry into force of amendments, shall be adopted by a two-thirds majority of those present and voting.

Article 7

Before the closure of its session, the Committee shall adopt a report.

Article 8

In the absence of relevant provisions in this Annex, the Rules of Procedure of the Customs Co-operation Council shall be applicable unless the Committee decides otherwise.

PROTOCOL OF SIGNATURE

At the time of signing the present Convention of this day's date the undersigned, being duly authorized by their Governments, make the following declarations:

1. The addition, for the purpose of calculating import duties and taxes levied on importation, of the weight or value of containers granted temporary admission to the weight or value of the goods they contain, conflicts with the principle of the temporary admission of containers. The addition of a legally-determined tare-weight factor to the weight of goods conveyed in containers is permissible if it is made because of the absence of packaging or because of the nature of the packaging, and not because the goods are conveyed by container.
2. The terms of the present Convention shall not preclude the application of national provisions or of international agreements, not of a Customs nature, regulating the use of containers.
3. The one-cubic-metre limitation of the internal volume, provided for in article 1 of the present Convention, does not imply the application of more restrictive regulations to containers of a smaller volume, and the Contracting Parties shall endeavour to apply a temporary admission procedure to the latter similar to that which they apply to containers defined in the present Convention.
4. As far as the procedures for the temporary admission of containers provided for in articles 6, 7 and 8 of the present Convention are concerned, the Contracting Parties recognize that the abolition of all Customs documents and guarantees would enable them to achieve one of the main purposes of the present Convention, and they will make every effort to attain this.

**CONVENTION DOUANIÈRE
RELATIVE AUX CONTENEURS, 1972**



**ONU/OMCI
1972**

CONVENTION DOUANIERE RELATIVE AUX CONTENEURS, 1972

Préambule

LES PARTIES CONTRACTANTES,
DESIREUSES de développer et de faciliter les transports internationaux
par conteneurs,
SONT CONVENUES de ce qui suit :

Chapitre premier

GENERALITES

Article premier

Aux fins de la présente Convention, on entend :

- a) par "droits et taxes à l'importation", les droits de douane et tous autres droits, taxes, redevances et impositions diverses qui sont perçus à l'importation ou à l'occasion de l'importation de marchandises, à l'exception des redevances et impositions dont le montant est limité au coût approximatif des services rendus;
- b) par "admission temporaire", l'importation temporaire en franchise des droits et taxes à l'importation, sans prohibitions ni restrictions d'importation, à charge de réexportation;
- c) par "conteneur", un engin de transport (cadre, citerne amovible ou autre engin analogue) :
 - i) constituant un compartiment, totalement ou partiellement clos, destiné à contenir des marchandises;
 - ii) ayant un caractère permanent et étant de ce fait suffisamment résistant pour permettre son usage répété;
 - iii) spécialement conçu pour faciliter le transport de marchandises, sans rupture de charge, par un ou plusieurs modes de transport;

- iv) conçu de manière à être aisément manipulé, notamment lors de son transbordement d'un mode de transport à un autre;
- v) conçu de façon à être facile à remplir et à vider; et
- vi) d'un volume intérieur d'au moins un mètre cube;

le terme "conteneur" comprend les accessoires et équipements du conteneur selon sa catégorie, à condition qu'ils soient transportés avec le conteneur. Le terme "conteneur" ne comprend pas les véhicules, les accessoires ou pièces détachées des véhicules, ni les emballages;

d) par "trafic interne", le transport des marchandises chargées à l'intérieur du territoire d'un Etat pour être déchargées à l'intérieur du territoire du même Etat;

e) par "personne", à la fois les personnes physiques et les personnes morales;

f) par "exploitant" d'un conteneur, la personne qui, propriétaire ou non de ce conteneur, en contrôle effectivement l'utilisation.

Article 2

Pour bénéficier des facilités prévues par la présente Convention, les conteneurs devront être revêtus de marques dans les conditions définies à l'Annexe 1.

Chapitre II

ADMISSION TEMPORAIRE

a) Facilités d'admission temporaire

Article 3

1. Chacune des Parties Contractantes accordera l'admission temporaire, dans les conditions prévues aux articles 4 à 9, aux conteneurs, qu'ils soient chargés ou non de marchandises.

2. Chacune des Parties Contractantes se réserve le droit de ne pas accorder l'admission temporaire aux conteneurs qui ont fait l'objet d'un achat, d'une location-vente ou d'un contrat similaire, conclu par une personne domiciliée ou établie sur son territoire.

Article 4

1. La réexportation des conteneurs placés en admission temporaire aura lieu dans les trois mois qui suivront la date de l'importation. Toutefois, cette période pourra être prolongée par les autorités douanières compétentes.
2. La réexportation des conteneurs placés en admission temporaire pourra s'effectuer par tout bureau de douane compétent même si ce bureau est différent du bureau d'admission temporaire.

Article 5

1. Nonobstant l'obligation de réexportation prescrite au paragraphe 1 de l'article 4, la réexportation des conteneurs gravement endommagés ne sera pas exigée, pourvu qu'ils soient, conformément à la réglementation du pays intéressé et selon ce que les autorités douanières de ce pays permettent : ou
 - a) soumis aux droits et taxes à l'importation dus à la date et selon l'état dans lequel ils sont présentés; ou
 - b) abandonnés francs de tous frais aux autorités compétentes de ce pays; ou
 - c) détruits, sous contrôle officiel, aux frais des intéressés, les déchets et les pièces récupérés étant soumis aux droits et taxes à l'importation dus à la date et selon l'état dans lequel ils sont présentés.
2. Lorsqu'un conteneur placé en admission temporaire ne pourra être réexporté par suite d'une saisie, l'obligation de réexportation prévue au paragraphe 1 de l'article 4 sera suspendue pendant la durée de la saisie.

b) Procédure d'admission temporaire

Article 6

Sans préjudice des dispositions des articles 7 et 8, les conteneurs importés temporairement dans les conditions définies par la présente Convention seront placés en admission temporaire sans qu'il soit exigé de documents douaniers lors de leur importation et de leur réexportation et sans constitution de garantie.

Article 7

Chacune des Parties Contractantes pourra subordonner l'admission temporaire des conteneurs à l'accomplissement de tout ou partie des dispositions de la procédure d'admission temporaire décrite à l'Annexe 2.

Article 8

Chacune des Parties Contractantes conservera le droit, dans le cas où les dispositions de l'article 6 ne pourraient être appliquées, d'exiger qu'il soit fourni une certaine forme de garantie et/ou produit des documents douaniers concernant l'importation et la réexportation du conteneur.

c) Conditions d'utilisation des conteneurs placés en admission temporaire

Article 9

1. Les Parties Contractantes permettront l'utilisation des conteneurs placés en admission temporaire conformément aux dispositions de la présente Convention pour le transport de marchandises en trafic interne, auquel cas chaque Partie Contractante aura la faculté d'imposer tout ou partie des conditions énoncées à l'Annexe 3.

2. La facilité prévue au paragraphe 1 sera accordée sans préjudice de la réglementation en vigueur sur le territoire de chaque Partie Contractante en ce qui concerne les véhicules tracteurs ou porteurs de conteneurs.

d) Cas particuliers

Article 10

1. L'admission temporaire sera accordée aux pièces détachées destinées à la réparation des conteneurs admis temporairement.

2. Les pièces remplacées non réexportées seront, conformément à la réglementation du pays intéressé et selon ce que les autorités douanières de ce pays permettent : ou

a) soumises aux droits et taxes à l'importation dus à la date et selon l'état dans lequel les pièces sont présentées; ou

b) abandonnées franches de tous frais aux autorités compétentes de ce pays; ou

c) détruites, sous contrôle officiel, aux frais des intéressés.

3. Les dispositions des articles 6, 7 et 8 seront applicables, mutatis mutandis, à l'admission temporaire de pièces détachées, visée au paragraphe 1.

Article 11

1. Les Parties Contractantes conviennent d'accorder l'admission temporaire aux accessoires et équipements de conteneurs admis temporairement qui sont soit importés avec un conteneur pour être réexportés isolément ou avec un autre conteneur, soit isolément pour être réexportés avec un conteneur.

2. Les dispositions du paragraphe 2 de l'article 3 et des articles 4, 5, 6, 7 et 8 seront applicables, mutatis mutandis, à l'admission temporaire des accessoires et équipements de conteneurs visée au paragraphe 1. Ces accessoires et équipements peuvent être utilisés pour le trafic interne, conformément aux dispositions du paragraphe 1 de l'article 9, lorsqu'ils sont transportés avec un conteneur qui bénéficie des dispositions de ce même paragraphe.

Chapitre III

AGREMENT DES CONTENEURS POUR LE TRANSPORT DE MARCHANDISES SOUS SCHELLEMENT DOUANIER

Article 12

1. Pour bénéficier de l'agrément pour le transport sous scellement douanier, les conteneurs devront satisfaire aux dispositions du Règlement qui figure à l'Annexe 4.

2. L'agrément sera accordé selon une des procédures prévues à l'Annexe 5.

3. Les conteneurs qui sont agréés par une Partie Contractante pour le transport sous scellement douanier seront admis par les autres Parties Contractantes sous tout régime de transport international impliquant ce scellement.

4. Chaque Partie Contractante se réserve le droit de refuser de reconnaître la validité de l'agrément des conteneurs qui ne satisfont pas aux conditions prévues à l'Annexe 4. Toutefois, les Parties Contractantes éviteront de retarder le transport lorsque les déficiences constatées sont d'importance mineure et ne créent aucun risque de fraude.

5. Avant d'être réutilisé pour le transport de marchandises sous scellement douanier, le conteneur dont l'agrément n'est plus reconnu devra, soit être remis en l'état qui avait justifié son agrément, soit faire l'objet d'un nouvel agrément.

6. Lorsqu'il apparaît qu'une déficience existait au moment où le conteneur a été agréé, l'autorité compétente responsable de l'agrément doit en être informée.

7. S'il est constaté que des conteneurs agréés pour le transport de marchandises sous scellement douanier conformément aux procédures visées au paragraphe 1 a) et b) de l'Annexe 5 ne satisfont pas aux prescriptions techniques visées à l'Annexe 4, l'autorité qui a donné l'agrément prendra toutes les mesures nécessaires pour que soit assurée la conformité des conteneurs à ces prescriptions techniques, ou pour retirer l'agrément.

Chapitre IV

NOTES EXPLICATIVES

Article 13

Les notes explicatives figurant à l'Annexe 6 donnent l'interprétation de certaines dispositions de la présente Convention et de ses Annexes.

Chapitre V

DISPOSITIONS DIVERSES

Article 14

La présente Convention ne fait pas obstacle à l'application des facilités plus grandes que les Parties Contractantes accordent ou voudraient accorder, soit par des dispositions unilatérales, soit en vertu d'accords bilatéraux ou multilatéraux sous réserve que les facilités ainsi accordées n'entravent pas l'application des dispositions de la présente Convention.

Article 15

Toute infraction aux dispositions de la présente Convention, toute substitution, fausse déclaration, ou manœuvre ayant pour effet de faire bénéficier indûment une personne ou un objet des dispositions de la présente Convention, exposera le contrevenant, dans le pays où l'infraction a été commise, aux sanctions prévues par la législation de ce pays.

Article 16

Les Parties Contractantes se communiqueront mutuellement, sur demande, les informations nécessaires à l'application des dispositions de la présente Convention, notamment celles relatives à l'agrément des conteneurs, ainsi qu'aux caractéristiques techniques de leur construction.

Article 17

Les Annexes à la présente Convention et le Protocole de signature font partie intégrante de la Convention.

Chapitre VI

CLAUSES FINALES

Article 18

Signature, ratification, acceptation, approbation et adhésion

1. La présente Convention sera ouverte, jusqu'au 15 janvier 1973, à l'Office des Nations Unies à Genève, puis du 1er février 1973 au 31 décembre 1973, inclusivement, au Siège de l'Organisation des Nations Unies à New York, à la signature de tous les Etats Membres de l'Organisation des Nations Unies ou membres de l'une de ses institutions spécialisées ou de l'Agence internationale de l'énergie atomique ainsi que de tout Etat Partie au Statut de la Cour internationale de Justice, et de tout autre Etat invité par l'Assemblée générale de l'Organisation des Nations Unies à devenir Partie à la présente Convention.
2. La présente Convention est sujette à ratification, acceptation ou approbation par les Etats signataires.
3. La présente Convention restera ouverte à l'adhésion de tout Etat visé au paragraphe 1.
4. Les instruments de ratification, d'acceptation, d'approbation ou d'adhésion seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

Article 19

Entrée en vigueur

1. La présente Convention entrera en vigueur neuf mois après la date du dépôt du cinquième instrument de ratification, d'acceptation, d'approbation ou d'adhésion.

2. Pour chaque Etat qui ratifiera, acceptera ou approuvera la présente Convention ou qui adhèrera après le dépôt du cinquième instrument de ratification, d'acceptation, d'approbation ou d'adhésion, la présente Convention entrera en vigueur six mois après la date du dépôt, par cet Etat, de son instrument de ratification, d'acceptation, d'approbation ou d'adhésion.

3. Tout instrument de ratification, d'acceptation, d'approbation ou d'adhésion déposé après l'entrée en vigueur d'un amendement à la présente Convention sera considéré comme s'appliquant au texte modifié de la Convention.

4. Tout instrument de cette nature déposé après l'acceptation d'un amendement mais avant son entrée en vigueur sera considéré comme s'appliquant au texte modifié de la Convention à la date de l'entrée en vigueur de l'amendement.

Article 20

Abrogation de la Convention douanière relative aux containers (1956)

1. A son entrée en vigueur, la présente Convention abrogera et remplacera, dans les relations entre les Parties à la présente Convention, la Convention douanière relative aux containers ouverte à la signature à Genève le 18 mai 1956.

2. Nonobstant les dispositions des paragraphes 1, 2 et 4 de l'article 12, les conteneurs agréés selon les dispositions de la Convention douanière relative aux containers (1956) ou selon celles des accords passés sous l'égide des Nations Unies qui en ont découlé seront acceptés pour le transport des marchandises sous scellement douanier par les Parties Contractantes, pourvu qu'ils continuent de remplir les conditions selon lesquelles ils avaient été alors agréés. A cette fin, les certificats d'agrément délivrés selon les conditions de la Convention douanière relative aux containers (1956) pourront être remplacés par une plaque d'agrément au plus tard à l'expiration de leur délai de validité.

Article 21

Procédure d'amendement de la présente Convention, y compris ses Annexes

1. Toute Partie Contractante pourra proposer un ou plusieurs amendements à la présente Convention. Le texte de toute proposition d'amendement sera adressé au Conseil de coopération douanière qui en donnera communication à toutes les

Parties Contractantes et en informera ceux des Etats visés à l'article 18 qui ne sont pas Parties Contractantes. Le Conseil de coopération douanière convoquera également, conformément au règlement intérieur prévu à l'Annexe 7, un Comité de gestion.

2. Toute proposition d'amendement présentée conformément au paragraphe précédent ou élaborée au cours de la réunion du Comité, et adoptée par le Comité à la majorité des deux tiers des présents et votants, sera communiquée au Secrétaire général de l'Organisation des Nations Unies.

3. Le Secrétaire général de l'Organisation des Nations Unies communiquera l'amendement aux Parties Contractantes pour acceptation et en informera ceux des Etats visés à l'article 18 qui ne sont pas Parties Contractantes.

4. Toute proposition d'amendement communiquée conformément au paragraphe précédent sera réputée acceptée si aucune Partie Contractante n'a élevé d'objection dans un délai de 12 mois à compter de la date de la communication de la proposition d'amendement par le Secrétaire général de l'Organisation des Nations Unies.

5. Le Secrétaire général de l'Organisation des Nations Unies fera connaître le plus tôt possible à toutes les Parties Contractantes et à ceux des Etats visés à l'article 18 qui ne sont pas Parties Contractantes si une objection a été élevée contre la proposition d'amendement. Si une objection a été élevée contre la proposition d'amendement, l'amendement sera réputé ne pas avoir été accepté et n'aura aucun effet. Si aucune objection n'a été communiquée au Secrétaire général de l'Organisation des Nations Unies, l'amendement entrera en vigueur pour toutes les Parties Contractantes trois mois après l'expiration du délai de 12 mois mentionné au paragraphe précédent ou à toute date postérieure fixée par le Comité de gestion au moment de l'adoption de l'amendement.

6. Toute Partie Contractante peut, par notification adressée au Secrétaire général de l'Organisation des Nations Unies, demander la convocation d'une conférence chargée de réviser la présente Convention. Le Secrétaire général de l'Organisation des Nations Unies notifiera la demande à toutes les Parties Contractantes et convoquera une conférence de révision si, dans un délai de quatre mois après la date de sa notification, un tiers au moins des Parties Contractantes lui ont fait connaître qu'elles approuvent la demande. Le Secrétaire général de l'Organisation des Nations Unies

convoquera également une telle conférence sur notification d'une demande du Comité de gestion. Le Comité de gestion fera une telle demande si celle-ci est approuvée par la majorité des présents et votants. Si une conférence est convoquée conformément au présent paragraphe, le Secrétaire général de l'Organisation des Nations Unies invitera tous les Etats visés à l'article 18 à y participer.

Article 22

Procédure spéciale d'amendement des Annexes 1, 4, 5 et 6

1. Indépendamment de la procédure d'amendement prévue à l'article 21, les Annexes 1, 4, 5 et 6 pourront être amendées comme en dispose le présent article et conformément au règlement intérieur prévu à l'Annexe 7.
2. Toute Partie Contractante communiquera les propositions d'amendement au Conseil de coopération douanière. Celui-ci les portera à l'attention des Parties Contractantes et de ceux des Etats visés à l'article 18 qui ne sont pas Parties Contractantes, et il convoquera le Comité de gestion.
3. Toute proposition d'amendement présentée conformément au paragraphe précédent ou élaborée au cours de la réunion du Comité, et adoptée par le Comité à la majorité des deux tiers des présents et votants, sera communiquée au Secrétaire général de l'Organisation des Nations Unies.
4. Le Secrétaire général de l'Organisation des Nations Unies communiquera l'amendement aux Parties Contractantes pour acceptation et en informera ceux des Etats visés à l'article 18 qui ne sont pas Parties Contractantes.
5. L'amendement sera réputé accepté à moins que, dans un délai de 12 mois à compter de la date à laquelle la proposition d'amendement a été communiquée par le Secrétaire général de l'Organisation des Nations Unies aux Parties, un cinquième des Parties Contractantes, ou cinq Parties Contractantes si ce chiffre est inférieur, n'aient notifié au Secrétaire général de l'Organisation des Nations Unies qu'elles élèvent des objections contre cette proposition d'amendement. Une proposition d'amendement qui n'est pas acceptée n'aura aucun effet.
6. Si l'amendement est accepté, il entrera en vigueur, pour toutes les Parties Contractantes qui n'auront pas élevé d'objections contre la proposition d'amendement trois mois après l'expiration du délai de 12 mois visé au paragraphe précédent ou à toute autre date postérieure fixée par le Comité de gestion au moment de l'adoption de l'amendement. Au moment

de l'adoption d'un amendement, le Comité pourra également décider qu'au cours d'une période transitoire les Annexes existantes resteront en vigueur, en tout ou en partie, en même temps que l'amendement.

7. Le Secrétaire général de l'Organisation des Nations Unies notifiera la date de l'entrée en vigueur de l'amendement aux Parties Contractantes et en informera ceux des Etats visés à l'article 18 qui ne sont pas Parties Contractantes.

Article 23

Dénonciation

Toute Partie Contractante pourra dénoncer la présente Convention par le dépôt d'un instrument auprès du Secrétaire général de l'Organisation des Nations Unies. La dénonciation prendra effet un an après la date de ce dépôt auprès du Secrétaire général de l'Organisation des Nations Unies.

Article 24

Extinction

La présente Convention cessera d'être en vigueur si le nombre des Parties Contractantes est inférieur à cinq pendant une période quelconque de douze mois consécutifs.

Article 25

Règlement des différends

1. Tout différend entre deux ou plusieurs Parties Contractantes concernant l'interprétation ou l'application de la présente Convention qui ne peut être réglé par voie de négociations ou d'une autre manière sera soumis, à la requête de l'une d'entre elles, à un tribunal arbitral composé de la façon suivante : chacune des parties au différend nommera un arbitre et les deux arbitres désigneront un troisième arbitre qui sera président. Si, trois mois après avoir reçu une requête, l'une des parties n'a pas désigné d'arbitre, ou si les arbitres n'ont pu choisir un président, l'une quelconque de ces parties pourra demander au Secrétaire général de l'Organisation des Nations Unies de procéder à la nomination de l'arbitre ou du président du tribunal arbitral.
2. La décision du tribunal arbitral constitué conformément aux dispositions du paragraphe 1 aura force obligatoire pour les parties au différend.

3. Le tribunal arbitral arrêtera son propre règlement intérieur.
4. Les décisions du tribunal arbitral concernant tant la procédure et le lieu de réunion que toute controverse dont il serait saisi seront prises à la majorité.
5. Toute controverse qui pourrait surgir entre les parties au différend au sujet de l'interprétation et de l'exécution de la sentence arbitrale pourra être portée par l'une des parties devant le tribunal arbitral qui a rendu la sentence pour être jugée par lui.

Article 26

Réserves

1. Les réserves à la présente Convention seront autorisées, à l'exclusion de celles portant sur les dispositions de l'article premier et des articles 2 à 8 et 12 à 17, des articles 20 et 25, et du présent article, ainsi que sur celles des Annexes, à condition que ces réserves soient communiquées par écrit et, si elles le sont avant le dépôt de l'instrument de ratification, d'acceptation, d'approbation ou d'adhésion, qu'elles soient confirmées dans cet instrument. Le Secrétaire général de l'Organisation des Nations Unies communiquera ces réserves à tous les Etats visés à l'article 18.
2. Toute réserve communiquée en vertu du paragraphe 1 :
 - a) modifie, pour la Partie Contractante qui l'a formulée, les dispositions de la présente Convention auxquelles cette réserve se rapporte, dans la mesure prévue par cette réserve, et
 - b) modifie ces dispositions dans la même mesure pour les autres Parties Contractantes dans leurs relations avec la Partie Contractante qui a formulé la réserve.
3. Toute Partie Contractante ayant communiqué une réserve en vertu du paragraphe 1 pourra la retirer à tout moment par notification au Secrétaire général de l'Organisation des Nations Unies.

Article 27
Notification

Outre les notifications et communications prévues aux articles 21, 22 et 26, le Secrétaire général de l'Organisation des Nations Unies notifiera à tous les Etats visés à l'article 18 :

- a) les signatures, ratifications, acceptations, approbations et adhésions au titre de l'article 18,
- b) les dates d'entrée en vigueur de la présente Convention conformément à l'article 19,
- c) la date d'entrée en vigueur des amendements à la présente Convention, conformément aux articles 21 et 22,
- d) les dénonciations au titre de l'article 23,
- e) l'extinction de la présente Convention au titre de l'article 24.

Article 28
Textes authentiques

L'original de la présente Convention, dont les versions en langues anglaise, chinoise, espagnole, française et russe font également foi, sera déposé auprès du Secrétaire général de l'Organisation des Nations Unies qui en communiquera des copies certifiées conformes à tous les Etats visés à l'article 18.

EN FOI DE QUOI les plénipotentiaires soussignés, à ce dûment autorisés par leurs gouvernements, ont signé la présente Convention.

FAIT à Genève, le deux décembre mil neuf cent soixante-douze.

Annexe 1

DISPOSITIONS RELATIVES AU MARQUAGE DES CONTENEURS

1. Les indications suivantes, inscrites de façon durable, devront être apposées en un endroit approprié et bien visible, sur les conteneurs :
 - a) identification du propriétaire ou de l'exploitant principal;
 - b) marques et numéros d'identification du conteneur adoptés par le propriétaire ou l'exploitant; et
 - c) tare du conteneur, y compris tous les équipements fixés à demeure.
 2. Le pays auquel le conteneur est rattaché pourra être indiqué, soit en toutes lettres, soit au moyen du signe distinctif utilisé pour indiquer le pays d'immatriculation des véhicules automobiles en circulation routière internationale. Chaque pays pourra subordonner l'emploi sur les conteneurs de son nom ou de son signe au respect des dispositions de sa législation nationale. L'identification du propriétaire ou de l'exploitant pourra être assurée soit par l'indication de son nom, soit par des initiales, sous réserve que ces dernières constituent un sigle consacré par l'usage, à l'exclusion des symboles tels qu'emblèmes ou drapeaux.
 3. Les conteneurs agréés pour le transport sous scellement douanier devront en outre porter les indications ci-après, qui figureront également sur la plaque d'agrément conformément aux prescriptions de l'Annexe 5 :
 - a) le numéro d'ordre attribué par le constructeur (numéro de fabrication); et
 - b) s'ils sont agréés par type de construction, les numéros ou lettres d'identification du type.
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Annexe 2

PROCEDURE D'ADMISSION TEMPORAIRE PREVUE A L'ARTICLE 7
DE LA PRESENTE CONVENTION

1. Pour l'application des dispositions de l'article 7 de la présente Convention, chaque Partie Contractante utilisera, pour le contrôle des mouvements de conteneurs placés en admission temporaire, les documents sur lesquels l'enregistrement des mouvements de ces conteneurs est effectué par les propriétaires, les exploitants ou leur représentant.
 2. Les dispositions suivantes seront appliquées :
 - a) le propriétaire ou l'exploitant des conteneurs sera représenté dans le pays où les conteneurs doivent être placés en admission temporaire;
 - b) le propriétaire, l'exploitant ou le représentant de l'un ou de l'autre s'engagera par écrit :
 - i) à fournir aux autorités douanières dudit pays, et sur leur demande, les renseignements détaillés relatifs aux mouvements de chaque conteneur placé en admission temporaire, y compris les dates et les lieux d'entrée dans le pays et de sortie dudit pays;
 - ii) à acquitter les droits et taxes d'importation qui pourraient être exigés au cas où les conditions régissant l'admission temporaire ne seraient pas remplies.
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Annexe 3

UTILISATION DES CONTENEURS EN TRAFIC INTERNE

Pour l'utilisation sur son territoire des conteneurs en trafic interne prévue à l'article 9 de la présente Convention, chaque Partie Contractante aura la faculté d'imposer les conditions ci-après :

a) le trajet amènera le conteneur en empruntant un itinéraire raisonnablement direct au lieu ou plus près du lieu où des marchandises à exporter doivent être chargées ou à partir duquel le conteneur doit être réexporté à vide;

b) le conteneur ne sera utilisé qu'une seule fois en trafic interne avant sa réexportation.

Annexe 4

REGLEMENT SUR LES CONDITIONS TECHNIQUES APPLICABLES AUX CONTENEURS POUVANT ETRE ADMIS AU TRANSPORT INTERNATIONAL SOUS SCHELLEMENT DOUANIER

Article premier

Principes fondamentaux

Seuls pourront être agréés pour le transport international de marchandises sous scellement douanier les conteneurs construits et aménagés de telle façon :

- a) qu'aucune marchandise ne puisse être extraite de la partie scellée du conteneur ou y être introduite sans laisser de traces visibles d'effraction ou sans rupture du scellement douanier;
- b) qu'un scellement douanier puisse y être apposé de manière simple et efficace;
- c) qu'ils ne comportent aucun espace caché permettant de dissimuler des marchandises;
- d) que tous les espaces susceptibles de contenir des marchandises soient facilement accessibles pour les visites douanières.

Article 2

Structure des conteneurs

1. Pour répondre aux prescriptions de l'article premier du présent Règlement :
 - a) les éléments constitutifs du conteneur (parois, plancher, portes, toit, montants, cadres, traverses, etc.) seront assemblés soit au moyen de dispositifs ne pouvant être enlevés et remis en place de l'extérieur sans laisser de traces visibles, soit selon des méthodes ayant pour effet de constituer un ensemble ne pouvant être modifié sans laisser de traces visibles. Si les parois, le plancher, les portes et le toit sont constitués d'éléments divers, ces éléments devront répondre aux mêmes prescriptions et être suffisamment résistants;
 - b) les portes et tous autres systèmes de fermeture (y compris les robinets, trous d'homme, flasques, etc.) comportent un dispositif permettant l'apposition d'un scellement douanier. Ce dispositif ne devra pas pouvoir

être enlevé et remis en place de l'extérieur sans laisser de traces visibles ni la porte ou la fermeture être ouverte, sans rompre le scellement douanier. Ce dernier sera protégé de manière adéquate. Les toits ouvrants seront admis;

c) les ouvertures de ventilation et d'écoulement seront munies d'un dispositif empêchant d'avoir accès à l'intérieur du conteneur. Ce dispositif ne devra pas pouvoir être enlevé et remis en place de l'extérieur sans laisser de traces visibles.

2. Nonobstant les dispositions de l'alinéa c) de l'article premier du présent Règlement, les éléments constitutifs du conteneur qui, pour des raisons pratiques, doivent comporter des espaces vides (par exemple, entre les cloisons d'une paroi double), seront admis. Afin que ces espaces ne puissent être utilisés pour y dissimuler des marchandises :

- i) le revêtement intérieur du conteneur ne devra pas pouvoir être démonté et remis en place sans laisser de traces visibles; ou
- ii) le nombre desdits espaces devra être réduit au minimum et ces espaces devront être aisément accessibles pour les visites douanières.

Article 3

Conteneurs repliables ou démontables

Les conteneurs repliables ou démontables seront soumis aux dispositions de l'article premier et de l'article 2 du présent Règlement; au surplus, ils devront comporter un système de verrouillage bloquant les diverses parties une fois le conteneur monté. Ce système de verrouillage devra pouvoir être scellé par la douane lorsqu'il se trouvera à l'extérieur du conteneur une fois ce dernier monté.

Article 4

Conteneurs bâchés

1. Les conteneurs bâchés satisferont aux conditions de l'article premier et des articles 2 et 3 du présent Règlement dans la mesure où elles sont susceptibles de leur être appliquées. Ils seront en outre conformes aux dispositions du présent article.

2. La bâche sera soit en forte toile, soit en tissu recouvert de matière plastique ou caoutchouté, non extensible et suffisamment résistant. Elle sera en bon état et confectionnée de manière qu'une fois placé le dispositif de fermeture, on ne puisse avoir accès au chargement sans laisser de traces visibles.

3. Si la bâche est faite de plusieurs pièces, les bords de ces pièces seront repliés l'un dans l'autre et assemblés au moyen de deux coutures éloignées d'au moins 15 mm. Ces coutures seront faites conformément au croquis No 1 joint au présent Règlement; toutefois, lorsque, pour certaines parties de la bâche (telles que rabats à l'arrière et angles renforcés), il n'est pas possible d'assembler les pièces de cette façon, il suffira de replier le bord de la partie supérieure et de faire les coutures conformément au croquis No 2 joint au présent Règlement. L'une des coutures ne sera visible que de l'intérieur et la couleur du fil utilisé pour cette couture devra être de couleur nettement différente de la couleur de la bâche ainsi que de la couleur du fil utilisé pour l'autre couture. Toutes les coutures seront faites à la machine.

4. Si la bâche est en tissu recouvert de matière plastique et faite de plusieurs pièces, ces pièces pourront également être assemblées par soudure conformément au croquis No 3 joint au présent Règlement. Le bord d'une pièce recouvrira le bord de l'autre sur une largeur d'au moins 15 mm. La fusion des pièces sera assurée sur toute cette largeur. Le bord extérieur d'assemblage sera recouvert d'un ruban de matière plastique, d'une largeur d'au moins 7 mm, qui sera fixé par le même procédé de soudure. Il sera imprimé sur ce ruban, ainsi que sur une largeur d'au moins 3 mm de chaque côté de celui-ci, un relief uniforme et bien marqué. La soudure sera faite de telle manière que les pièces ne puissent être séparées, puis réassemblées, sans laisser de traces visibles.

5. Les raccommodages s'effectueront selon la méthode illustrée au croquis No 4 joint au présent Règlement, les bords seront repliés l'un dans l'autre et assemblés au moyen de deux coutures visibles et distantes d'au moins 15 mm; la couleur du fil visible de l'intérieur sera différente de celle du fil visible de l'extérieur et de celle de la bâche; toutes les coutures seront faites à la machine. Lorsque le raccommodage d'une bâche endommagée près des bords doit être opéré en remplaçant la partie abîmée par une pièce, la couture pourra aussi

s'effectuer conformément aux prescriptions du paragraphe 3 du présent article et du croquis No 1 joint au présent Règlement. Les raccommodages des bâches en tissu recouvert de matière plastique pourront également être effectués suivant la méthode décrite au paragraphe 4 du présent article mais, dans ce cas, la soudure devra être effectuée sur les deux faces de la bâche, la pièce étant posée sur la face interne.

6. a) La bâche sera fixée au conteneur de façon à répondre strictement aux conditions des alinéas a) et b) de l'article premier du présent Règlement. La fermeture en sera assurée par :

- i) des anneaux métalliques apposés au conteneur;
- ii) des oeillets ménagés dans le bord de la bâche;
- iii) un lien de fermeture passant dans les anneaux par-dessus la bâche et restant visible de l'extérieur sur toute sa longueur.

La bâche recouvrira des éléments solides du conteneur sur une distance d'au moins 250 mm mesurée à partir du centre des anneaux de fixation, sauf dans les cas où le système de construction du conteneur empêcherait par lui-même tout accès aux marchandises.

b) Lorsque le bord d'une bâche doit être attaché de manière permanente au conteneur, l'assemblage sera continu et réalisé au moyen de dispositifs solides.

7. L'intervalle entre les anneaux et entre les oeillets ne dépassera pas 200 millimètres. Les oeillets seront renforcés.

8. Seront utilisés comme liens de fermeture :

- a) des câbles d'acier d'un diamètre d'au moins 3 mm; ou
- b) des cordes de chanvre ou de sisal d'un diamètre d'au moins 8 mm,

entourées d'une gaine en matière plastique transparente non extensible.

Les câbles pourront être entourés d'une gaine en matière plastique transparente non extensible.

9. Chaque câble ou corde devra être d'une seule pièce et muni d'un embout de métal dur à chaque extrémité. Le dispositif d'attache de chaque embout métallique devra comporter un rivet creux traversant le câble ou la corde et permettant le passage du fil ou de la bande du scellement douanier. Le câble

ou la corde devra rester visible de part et d'autre du rivet creux, de façon qu'il soit possible de s'assurer que ce câble ou cette corde est bien d'une seule pièce (voir le croquis No 5 joint au présent Règlement).

10. Aux ouvertures servant au chargement et au déchargement pratiquées dans la bâche, les deux bords de la bâche chevaucheront l'un sur l'autre de façon suffisante. En outre, leur fermeture sera assurée par :

a) un rabat cousu ou soudé conformément aux paragraphes 3 et 4 du présent article;

b) des anneaux et des oeillets satisfaisant aux conditions du paragraphe 7 du présent article; et

c) une lanière faite d'une matière appropriée, d'une seule pièce et non extensible, d'au moins 20 mm de largeur et 3 mm d'épaisseur, passant dans les anneaux et retenant ensemble les deux bords de la bâche ainsi que le rabat; cette lanière sera fixée à l'intérieur de la bâche et pourvue d'un oeillet pour recevoir le câble ou la corde visé au paragraphe 8 du présent article.

Lorsqu'il existe un dispositif spécial (chicane, etc.) empêchant d'avoir accès au chargement sans laisser de traces visibles, un rabat ne sera pas exigé.

11. Les marques d'identification devant figurer sur le conteneur en vertu de l'Annexe 1, ainsi que la plaque d'agrément prévue à l'Annexe 5, ne devront en aucun cas être recouvertes par la bâche.

Article 5

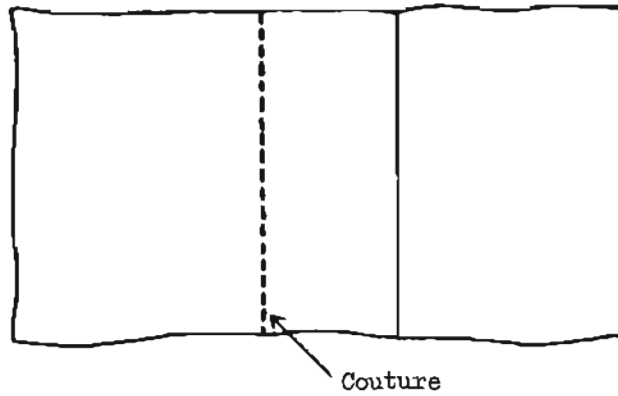
Dispositions transitoires

Seront autorisés jusqu'au 1er janvier 1977 les embouts qui sont conformes au croquis No 5 joint au présent Règlement, même si leur rivet creux, d'un modèle agréé antérieurement, a une ouverture dont les dimensions sont inférieures à celles qui sont indiquées sur ledit croquis.

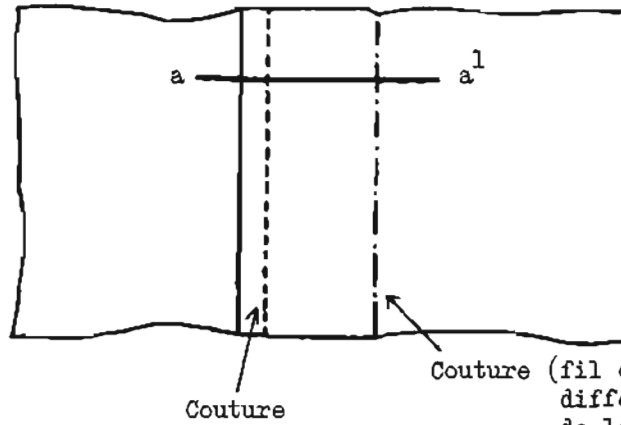
Annexe 4 - Croquis No 1
BACHE FAITE DE PLUSIEURS PIECES

Assemblage par couture

Vue de l'extérieur

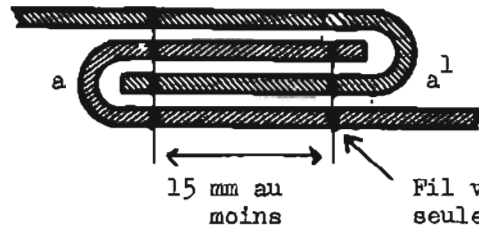


Vue de l'intérieur



Coupe a-a¹

Couture à double repli



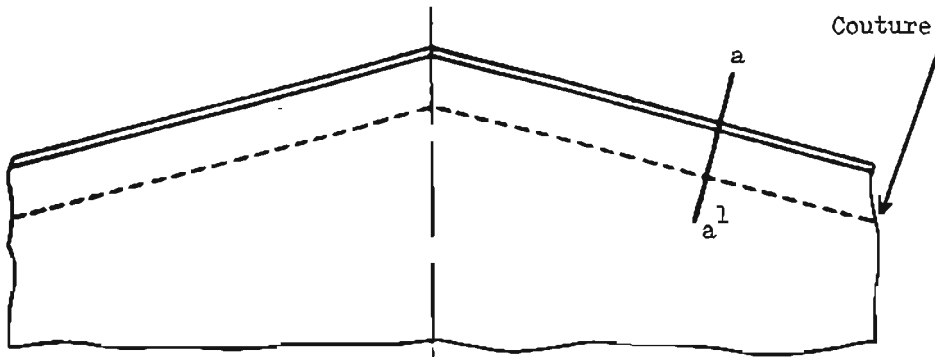
Fil visible de l'intérieur
seulement et de couleur
différente de celle de la
bâche et de celle de
l'autre couture

Annexe 4 - Croquis No 2

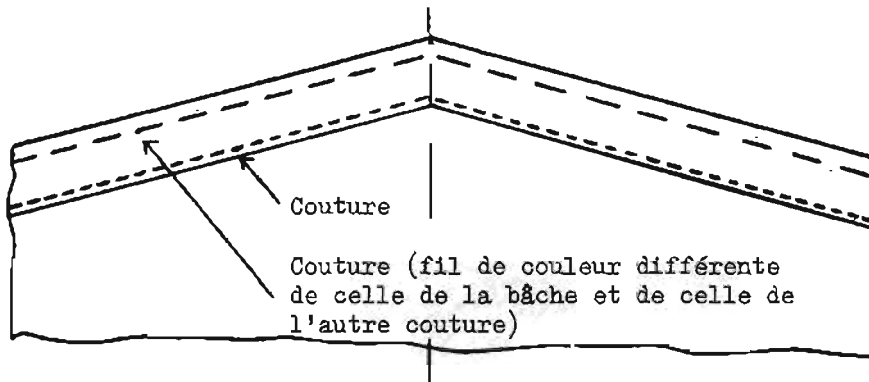
BACHE FAITE DE PLUSIEURS PIECES

Couture d'angle

Vue de
l'extérieur



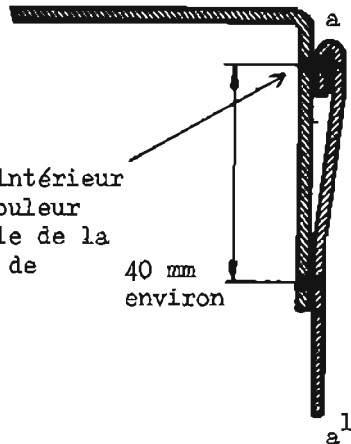
Vue de
l'intérieur



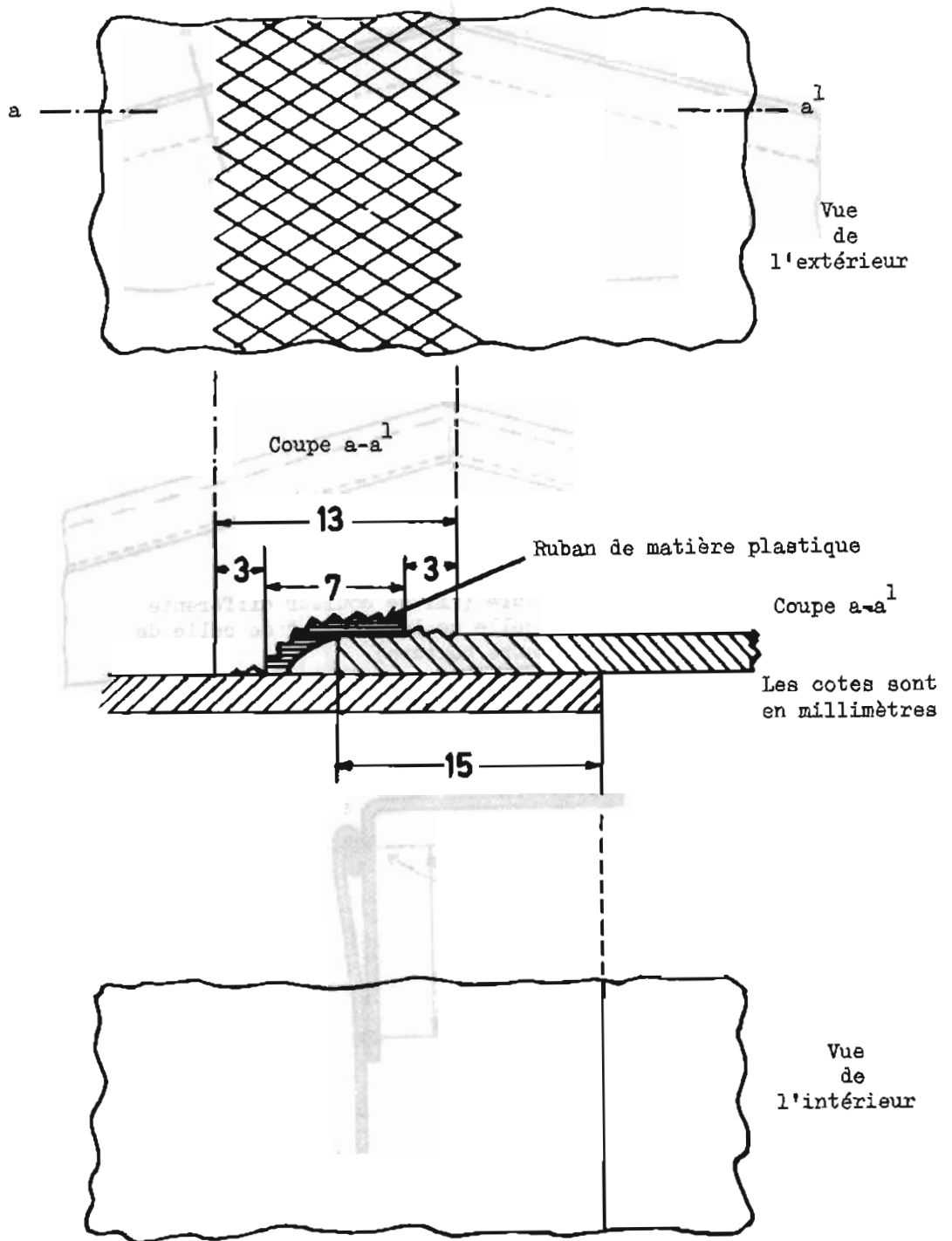
Coupe a-a¹

Fil visible de l'intérieur
seulement et de couleur
différente de celle de la
bâche et de celle de
l'autre couture

40 mm
environ

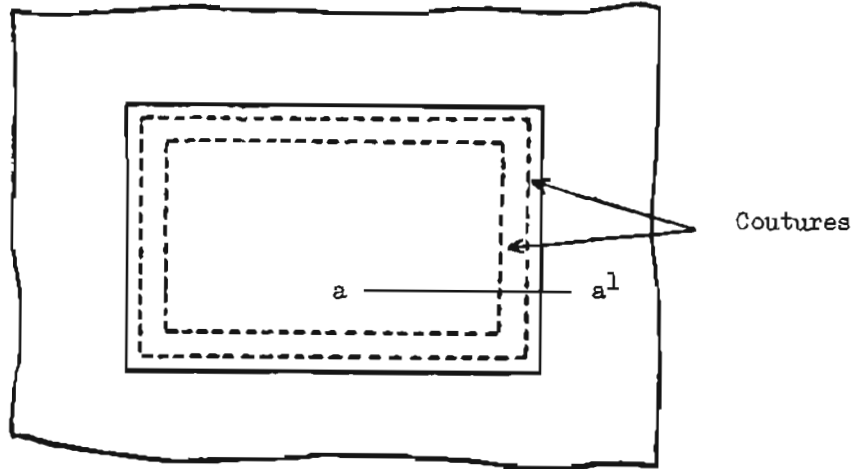


Annexe 4 - Croquis No 3
BACHE FAITE DE PLUSIEURS PIECES
Assemblage par soudure

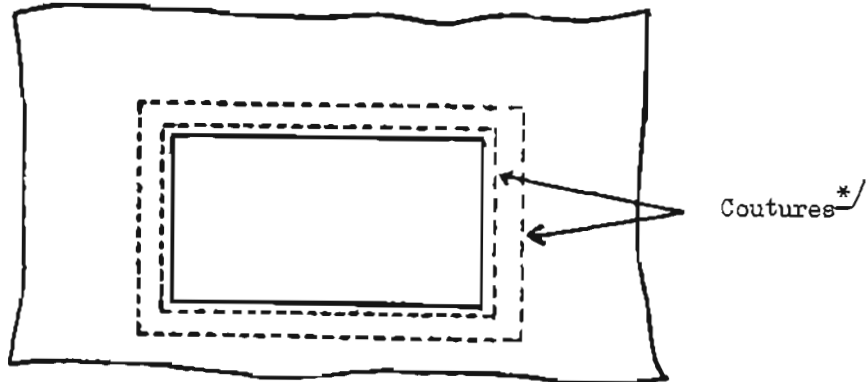


Annexe 4 - Croquis No 4
RACCOMMODAGE DE LA BACHE

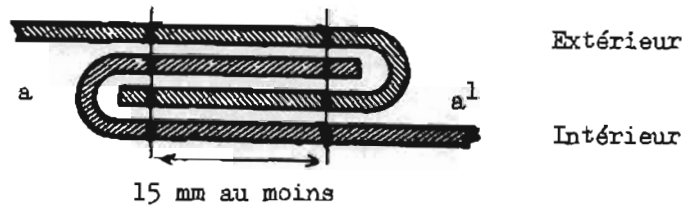
Vue de
l'extérieur



Vue de
l'intérieur



Coupe a-a¹

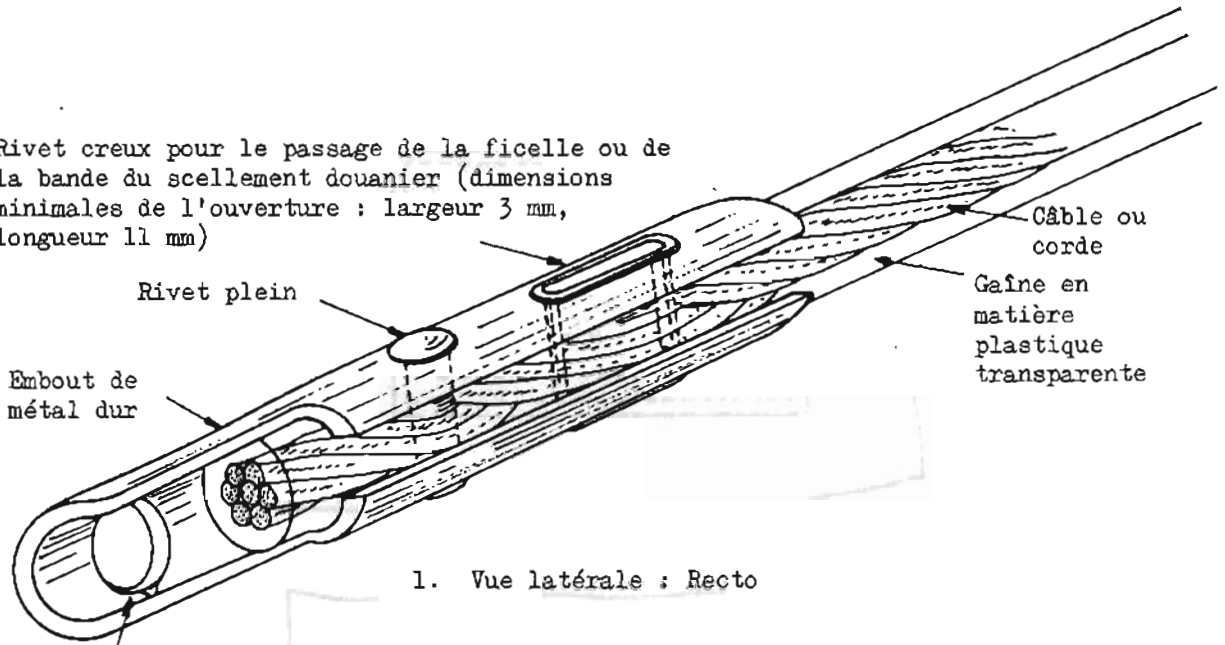


*/ Les fils visibles de l'intérieur devront être de couleur différente de celle des fils visibles de l'extérieur, et de celle de la bâche.

Annexe 4 - Croquis No 5

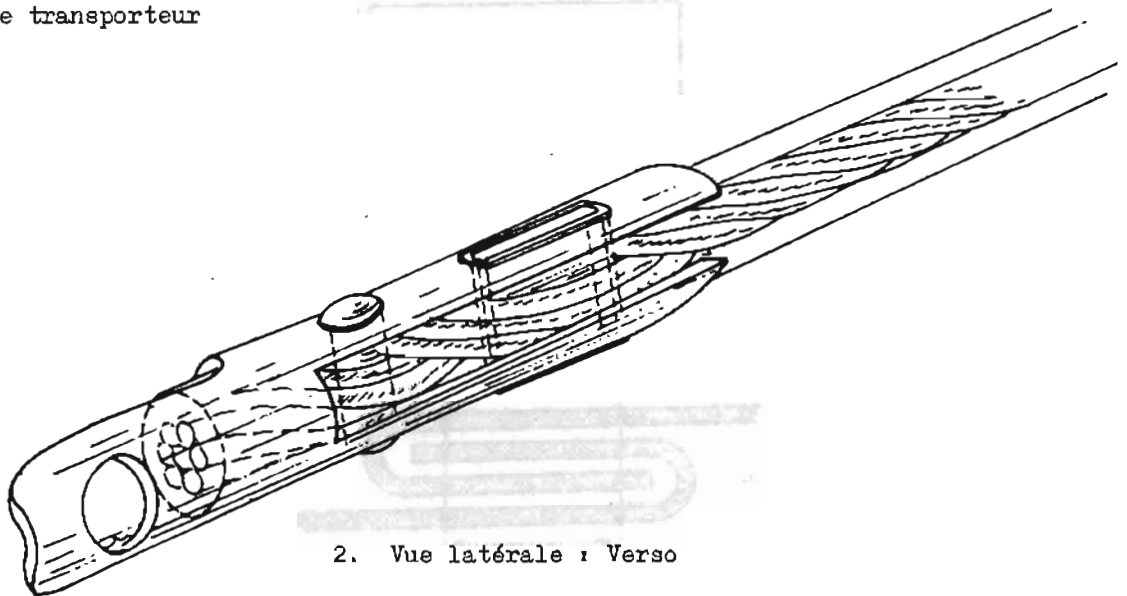
SPECIMEN D'EMBOU

Rivet creux pour le passage de la ficelle ou de la bande du scellement douanier (dimensions minimales de l'ouverture : largeur 3 mm, longueur 11 mm)



1. Vue latérale : Recto

Trou pour la fermeture par le transporteur



2. Vue latérale : Verso

Annexe 5

PROCEDURES RELATIVES A L'AGREMENT DES CONTENEURS SATISFAISANT AUX CONDITIONS TECHNIQUES PREVUES A L'ANNEXE 4

Généralités

1. Les conteneurs peuvent être agréés pour le transport de marchandises sous scellement douanier :

a) soit au stade de la fabrication, par type de construction (procédure d'agrément au stade de la fabrication);

b) soit à un stade postérieur à la fabrication, individuellement ou pour un nombre déterminé de conteneurs d'un même type (procédure d'agrément à un stade postérieur à la fabrication).

Dispositions communes aux deux procédures d'agrément

2. L'autorité compétente qui procède à l'agrément délivrera au demandeur, après agrément, un certificat d'agrément valable, selon le cas, pour une série illimitée de conteneurs du type agréé ou pour un nombre déterminé de conteneurs.

3. Le bénéficiaire de l'agrément devra apposer, avant utilisation pour le transport de marchandises sous scellement douanier, une plaque d'agrément sur le ou les conteneurs agréés.

4. La plaque d'agrément devra être fixée à demeure, à un endroit où elle soit nettement visible et à côté de toute autre plaque d'agrément délivrée à des fins officielles.

5. La plaque d'agrément, conforme au modèle No I reproduit à l'appendice 1 de la présente Annexe, sera constituée par une plaque de métal mesurant au moins 20 cm sur 10 cm. Elle portera sur sa surface gravées en creux ou en relief, ou autrement inscrites de manière à être lisibles en permanence, les indications ci-après exprimées au moins en français ou en anglais :

a) la mention "Agréé pour le transport sous scellement douanier";

b) le nom du pays où le conteneur a été agréé, soit en toutes lettres soit au moyen du signe distinctif utilisé pour indiquer le pays d'immatriculation des véhicules automobiles en circulation routière internationale et le numéro du certificat d'agrément (chiffres, lettres, etc.), ainsi que l'année de l'agrément (par exemple "NL/26/73" signifie : Pays-Bas certificat d'agrément No 26, délivré en 1973);

c) le numéro d'ordre du conteneur, attribué par le constructeur (numéro de fabrication);

d) si le conteneur a été agréé par type de construction, les numéros ou lettres d'identification du type du conteneur.

6. Si un conteneur ne satisfait plus aux conditions techniques prescrites pour son agrément, il devra, avant de pouvoir être utilisé pour le transport de marchandises sous scellement douanier, être remis dans l'état qui lui avait valu l'agrément, de manière à satisfaire à nouveau à ces conditions techniques.

7. Lorsque les caractéristiques essentielles d'un conteneur sont modifiées, ce conteneur ne sera plus couvert par l'agrément accordé et devra être agréé de nouveau par l'autorité compétente avant de pouvoir être utilisé pour le transport de marchandises sous scellement douanier.

Dispositions particulières à l'agrément par type de construction au stade de la fabrication

8. Lorsque les conteneurs sont fabriqués en série selon un même type de construction, le constructeur pourra demander l'agrément par type de construction à l'autorité compétente du pays de fabrication.

9. Le constructeur devra indiquer, dans sa demande, les numéros ou les lettres d'identification qu'il attribue au type de conteneur dont il demande l'agrément.

10. Cette demande devra être accompagnée de plans et d'une spécification détaillée de la construction du type de conteneur à agréer.

11. Le constructeur devra s'engager par écrit :

a) à présenter à l'autorité compétente ceux des conteneurs du type en cause qu'elle désire examiner;

b) à permettre à l'autorité compétente d'examiner d'autres unités à tout moment au cours de la production de la série du type considéré;

c) à informer l'autorité compétente de toute modification des plans ou des spécifications, quelle qu'en soit l'importance, avant d'y donner suite;

d) à porter sur les conteneurs en un endroit visible, en plus des marques prévues sur la plaque d'agrément, les numéros ou lettres d'identification du type de construction, ainsi que le numéro d'ordre de chaque conteneur dans la série du type considéré (numéro de fabrication);

e) à tenir un état des conteneurs fabriqués selon le type agréé.

12. L'autorité compétente indiquera, le cas échéant, les modifications à apporter au type de construction prévu pour pouvoir accorder l'agrément.

13. Aucun agrément par type de construction ne sera accordé sans que l'autorité compétente ait constaté, par l'examen d'un conteneur ou de plusieurs conteneurs fabriqués selon ce type de construction, que les conteneurs de ce type satisfont aux conditions techniques prescrites à l'Annexe 4.

14. Lorsqu'un type de conteneur est agréé, il sera délivré au demandeur un seul certificat d'agrément conforme au modèle No II reproduit à l'appendice 2 de la présente Annexe et valable pour tous les conteneurs qui seront construits conformément aux spécifications du type agréé. Ce certificat autorise le constructeur à apposer, sur chaque conteneur de la série du type, la plaque d'agrément du modèle décrit au paragraphe 5 de la présente Annexe.

Dispositions particulières à l'agrément à un stade postérieur à la fabrication

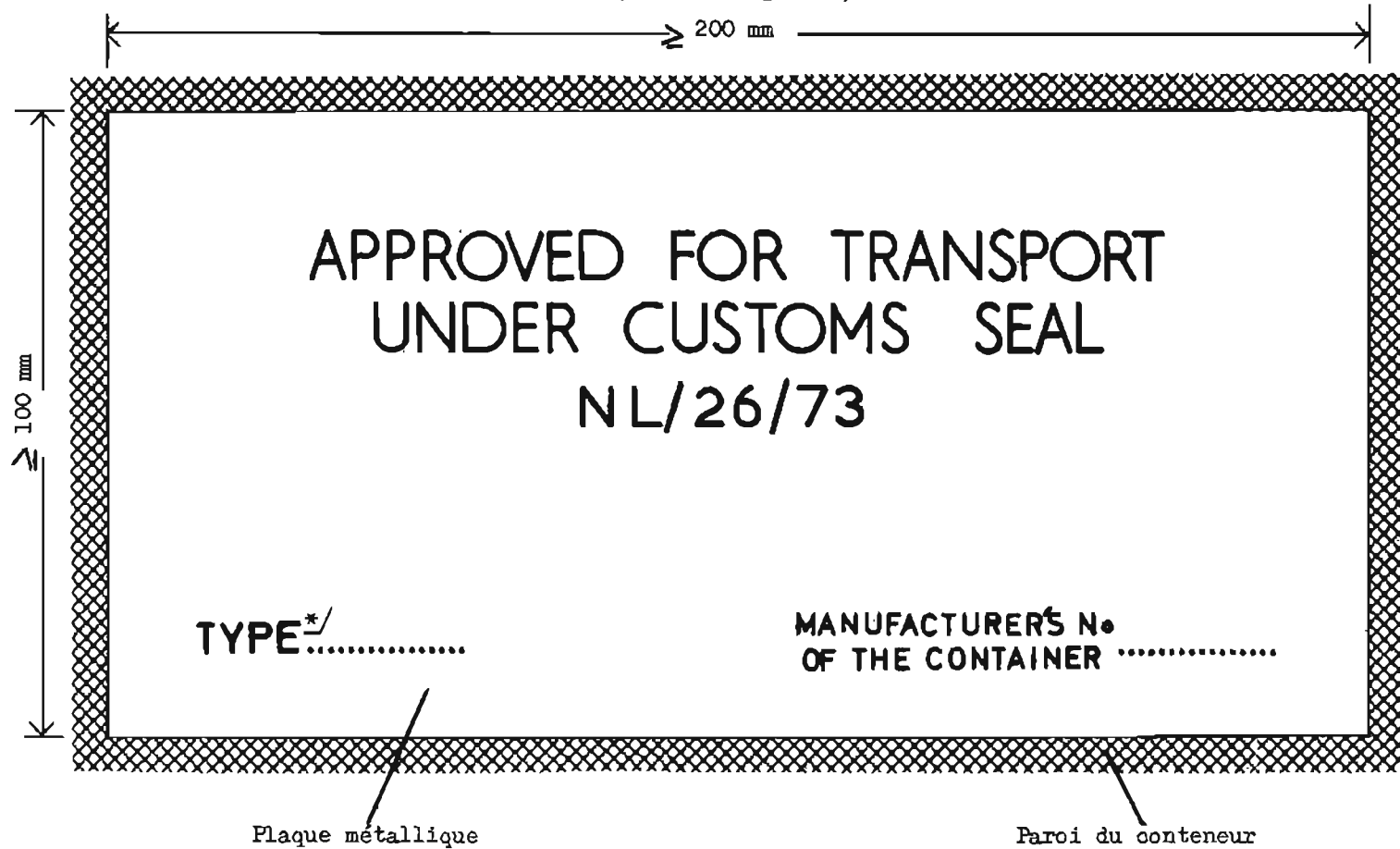
15. Lorsque l'agrément n'a pas été demandé au stade de la fabrication, le propriétaire, l'exploitant ou le représentant de l'un ou de l'autre pourront demander l'agrément à l'autorité compétente à laquelle il leur est possible de présenter le conteneur ou les conteneurs qu'ils désirent faire agréer.

16. Toute demande d'agrément soumise dans le cas prévu au paragraphe 15 de la présente Annexe devra indiquer le numéro d'ordre (numéro de fabrication) porté sur chaque conteneur par le constructeur.

17. L'autorité compétente procédera à l'inspection d'autant de conteneurs qu'elle le jugera nécessaire et délivrera, après avoir constaté que ce conteneur ou ces conteneurs satisfont aux conditions techniques indiquées à l'Annexe 4, un certificat d'agrément conforme au modèle No III reproduit à l'appendice 3 de la présente Annexe et valable uniquement pour le nombre de conteneurs agréés. Ce certificat, qui portera le numéro ou les numéros d'ordre du constructeur du conteneur ou des conteneurs auxquels il se rapporte, autorisera le demandeur à apposer sur chaque conteneur agréé la plaque d'agrément prévue au paragraphe 5 de la présente Annexe.

Appendice 1 de l'Annexe 5

MODELE No I
PLAQUE D'AGREMENT
(version anglaise)



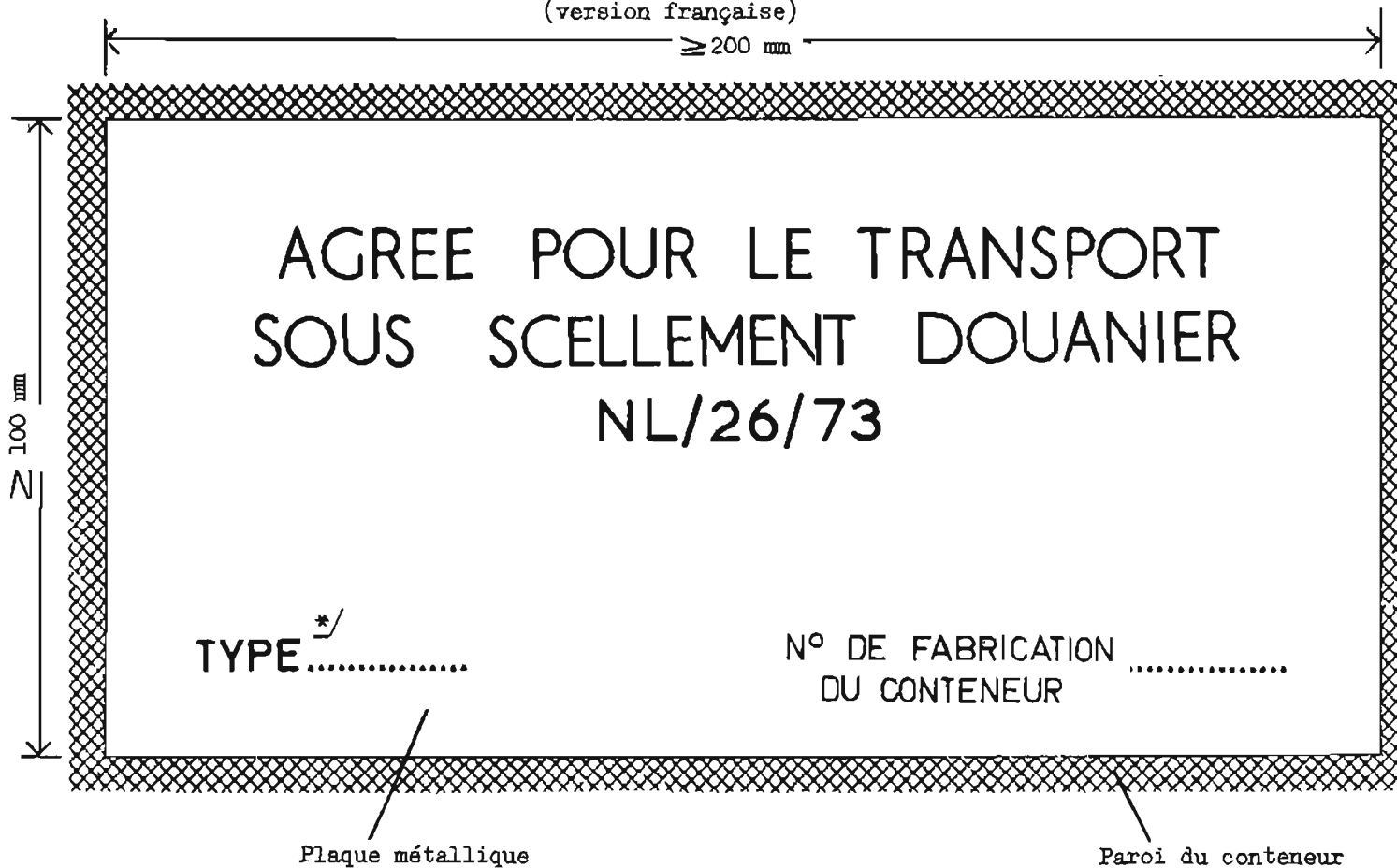
* / Seulement en cas d'agrément par type de construction.

Appendice 1 de l'Annexe 5

MODELE No I

PLAQUE D'AGREMENT
(version française)

≥ 200 mm



*/ Seulement en cas d'agrément par type de construction.

Appendice 2 de l'Annexe 5

MODELE No II

CONVENTION DOUANIERE RELATIVE AUX CONTENEURS, 1972

Certificat d'agrément par type de construction

1. Numéro du certificat^{*/}
 2. Il est certifié que le type de conteneur décrit ci-après a été agréé et que les conteneurs construits d'après ce type peuvent être admis pour le transport des marchandises sous scellement douanier.
 3. Genre du conteneur
 4. Numéro ou lettres d'identification du type de construction.....
 5. Numéro d'identification des plans de construction.....
 6. Numéro d'identification des spécifications de construction.....
 7. Tare.....
 8. Dimensions extérieures, en cm
 9. Caractéristiques essentielles de construction (nature des matériaux, genre de construction, etc.)
 -
 -
 10. Le présent certificat est valable pour tous les conteneurs construits conformément aux plans et spécifications visés ci-dessus.
 11. Délivré à
(nom et adresse du constructeur)
qui est autorisé à apposer une plaque d'agrément sur chaque conteneur du type agréé construit par ses soins.
- A, le 19..
(lieu) (date)
- Par
(Signature et cachet de l'organisation ou du service émetteur)

(Voir avis au verso)

^{*/} Indiquer les lettres et les chiffres qui seront apposés sur la plaque d'agrément (voir alinéa b) du paragraphe 5 de l'Annexe 5 à la Convention douanière relative aux conteneurs, 1972).

AVIS IMPORTANT

(paragraphe 6 et 7 de l'Annexe 5 de la Convention douanière relative aux conteneurs, 1972)

6. Si un conteneur ne satisfait plus aux conditions techniques prescrites pour son agrément, il devra, avant de pouvoir être utilisé pour le transport de marchandises sous scellement douanier, être remis dans l'état qui lui avait valu l'agrément, de manière à satisfaire à nouveau à ces conditions techniques.
7. Lorsque les caractéristiques essentielles d'un conteneur sont modifiées, ce conteneur ne sera plus couvert par l'agrément accordé et devra être agréé de nouveau par l'autorité compétente avant de pouvoir être utilisé pour le transport de marchandises sous scellement douanier.

Appendice 3 de l'Annexe 5

MODELE No III

CONVENTION DOUANIERE RELATIVE AUX CONTENEURS, 1972

Certificat d'agrément

accordé à un stade postérieur à la fabrication

1. Numéro du certificat^{*/}
 2. Il est certifié que le(s) conteneur(s) ci-après a (ont) été agréé(s) pour le transport de marchandises sous scellement douanier.
 3. Genre du (des) conteneur(s).....
 4. Numéro d'ordre attribué au(x) conteneur(s) par le constructeur
 5. Tare
 6. Dimensions extérieures, en cm
 7. Caractéristiques essentielles de construction (nature des matériaux, genre de construction, etc.)
 8. Délivré à
(nom et adresse du demandeur)
qui est autorisé à apposer une plaque d'agrément sur le(s) conteneur(s) indiqué(s) ci-dessus.
- A, le 19..
(lieu) (date)
- Par
(Signature et cachet de l'organisation ou du service émetteur)
- (Voir avis au verso)

^{*/} Indiquer les lettres et les chiffres qui seront apposés sur la plaque d'agrément (voir alinéa b) du paragraphe 5 de l'Annexe 5 à la Convention douanière relative aux conteneurs, 1972).

AVIS IMPORTANT

(paragraphe 6 et 7 de l'Annexe 5 de la Convention douanière relative aux conteneurs, 1972)

6. Si un conteneur ne satisfait plus aux conditions techniques prescrites pour son agrément, il devra, avant de pouvoir être utilisé pour le transport de marchandises sous scellement douanier, être remis dans l'état qui lui avait valu l'agrément, de manière à satisfaire à nouveau à ces conditions techniques.
7. Lorsque les caractéristiques essentielles d'un conteneur sont modifiées, ce conteneur ne sera plus couvert par l'agrément accordé et devra être agréé de nouveau par l'autorité compétente avant de pouvoir être utilisé pour le transport de marchandises sous scellement douanier.

Annexe 6
NOTES EXPLICATIVES

INTRODUCTION

i) Conformément aux dispositions de l'article 13 de la présente Convention, les notes explicatives donnent l'interprétation de certaines dispositions de la présente Convention et de ses Annexes.

ii) Les notes explicatives ne modifient pas les dispositions de la présente Convention ou de ses Annexes; elles en précisent simplement le contenu, la signification et la portée.

iii) En particulier, eu égard aux principes définis par les dispositions de l'article 12 et de l'Annexe 4 de la présente Convention, relatifs à l'agrément des conteneurs pour le transport sous scellement douanier, les notes explicatives précisent, s'il y a lieu, les techniques de construction qui doivent être acceptées par les Parties Contractantes comme répondant à ces dispositions. Elles précisent aussi, le cas échéant, les techniques de construction qui ne satisfont pas à ces dispositions.

iv) Les notes explicatives sont un instrument d'application des dispositions de la présente Convention et de ses Annexes en fonction de l'évolution des techniques et des exigences d'ordre économique.

O. TEXTE PRINCIPAL DE LA CONVENTION

O.1 Article premier

Alinéa c) i) - Conteneurs "partiellement clos"

O.1.c) i)-1 On entend par "conteneurs constituant un compartiment partiellement clos" au sens de l'alinéa c) i) de l'article premier, des engins généralement constitués par un plancher et une superstructure délimitant un espace de chargement équivalent à celui d'un conteneur clos. La superstructure est généralement faite d'éléments métalliques constituant la carcasse d'un conteneur. Ces types de conteneurs peuvent comporter également une ou plusieurs parois latérales ou frontales. Certains de ces

conteneurs comportent simplement un toit relié au plancher par des montants verticaux. Les conteneurs de ce type sont utilisés notamment pour le transport de marchandises volumineuses (voitures automobiles par exemple).

Alinéa d) - Accessoires et équipements du conteneur

O.1.c)-1

L'expression "accessoires et équipements du conteneur" englobe, en particulier, les dispositifs suivants, même s'ils sont amovibles :

- a) Équipements destinés à contrôler, à modifier ou à maintenir la température à l'intérieur du conteneur;
- b) petits appareils (enregistreurs de température ou de chocs, etc.) conçus pour indiquer ou enregistrer les variations des conditions ambiantes et les chocs;
- c) cloisons intérieures, palettes, rayons, supports, crochets et autres dispositifs analogues servant à l'arrimage des marchandises.

4. ANNEXE 4

4.2 Article 2

Paragraphe 1, alinéa a) - Assemblage des éléments constitutifs

4.2.1.a)-1

- a) Lorsque des dispositifs d'assemblage (rivets, vis, boulons et écrous, etc.) sont utilisés, un nombre suffisant de ces dispositifs seront placés de l'extérieur, traverseront les éléments assemblés et dépasseront à l'intérieur où ils seront fixés de manière sûre (par exemple, rivés, soudés, bagués, boulonnés et rivés ou soudés sur l'écrou). Toutefois, les rivets classiques (c'est-à-dire ceux dont la pose exige une intervention de part et d'autre des éléments assemblés) pourront aussi être placés de l'intérieur. Nonobstant ce qui précède, le plancher des conteneurs peut être fixé au moyen

de vis autotaraudeuses, de rivets insérés au moyen d'une charge explosive ou de rivets autoperceurs placés de l'intérieur et traversant à angle droit le plancher et les traverses métalliques inférieures, à condition que, sauf dans le cas des vis autotaraudeuses, certaines des extrémités soient noyées dans la partie extérieure de la traverse ou soudées sur elle.

- b) L'autorité compétente détermine le nombre et la nature des dispositifs d'assemblage qui doivent satisfaire aux conditions de l'alinéa a) de la présente note, en s'assurant qu'il n'est pas possible de déplacer les éléments constitutifs ainsi assemblés sans laisser de traces visibles. Le choix et la pose des autres dispositifs d'assemblage ne sont soumis à aucune restriction.
- c) Les dispositifs d'assemblage qui peuvent être enlevés et remplacés sans laisser de traces visibles par action sur un seul côté, c'est-à-dire sans qu'il soit nécessaire d'intervenir de part et d'autre des éléments à assembler, ne seront pas admis au sens de l'alinéa a) de la présente note. Il s'agit, en particulier, des rivets à expansion, des rivets "aveugles" et similaires.
- d) Les modes d'assemblage décrits ci-dessus s'appliquent aux conteneurs spéciaux, par exemple aux conteneurs isothermes, aux conteneurs frigorifiques et aux conteneurs citernes, dans la mesure où ils ne sont pas incompatibles avec les prescriptions techniques auxquelles ces conteneurs doivent satisfaire eu égard à leur utilisation. Lorsqu'il n'est pas possible, pour des raisons techniques, de fixer les éléments de la façon décrite à l'alinéa a) de la présente note, les éléments constitutifs pourront être assemblés au moyen des dispositifs visés à l'alinéa c) de la présente note, à condition que le dispositif de fixation utilisé sur la face intérieure de la paroi ne soit pas accessible de l'extérieur.

Paragraphe 1, alinéa b) - Portes et autres systèmes de fermeture

4.2.1.b)-1

- a) Le dispositif permettant l'apposition du scellement douanier doit :
- i) être fixé par soudure ou à l'aide d'au moins deux dispositifs d'assemblage conformes à l'alinéa a) de la note explicative 4.2.1.a)-1; ou
 - ii) être conçu de telle manière qu'il ne puisse, une fois le conteneur fermé et scellé, être enlevé sans laisser de traces visibles; ou
 - iii) comporter des trous d'au moins 11 mm de diamètre ou des fentes d'au moins 11 mm de long sur 3 mm de large.
- b) Les charnières, pentures, gonds et autres dispositifs d'attache des portes, etc., devront être fixés conformément aux prescriptions de l'alinéa a) de la présente note. De plus, les différentes parties constitutives du dispositif d'attache (axes ou tiges des charnières ou des gonds, par exemple) seront agencées de manière à ne pas pouvoir être enlevées ou démontées sans laisser de traces visibles lorsque le conteneur est fermé et scellé. Toutefois, lorsque le dispositif d'attache n'est pas accessible de l'extérieur, il suffira que la porte, etc., une fois fermée et scellée, ne puisse en être retirée sans laisser de traces visibles. Lorsque la porte ou le système de fermeture comporte plus de deux gonds, seuls les deux gonds qui sont les plus proches des extrémités de la porte doivent être fixés conformément aux prescriptions de l'alinéa a) i) ci-dessus.
- c) Les conteneurs comportant un nombre important de fermetures telles que vannes, robinets, trous d'homme, flasques, etc., seront aménagés de manière à limiter, autant que possible, le nombre des scellements douaniers. A cet effet, les fermetures voisines les unes des autres seront reliées par un dispositif commun exigeant un seul scellement ou pourvues d'un couvercle répondant au même but.

- d) Les conteneurs à toit ouvrant seront construits de manière à limiter autant que possible le nombre de scellements douaniers.

Paragraphe 1, alinéa o) - Ouvertures de ventilation

4.2.1.c)-1

- a) Leur dimension maximale ne devra pas, en principe, dépasser 400 mm.
- b) Les ouvertures qui pourraient permettre l'accès direct aux marchandises seront obstruées par une toile métallique ou une plaque métallique perforée (dimension maximale des trous : 3 mm dans les deux cas) et seront protégées par un grillage métallique soudé (dimension maximale des mailles : 10 mm).
- c) Les ouvertures ne permettant pas l'accès direct aux marchandises (grâce à des systèmes à coudes ou à chicanes, par exemple) seront pourvues des mêmes dispositifs, les dimensions des trous et mailles pouvant toutefois aller jusqu'à 10 et 20 mm respectivement.
- d) Lorsque des ouvertures seront pratiquées dans des bâches, les dispositifs mentionnés à l'alinéa b) de la présente note seront en principe exigés. Cependant, les systèmes d'obturation constitués par une plaque métallique perforée placée à l'extérieur et une toile de métal ou d'une autre matière, fixée à l'intérieur, seront admis.

Paragraphe 1, alinéa c) - Ouvertures d'écoulement

4.2.1.c)-2

- a) Leur dimension maximale ne devra pas, en principe, dépasser 35 mm.
- b) Les ouvertures permettant l'accès direct aux marchandises seront pourvues des dispositifs indiqués à l'alinéa b) de la note explicative 4.2.1.c)-1 pour les ouvertures de ventilation.
- c) Lorsque les ouvertures d'écoulement ne permettent pas l'accès direct aux marchandises, les dispositifs visés à l'alinéa b) de la présente note ne seront pas exigés, à condition que les ouvertures soient pourvues d'un système sûr de chicanes, facilement accessible de l'intérieur du conteneur.

4.4 Article 4

Paragraphe 3 - Bâches faites de plusieurs pièces

- 4.4.3-1 a) Les diverses pièces d'une même bâche peuvent être faites de matériaux différents, satisfaisant aux dispositions du paragraphe 2 de l'article 4 de l'Annexe 4.
- b) Dans la confection de la bâche, toute disposition des pièces donnant des garanties de sécurité suffisantes sera admise, à condition que l'assemblage soit réalisé conformément aux prescriptions de l'article 4 de l'Annexe 4.

Paragraphe 6, alinéa a)

- 4.4.6.a)-1 Les croquis No 1, No 2 et No 3, joints à la présente Annexe, offrent des exemples de dispositif de fixation de la bâche d'un conteneur et de système de fixation des bâches autour des ferrures de coin des conteneurs, acceptables par la douane.

Paragraphe 8 - Câbles de fermeture avec âme en textile

- 4.4.8-1 Sont admissibles, aux fins de ce paragraphe, les câbles constitués par une âme en matière textile entourée de six torons constitués uniquement de fils d'acier et recouvrant entièrement l'âme, à condition que le diamètre de ces câbles soit d'au moins 3 mm (sans tenir compte, éventuellement, d'une gaine en matière plastique transparente).

Paragraphe 10, alinéa c) - Lanière des bâches

- 4.4.10.c)-1 Les matières suivantes sont considérées comme convenant pour la confection des lanières :
- a) cuir;
- b) matières textiles, y compris le tissu caoutchouté ou plastifié, à condition qu'elles ne puissent être soudées ou reconstituées après rupture sans laisser de traces visibles.

4.4.10.c)-2

Le dispositif présenté dans le croquis No 3 joint à la présente Annexe répond aux prescriptions de la dernière partie du paragraphe 10 de l'article 4 de l'Annexe 4. Il répond aussi aux prescriptions de l'alinéa a) du paragraphe 6 de l'article 4 de l'Annexe 4.

5. ANNEXE 5

5.1 Paragraphe 1 - Agrément pour des ensembles de conteneurs bâchés

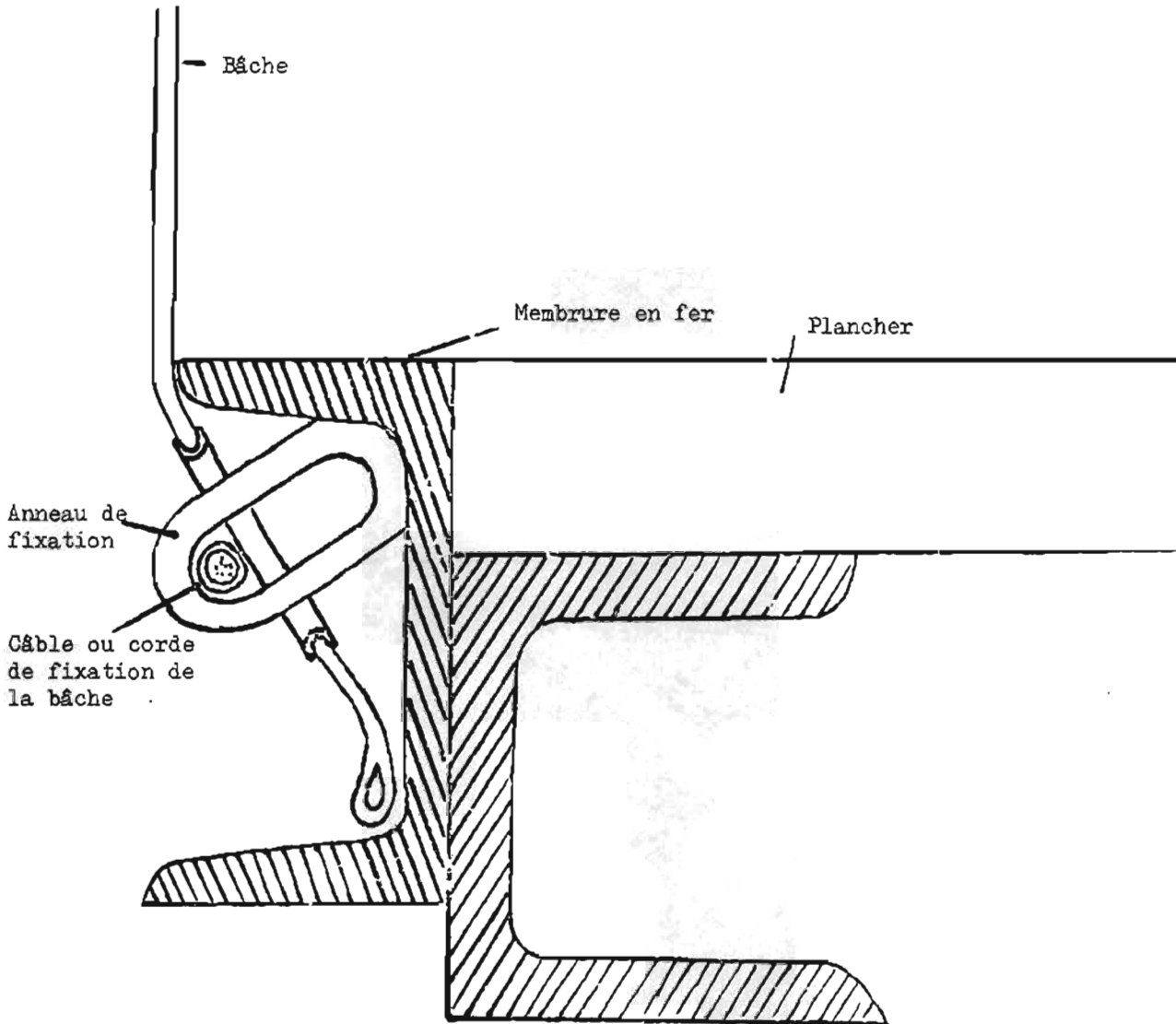
5.1-1

Si deux conteneurs bâchés, agréés pour le transport sous scellement douanier, ont été combinés de telle sorte qu'ils constituent un seul conteneur recouvert d'une seule bâche et satisfaisant aux conditions de transport sous scellement douanier, il ne sera pas exigé de certificat d'agrément distinct ou de plaque d'agrément distincte pour cet ensemble.

Annexe 6 - Croquis No 1

DISPOSITIF DE FIXATION D'UNE BACHE DE CONTENEUR

Le dispositif reproduit ci-dessous répond aux prescriptions de l'alinéa a) du paragraphe 6 de l'article 4 de l'Annexe 4.

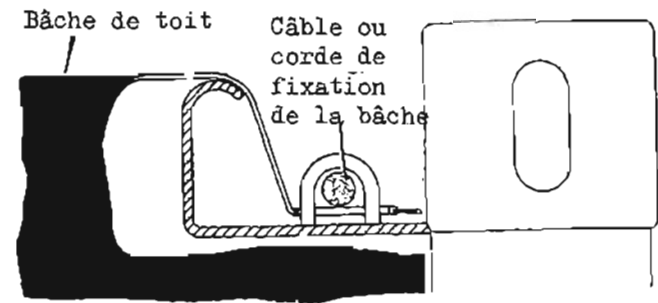
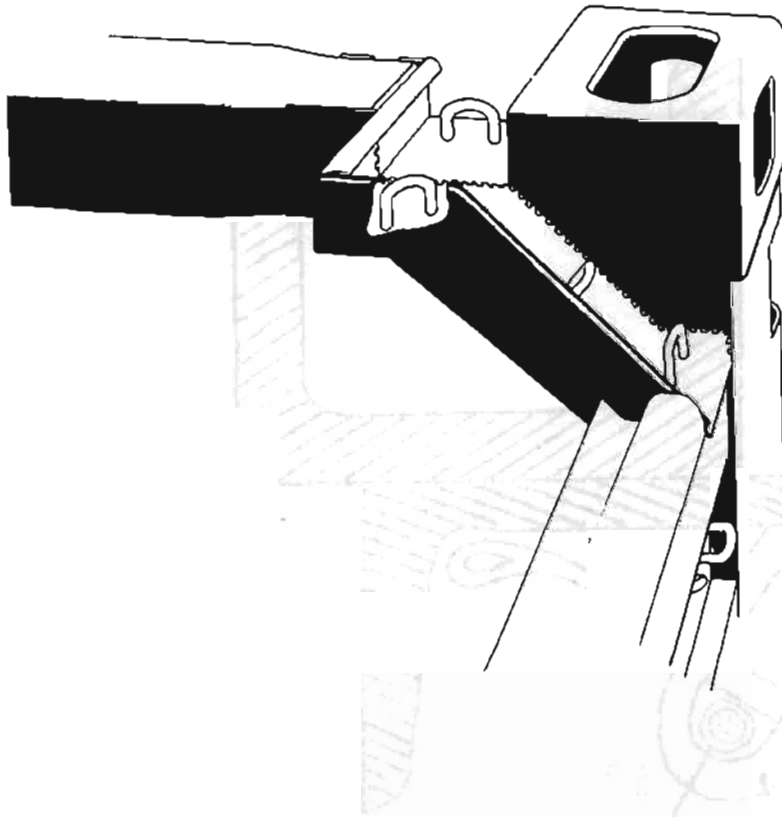


Annexe 6 - Croquis No 2

DISPOSITIF DE FIXATION D'UNE BACHE AUTOUR DES FERRURES DE COIN

Le dispositif reproduit ci-dessous répond aux prescriptions de l'alinéa a) du paragraphe 6 de l'article 4 de l'Annexe 4.

Fixation aux montants d'angle

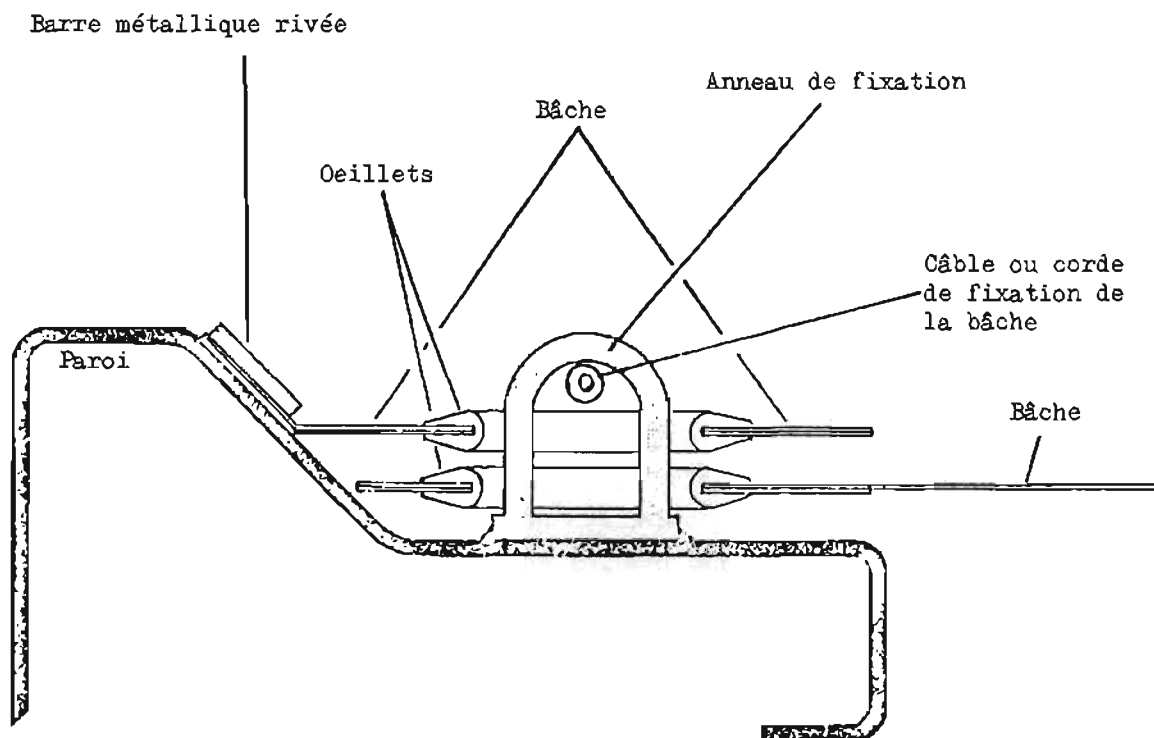


Vue en coupe

Annexe 6 - Croquis No 3

AUTRE EXEMPLE DE DISPOSITIF DE FIXATION D'UNE BACHE DE CONTENEUR

Le dispositif reproduit ci-dessous répond aux prescriptions de la dernière partie du paragraphe 10 de l'article 4 de l'Annexe 4. Il répond aussi aux prescriptions du paragraphe 6 de l'article 4 de l'Annexe 4.



Annexe 7

COMPOSITION ET REGLEMENT INTERIEUR DU COMITE DE GESTION

Article premier

1. Les Parties Contractantes sont membres du Comité de gestion.
2. Le Comité peut décider que les administrations compétentes des Etats visés à l'article 18 de la présente Convention qui ne sont pas Parties Contractantes ou les représentants des organisations internationales pourront, pour les questions les intéressant, assister aux sessions du Comité en qualité d'observateurs.

Article 2

Le Conseil de coopération douanière fournit au Comité les services de secrétariat nécessaires.

Article 3

Le Comité procède, à sa première session de chaque année, à l'élection de son Président et de son Vice-Président.

Article 4

Les administrations compétentes des Parties Contractantes communiquent au Conseil de coopération douanière des propositions motivées d'amendements à la présente Convention, ainsi que les demandes d'inscription de questions à l'ordre du jour des sessions du Comité. Le Conseil de coopération douanière porte ces communications à la connaissance des autorités compétentes des Parties Contractantes et de ceux des Etats visés à l'article 18 de la présente Convention qui ne sont pas Parties Contractantes.

Article 5

1. Le Conseil de coopération douanière convoque le Comité sur la demande des administrations compétentes d'au moins cinq Parties Contractantes. Il distribue le projet d'ordre du jour aux administrations compétentes des Parties Contractantes et de ceux des Etats visés à l'article 18 de la présente Convention qui ne sont pas Parties Contractantes six semaines au moins avant la session du Comité.

2. Sur décision du Comité prise en vertu des dispositions du paragraphe 2 de l'article premier du présent Règlement, le Conseil de coopération douanière invite les administrations compétentes de ceux des Etats visés à l'article 18 de la présente Convention qui ne sont pas Parties Contractantes, ainsi que les organisations internationales intéressées, à se faire représenter par des observateurs aux sessions du Comité.

Article 6

Les propositions sont mises aux voix. Chaque Partie Contractante représentée à la réunion dispose d'une voix. Les propositions autres que les amendements à la présente Convention sont adoptées par le Comité à la majorité des suffrages exprimés par les membres présents et votants. Les amendements à la présente Convention, ainsi que les décisions concernant l'entrée en vigueur de ses amendements dans le cas prévu du paragraphe 5 de l'article 21 et du paragraphe 6 de l'article 22 de la présente Convention sont adoptés à la majorité des deux tiers des suffrages exprimés par les membres présents et votants.

Article 7

Le Comité adopte un rapport avant la clôture de sa session.

Article 8

En l'absence de dispositions pertinentes dans la présente Annexe, le Règlement intérieur du Conseil de coopération douanière sera applicable dans les cas appropriés, sauf si le Comité en décide autrement.

PROTOCOLE DE SIGNATURE

Au moment de procéder à la signature de la présente Convention, portant la date de ce jour, les soussignés, dûment autorisés par leurs gouvernements, font les déclarations suivantes :

1. La reconnaissance du principe de l'admission temporaire des conteneurs est incompatible avec la procédure consistant à ajouter le poids ou la valeur du conteneur placé en admission temporaire au poids ou à la valeur des marchandises pour le calcul des droits et taxes perçus à l'importation. La majoration du poids de la marchandise d'un coefficient de tare déterminé légalement pour les marchandises transportées en conteneurs est admise, à condition qu'elle soit appliquée en raison de l'absence ou de la nature de l'emballage et non du fait que les marchandises sont transportées par conteneurs.
2. Les dispositions de la présente Convention ne limitent en rien l'application des dispositions nationales ou des accords internationaux de caractère non douanier qui réglementent l'utilisation des conteneurs.
3. La limitation du volume intérieur à un mètre cube prévue à l'article premier de la présente Convention n'implique pas l'application de règles plus restrictives aux conteneurs d'un volume inférieur et les Parties Contractantes s'efforceront d'appliquer à ces derniers une procédure d'admission temporaire équivalant à celle qu'elles appliquent aux conteneurs définis dans la présente Convention.
4. En ce qui concerne les procédures d'admission temporaire des conteneurs prévues par les dispositions des articles 6, 7 et 8 de la présente Convention, les Parties Contractantes reconnaissent que la suppression de tout document douanier et de toutes garanties d'ordre douanier leur permettrait d'atteindre l'un des objectifs principaux de la présente Convention et elles s'efforceront de parvenir à ce résultat.

一九七二年
集装箱关务公约



联合国 - 海事组织
一九七二年

一九七二年集装箱关税公约

序 言

缔约各国，
深愿发展和推进国际集装箱运输，
议定条款如下：

第一章

总则

第一条

为本公约的目的：

(a) “进口捐税”一词指对货物进口或就货物进口征收的关税和一切其他捐税、规费和其他费用，但不包括其数额限定与所提供服务的费用相等的各种规费和费用在内；

(b) “暂时入口”一词指在再出口的条件下，不必缴付进口捐税和不受进口方面的禁令和限制拘束的暂时进口；

(c) “集装箱”一词指符合下列条件的一种运输设备（防水密封运货箱、活动箱或其他类似构造物）：

- (一) 全部或局部封闭，构成一个装货物用的仓；
- (二) 具有永久性，因此足够坚固，可供一再使用；
- (三) 备有特别设计，便于使用一种或一种以上运输方式载运货物，而无须中途重装；
- (四) 设计是为了易于装卸，特别是从一种运输方式搬到另一种运输方式的时候；
- (五) 设计是为了易于装满和卸空货物；

(六) 内部容积为一立方米或一立方米以上；

“集装箱”一词包括集装箱的附件和装备在内，但这些附件和装备必须是有关类型所适当需要，并且是同集装箱一起载运的。“集装箱”一词不包括车辆、车辆的附件或备件、或包装在内；

(d) “国内运输”一词指把在一国境内装载的货物运至该国境内另一处地方卸下的货物运输；

(e) “人员”一词兼指自然人与法人；

(f) 集装箱“营运人”一词指对该集装箱的使用具有切实控制的人员，不论其是否该集装箱的所有人。

第二条

为了得益于本公约所定的便利，集装箱必须按照附件一所定的方式具备标志。

第二章

暂时入口

(a) 暂时入口的便利

第三条

1. 以不违反第四条至第九条所定的条件为限，每一缔约国对集装箱应准予暂时入口，不论其是否装有货物。

2. 每一缔约国对居住于或定居于其境内的人员用购买、租购、租赁或类似性质合同所使用的集装箱，保留不准予暂时入口的权利。

第四条

1. 准予暂时入口的集装箱应于进口之日起三个月内再出口。但此一期限可由主管海关当局予以延长。

2 准予暂时进口的集装箱可以通过任何主管海关办事处再出口，即使该办事处并非暂时入口时所通过的办事处。

第五条

1 纵有第四条第1项所定再出口的规定，凡受严重损坏的集装箱可以不必再出口，但此种集装箱必须按照有关国家的规章和遵照该国海关当局的许可：

(a) 依其呈验的时间和状况，缴付其所应缴纳的进口捐税；或者

(b) 免费放弃，交给该国主管当局；或者

(c) 在官方监督下予以销毁，其费用归有关各方负担；任何保全下来的部份或材料，应依其呈验的时间和状况，缴付其所应缴纳的进口捐税。

2 遇因扣押的结果以致准予暂时进口的集装箱不能再出口时，第四条第1项所定再出口的规定，在此项扣押期间，应予停止适用。

(b) 暂时入口的程序

第六条

在不妨碍第七条和第八条规定的条件下，对按照本公约规定暂时进口的集装箱，应准予暂时入口而无须于进口和再出口时提出关务文件，亦无须提出担保单。

第七条

每一缔约国得规定集装箱的暂时入口必须遵守附件二所定集装箱暂时入口程序的全部规定或其中的一部份规定。

第八条

遇第六条的规定不能适用时，每一缔约国保留要求提出担保单和/或于集装箱进口或再出口时要求提出关务文件的权利。

(c) 使用准予暂时进口的集装箱的条件

第九条

1 缔约各国对按照本公约规定准予暂时进口的集装箱，应准许作国内运输货物之用；在此种情况下，每一缔约国有权规定其必须遵守附件三所定的一个或一个以上条件。

2 第1项所述便利的给与，不妨碍每一缔约国境内有关拖运或载运集装箱的各种车辆的现行规章。

(d) 特殊情况

第十条

1 对于供修理暂时进口的集装箱之用的组成零件，应准予暂时进口。

2 换下的零件如不再出口，应按照国家的规定和遵照该国海关当局的许可：

(a) 依其呈验的时间状况，缴付所应缴纳的进口捐税；或者

(b) 免费放弃，交给该国主管当局；或者

(c) 在官方监督下予以销毁，其费用归有关各方负担。

3 第1项所述组成零件的暂时进口，应准用第六条、第七条和第八条的规定。

第十一条

1 缔约各国同意对暂时进口的集装箱的附件和装备，准予暂时进口，不论这些附件和装备是同集装箱一起进口，然后单独或同另一集装箱一起再出口，抑或单独进口，然后同集装箱一起再出口。

2 第1项所述集装箱附件和装备的暂时进口，应准用第三条第2项和第四条、第五条、第六条、第七条、第八条的规定。此等附件和装备倘若同适

用该项规定的集装箱一起载运，可按照第九条第1项的规定，用于国内运输。

第三章

核准凭海关封条运货的集装箱

第十二条

- 1 集装箱必须遵守附件四所载条例的规定，才合格准予凭海关封条运输货物。
- 2 核准应按附件五所定程序之一给与。
- 3 凡经一个缔约国核准凭海关封条运输货物的集装箱，其他缔约国应予以接受，准其使用任何牵涉到海关封条的国际运输制度。
- 4 每一缔约国对获得此项核准的集装箱，倘发现其不符合附件四所定的条件，得保留权利不承认其所获核准的效力。但所发现的缺陷如果性质次要，并且不会引起走私的危险时，缔约各国应避免使运输受到耽搁。
- 5 任何集装箱所获核准不再受到承认时，在再用以凭海关封条运输货物之前，必须先修复到其当初获得核准时的情况，或者重新申请核准。
- 6 遇集装箱在获得核准时似已有缺陷存在的情形，应将此事通知给与核准的主管当局。
- 7 凡按附件五第1段(a)、(b)所定程序核准凭海关封条运输货物的集装箱，倘发现其事实上并不符合附件四所定的技术条件，给与核准的当局应采取必要步骤使该集装箱符合所规定的技术条件，或者撤销其核准。

第四章

解释性说明

第十三条

附件六所载的解释性说明，是解释本公约及其附件中的若干条款的。

第五章

杂项条款

第十四条

缔约各国如通过单方规定或根据双边或多边协议给与或可能愿意给与更大的便利，本公约不阻止其适用，但以这些便利并不妨碍本公约各条款的适用为限。

第十五条

任何人如有违反本公约规定的情事，或任何替换物品、申报不实或其他行为，其结果使某一人员或某一物品不正当地取得本公约各项规定的利益时，应在其违规行为发生地的国家内，按该国法律予以惩罚。

第十六条

缔约各国于接到要求时，应彼此递送实施本公约规定所必要的资料，特别是有关核准集装箱及集装箱设计方面的技术上特征的资料。

第十七条

本公约各项附件及签字议定书构成本公约的组成部份。

第六章

最后条款

第十八条

签字、批准、接受、同意和加入

1 本公约应予开放，听任联合国全体会员国、任何专门机构或国际原子能机构的成员、国际法院规约的当事国和联合国大会邀请成为本公约缔约国的任何其他国家签字；签字地点于一九七三年一月十五日以前在日内瓦联合国办事处，其后从一九七三年二月一日起至一九七三年十二月三十一日止在纽约联合国总部。

- 2 本公约应由各签字国加以批准、接受或同意。
- 3 本公约应继续开放，听任第1项所述的任何国家加入。
- 4 批准书、接受书、同意书或加入书应交存联合国秘书长。

第十九条

生效

1 本公约应自第五份批准书、接受书、同意书或加入书交存之日起九个月后生效。

2 对于在第五份批准书、接受书、同意书或加入书交存之后始批准、接受、同意或加入本公约的国家，本公约自该国交存其批准书、接受书、同意书或加入书之日起六个月后生效。

3 在本公约某一修正案生效之后交存的任何批准书、接受书、同意书或加入书应认为对修正后的公约适用。

4 在某一修正案已被接受之后但尚未生效之前交存的任何批准书、接受书、同意书或加入书应认为自该修正案生效之日起对修正后的公约适用。

第二十条

停止实施关于集装箱的关务公约（一九五六年）

1 本公约生效后，在本公约各缔约国的彼此关系上，前于一九五六年五月十八日在日内瓦开放听由签字的关于集装箱的关务公约即行终止，由本公约取代。

2 尽管第十二条第1、2、4项另有规定，凡经根据关于集装箱的关务公约（一九五六年）的条款所核准，或经根据该公约并在联合国赞助下缔结的协定所核准的集装箱，任何缔约国应予接受准予凭海关封条运输货物；但这些集装箱必须继续遵守其当初被核准时所定的有关条件。为此目的，依照关于集装箱的关务公约（一九五六年）的条款所发的核准证，在其有效期未届满以前，可以用核准牌替换。

第二十一条

本公约、包括其附件的修正程序

1 任何缔约国可以提出一个或几个对本公约的修正案。任何提出的修正案案文应报知关税合作理事会，由其送交全体缔约国，并通知第十八条所述的非缔约国的各国。关税合作理事会亦应按照附件七所定的议事规则，召开行政委员会。

2 依照前款规定提出或在行政委员会的会议里订出的任何修正案，经委员会里出席并投票的成员三分之二多数通过后，应送交联合国秘书长。

3 联合国秘书长应将修正案递送各缔约国供其接受，并递送第十八条所述的非缔约国的各国供其参考。

4 凡依照上项规定递送的任何提出的修正案，从联合国秘书长将所提出的修正案递送各国之日起十二个月内，如没有任何缔约国表示反对，应认为已被接受。

5 联合国秘书长应尽快将是否有缔约国对所提出的修正案表示反对的情事通报全体缔约国和第十八条所述的非缔约国的各国。如有缔约国向联合国秘书长表示反对提出的修正案，该修正案应认为未被接受，不发生任何效力。如没有任何缔约国向联合国秘书长表示此种反对，该修正案应于上项所述的十二个月期限满期后三个月，或于行政委员会在通过该修正案时所定的更后日期，对全体缔约国生效。

6 任何缔约国可以通知联合国秘书长，要求召开会议，以检查本公约。联合国秘书长应将该项要求通报全体缔约国；如在联合国秘书长发出通报之日起四个月内，有至少三分之一的缔约国通知秘书长同意此项要求，秘书长应当召开修约会议。遇行政委员会通知要求开会时，联合国秘书长亦应召开此项会议。行政委员会在得到委员会里出席并投票的成员多数的赞同时，应提出此项要求。依照本项规定召开会议时，联合国秘书长应邀请第十八条所述的全体国家参加。

第二十二条

附件一、四、五、六的特别修正程序

1 除了第二十一条所定的修正程序外，附件一、四、五、六亦可以依照本条的规定并按照附件七所定的议事规则加以修正。

2 任何缔约国应将提出的修正案递送关税合作理事会。关税合作理事会应将这些修正案通知各缔约国和第十八条所述的非缔约国的各国，并应召开行政委员会。

3 依照上项规定提出或在行政委员会的会议里订出的任何修正案，经委员会里出席并投票的成员三分之二多数通过后，应递送联合国秘书长。

4 联合国秘书长应将该修正案递送各缔约国接受，并递送第十八条所述的非缔约国的各国，供其参考。

5. 除非有五分之二的缔约国或五个缔约国——两者之间以数目较小者为 准——在联合国秘书长将所提出的修正点递送各缔约国之日起十二个月内，通知联合国秘书长表示反对这个提议，该修正案应认为已被接受。未被接受的修正案不发生任何效力。

6. 修正案被接受后，应于上项所述的十二个月期限满期后三个月，或行政委员会在通过该修正案时所定的更后日期，对没有反对该修正案的所有缔约国生效。在通过某一修正案时，委员会亦可以规定在修正案生效后，现行各附件应在一过渡期间内全部或局部继续同时有效。

7. 联合国秘书长应将修正案生效的日期通报各缔约国，并通知第十八条所述的非缔约国的各国。

第二十三条

废止

任何缔约国可以将一项文件交存联合国秘书长废止本公约。此项废止应于该项文件交存联合国秘书长之日起一年后生效。

第二十四条

终止

如在任何一段连续十二个月的期间里，缔约国的数目不足五个，本公约应停止生效。

第二十五条

争端的解决

1. 两个或几个缔约国之间关于本公约的解释和适用的任何争端，如不能通过谈判或其他解决办法解决，经其中一国的请求，应提交由下列方式组成的

仲裁法庭：争端的每一当事国各委派一位仲裁员，再由这两位仲裁员委派第三位仲裁员，担任主席。倘使在收到请求后三个月，某一当事国不能委出仲裁员，或者仲裁员不能选出主席，任一当事国可以要求联合国秘书长委派一位仲裁员或仲裁法庭主席。

2 依第1项规定指定的仲裁法庭的决定，对争端各当事国有拘束力。

3 仲裁法庭应自行决定其议事规则。

4 仲裁法庭对于其程序、集会地点和所交议的任何争议的决定，应以多数表决为之。

5 对于争端各当事国间由于裁决书的解释和执行而引起的任何争议，任一当事国可以提交作出该裁决书的仲裁法庭裁决。

第二十六条

保留

1 除了对第一条至第八条、第十二条至第十七条、第二十条、第二十五条和本条的规定，和各附件里所载的规定一概不得提出保留外，许可对本公约提出保留，但这些保留必须以书面递送，而且，如果是在交存批准书、接受书、同意书或加入书之前递送，并须在该书里加以证实。联合国秘书长应将这些保留递送第十八条所述的全体国家。

2 依照第1项规定提出的任何保留：

(a) 对提出保留的缔约国，按该项保留的范围改变保留所涉的本公约的条款；

(b) 按同样范围，对其他缔约国，在其同提出保留的缔约国的关系上，改变这些条款。

3 曾经依照第1项规定提出保留的任何缔约国，可以随时通知联合国秘书长，将该项保留撤回。

第二十七条

通知

除了第二十一条、第二十二条和第二十六条里所规定的通知事项和递送事项外，联合国秘书长应将下列事项通知第十八条所述的全体国家：

- (a) 第十八条所述的签字、批准、接受、同意和加入；
- (b) 本公约依照第十九条规定的生效日期；
- (c) 本公约各修正案依照第二十一条和第二十二条规定的生效日期；
- (d) 第二十三条所述的废止；
- (e) 第二十四条所述本公约的终止。

第二十八条

作准文本

本公约的正本应交存联合国秘书长，其中文、英文、法文、俄文和西班牙文文本具有同等效力；联合国秘书长应将证明无误的副本送交第十八条所述的全体国家。

签字于下的全权代表，各经其本国政府正式授权，在本公约上签字，以资证明。

一千九百七十二年十二月二日订于日内瓦。

附件一

关于集装箱标记的规定

1. 集装箱上适当和显明的地方应加盖耐久不变的标记，载明下列各点：

- (a) 所有人或主要营运人的名号，
- (b) 所有人或营运人所定集装箱标记和编号，
- (c) 集装箱的皮重，包括集装箱的一切永久固定配件在内。

2. 集装箱所有权国家，可以用全名或国际公路交通上用来表示汽车登记国的辨别记号，加以标明。每个国家得以国内法规定集装箱上本国国名或辨别记号的用法。所有人或营运人的名号，可以用全名或缩写名字表明，但后者以一种固定写法为限；徽章或旗帜等标记不得使用。

3. 经核准凭海关封条运货的集装箱，应另附下列各点说明，这种说明也应依照附件五的规定，载于核准牌上面：

- (a) 制造厂商所编的联号（制造厂商号码），
- (b) 如经按照设计种类核准，则应载明这一种类的识别编号或字母。

附件二

根据本公约第七条规定 的暂时入口手续

1. 为了实施本公约第七条规定的目的，每一缔约国应利用集装箱所有人或营运人或其代表备存的记录，以查核获准暂时进口的集装箱的行程。

2. 下述规定应予实施：

(a) 集装箱所有人或营运人应有代表在申请准予集装箱暂时进口的国家境内；

(b) 集装箱所有人或营运人或其中之一的代表应书面保证：

(一) 经该国海关当局要求，提出关于获准暂时进口的每个集装箱的行程的详细资料，包括进出该国的日期和地点；

(二) 如有不合暂时入口规定的情事，交付必要的进口税捐。

附件三

集装箱在国内运输上的使用

每一缔约国有权对依照本公约第九条的规定使用集装箱在其境内从事国内运输，订立下述条件：

- (a) 集装箱的行程，应依合理的直接路线，到达预定的出口货物装箱或集装箱卸空出口的地点或其附近；
- (b) 集装箱在国内运输上限用一次，用后即应再出口。

附件四

可以准予凭海关封条从事国际运输的 集装箱所适用的技术规定条例

第一条

基本原则

集装箱必须依照下述方式建造和装备，才能核准凭海关封条从事国际货物运输：

- (a) 集装箱的密封部分，除非作弊而留下可见痕迹，或损坏海关封条，即无法将任何货物取出或装入；
- (b) 海关封条可以简单而有效地加贴集装箱上；
- (c) 集装箱内没有秘密空隙可以私藏货物；
- (d) 可以装填货物的一切空间，都极便于海关检验。

第二条

集装箱的构造

1. 为求符合本条例第一条的规定：

- (a) 集装箱各组成部分（箱边、箱底、箱门、箱顶、直柱、框架、横条等）的装钉用具，必须无法从外面拆除或更换，否则必定留下可见痕迹，或所用装钉方法制成的结构，必须无法更改，否则必定留下可见痕迹。箱边、箱底、箱门和箱顶如用若干不同部分制成，各部分也应符合上述规定，并且应该足够牢固；

(b) 箱门和其他一切关闭部分（包括塞子、人孔盖、凸缘等），应设有可以加贴海关封条的装置。这种装置必须无法从集装箱外面拆除和更换，否则必定留下可见痕迹，箱门或系结之处，必须无法开启，否则必定损坏海关封条。后者须有适当保护。集装箱准许装有可以开启的箱顶；

(c) 通风和排水的洞孔，应设有一种装置，防止通入集装箱内部。这种装置，必须无法从集装箱外面拆除和更换，否则必定留下可见痕迹。

2. 纵有本条例第一条(c)款的规定，集装箱各构成部分因实际理由准予留有必要的空隙（例如双重墙壁的夹层）。为使上述空隙无法私藏货物起见：

- (一) 应使集装箱衬里无法拆除和更换，否则必定留下可见痕迹；或
- (二) 上述空隙的数目应尽量减少，并应使其便于海关检验。

第三条

可以摺叠或拆散的集装箱

可以摺叠或拆散的集装箱必须遵守本条例第一条和第二条的规定；此外并必须配有螺栓，一俟集装箱搭配完毕，即把各部分栓紧。集装箱搭配后，如果螺栓露在箱外，必须可以加贴海关封条。

第四条

布面集装箱

1. 本条例第一条、第二条和第三条的规定，在可以适用时，也应适用于布面集装箱。此外，布面集装箱应符合本条的规定。

2. 布面应为坚固的帆布，或涂有塑胶或橡胶的布制成，必须足够坚强，且无伸缩性。布面应该毫无破损，制成后一经封闭即无法取得所装货物，

而不留下可见痕迹。

3. 如果布面是用若干布片制成，布片边缘应摺叠一起缝合，两条接缝至少间隔十五毫米。这种接缝应依照本条例所附简图一的说明缝制；布面某些地方（例如箱后口盖和箱角加缝的布片）不可能按照这种方法缝合，则只需将上端摺叠，再按照本条例所附简图二的说明，制成接缝。接缝之一只在箱内可以看见，这条接缝所用的线的颜色，应该与布面的颜色和另一接缝所用的线的颜色，显然不同。一切接缝都应该用机器缝制。

4. 如果布面是用涂有塑胶的布制成，而且是用若干布片接合而成，可以按照本条例所附简图三说明的方式，把布片交错焊接。布边重叠部分至少为十五毫米。布片整个重叠部分应该熔接一起。外面布片的边应该用至少七毫米宽的塑胶带覆盖，并用同样焊接方法贴紧。这条塑胶带及其两边至少三毫米宽的地方，应加盖标志清楚式样一致的浮雕图记。布片焊接的方式应使布片无法拆开后重新接合而不留下可见痕迹。

5. 修补工作应该按照本条例所附简图四说明的方法；布边应该摺叠一起缝合，两条可见的接缝至少间隔十五毫米；箱内可见的缝线的颜色，应与箱外可见的缝线的颜色及布面本身的颜色不同；一切接缝都应该用机器缝制。布面靠近布边地方破损时，破损部分如果用另一布块修补，其接缝也可以按照本条第3项的规定及本条例所附简图一缝制。涂有塑胶的布面也可以按照本条第4项说明的方法修补，但是修补时布的两面都必须焊接，补块贴在布的背面。

6. (a) 布面必须严格按照本条例第一条(a)款和(b)款所载的规定装在集装箱上。必须规定采用下述各种扣紧的方法：

- (一) 集装箱上装设金属环；
- (二) 布面沿边有眼孔；
- (三) 金属环露在布上面，用绳索穿过金属环系紧，从外面可以看见绳索全长。

除非集装箱的制造方法本身可以防止取得所装货物，否则布面与集装箱硬体部分重叠地方，从系环中央量起，至少应达二百五十毫米。

(b) 布面沿边如果永久装在集装箱上，接缝地方必须连续不断，并且用坚固的方法缝接。

7. 金属环的间隔和眼孔的间隔都不得超过二百毫米。必须设法使眼孔格外坚牢。

8. 必须使用下述绳索：

(a) 直径至少三毫米的钢丝绳；或

(b) 直径至少八毫米的大麻索或剑麻索，外包透明无伸缩性的塑胶套。钢丝绳也可以外包透明无伸缩性的塑胶套。

9. 每条绳索都必须是一整条，两端各有一个硬的金属尾套。每个金属尾套上应有一个空心铆钉，贯穿绳索，以便系结海关封条的线或带子。空心铆钉两侧应该可以看见绳索，借此可以确定绳索是一整条（参看本条例所附简图五）。

10. 布面上用来装卸货物的开口地方，其两边应有适当的重叠部分。这两边也必须用下述方法系紧：

(a) 按照本条第3项和第4项的规定缝制或焊接一个口盖；

(b) 依照本条第7项的规定装设金属环和眼孔；并以

(c) 至少二十毫米宽、三毫米厚的一整条无伸缩性、适当质料的带子贯穿金属环，将布面两边和口盖栓紧；带子应在布面背后钉牢，并应装有一个眼孔，以便本条第8项所称的绳索穿过。如果装有阻板一类的特别装置，使无法取得箱内货物而不留下可见痕迹，则不需要口盖。

11. 无论如何，布面不得遮盖附件一规定必须加盖集装箱上的各种识别标记，或附件五规定的核准牌。

第五条

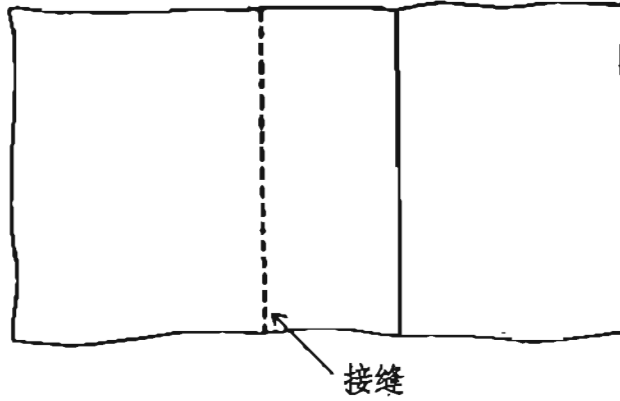
过渡时期规定

在一九七七年一月一日以前，凡是符合简图五说明的尾套，纵使所装的空心铆钉是属于过去合格的一种，其洞孔不及简图五规定的大小，仍准予使用。

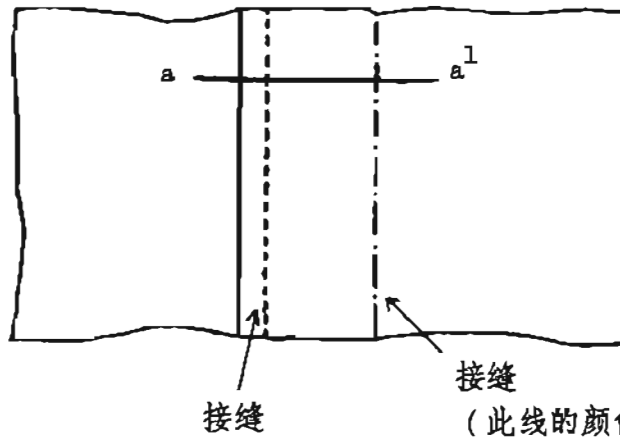
附件四 - 简图一
用若干布片制成的布面

用接缝缝合

从外面看

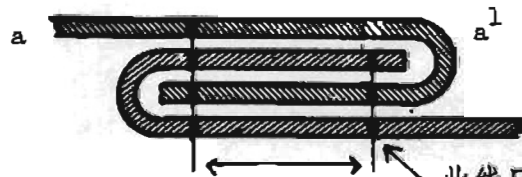


从里面看



接缝
(此线的颜色与布面的
颜色和另一接缝的线的
颜色不同)

a-a¹ 截面图
双重平摺接缝



至少
十五毫米

此线只从里面可以看见，
其颜色与布面的颜色和
另一接缝的线的颜色不
同

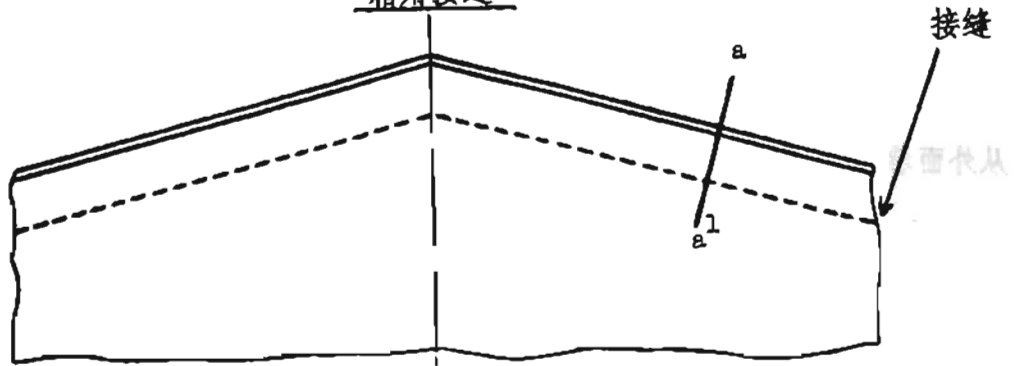
附件四

简图二

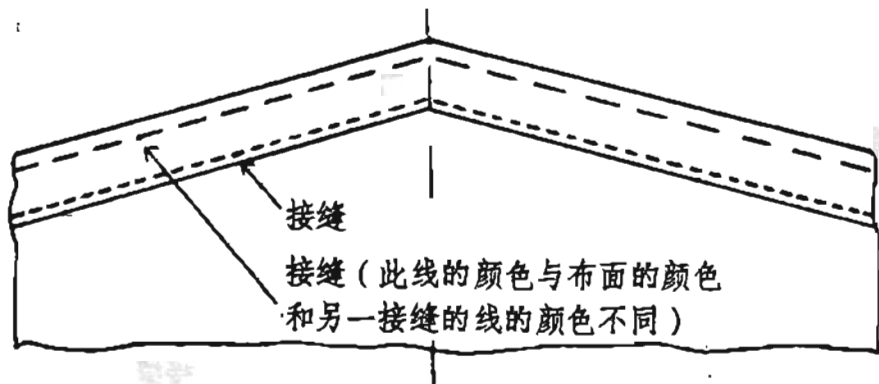
用若干布片制成的布面

箱角接缝

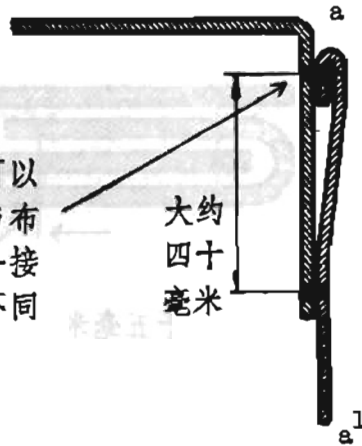
从外面看



从里面看



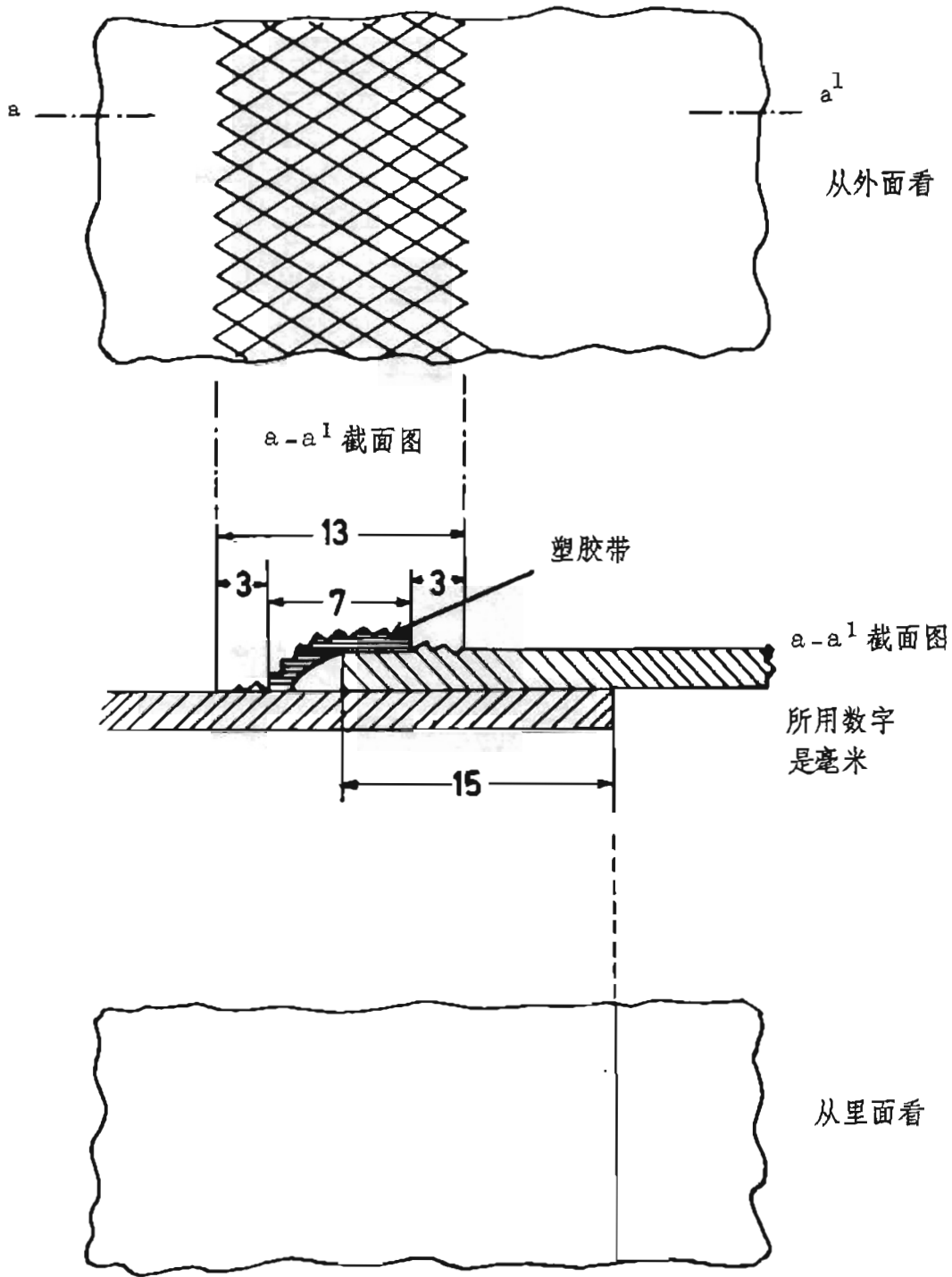
a-a¹ 截面图



此线只从里面可以看见，其颜色与布面的颜色和另一接缝的线的颜色不同

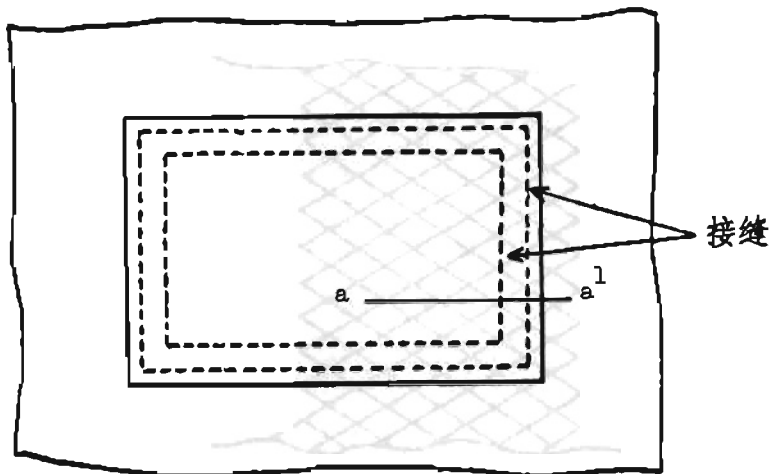
大约四十毫米

附件四 - 筒图三
用若干布片制成的布面
焊接

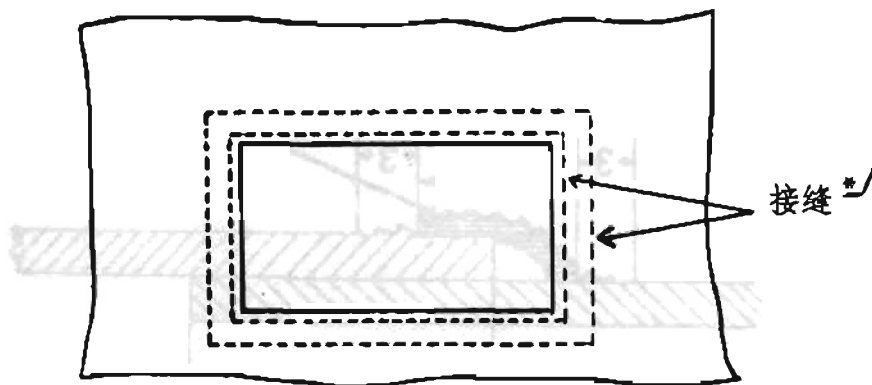


附件四 - 简图四
布面的修补

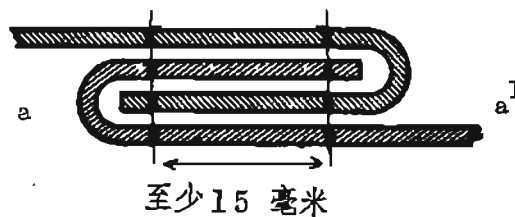
从外面看



从里面看



a-a¹ 截面图



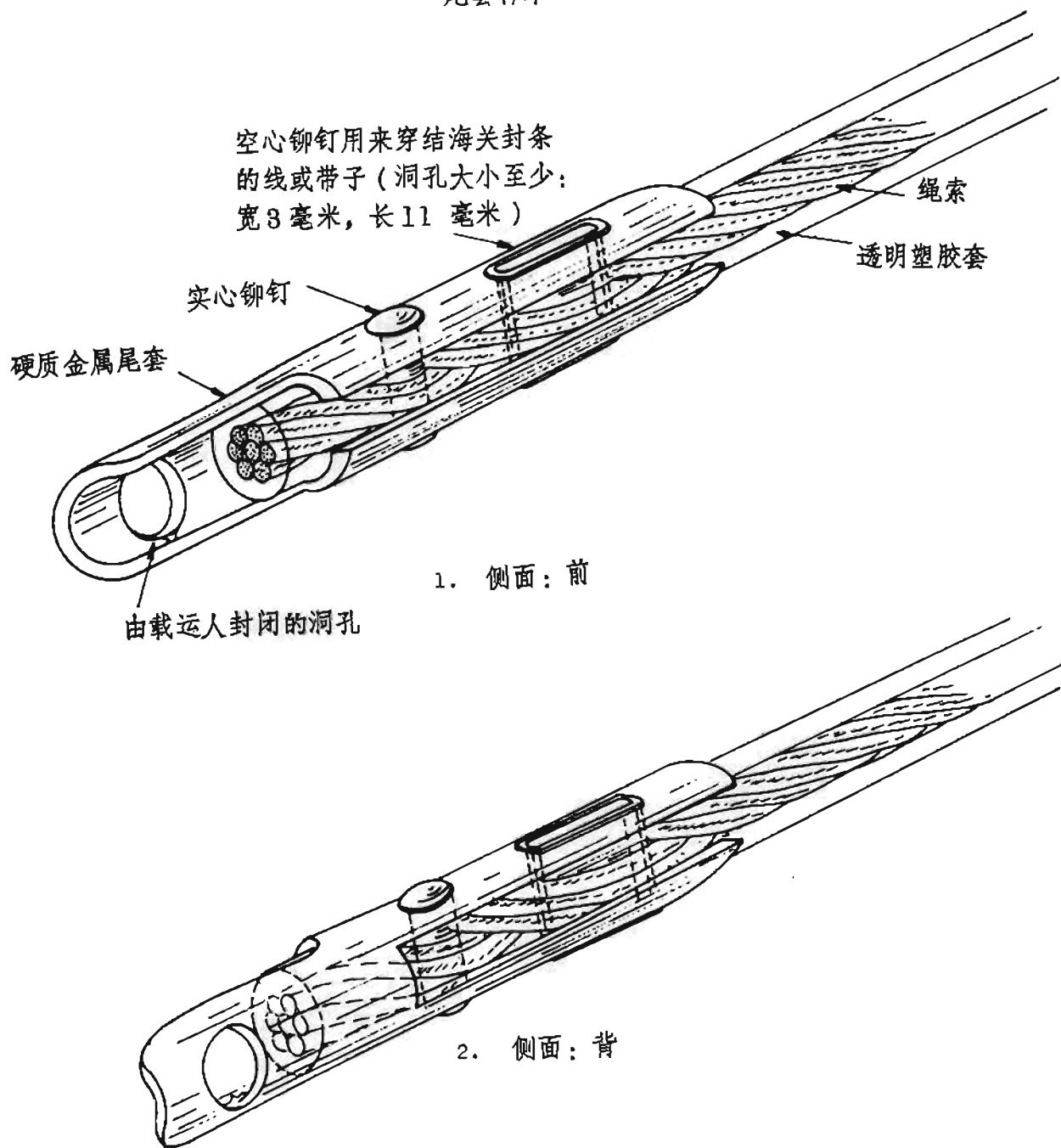
外面

里面

* 布面里面可以看见的线的颜色应该与布面外面可以看见的线的颜色和布面的颜色不同。

附件四 - 简图五

尾套样本



附件五

符合附件四所订技术条件的 集装箱的核准程序

一般规定

1. 在下述任一阶段中，均可核准由集装箱凭海关封条运输货物：
 - (a) 在集装箱制造阶段，可按设计类别予以核准（制造阶段的核准程序）；
 - (b) 在制成以后的阶段，得个别予以核准，或对特定数目的同类集装箱予以核准（制成以后阶段的核准程序）。

两种核准程序的共同规定

2. 负责给予核准的主管当局应于核准后发给申请人一张核准证，视情形或对于所核准一类的数目不限的成批集装箱有效，或对于一定数目的集装箱有效。

3. 获得核准的受益人在凭海关封条使用集装箱运输货物之前，应在已核准的集装箱上钉一核准牌。

4. 核准牌应永久钉定于箱上显明的地方，在任何其他为公务目的发给的核准牌旁边。

5. 核准牌应依照本附件附录一所刊的第一号式样，以金属制成，至少宽十公分，长二十公分。下列各项应至少以英文或法文压印或浮雕在核准牌上，或以任何其他耐久清楚的方式在牌面标明：

- (a) “核准凭海关封条运货”等字；
- (b) 给予核准国家的国名，或国际公路交通上用以表示汽车登记国的该国识别标记，以及核准证号码（数字、字母等等）和核准年份（例如“NL/26/73”意思就是“荷兰，核准证第26号，一九七三年发给”）；
- (c) 制造厂商为集装箱编定的联号（制造厂商号码）；

(d) 如集装箱是按设计种类核准的，应标明这一类集装箱的识别编号或字母。

6. 集装箱如不再符合核准时所规定的技术条件，应在凭海关封条用以运输货物之前，恢复其获得核准时的情况，使其再度符合上述各项技术条件。

7. 集装箱的根本特征如有改变，其所获的核准应即停止适用，在凭海关封条用以运输货物以前应重新向主管当局申请核准。

关于在制造阶段按设计种类给予核准的特别规定

8. 集装箱如果是按设计种类成批制造，制造厂商得向制造国主管当局按设计种类申请核准。

9. 制造厂商应在其申请中说明为其申请核准的一类集装箱所定的识别编号或文字。

10. 申请中应随附待核准的一类集装箱的图样和详细的设计说明。

11. 制造厂商应以书面承诺：

(a) 向主管当局提呈该当局所要查验的有关的一类集装箱；

(b) 让主管当局在制造有关一类的成批集装箱期间的任何时间，查验这一类成批集装箱的其他单位；

(c) 把关于设计或说明方面的任何程度的变更，在进行变更以前先通知主管当局；

(d) 除了核准牌上必需的各项标志外，也在集装箱的显明地方标出其设计种类的识别编号或字母以及其在这一类成批集装箱中的联号（制造厂商号码）；

(e) 将照核定设计种类制造的集装箱编成记录备查。

12. 主管当局应说明所提出的设计种类须作何种可能必要的改变，始能获得核准。

13. 主管当局非对依照有关的设计种类所制成的一个或一个以上集装箱进行查验，并认为那一类集装箱确实符合附件四所规定的技术条件，不得对按设计种类提出的申请，给予核准。

14. 某类集装箱经核准后，即应照本附件附录二所刊的第二号式样，发给申请人核准证一份，此项核准证对于依照核定种类的详细说明制成的所有集装箱，一律有效。制造厂商凭此项核准证，得在所制这一类成批的每一个集装箱上，照本附件第5项所订的格式，加钉一核准牌。

关于在制成以后阶段给予核准的特别规定

15. 如在制造阶段未申请核准，集装箱所有人、营运人或其中任何一人的代表得向其能够呈验集装箱请予核准的主管当局，申请核准。

16. 依本附件第15项的规定申请核准时，应陈明制造厂商在每个集装箱上所记的联号（制造厂商号码）。

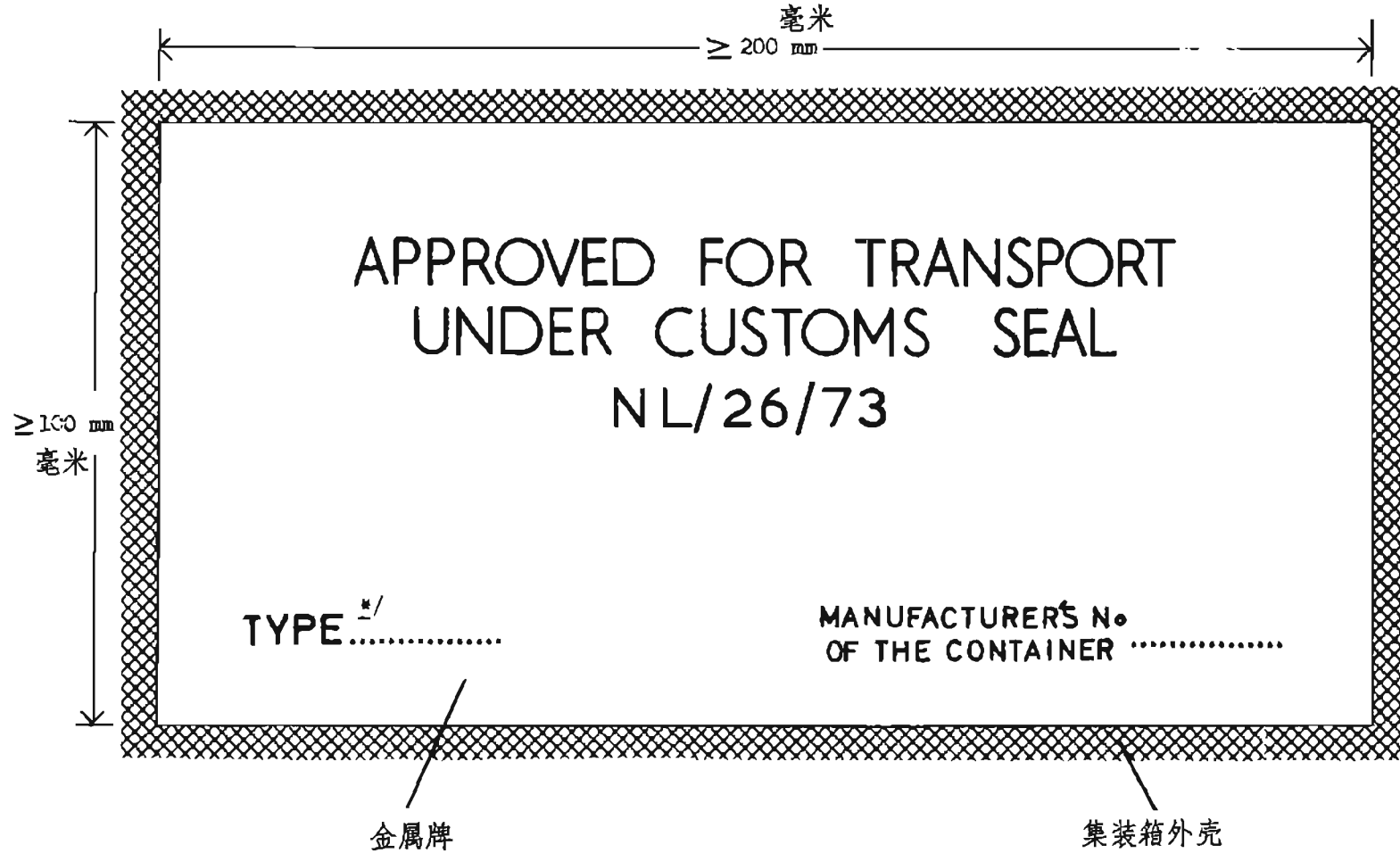
17. 主管当局于查验其认为必要数目的集装箱并认为此等集装箱确实符合附件四所订的各项技术条件后，即应依照本附件附录三所刊的第三号式样，发给一份核准证，此证仅对核定数目的集装箱有效。此项核准证应注明制造厂商为有关的集装箱所编定的联号。申请人得凭证在每一个已核准的集装箱上，加钉本附件第5项所规定的核准牌。

附件五的附录一

第一号式样

核准牌

(英文本)



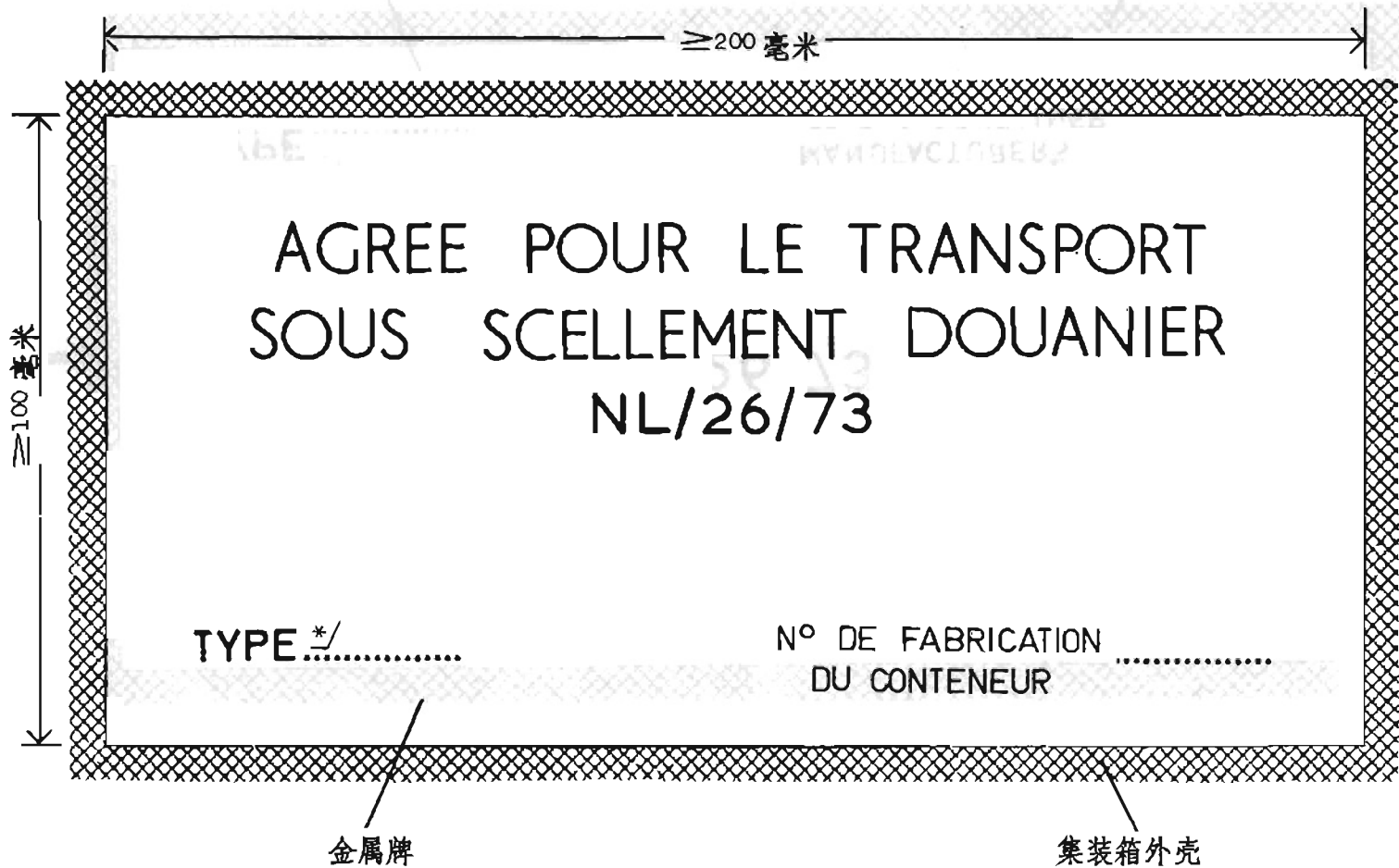
^{*}/ 限于按设计种类核准的情形

附件五的附录一

第一号式样

核准牌

(法文本)



*/ 限于按设计种类核准的情形

附件五的附录二

第二号式样

一九七二年集装箱关务公约

按设计种类给予的核准证

1. 核准证号码^①.....
2. 兹证明下述集装箱设计种类业经核准，凡照此类制成的集装箱均准予凭海关封条运货。
3. 集装箱种类.....
4. 设计种类的识别编号或字母.....
5. 制造图样的识别编号.....
6. 设计说明的识别编号.....
7. 集装箱皮重.....
8. 以公分计的外部宽长.....
9. 构造上的根本特征（材料性质、建造种类等等）.....
.....
.....
10. 本核准证对依照上述图样和说明制成的所有集装箱一概有效。

① 此处填入核准牌上所应标明的字母和数字（参看一九七二年集装箱关务公约附件五第5项(b)）。

11. 本核准证发给.....

(制造厂商名号及地址)

领证人得在其依核定的设计种类所制成的每一集装箱上附钉
一核准牌,

发证地址.....

发证日期.....

发证机关.....

(发证处或发证机关的签字和钤记)

(参看下页通告)

重要通告

(一九七二年集装箱关务公约
附件五第6项和第7项)

6. 集装箱如不再符合核准时所规定的技术条件，应在凭海关封条用以运输货物之前，恢复其获得核准时的情况，使其再度符合上述各项技术条件。
7. 集装箱的根本特征如有改变，其所获的核准应即停止适用，在凭海关封条用以运输货物之前应重新向主管当局申请核准。

重要通告

(一九七二年集装箱关务公约
附件五第6项和第7项)

6. 集装箱如不再符合核准时所规定的技术条件，应在凭海关封条用以运输货物之前，恢复其获得核准时的情况，使其再度符合上述各项技术条件。
7. 集装箱的根本特征如有改变，其所获的核准应即停止适用，在凭海关封条用以运输货物之前应重新向主管当局申请核准。

附件六

解释性说明

序言

(一) 根据本公约第十三条的规定，解释性说明是为了解释本公约及其附件的若干条款。

(二) 解释性说明并不修改本公约或其附件的规定，而只是对其内容、含义和范围作更明确的说明。

(三) 特别是关于本公约第十二条和本公约有关核准集装箱凭海关封条运货的附件四中各项规定所订立的原则方面，解释性说明于适当时详细说明各缔约国所可以接受的符合上述各项规定的建造技术。解释性说明也可以具体指出何种建造技术是不合那些规定的。

(四) 解释性说明是根据技术和经济需要的发展情形来适用本公约及其附件的各项规定的一种工具。

0. 公约主要条文

0.1 第一条

(c)款(一)目 - 局部封闭集装箱

0.1.(c)(一) - 1 第一条(c)款(一)目中关于设备所用的“局部封闭”一词是指通常由箱底和上层结构所构成的设备，划出了相当于密封集装箱的装货空间，上层结构通常是由金属配件组成，成为集装箱的骨架。这一类的集装箱也可以具有一个或一个以上的侧面或前面的箱边。在有些情形中，只有一个箱顶用直柱同箱底连接。这一类的集装箱特别是用于装运笨重的货物（例如汽车）。

(c)款 - 集装箱的附件和装备

01.(c) - 1 “集装箱的附件和装备”一词应特别包括下列各项装置，连可以拆除的装置也包括在内：

- (a) 控制、改变或维持集装箱内部温度的装备；
- (b) 小件用具，例如气温或碰撞的记录器，用以表明或记录环境状况和碰撞力量的变化情形；
- (c) 内部隔层、装货台、搁板、支柱、钩子以及用以装贮货物的类似装置。

4. 附件四

42 第二条

第1项(e)款 - 各组成部分的装钉

- 42.1.(a) -1 (a) 凡使用联接用具（铆钉、螺钉、螺栓和螺帽等等）的地方，应将足够数目的此种用具从外面贯穿已搭配的构成部分，并伸入内部，然后在内部系紧（例如用铆钉钉牢、焊接、使用衬套、用螺栓栓住，以及用铆钉钉紧或焊接在螺帽上）。但常用的铆钉（即须从搭配的各构成部分两边来安装的铆钉）也可以从里面向外装钉。纵然有上面的规定，箱底仍得用自转螺钉或自动钻孔铆钉或炸药铆钉来加以系紧，要从里面向外装钉，以直角贯穿箱底和箱底下面的金属横条，除了使用自转螺钉的情形外，有些铆钉的末端要同横条的外部相齐，或将其焊接在横条上。
- (b) 主管当局应决定必须用何种联接用具，以及用多少这种联接用具，才符合本说明(a)款的要求；主管当局作此决定时，应

确保照此装钉的各构成部分必须无法加以拆换，否则必定留下可见痕迹。关于其他联接用具的选择和装钉，并不受任何限制。

(c) 根据本说明(a)款的规定，联接用具凡是可以从一面加以拆除和更换而不致留下可见痕迹者，也就是无须从待装钉的各构成部分的两面来进行拆除和更换者，均不准使用。这种用具的例子就是膨胀铆钉和暗钉之类。

(d) 上述装钉办法应适用于各种特别集装箱，例如绝热集装箱、冷冻集装箱和货柜集装箱之类，只要同这一类集装箱在其用途方面所必须做到的技术要求，并无不符合之处。如果由于技术上的原因，各构成部分实际上无法照本说明(a)款所述的方式将其系紧，就可以使用本说明(c)款所提到的用具加以联接，但是用在箱壁里面的联接用具必须无法从外面任意更动。

第1项(b)款 - 箱门和其他关闭部分

4.2.1.(b)-1 (a) 加贴海关封条的装置必须：

- (一) 用焊接办法或使用符合解释性说明 4.2.1.(a)-1 中(a)款规定的至少两种联接用具，将其栓紧；或者
- (二) 设计这种装置时必须使其在集装箱经关闭密封后无法加以拆除，否则必定留下可见痕迹；或者
- (三) 加上直径至少十一毫米的洞孔，或长度至少十一毫米宽度至少三毫米的长孔。

(b) 用以悬挂箱门之类的对接铰链、板条铰链、铰链钉和其他装置，必须依本说明(a)款的要求栓紧。此外，这种装置的各

个构成部分（例如铰链板、铰链钉或转环等）必须装钉妥善，一旦把集装箱关闭并密封后即无法拆除，否则必定留下可见痕迹。但如从外面不能接触到这种装置时，则只须箱门之类一旦关闭并密封后即无法从装置拆开（否则必定留下可见痕迹）就可以了。箱门或关闭装置具有两个以上铰链者，只需最靠近箱门两端的两个铰链符合上文第(a)款(一)的要求。

- (c) 集装箱具有很多关闭部分如活门、塞子、人孔盖、凸缘之类者，其设计必须设法使海关封条减少到最小的数目。为了这个目的，互相接近的各个关闭部分必须用一种共同的装置使其互相联接，只需用一个海关封条即可，或必须加一盖子，以达到同一目的。
- (d) 集装箱具有开口箱顶者，建造时必须使其可以用最少的海关封条来加以封闭。

第 1 项(c)款 - 通风洞孔

- 421.(c) - 1
- (a) 在原则上，这些洞孔的最大尺寸不得超过四百毫米。
 - (b) 可以直接通到货物的洞孔必须用金属线网或多孔金属隔板（网孔和板孔的最大尺寸均限为三毫米）加以阻隔，并用焊接的金属格子架（洞孔的最大尺寸：十毫米）加以保护。
 - (c) 不能直接通到货物的洞孔（例如由于采取了弯角或阻板的办法）也必须具有同样的装置，但其洞孔的大小，可以各达十毫米和二十毫米。
 - (d) 凡开口处是用布面制成者，在原则上必须规定用本说明(b)款所提到的装置。但也可以准许使用装在外部的多孔金属隔板和装在内部的金属或其他线网方式的阻塞装置。

第 1 项(c)款 - 排水洞孔

- 4.2.1.(c) -2 (a) 在原则上，这些洞孔的最大尺寸不得超过三十五毫米。
- (b) 可以直接通到货物的洞孔必须安装解释性说明 4.2.1.(c) - 1 中(b)款关于通风洞孔所说明的装置。
- (c) 排水洞孔不能直接通到货物时，无须规定必须使用本说明(b)款中所提到的装置，但以这些洞孔装有便于从集装箱内部接触的可靠阻塞物为条件。

4.4. 第四条

第 3 项 - 布面用若干布片制成者

- 4.4.3 -1 (a) 制成一个布面的若干布片可以用符合附件四第四条第 2 项规定的不同材料制成。
- (b) 用若干布片制成布面时，可以使用任何足以适当保证其牢固的铺排办法，但这些布片的装钉必须符合附件四第四条的要求。

第 6 项(a)款

- 4.4.6.(a) -1 关于装钉集装箱布面和 在集装箱的箱角上包装布面的办法，本附件所附的简图一、简图二和简图三举出了几个例子，说明从海关的观点可以接受的构造制度。

第 8 项 - 布心绳索

- 4.4.8 -1 为了本项的目的，可以准许使用布心绳索，外面以六股纯粹钢丝绳整个包紧，但全部绳索的直径不得少于三毫米（如尚有透明塑胶套，不计在内）。

第 10 项(c)款 - 布面带子

44.10.(c) -1 下列材料经认为是宜于制造带子的：

(a) 皮革；

(b) 布料，包括涂有塑胶或橡胶的布在内，但这种布料在拆开时必须不能再予焊接或重新装接，否则必定留下可见痕迹。

44.10.(c) -2 本附件简图三所示的装置，符合附件四第四条第 10 项末尾部分的要求。 这个装置也符合附件四第四条第 6 项的要求。

5. 附件五

5.1 第 1 项 - 几个布面集装箱合并后的核准

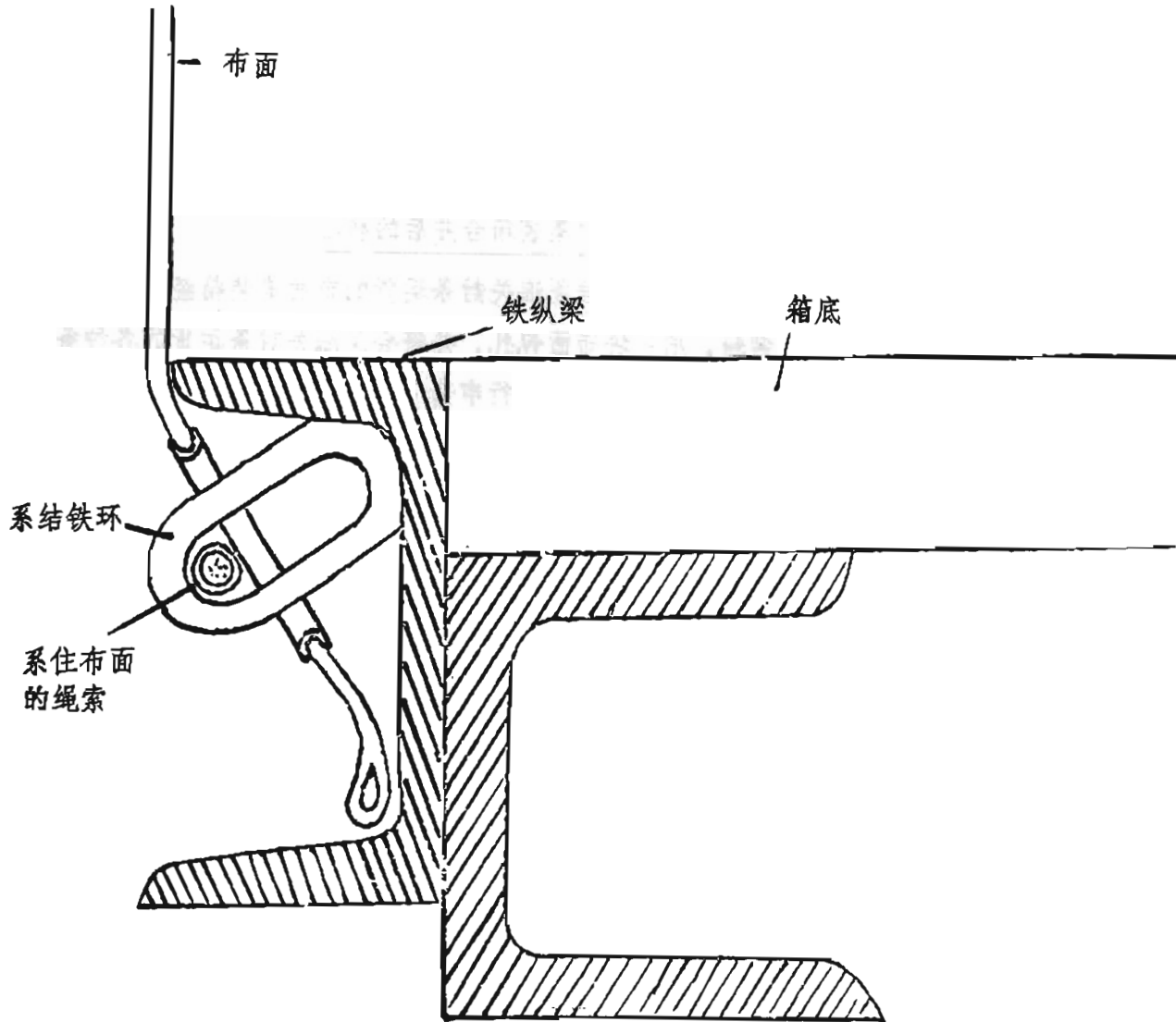
5.1 -1 如果两个已经核准凭海关封条运货的布面集装箱经合并成为一个集装箱，用一块布面包扎，并符合凭海关封条运货的各种条件，这个合并体就无需再另行申请一个核准证或核准牌。

附件六

简图一

装钉集装箱布面的构造装置

下列装置符合附件四第四条第6项(a)款的要求。

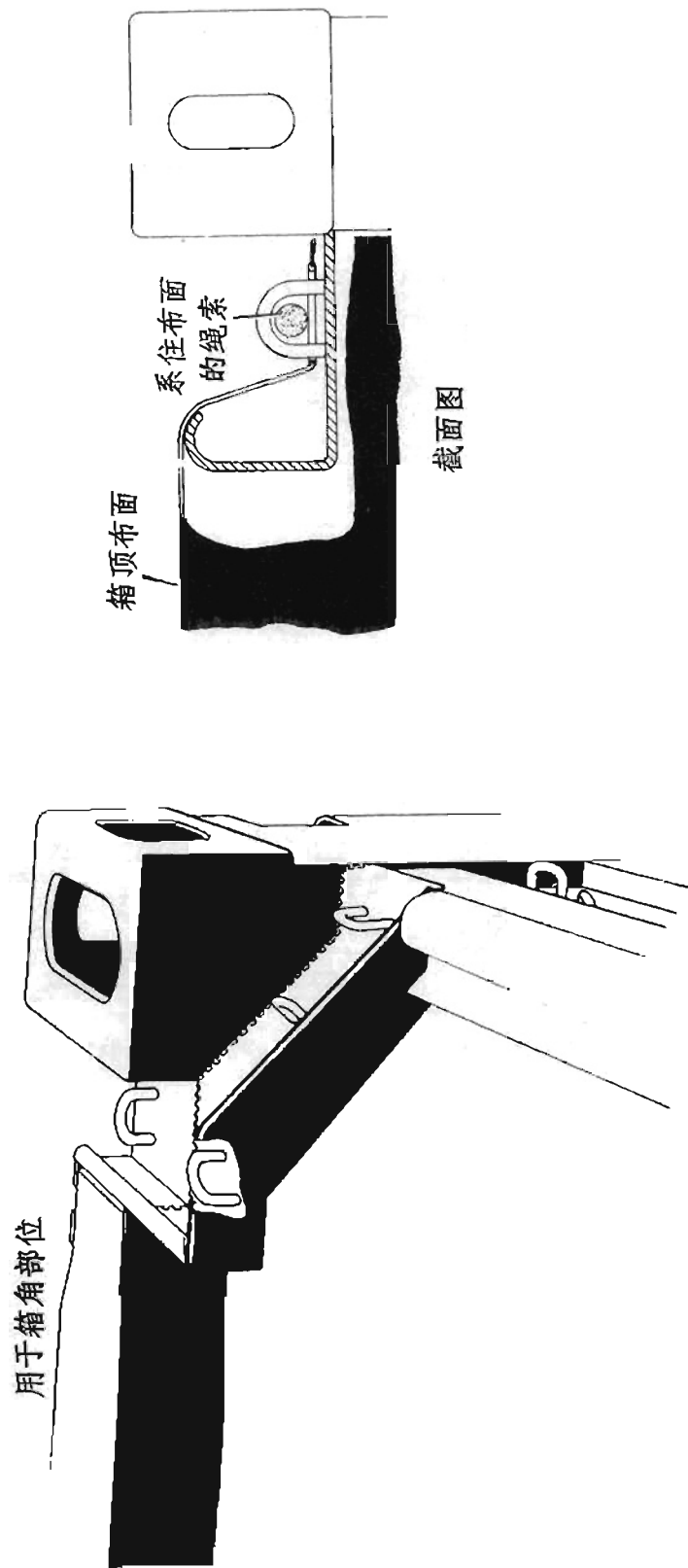


附件六

筒图二

在集装箱箱角包装布面的装置

下列装置符合附件四第四条第6项(a)款的要求。

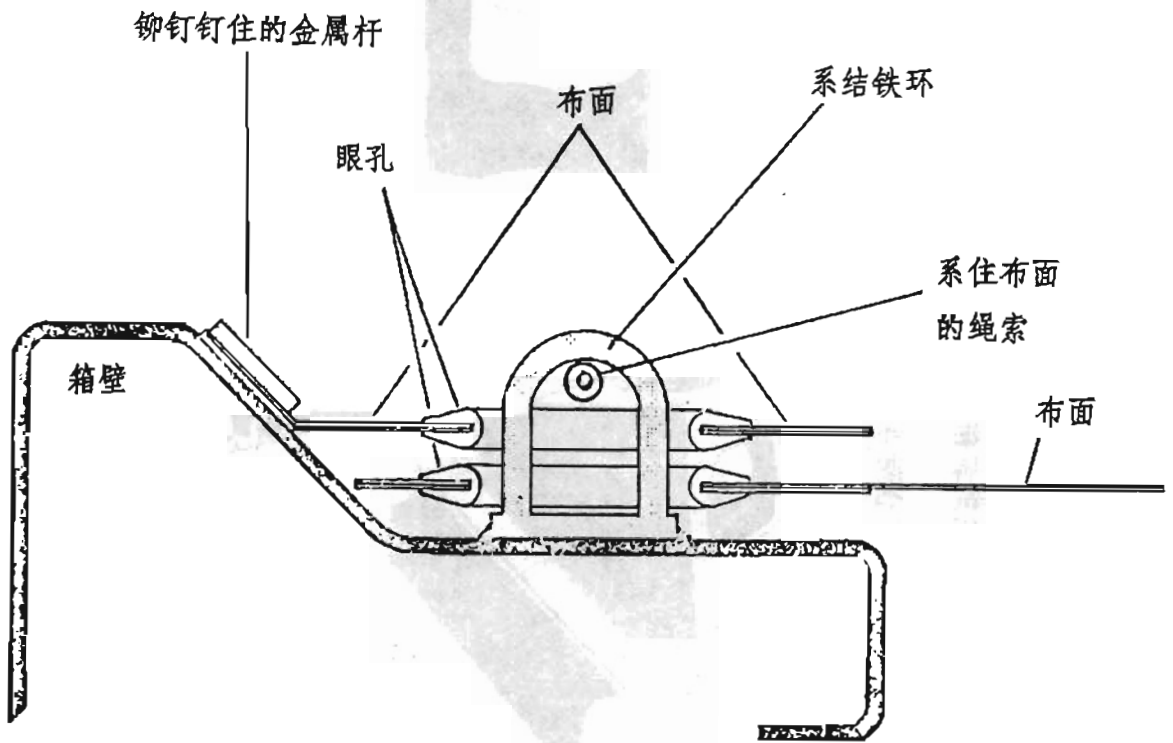


附件六

简图三

集装箱布面装钉法的又一例

下图所示装置符合附件四第四条第 10 项末尾部分的要求。这个装置也符合附件四第四条第 6 项的要求。



附件七

行政委员会的组成和议事规则

第一条

1. 各缔约国均应为行政委员会的成员。
2. 委员会得决定本公约第十八条所提并非缔约国的各国的主管机关或各国际组织的代表遇与其有关的问题时得以观察员身分列席委员会会议。

第二条

关税合作理事会应向委员会提供各项秘书处的服务。

第三条

委员会应于每年举行第一次会议时选举主席一人和副主席一人。

第四条

各缔约国的主管机关应将对本公约所提修正案及提出修正的理由，连同在委员会会议议程上所要求列入的任何项目，一并通知关税合作理事会。关税合作理事会应将此等通知提请各缔约国和本公约第十八条所提并非缔约国的各国的主管机关注意。

第五条

1. 关税合作理事会经至少五个缔约国主管当局提出要求，即应召开委员会会议。理事会至迟应在委员会开会前六星期将议程草案向各缔约国和本公约第十八条所提并非缔约国的各国的主管机关分发。

2. 委员会依本规则第一条第2项规定作成决定后，关税合作理事会应即邀请本公约第十八条所提并非缔约国的各国的主管机关及各有关国际组织派遣观察员列席委员会会议。

第六条

各项提案均应交付表决。派遣代表出席会议的每个缔约国应有一个投票权。除了对本公约所提修正案以外，各项提案应由委员会以出席投票人的过半数通过。对本公约所提修正案以及本公约第二十一条第5项和第二十二条第6项所提有关修正案生效问题的决定，应以出席投票人的三分之二多数通过。

第七条

委员会应于会议结束前通过一个报告。

第八条

除本附件已订了有关的规定外，委员会会议应采用关税合作理事会的议事规则，但委员会另有决定时，不在此限。

签字议定书

下列各签字人奉其本国政府的正式授权，于本日在本公约上签字时发表宣告如下：

1. 为了计算对进口货征收进口税捐的目的，而在获准暂时进口的集装箱所载货物的重量或价值上，加上这种集装箱的重量或价值，是同集装箱暂时进口的原则相抵触的。在集装箱所装运货物的重量上，可以增加依法规定的皮重的因素，只要这种增加是因为货物未经包装，或由于包装的性质，而不是因为货物是用集装箱装运的。

2. 本公约的各项条款不应妨碍不属于海关性质而有关使用集装箱的国内法规定或国际协定的适用。

3. 本公约第一条关于内部容积限于一立方米的规定，并不表示对于容积较小的集装箱应采取更具限制性的规定，各缔约国对这类集装箱所采取的暂时进口手续，应与其对本公约所述集装箱所采取的暂时进口手续相同。

4. 关于本公约第六条、第七条和第八条所规定的集装箱暂时进口手续方面，各缔约国确认如能废除所有的海关文书和保证办法，就能够达成本公约的主要目标之一，各缔约国决将竭尽全力，以求达到这个目的。

**ТАМОЖЕННАЯ КОНВЕНЦИЯ,
КАСАЮЩАЯСЯ КОНТЕЙНЕРОВ,
1972 ГОДА**



**ООН/ИМКО
1972**

ТАМОЖЕННАЯ КОНВЕНЦИЯ, КАСАЮЩАЯСЯ КОНТЕЙНЕРОВ, 1972 ГОДА

Преамбула

ДОГОВАРИВАЮЩИЕСЯ СТОРОНЫ,

ЖЕЛАЯ расширить и облегчить международные контейнерные перевозки,

СОГЛАСИЛИСЬ о нижеследующем:

Глава I

ОБЩИЕ ПОЛОЖЕНИЯ

Статья 1

При применении настоящей Конвенции:

- а) термин "ввозные пошлины и сборы" означает таможенные пошлины и все другие пошлины, налоги, сборы и прочие суммы, взимаемые при ввозе или в связи с ввозом грузов, но исключая суммы и сборы, ограниченные по величине до приблизительно стоимости оказанных услуг;
- б) термин "временный ввоз" означает временный ввоз — при условии последующего вывоза — с освобождением от уплаты таможенных пошлин и сборов и без применения импортных запрещений и ограничений;
- с) термин "контейнер" означает транспортное оборудование (клетка, съёмная цистерна или подобное приспособление):
 - i) представляющее собой полностью или частично закрытую ёмкость, предназначенную для помещения в нее грузов;
 - ii) имеющее постоянный характер и в силу этого достаточно прочное, чтобы служить для многократного использования;
 - iii) специально сконструированное для облегчения перевозки грузов одним или несколькими видами транспорта без промежуточной перегрузки грузов;
 - iv) сконструированное таким образом, чтобы была облегчена его перегрузка, в частности, с одного вида транспорта на другой;
 - v) сконструированное таким образом, чтобы его можно было легко загружать и разгружать;
 - vi) имеющее внутренний объём не менее одного кубического метра;

термин "контейнер" охватывает принадлежности и оборудование контейнера, необходимые для данного типа контейнера, при условии, что такие принадлежности и оборудование перевозятся вместе с контейнером. Термин "контейнер" не включает транспортные средства, принадлежности, запасные части транспортных средств и упаковку;

d) термин "внутренние перевозки" означает перевозки грузов, погруженных на территории данного государства и подлежащих разгрузке на территории того же государства;

e) термин "лицо" означает как физическое, так и юридическое лицо;

f) термин "предприятие по эксплуатации контейнеров" означает лицо, которое, независимо от того, является ли оно владельцем или нет, осуществляет эффективный контроль за использованием контейнера.

Статья 2

Для того, чтобы предусмотренные в настоящей Конвенции условия распространялись на контейнеры, последние должны маркироваться в соответствии с положениями, изложенными в Приложении 1.

Глава II

ВРЕМЕННЫЙ ВВОЗ

a) Условия временного ввоза

Статья 3

1. При выполнении условий, изложенных в статьях 4-9, каждая Договаривающаяся Сторона разрешает временный ввоз как грузных, так и порожних контейнеров.

2. Каждая Договаривающаяся Сторона оставляет за собой право не разрешать временный ввоз контейнеров, которые были предметом купли, аренды или аренды-купли или контракта аналогичного характера, заключенного лицом, проживающим или имеющим постоянное местожительство на ее территории.

Статья 4

1. Контейнеры, ввезенные в соответствии с процедурой временного ввоза, подлежат вывозу в течение трех месяцев со дня их ввоза. Однако этот срок может быть продлен компетентными таможенными органами.

2. Вывоз контейнеров, ввезенных в соответствии с процедурой временного ввоза, может осуществляться через любую надлежащую таможенную даже в том случае, если эта таможенная не является таможенной, через которую был осуществлен временный ввоз.

Статья 5

1. Несмотря на содержащееся в пункте 1 статьи 4 требование в отношении вывоза, это требование не будет применяться по отношению к серьезно поврежденным контейнерам при условии, что в соответствии с правилами данной страны и в той степени, в какой это разрешается ее таможенными органами, они будут:

а) обложены ввозными пошлинами и сборами, которые будут с них причитаться в тот момент, когда они были представлены, и с учетом состояния, в каком они были представлены; или

б) безвозмездно переданы компетентным органам этой страны; или

в) уничтожены под официальным контролем за счет заинтересованных сторон, причем уцелевшие детали или материалы будут обложены ввозными пошлинами и сборами, которые будут с них причитаться в тот момент, когда они были представлены, и с учетом состояния, в каком они были представлены.

2. Если контейнер, ввезенный в соответствии с процедурой временного ввоза, не может быть вывезен в результате ареста, исполнение требования о вывозе, предусмотренного в пункте 1 статьи 4, приостанавливается на время ареста.

б) Процедура временного ввоза

Статья 6

Без ущерба для положений статей 7 и 8, к контейнерам, временно ввезенным в соответствии с условиями настоящей Конвенции, применяется режим временного ввоза без предъявления таможенных документов при их ввозе и вывозе, а также без представления гарантий.

Статья 7

Каждая Договаривающаяся Сторона может обусловить временный ввоз контейнеров выполнением всех или части формальностей процедуры временного ввоза контейнеров, изложенной в Приложении 2.

Статья 8

Каждая Договаривающаяся Сторона в тех случаях, когда положения статьи 6 не могут быть применены, сохраняет за собой право требовать представления какого-либо вида гарантии и/или таможенных документов, касающихся ввоза и вывоза контейнера.

с) Условия использования контейнеров, ввезенных в соответствии с процедурой временного ввоза

Статья 9

1. Договаривающиеся Стороны разрешают использование контейнеров, ввезенных с применением процедуры временного ввоза в соответствии с положениями настоящей Конвенции, для внутренних перевозок грузов, и в этом случае каждая Договаривающаяся Сторона имеет право вменить в обязанность выполнение всех или некоторых условий, указанных в Приложении 3.

2. Положение, предусмотренное в пункте 1, будет применяться без ущерба для действующих на территории каждой Договаривающейся Стороны правил в отношении транспортных средств, буксируемых или перевозящих контейнеры.

d) Особые случаи

Статья 10

1. Разрешается временный ввоз запасных частей, предназначенных для ремонта временно ввезенных контейнеров.

2. Невывезенные замененные части будут в соответствии с правилами заинтересованной страны и в той степени, в какой это допускается таможенными органами этой страны

а) обложены ввозными пошлинами и сборами, которые будут с них причитаться в тот момент, когда они были представлены, и с учетом состояния, в каком они представлены; или

б) безвозмездно переданы компетентным органам этой страны; или

с) уничтожены под официальным контролем за счет заинтересованных сторон.

3. Положения статей 6, 7 и 8 будут применяться с соответствующими изменениями к временному ввозу запасных частей, предусмотренному в пункте 1.

Статья 11

1. Договаривающиеся Стороны согласились разрешить временный ввоз принадлежностей и оборудования временно ввезенных контейнеров, ввозимых либо вместе с контейнером и вывозимых отдельно или с другим контейнером, либо ввозимых отдельно и вывозимых вместе с контейнером.
2. Положения пункта 2 статьи 3 и статей 4, 5, 6, 7 и 8 будут применяться с соответствующими изменениями к временному ввозу принадлежностей и оборудования контейнеров, упомянутому в пункте 1. Эти принадлежности и оборудование могут использоваться во внутренних перевозках в соответствии с положениями пункта 1 статьи 9, когда они перевозятся вместе с контейнером, на который распространяются положения указанного пункта.

Глава III

ДОПУЩЕНИЕ КОНТЕЙНЕРОВ К ПЕРЕВОЗКАМ ПОД ТАМОЖЕННЫМИ ПЕЧАТЯМИ И ПЛОМБАМИ

Статья 12

1. В целях допущения к перевозке грузов под таможенными печатями и пломбами контейнеры должны отвечать положениям Правил, изложенных в Приложении 4.
2. Допущение производится в соответствии с одной из процедур, предусмотренных в Приложении 5.
3. Контейнеры, допущенные одной Договаривающейся Стороной для перевозки грузов под таможенными печатями и пломбами, допускаются другими Договаривающимися Сторонами при любом режиме международных перевозок под таможенными печатями и пломбами.
4. Каждая Договаривающаяся Сторона оставляет за собой право не признавать действительность свидетельств о допущении контейнеров, которые не отвечают условиям, изложенным в Приложении 4. Тем не менее Договаривающимся Сторонам не следует задерживать перевозки, когда обнаруженные дефекты не имеют большого значения и не связаны с возможностью контрабанды.
5. Перед повторным использованием для перевозки грузов под таможенными печатями и пломбами любой контейнер, свидетельство о допущении которого больше не признается, должен либо быть приведен в состояние, которое послужило основанием для его допущения, либо быть вновь подвергнут процедуре допущения.

6. Когда обнаруживается, что какой-то дефект существовал во время процедуры допущения контейнера, ответственный за допущение компетентный орган информируется об этом.

7. Если обнаруживается, что контейнеры, допущенные для перевозки грузов под таможенными печатями и пломбами в соответствии с процедурами, описанными в пункте 1 а) и б) Приложения 5, фактически не отвечают техническим условиям Приложения 4, компетентный орган, который предоставил допущение, принимает меры, необходимые для приведения контейнеров в соответствие с требуемыми техническими условиями, или отменяет допущение.

Глава IV

ПОЯСНИТЕЛЬНЫЕ ЗАПИСКИ

Статья 13

Пояснительные записки, приведенные в Приложении 6, содержат пояснение некоторых положений настоящей Конвенции и Приложений к ней.

Глава V

ПРОЧИЕ ПОЛОЖЕНИЯ

Статья 14

Настоящая Конвенция не препятствует применению более льготных условий, которые Договаривающиеся Стороны предоставляют или могут пожелать предоставить как в силу односторонних решений, так и на основе двусторонних или многосторонних соглашений, при условии, что предоставленные таким образом льготы не будут препятствовать применению положений настоящей Конвенции.

Статья 15

Всякое нарушение положений настоящей Конвенции, всякий подлог, ложная декларация или действие, имеющие следствием незаконное распространение на какое-либо лицо или предмет льгот, предоставляемых положениями настоящей Конвенции, влекут за собой санкции в стране, где совершено правонарушение, в соответствии с законами данной страны.

Статья 16

Договаривающиеся Стороны представляют друг другу при наличии соответствующей просьбы информацию, необходимую для применения положений настоящей Конвенции, и, в частности, информацию, относящуюся к допущению контейнеров, а также к техническим характеристикам их конструкции.

Статья 17

Приложения к настоящей Конвенции и Протокол о подписании являются неотъемлемой частью Конвенции.

Глава VI

ЗАКЛЮЧИТЕЛЬНЫЕ ПОЛОЖЕНИЯ

Статья 18

Подписание, ратификация, принятие, одобрение и присоединение

1. Настоящая Конвенция открыта для подписания до 15 января 1973 года в Отделении Организации Объединенных Наций в Женеве и впоследствии с 1 февраля 1973 года до 31 декабря 1973 года включительно в Центральных Учреждениях Организации Объединенных Наций в Нью-Йорке всеми государствами-членами Организации Объединенных Наций либо любого специализированного учреждения или Международного агентства по атомной энергии, либо участниками Статута Международного Суда, а также любым другим государством, приглашенным Генеральной Ассамблеей Организации Объединенных Наций стать участником настоящей Конвенции.
2. Настоящая Конвенция подлежит ратификации, принятию или одобрению подписавшими ее государствами.
3. Настоящая Конвенция остается открытой для присоединения к ней любого из государств, указанных в пункте 1.
4. Документы о ратификации, принятии, одобрении или присоединении сдаются на хранение Генеральному Секретарю Организации Объединенных Наций.

Статья 19

Вступление в силу

1. Настоящая Конвенция вступает в силу по истечении девяти месяцев со дня сдачи на хранение пятого документа о ратификации, принятии, одобрении или присоединении.

2. Для каждого государства, ратифицировавшего, принявшего или одобрившего настоящую Конвенцию или присоединившегося к ней после сдачи на хранение пятого документа о ратификации, принятии, одобрении или присоединении, настоящая Конвенция вступает в силу по истечении шести месяцев со дня сдачи на хранение этим государством своего документа о ратификации, принятии, одобрении или присоединении.

3. Считается, что любой документ о ратификации, принятии, одобрении или присоединении, сданный на хранение после вступления в силу поправки к настоящей Конвенции, относится к измененному тексту Конвенции.

4. Считается, что любой такой документ, сданный на хранение после принятия поправки, но до вступления ее в силу, относится к измененному тексту Конвенции со дня вступления в силу этой поправки.

Статья 20

Прекращение действия Таможенной конвенции, касающейся контейнеров (1956 г.)

1. С момента вступления настоящей Конвенции в силу ее отменяется и заменяется в отношениях между участниками настоящей Конвенции Таможенная конвенция, касающаяся контейнеров, открытая для подписания в Женеве 18 мая 1956 года.

2. Без ущерба для положений пунктов 1, 2 и 4 статьи 12 контейнеры, допущенные к перевозкам в соответствии с положениями Таможенной конвенции, касающейся контейнеров (1956 г.), или в соответствии с вытекающими из нее соглашениями, заключенными под эгидой Организации Объединенных Наций, допускаются любой Договаривающейся Стороной к перевозке грузов под таможенными печатями и пломбами, если они по-прежнему отвечают условиям, в соответствии с которыми они были первоначально допущены к перевозкам. С этой целью свидетельства о допущении, выданные в соответствии с положениями Таможенной конвенции, касающейся контейнеров (1956 г.), могут быть заменены табличкой о допущении до истечения срока действия этих свидетельств.

Статья 21

Процедура внесения поправок в настоящую Конвенцию, в том числе в Приложения к ней

1. Любая Договаривающаяся Сторона может предложить одну или более поправок к настоящей Конвенции. Текст любой предложенной поправки сообщается Совету таможенного сотрудничества, который направляет его всем Договаривающимся Сторонам и

информирует о нем государства, упомянутые в статье 18, не являющиеся Договаривающимися Сторонами. Совет таможенного сотрудничества должен также в соответствии с правилами процедуры, изложенными в Приложении 7, созвать Административный комитет.

2. Любая поправка, предложенная в соответствии с предыдущим пунктом или разработанная на сессии Комитета и одобренная большинством в две трети присутствующих и голосующих в Комитете, направляется Генеральному Секретарю Организации Объединенных Наций.

3. Генеральный Секретарь Организации Объединенных Наций сообщает текст поправки Договаривающимся Сторонам для принятия, а также государствам, упомянутым в статье 18, не являющимся Договаривающимися Сторонами, для их информации.

4. Любая предложенная поправка, о которой сообщается в соответствии с предыдущим пунктом, считается принятой, если в течение 12 месяцев с момента сообщения текста предложенной поправки Генеральным Секретарем Организации Объединенных Наций ни одна из Договаривающихся Сторон не заявила против нее возражения.

5. Генеральный Секретарь Организации Объединенных Наций в возможно кратчайший срок уведомляет все Договаривающиеся Стороны и государства, упомянутые в статье 18, не являющиеся Договаривающимися Сторонами, о том, было ли заявлено возражение против предложенной поправки. Если о возражении против предложенной поправки было сообщено Генеральному Секретарю Организации Объединенных Наций, поправка считается непринятой, и в связи с ней не принимается никаких мер. Если о таком возражении не было сообщено Генеральному Секретарю Организации Объединенных Наций, поправка вступает в силу для всех Договаривающихся Сторон через три месяца по истечении периода в 12 месяцев, указанного в предыдущем пункте, или в такой более поздний срок, какой может быть определен Административным комитетом в момент ее принятия.

6. Любая Договаривающаяся Сторона может путем уведомления Генерального Секретаря Организации Объединенных Наций обратиться с просьбой о созыве конференции в целях пересмотра настоящей Конвенции. Генеральный Секретарь Организации Объединенных Наций уведомляет все Договаривающиеся Стороны об этой просьбе и созывает конференцию по пересмотру Конвенции, если в течение периода в четыре месяца с даты уведомления Генеральным Секретарем Организации Объединенных Наций не менее одной

третьи Договаривающихся Сторон уведомят его о своей поддержке этой просьбы. Такая конференция созывается также Генеральным Секретарем Организации Объединенных Наций по получении им соответствующей просьбы от Административного комитета. Административный комитет представляет такую просьбу при наличии соответствующего решения, принятого большинством присутствующих и голосующих в Комитете. Если конференция созывается в соответствии с настоящим пунктом, Генеральный Секретарь Организации Объединенных Наций приглашает для участия в ней все государства, упомянутые в статье 18.

Статья 22

Особая процедура внесения поправок в Приложения 1, 4, 5 и 6

1. Независимо от процедуры внесения поправок, изложенной в статье 21, поправки в Приложения 1, 4, 5 и 6 могут вноситься, как это предусмотрено настоящей статьей, и в соответствии с правилами процедуры, изложенными в Приложении 7.
2. Любая Договаривающаяся Сторона направляет предложения о внесении поправок Совету таможенного сотрудничества. Совет таможенного сотрудничества доводит их до сведения Договаривающихся Сторон и государств, упомянутых в статье 18, не являющихся Договаривающимися Сторонами, и созывает Административный комитет.
3. Любая поправка, предложенная в соответствии с предыдущим пунктом или разработанная на сессии Комитета и принятая большинством в две трети присутствующих и голосующих в Комитете, направляется Генеральному Секретарю Организации Объединенных Наций.
4. Генеральный Секретарь Организации Объединенных Наций рассылает поправку Договаривающимся Сторонам для принятия, а также государствам, упомянутым в статье 18, не являющимся Договаривающимися Сторонами, для их информации.
5. Поправка считается принятой, если одна пятая или пять Договаривающихся Сторон, причем во внимание принимается меньшее из этих двух чисел, не уведомляют Генерального Секретаря Организации Объединенных Наций в течение 12 месяцев с момента направления предложенной поправки Генеральным Секретарем Организации Объединенных Наций Договаривающимся Сторонам о том, что они возражают против этого предложения. В отношении предложенной поправки, которая не принимается, не предусматривается никаких мер.

6. Если поправка принимается, она вступает в силу для всех Договаривающихся Сторон, которые не заявили возражения против данной предложенной поправки, через три месяца по истечении упомянутого в предыдущем пункте периода в двенадцать месяцев, или в такой более поздний срок, какой может быть определен Административным комитетом в момент ее принятия. В момент принятия поправки Комитет может также решить, что в течение переходного периода существующие Приложения останутся в силе полностью или частично наряду с такой поправкой.

7. Генеральный Секретарь Организации Объединенных Наций уведомляет о дате вступления в силу поправки Договаривающиеся Стороны и информирует государства, упомянутые в статье 18, не являющиеся Договаривающимися Сторонами.

Статья 23

Денонсация

Любая Договаривающаяся Сторона может денонсировать настоящую Конвенцию путем сдачи соответствующего документа на хранение Генеральному Секретарю Организации Объединенных Наций. Денонсация вступает в силу по истечении одного года со дня сдачи такого документа на хранение Генеральному Секретарю Организации Объединенных Наций.

Статья 24

Прекращение действия

Настоящая Конвенция терлет силу, если число Договаривающихся Сторон составляет менее пяти в течение какого-либо периода последовательных двенадцати месяцев.

Статья 25

Разрешение споров

1. Любой спор между двумя или более Договаривающимися Сторонами в отношении толкования или применения настоящей Конвенции, который не может быть разрешен путем переговоров или другими средствами урегулирования, передается по просьбе одной из них арбитражному суду, составленному следующим образом: каждый участник спора назначает арбитра, и эти два арбитра назначают третьего арбитра, который является председателем. Если по истечении трех месяцев со дня получения

просьбы один из участников не может назначить арбитра или арбитры не могут избрать председателя, любой из участников может обратиться к Генеральному Секретарю Организации Объединенных Наций с просьбой назначить арбитра или председателя арбитражного суда.

2. Решение арбитражного суда, назначенного в соответствии с положениями пункта 1, имеет обязательную силу для участников спора.

3. Арбитражный суд устанавливает свои правила процедуры.

4. Решения арбитражного суда относительно его процедуры и места заседания, а также любого рассматриваемого им спора принимаются большинством голосов.

5. Любой спор, который может возникнуть между участниками спора в отношении толкования и выполнения решения, может быть передан любым из участников на рассмотрение арбитражного суда, который вынес это решение.

Статья 26

Оговорки

1. Оговорки к настоящей Конвенции допускаются, за исключением оговорок, относящихся к положениям статей 1-8, 12-17, 20, 25 и настоящей статье, а также оговорок, относящихся к положениям, содержащимся в Приложениях, при условии, что эти оговорки представляются в письменном виде, и, если они представлены до сдачи на хранение документа о ратификации, принятии, одобрении или присоединении, они подтверждены в этом документе. Генеральный Секретарь Организации Объединенных Наций направляет эти оговорки всем государствам, указанным в статье 18.

2. Любая оговорка, сделанная в соответствии с пунктом 1:

а) изменяет для Договаривающейся Стороны, сделавшей такую оговорку в рамках этой оговорки, положения настоящей Конвенции, к которым она относится; и

б) изменяет в такой же мере эти положения и для других Договаривающихся Сторон в их взаимоотношениях с Договаривающейся Стороной, сделавшей оговорку.

3. Любая Договаривающаяся Сторона, которая представила оговорку в соответствии с пунктом 1, может снять ее в любое время посредством уведомления, адресованного Генеральному Секретарю Организации Объединенных Наций.

Статья 27

Уведомление

Помимо уведомлений и сообщений, предусмотренных в статьях 21, 22 и 26, Генеральный Секретарь Организации Объединенных Наций сообщает всем государствам, указанным в статье 18:

- а) о подписании, ратификации, принятии, одобрении и присоединении в соответствии со статьей 18;
- б) о датах вступления в силу настоящей Конвенции в соответствии со статьей 19;
- с) о дате вступления в силу поправок к настоящей Конвенции в соответствии со статьями 21 и 22;
- д) о денонсациях в соответствии со статьей 23;
- е) о прекращении действия настоящей Конвенции в соответствии со статьей 24.

Статья 28

Аутентичные тексты

Подлинник настоящей Конвенции, английский, испанский, китайский, русский и французский тексты которой являются равно аутентичными, сдается на хранение Генеральному Секретарю Организации Объединенных Наций, который направляет должным образом заверенные копии всем государствам, указанным в статье 18.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся Полномочные представители, должным образом уполномоченные своими правительствами, подписали настоящую Конвенцию.

СОВЕРШЕНО в Женеве второго декабря тысяча девятьсот семьдесят второго года.

Приложение 1

ПОЛОЖЕНИЯ, КАСАЮЩИЕСЯ МАРИКРОВКИ КОНТЕЙНЕРОВ

1. В соответствующем видном месте на контейнере должна быть прочным образом нанесена следующая информация:

- а) идентификационные данные владельца или основного предприятия по эксплуатации контейнеров;
- б) опознавательные знаки и номера контейнера, данные владельцем или предприятием по эксплуатации контейнеров; и
- с) вес тары контейнера, включая все его постоянное оборудование.

2. Страна, которой принадлежит контейнер, может обозначаться полностью или с помощью отличительного знака, используемого для обозначения страны регистрации автотранспортных средств, находящихся в международном движении. В каждой стране вопрос об указании на контейнерах ее названия или отличительного знака может регулироваться национальным законодательством. Идентификационные данные владельца или предприятия по эксплуатации контейнеров могут указываться либо полностью, либо с помощью инициалов при условии, что последние представляют собой ранее установленный опознавательный знак, исключая такие обозначения, как эмблемы или флаги.

3. На контейнерах, допущенных к перевозкам под таможенными печатями и пломбами, проставляются, кроме того, следующие данные, которые наносятся также на табличку о допущении в соответствии с положениями Приложения 5:

- а) порядковый заводской номер (заводской номер); и
 - б) в случае, если они допускались по типу конструкции, опознавательные номера или буквы этого типа.
-

Приложение 2

ПРОЦЕДУРА ВРЕМЕННОГО ВВОЗА, ПРЕДУСМОТРЕННАЯ СТАТЬЕЙ 7 НАСТОЯЩЕЙ КОНВЕНЦИИ

1. При применении положений статьи 7 настоящей Конвенции каждая Договаривающаяся Сторона использует для проверки движения контейнеров, ввезенных в соответствии с процедурой временного ввоза, документы, в которых владельцы или предприятия по эксплуатации контейнеров или их представители регистрируют движение этих контейнеров.

2. Будут применяться следующие положения:

а) владелец или предприятие по эксплуатации контейнеров должен быть представлен в стране, в которую контейнеры ввозятся в соответствии с процедурой временного ввоза;

б) владелец или предприятие по эксплуатации контейнеров либо их представитель принимает в письменном виде обязательство:

i) предоставлять таможенным органам указанной страны по их требованию подробную информацию о движении каждого контейнера, ввезенного в соответствии с процедурой временного ввоза, включая дату и место его ввоза в данную страну и вывоза из данной страны;

ii) уплачивать ввозные пошлины и сборы, которые могут налагаться в тех случаях, когда не выполнены условия временного ввоза.

Приложение 3

ИСПОЛЬЗОВАНИЕ КОНТЕЙНЕРОВ ВО ВНУТРЕННИХ ПЕРЕВОЗКАХ

Каждой Договаривающейся Стороне предоставляется право предписывать в пределах своей территории следующие условия в отношении использования контейнеров во внутренних перевозках в соответствии с положениями статьи 9 настоящей Конвенции:

- a) в результате перевозки, осуществляемой по разумно прямому маршруту, контейнер доставляется к месту или возможно ближе к месту, где контейнер должен загружаться экспортным грузом или откуда он должен быть вывезен порожним;
 - b) перед вывозом контейнер используется во внутренних перевозках только один раз.
-

Приложение 4

ПРАВИЛА, КАСАЮЩИЕСЯ ТЕХНИЧЕСКИХ УСЛОВИЙ, ПРИМЕНИМЫХ К КОНТЕЙНЕРАМ, КОТОРЫЕ МОГУТ ДОПУСКАТЬСЯ К МЕЖДУНАРОДНЫМ ПЕРЕВОЗКАМ ПОД ТАМОЖЕННЫМИ ПЕЧАТАМИ И ПЛОМБАМИ

Статья 1

Основные принципы

К международной перевозке грузов под таможенными печатями и пломбами могут допускаться лишь контейнеры, сконструированные и оборудованные таким образом:

- a) чтобы грузы не могли извлекаться из опечатанной части контейнера или загружаться туда без оставления видимых следов взлома или повреждения таможенных печатей и пломб;
- b) чтобы таможенные печати и пломбы могли налагаться простым и надежным способом;
- c) чтобы в них не было никаких потайных мест для сокрытия грузов;
- d) чтобы все места, в которые могут помещаться грузы, были легко доступны для таможенного досмотра.

Статья 2

Конструкция контейнеров

1. Для удовлетворения требованиям статьи 1 настоящих Правил:

- a) составные элементы контейнера (стенки, пол, двери, крыша, стойки, рамы, поперечные элементы и т.д.) должны соединяться либо с помощью приспособлений, которые не могут быть сняты снаружи и вновь поставлены на место без оставления видимых следов, либо с помощью методов, обеспечивающих такую конструкцию, которая не может быть изменена без оставления видимых следов. Когда стенки, пол, двери и крыша изготовлены из различных элементов, они должны отвечать тем же требованиям и быть достаточно прочными;
- b) двери и прочие системы закрывания (включая запорные краны, крышки лавов, фланцы и т.д.) должны иметь приспособление, на которое могла бы быть наложена таможенная печать и пломба. Это приспособление должно быть таким, чтобы его нельзя было снять снаружи и вновь поставить на место без оставления видимых следов и чтобы двери и запирающие устройства не могли открываться

без нарушения таможенных печатей и пломб. Последние должны быть соответствующим образом защищены. Разрешается делать открывающиеся крышки;

с) вентиляционные и дренажные отверстия должны быть снабжены устройством, препятствующим доступу внутрь контейнера. Это устройство должно быть такой конструкции, чтобы его нельзя было снять снаружи и вновь поставить на место без оставления видимых следов.

2. Несмотря на положения пункта о) статьи 1 настоящих Правил, разрешается наличие составных элементов контейнера, которые по практическим соображениям должны включать полые пространства (например, между составными частями двойной стенки). Для того чтобы эти пространства нельзя было использовать в целях сокрытия грузов:

- 1) внутренняя обшивка контейнера должна быть устроена таким образом, чтобы ее нельзя было снимать и возвращать на место без оставления видимых следов; или
- ii) количество указанных пространств должно быть ограничено до минимума, и эти пространства должны быть легко доступны для таможенного контроля.

Статья 3

Складные или разборные контейнеры

Складные или разборные контейнеры должны отвечать положениям статей 1 и 2 настоящих Правил; кроме того, они должны иметь приспособления, фиксирующие различные части после сборки контейнера. Эти фиксирующие приспособления, если они расположены с наружной стороны собранного контейнера, должны быть такой конструкции, чтобы на них можно было накладывать таможенные печати и пломбы.

Статья 4

Крытые брезентом контейнеры

1. Положения статей 1, 2 и 3 настоящих Правил распространяются на крытые брезентом контейнеры в той мере, в какой они могут к ним применяться. Кроме того, эти контейнеры должны отвечать положениям настоящей статьи.

2. Брезент должен быть изготовлен либо из прочного холста, либо из не-растяжимой, достаточно прочной, покрытой пластмассой или прорезиненной ткани. Брезент должен быть в исправном состоянии и изготовлен таким образом, чтобы по закреплении приспособления для закрывания доступ к грузу был невозможен без оставления видимых следов.

3. Если брезент составлен из нескольких кусков, края этих кусков должны быть загнуты один в другой и простроены двумя швами, отстоящими друг от друга по крайней мере на 15 мм. Эти швы должны быть сделаны так, как показано на рис. № 1, приложенном к настоящим Правилам; однако, если на некоторых частях брезента (например, на задних откидных полах и усиленных углах) невозможно соединить полосы указанным способом, достаточно загнуть край верхней части брезента и прошить полосы так, как показано на рис. № 2, приложенном к настоящим Правилам. Один из швов должен быть виден лишь изнутри, и цвет нитки, используемой для этого шва, должен определенно отличаться от цвета самого брезента, а также от цвета нитки, используемой для другого шва. Все швы должны быть простроены на машине.

4. Если брезент составлен из нескольких кусков ткани, покрытой пластмассой, эти куски могут быть также соединены посредством спайки соответственно рис. № 3, приложенному к настоящим Правилам. Край каждого куска должен перекрывать край другого куска по крайней мере на 15 мм. Соединение кусков должно быть обеспечено по всей этой ширине. Наружный край соединения должен быть покрыт полосой из пластмассы шириной по крайней мере в 7 мм, накладываемой тем же способом спайки. На этой полосе, а также с каждой ее стороны, по крайней мере на 3 мм в ширину, должен быть проштампован единообразный четкий рельеф. Спайка производится таким образом, чтобы куски не могли быть разъединены и снова соединены без оставления видимых следов.

5. Починка производится способом, показанным на рис. № 4, приложенном к настоящим Правилам; сшиваемые края должны быть загнуты один в другой и соединены двумя ясно видимыми швами, отстоящими друг от друга по крайней мере на 15 мм; цвет нитки, видимой изнутри, должен отличаться от цвета нитки, видимой снаружи, и от цвета самого брезента; все швы должны быть простроены на машине. В тех случаях, когда брезент, поврежденный у краев, ремонтируется путем замены поврежденной части заплатой, шов может также

прострачиваться в соответствии с положениями пункта 3 настоящей статьи и рис. № 1, приложенным к настоящим Правилам. Починка брезента на ткани, покрытой пластмассой, может также производиться в соответствии с методом, описанным в пункте 4 настоящей статьи, но в этом случае опайка должна делаться с обеих сторон брезента, а заплатка накладываться изнутри.

6. а) Брезент должен прикрепляться к контейнеру в точном соответствии с условиями, изложенными в пунктах а) и б) статьи 1 настоящих Правил. Предусматривается применение следующих видов крепления:

- i) металлические кольца, прикрепляемые к контейнеру;
- ii) проушины по краям брезента;
- iii) веревка или трос, проходящие через кольца над брезентом и видимые с внешней стороны по всей длине.

Брезент должен находить на твердую часть контейнера по крайней мере на ширину 250 мм, измеренную от центра крепежных колец, если система конструкции контейнера сама по себе не препятствует доступу к грузам.

б) Если необходимо обеспечить глухое крепление краев брезента к контейнеру, соединение должно быть непрерывным и осуществляться при помощи прочных деталей.

7. Расстояние между кольцами и между проушинами не должно превышать 200 мм. Проушины должны быть жесткими.

8. Должны применяться следующие виды крепления:

- а) стальной трос диаметром не менее 3 мм; или
- б) веревка из пеньки или овала диаметром не менее 8 мм, заключенная в прозрачную нерастягивающуюся пластмассовую оболочку.

Тросы могут заключаться в прозрачный нерастягивающийся кожух из пластмассы.

9. Каждый трос или веревка должны состоять из одного куска и иметь металлические наконечники на обоих концах. Припособление для прикрепления каждого металлического наконечника должно состоять из полой зажимки, которая проходит через трос или веревку и через которую может быть продернута бечевка или лента для таможенных печатей и пломб. Трос или веревка должны оставаться видимыми с обеих сторон полой зажимки, чтобы можно было удостовериться в том, что они действительно состоят из одного куска (см. рис. № 5, приложенный к настоящим Правилам).

10. В местах, где в брезенте имеются окна, используемые для загрузки и разгрузки, оба края брезента должны соответствующим образом перекрываться. Они должны также закрепляться с помощью:

а) откидной полу, пришитой или приваренной в соответствии с положениями пунктов 3 и 4 настоящей статьи;

б) колец и проушин, отвечающих условиям пункта 7 настоящей статьи; и

в) ремня, изготовленного из одного куска соответствующего нерастягивающегося материала шириной не менее 20 мм и толщиной не менее 3 мм, проходящего через кольца и соединяющего оба края брезента и откидную полу; ремень прикрепляется с внутренней стороны брезента и должен иметь проушину для пропуска троса или веревки, упомянутых в пункте 8 настоящей статьи.

Откидная пола не нужна, если имеется специальное устройство (защитная перегородка и т.д.), которое препятствует доступу к грузам без оставления видимых следов.

11. Оповестительные знаки, которые должны проставляться на контейнере в соответствии с Приложением 1, и табличка о допущении, предусмотренная в Приложении 5, ни в коем случае не должны закрываться брезентом.

Статья 5

Переходные положения

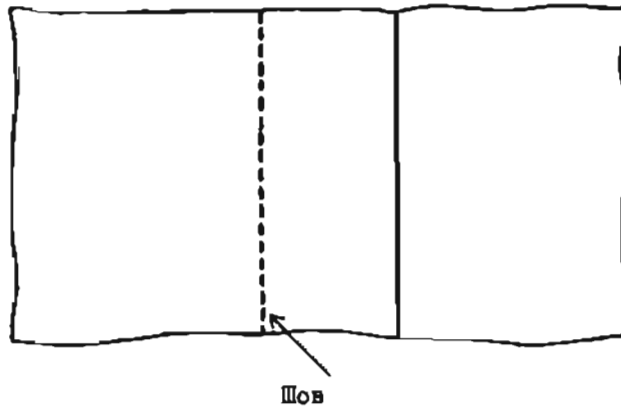
До 1 января 1977 года будет допускаться использование наконечников, соответствующих рис. № 5, прилагаемому к настоящим Правилам, даже если они будут включать полые заклепки ранее принятого типа с отверстиями, размеры которых меньше приведенных на этом рисунке.

Приложение 4 - Рис. № 1

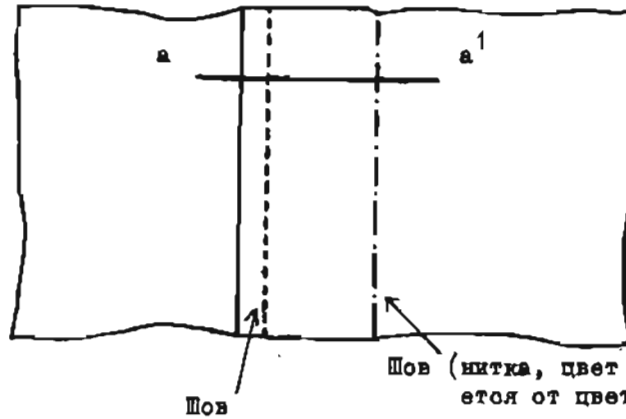
БРЕЗЕНТ, ИЗГОТОВЛЕННЫЙ ИЗ НЕСКОЛЬКИХ КУСКОВ ТКАНИ

Построены с помощью швов

Вид снаружи

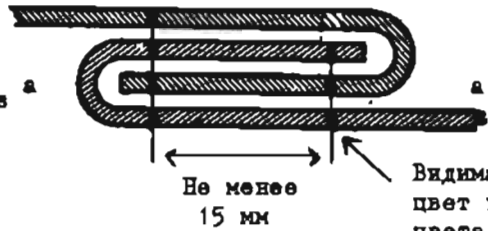


Вид изнутри



Шов (нить, цвет которой отличается от цвета брезента и цвета нитки другого шва)

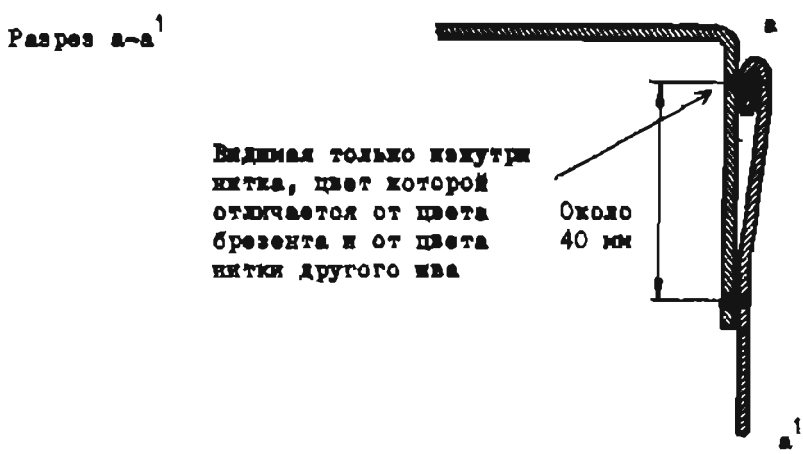
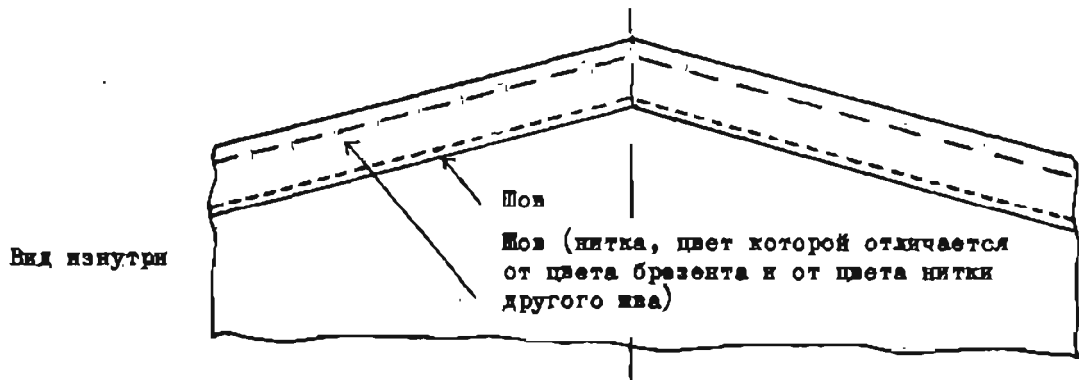
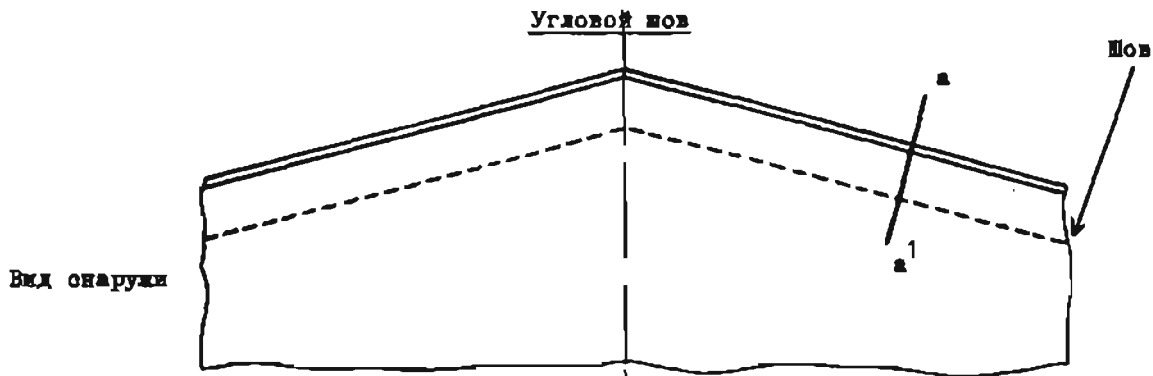
Разрез а-а'
Плоский двойной шов



Видимая только изнутри нить, цвет которой отличается от цвета брезента и от цвета нитки другого шва

Приложение 4 - Рис. № 2

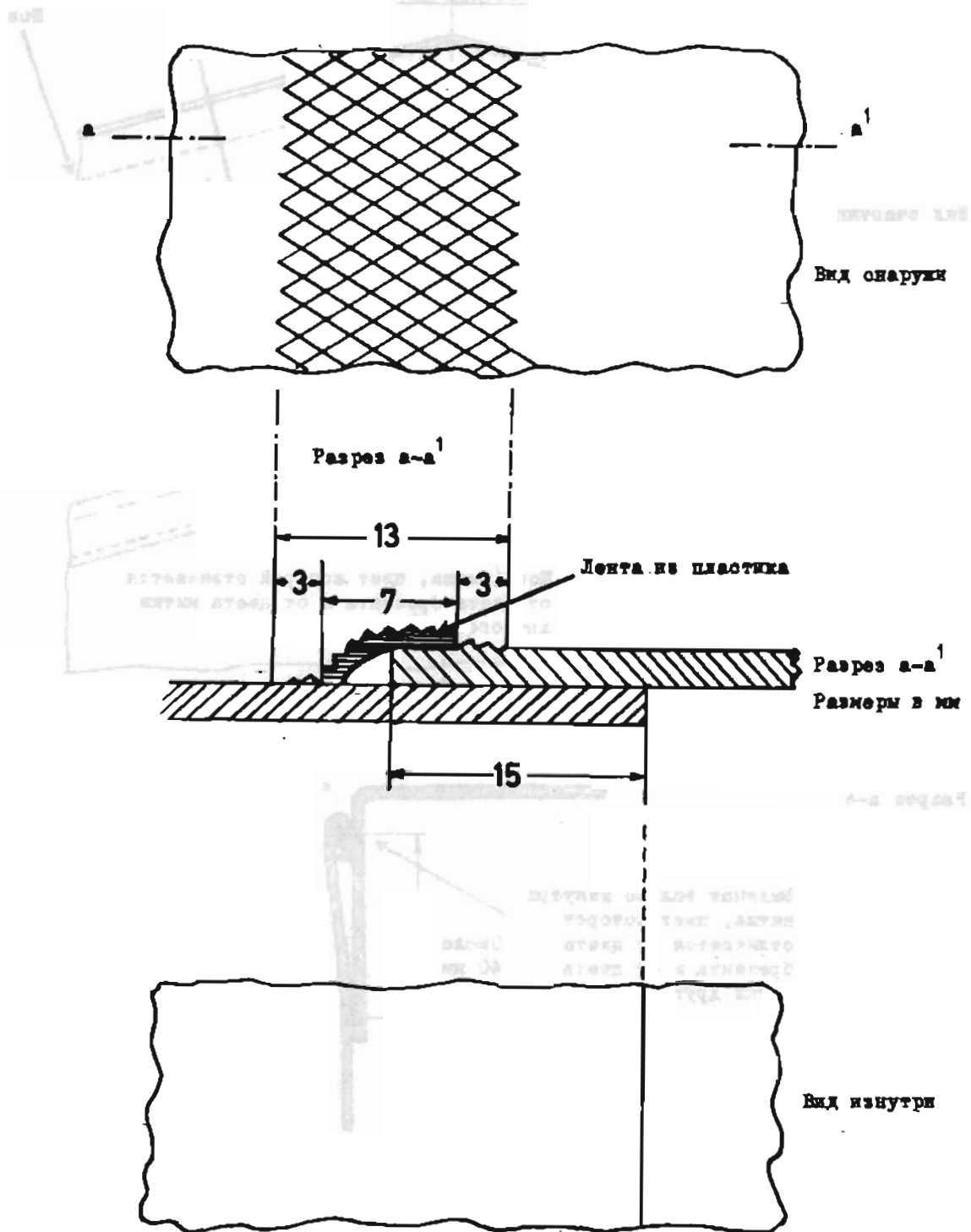
БРЕЗЕНТ, ИЗГОТОВЛЕННЫЙ ИЗ НЕСКОЛЬКИХ КУСКОВ ТКАНИ



Приложение 4 - Рис. № 3

БРЕЗЕНТ, ИЗГОТОВЛЕННЫЙ ИЗ НЕСКОЛЬКИХ КУСКОВ ТКАНИ

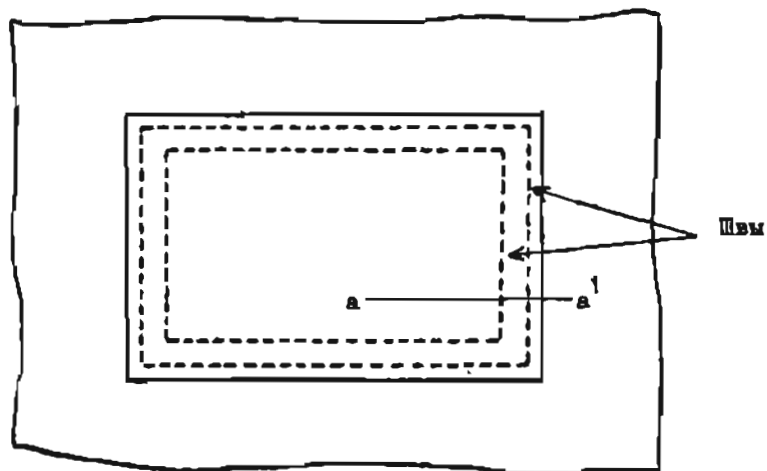
Соединены посредством спайки



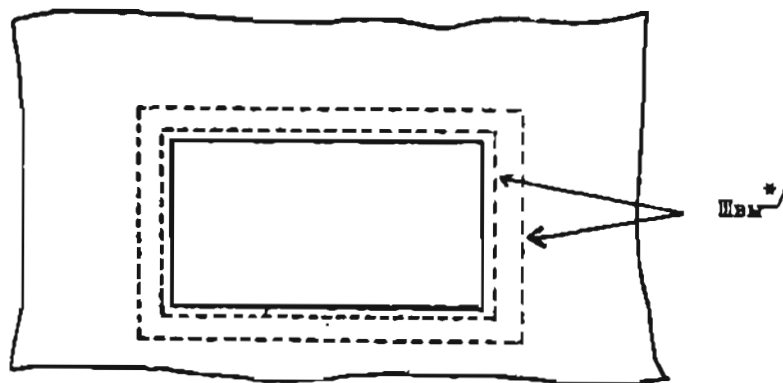
Приложение 4 - Рис. № 4

ПОЧИНКА БРЕЗЕНТА

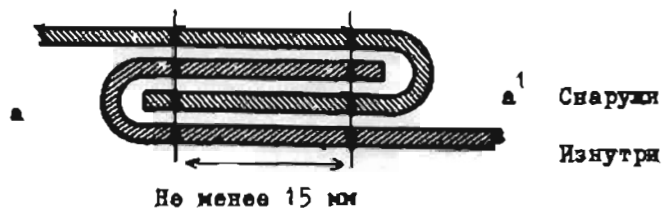
Вид снаружи



Вид изнутри



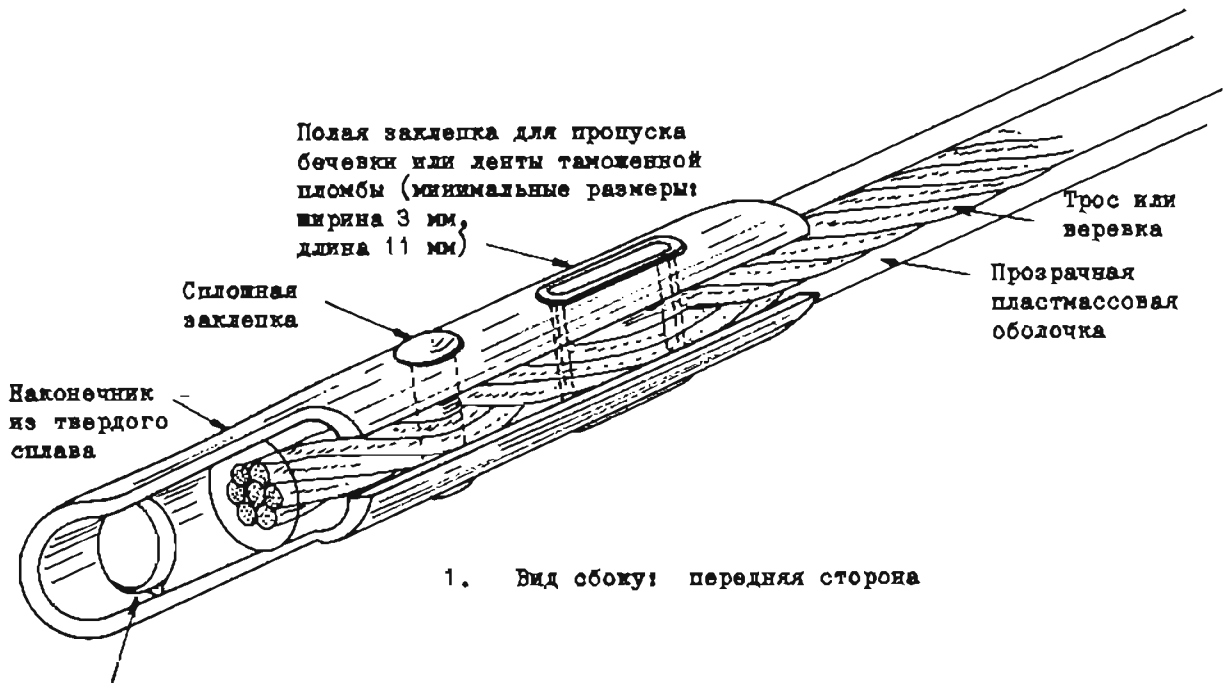
Разрез а-а¹



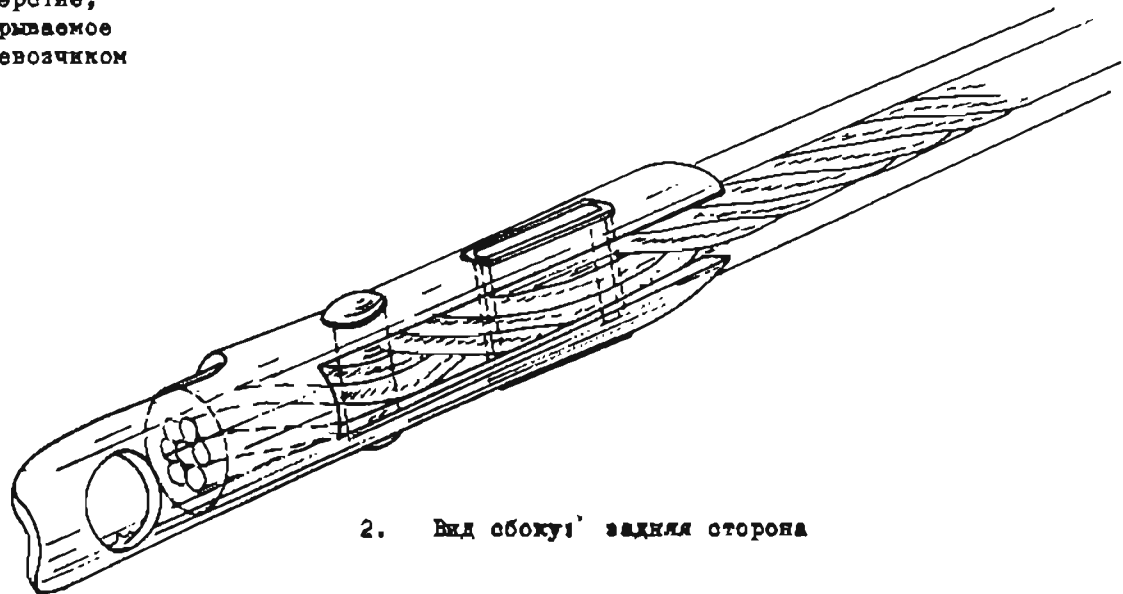
* / Нитки, видимые изнутри, отличаются по цвету от ниток, видимых снаружи, и от брезента.

Приложение 4 - Рис. № 5

ОБРАЗЕЦ НАКОНЕЧНИКА



Отверстие,
закрываемое
перевозчиком



Приложение 5

ПРОЦЕДУРА ДОПУЩЕНИЯ КОНТЕЙНЕРОВ, ОТВЕЧАЮЩИХ ТЕХНИЧЕСКИМ ТРЕБОВАНИЯМ, ПРЕДУСМОТРЕННЫМ В ПРИЛОЖЕНИИ 4

Общие положения

1. Контейнеры могут быть допущены для перевозки грузов под таможенными печатями и пломбами:

а) либо на стадии производства - по типу конструкции (процедура допущения на стадии производства);

б) либо на каком-либо последующем этапе - в индивидуальном порядке или определенными партиями контейнеров одного и того же типа (процедура допущения на каком-либо этапе после изготовления).

Общие положения для обеих процедур допущения

2. Компетентный орган, который осуществляет процедуру допущения, выдает после допущения предприятию, сделавшему заявку, свидетельство о допущении, действительное, в зависимости от обстоятельств, либо для неограниченного числа контейнеров допущенного типа, либо для определенного числа контейнеров.

3. Прежде чем приступить к перевозке грузов под таможенными печатями и пломбами, владелец свидетельства о допущении должен прикрепить табличку о допущении на допущенный контейнер (допущенные контейнеры).

4. Табличка о допущении должна прочно крепиться на хорошо видимом месте рядом с любой другой табличкой о допущении, выдаваемой с официальными целями.

5. Табличка о допущении, соответствующая образцу № 1, который приводится в добавлении 1 к настоящему Приложению, представляет собой металлическую пластинку размером не менее 20 см x 10 см. На ее поверхности должны быть выгравированы резцом, выдавлены рельефом или четко и прочно нанесены любым другим способом, по крайней мере на французском или на английском языке, приводимые ниже надписи:

а) надпись "Допущен для перевозки под таможенными печатями и пломбами";

б) название страны, где контейнер был допущен, либо полностью, либо в виде отличительного знака, используемого для указания страны регистрации автотранспортных средств, находящихся в международном движении, и номер свидетельства о допущении (цифры, буквы и т.д.), а также год допущения (например, "NL/26/73" означает "Нидерланды, свидетельство о допущении № 26, выданное в 1973 году");

с) порядковый номер контейнера, присвоенный ему заводом-изготовителем (заводской номер);

d) если контейнер допущен по типу конструкции - опознавательные номера или буквы данного типа контейнера.

6. Если контейнер не отвечает больше техническим требованиям, предписанным процедурой его допущения, то, прежде чем использоваться для перевозки грузов под таможенными печатями и пломбами, он должен быть приведен в состояние, послужившее основанием для его допущения, таким образом, чтобы вновь отвечать этим техническим требованиям.

7. Если основные характеристики контейнера изменены, допущение этого контейнера теряет силу, и он должен стать предметом нового допущения компетентным органом, прежде чем использоваться для перевозки грузов под таможенными печатями и пломбами.

Особые положения, касающиеся допущения по типу конструкции на стадии производства

8. Когда контейнеры одного и того же типа конструкции строятся серийно, завод-изготовитель может обратиться к компетентному органу страны, в которой они производятся, с просьбой об их допущении по типу конструкции.

9. Завод-изготовитель должен указать в своей заявке опознавательные номера и буквы, которые он присваивает типу контейнеров, являющемуся предметом его заявки.

10. К этой заявке должны прилагаться чертежи и подробное описание типа конструкции контейнера, подлежащего допущению.

11. Завод-изготовитель должен письменно обязаться:

a) представить компетентному органу те из контейнеров данного типа, которые этот орган пожелает осмотреть;

b) разрешить компетентному органу осматривать другие экземпляры в любой момент в ходе серийного производства данного типа;

c) информировать компетентный орган о любых изменениях в чертежах и описаниях конструкции, какой бы важности они ни были, до того как эти изменения будут произведены;

d) на видном месте наносить на контейнеры, кроме знаков, предусмотренных для табличек о допущении, опознавательные номера и буквы типа конструкции, а также порядковый номер каждого серийного выпускаемого контейнера данного типа (заводской номер);

- е) вести учет контейнеров, построенных в соответствии с допущенным типом.
12. Компетентный орган указывает в случае необходимости изменения, которые следует внести в предусмотренный тип конструкции для допущения к перевозке.
13. Ни один контейнер не может быть допущен согласно процедуре допущения по типу конструкции, если компетентный орган не принял к заключению на основании осмотра одного или нескольких построенных по этому типу контейнеров, что контейнеры этого типа отвечают техническим условиям, предусмотренным в Приложении 4.
14. После допущения какого-либо типа контейнера предприятию, сделавшему заявку, выдается в единственном экземпляре свидетельство о допущении, соответствующее образцу № II, приведенному в добавлении 2 к настоящему Приложению, и действительное для всех контейнеров, которые будут строиться в соответствии со спецификациями допущенного типа. Это свидетельство дает право заводу-изготовителю крепить к каждому серийному контейнеру данного типа табличку о допущении, предусмотренную в пункте 5 настоящего Приложения.

Особые положения, касающиеся допущения на каком-либо этапе после изготовления

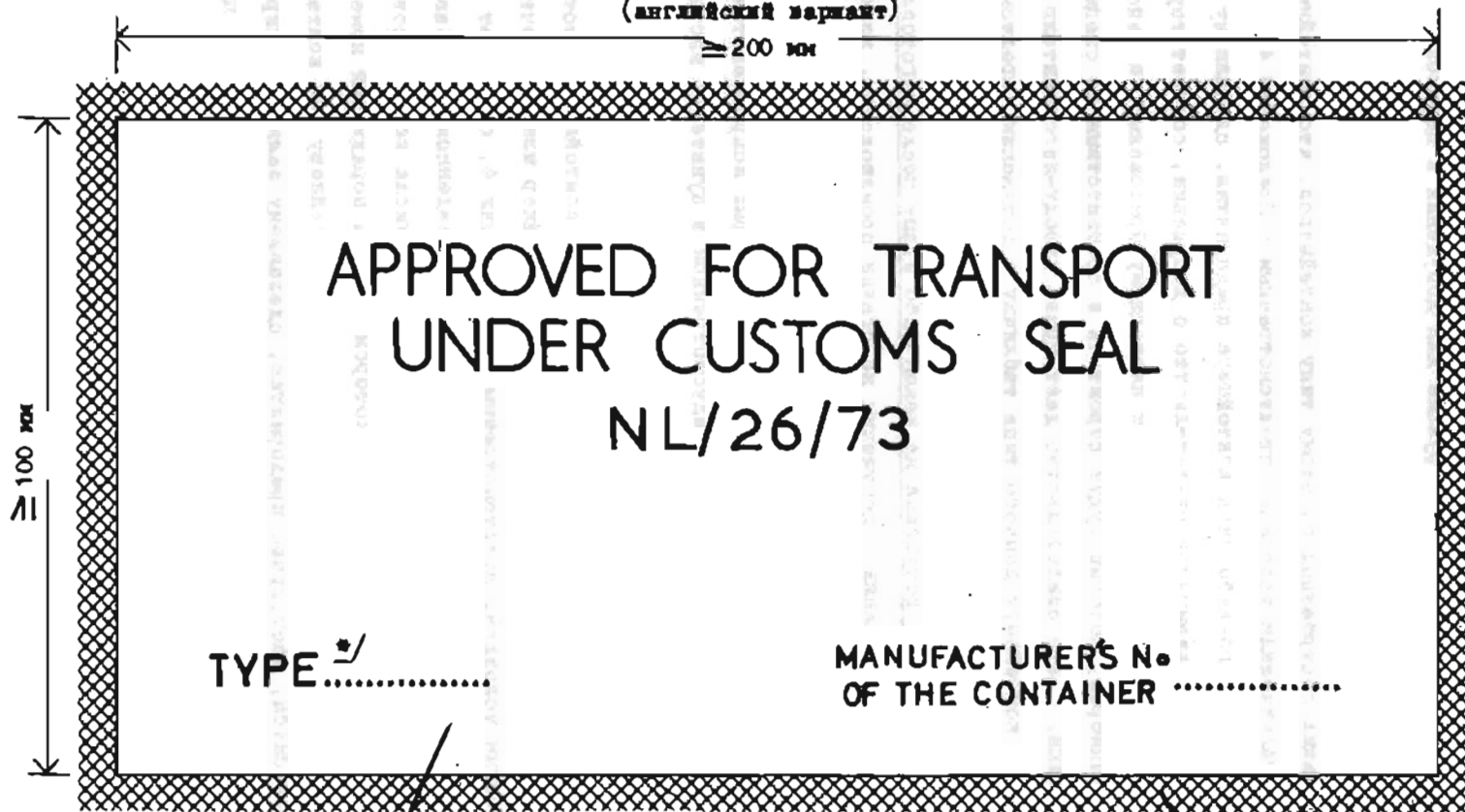
15. Если не было сделано заявки о допущении на стадии производства, владелец, предприятие по эксплуатации контейнеров или представитель того или другого могут обратиться с просьбой о таком допущении к компетентному органу, которому они могут представлять контейнер или контейнеры, допущение которых испрашивается.
16. Любая заявка о допущении в случае, предусмотренном в пункте 15 настоящего Приложения, должна содержать порядковый номер (заводской номер), наносимый заводом-изготовителем на каждый контейнер.
17. Когда компетентный орган путем осмотра такого числа контейнеров, которое он считает необходимым, удостоверится в том, что этот контейнер или эти контейнеры отвечают техническим условиям, предусмотренным в Приложении 4, он выдает свидетельство о допущении, соответствующее образцу № III, приведенному в добавлении 3 к настоящему Приложению, и действительное лишь для того числа контейнеров, которое было допущено. Это свидетельство, в котором указаны порядковый номер или порядковые номера, присвоенные заводом-изготовителем контейнеру или контейнерам, к которым оно относится, дает право предприятию, сделавшему заявку, прикреплять на каждом допущенном контейнере табличку о допущении, предусмотренную в пункте 5 настоящего Приложения.

Добавление 1 к Приложению 5

ОБРАЗЕЦ № 1

**ТАБЛИЧКА О ДОПУЩЕНИИ
(английский вариант)**

≥ 200 мм



TYPE * /

MANUFACTURER'S No.
OF THE CONTAINER

Металлическая пластинка

Стенка контейнера

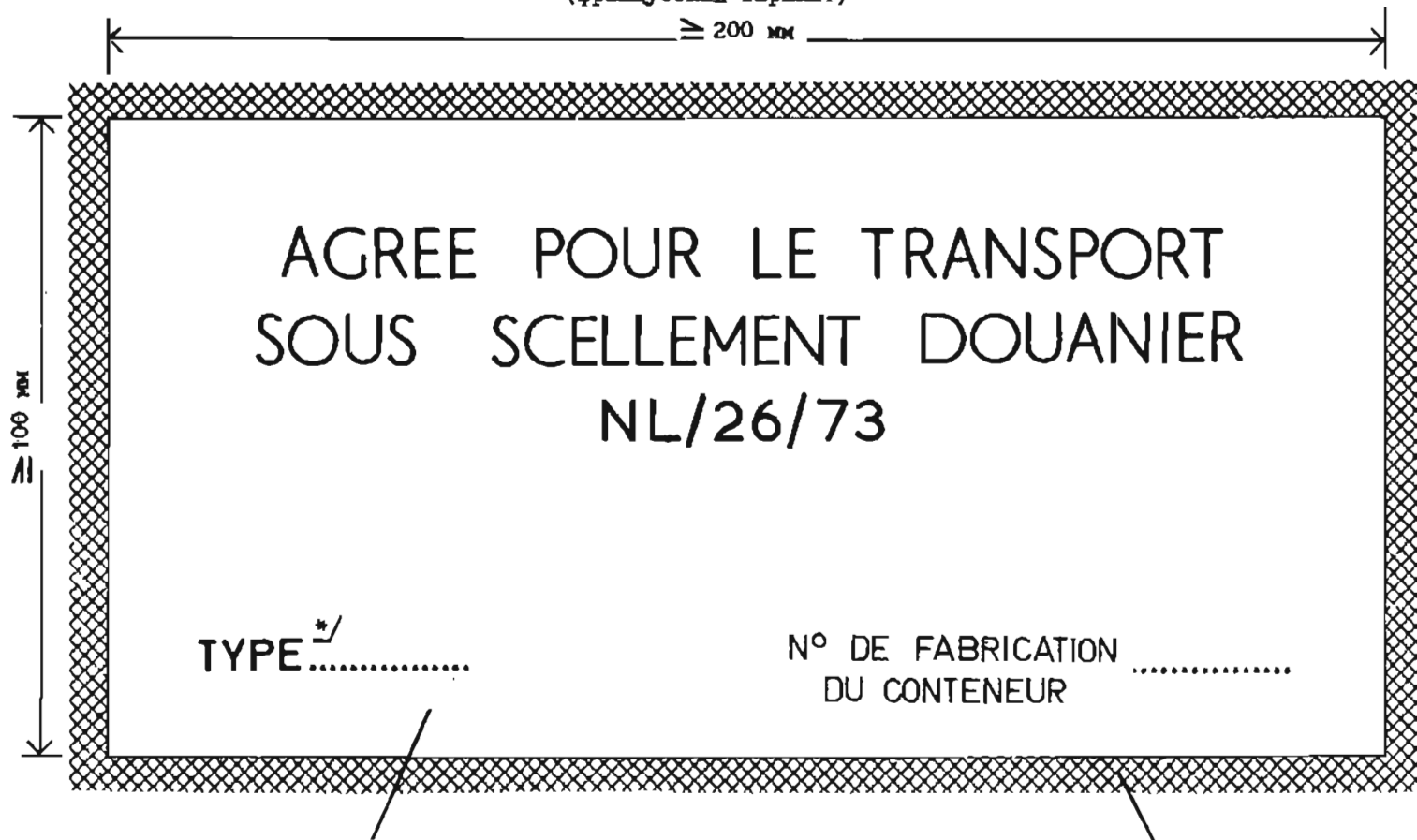
* / Только в случае допущения по типу конструкции.

Добавление 1 к Приложению 5

ОБРАЗЕЦ № 1

ТАБЛИЧКА О ДОПУЩЕНИИ
(французский вариант)

≥ 200 мм



100 мм

TYPE * /

N° DE FABRICATION
DU CONTENEUR

Металлическая пластинка

Стенка контейнера

* / Только в случае допущения по типу конструкции.

Добавление 2 к Приложению 5

ОБРАЗЕЦ № II

ТАМОЖЕННАЯ КОНВЕНЦИЯ, КАСАЮЩАЯСЯ КОНТЕЙНЕРОВ, 1972 г.

Свидетельство о допущении по типу конструкции

1. Номер свидетельства^{*/}
2. Удостоверяется, что описанный ниже тип контейнера допущен к перевозке и что контейнеры, изготовленные согласно этому типу, могут быть допущены к перевозке грузов под таможенными печатями и пломбами.
3. Род контейнера
4. Опознавательные номера или буквы типа конструкции
5. Опознавательный номер чертежей
6. Опознавательный номер описаний конструкции
7. Вес тары
8. Наружные размеры в см
9. Основные характеристики конструкции (вид материалов, тип конструкции и т.д.)
.....
.....
10. Настоящее свидетельство действительно для всех контейнеров, изготовленных в соответствии с указанными выше чертежами и описаниями конструкции.
11. Выдано
(название и адрес завода-изготовителя)
которому разрешено прикреплять табличку о допущении на каждом изготовленном им контейнере допущенного типа.
..... 19..
(место) (дата)
.....
(подпись и печать учреждения или организации, выдающего(ей) свидетельство)
(См. предупреждение на обороте)

^{*/} Указать буквы и цифры, которые должны проставляться на табличке о допущении (см. подпункт б пункта 5 Приложения 5 к Таможенной конвенции, касающейся контейнеров, 1972 г.).

ВНИМАНИЕ

(Пункты 6 и 7 Приложения 5 к Таможенной конвенции,
касавшейся контейнеров, 1972 г.)

6. Если контейнер не отвечает больше техническим требованиям, предписанным процедурой его допущения, то, прежде чем использоваться для перевозки грузов под таможенными печатями и пломбами, он должен быть приведен в состояние, послужившее основанием для его допущения, таким образом, чтобы вновь отвечать этим техническим требованиям.
7. Если основные характеристики контейнера изменены, допущение этого контейнера терлет силу, и он должен стать предметом нового допущения компетентным органом, прежде чем использоваться для перевозки грузов под таможенными печатями и пломбами.

Добавление 3 к Приложению 5

ОБРАЗЕЦ № III

ТАМОЖЕННАЯ КОНВЕНЦИЯ, КАСАЮЩАЯСЯ КОНТЕЙНЕРОВ, 1972 г.

Свидетельство о допущении на каком-либо
этапе после изготовления

1. Номер свидетельства^{*/}
2. Удостоверяется, что указанный(ые) ниже контейнер(ы) допущен(ы) к перевозке грузов под таможенными печатями и пломбами.
3. Род контейнера(ов)
4. Порядковый(ые) номер(а), присвоенный(ые) контейнеру(ам) заводом-изготовителем
5. Вес тары
6. Наружные размеры в см
7. Основные характеристики конструкции (вид материалов, тип конструкции и т.д.)
.....
.....
8. Выдано
(название и адрес предприятия, подавшего заявку)
которому разрешено прикреплять табличку о допущении на указанном(ых) выше контейнере(ах).
..... 19..
(место) (дата)
.....
(подпись и печать учреждения или организации, выдающего(ей) свидетельство)
(См. предупреждение на обороте)

^{*/} Указать буквы и цифры, которые должны проставляться на табличке о допущении (см. подпункт в пункта 5 Приложения 5 к Таможенной конвенции, касающейся контейнеров, 1972 г.).

ВНИМАНИЕ

(Пункты 6 и 7 Приложения 5 к Таможенной конвенции,
касающейся контейнеров, 1972 г.)

6. Если контейнер не отвечает больше техническим требованиям, предписанным процедурой его допущения, то, прежде чем использоваться для перевозки грузов под таможенными печатями и пломбами, он должен быть приведен в состояние, послужившее основанием для его допущения, таким образом, чтобы вновь отвечать этим техническим требованиям.
7. Если основные характеристики контейнера изменены, допущение этого контейнера терпит силу, и он должен стать предметом нового допущения компетентным органом, прежде чем использоваться для перевозки грузов под таможенными печатями и пломбами.

Приложение 6

ПОЯСНИТЕЛЬНЫЕ ЗАПИСКИ

ВВЕДЕНИЕ

1) В соответствии с положениями статьи 13 настоящей Конвенции пояснительные записки содержат пояснения некоторых положений настоящей Конвенции и Приложений к ней.

ii) Пояснительные записки не изменяют положений настоящей Конвенции или Приложений к ней, а лишь уточняют их содержание, смысл и сферу применения.

iii) В частности, в связи с принципами, устанавливаемыми положениями статьи 12 настоящей Конвенции и Приложения 4 к ней в отношении допущения контейнеров к перевозкам под таможенными печатями и пломбами, в пояснительных записках содержатся в соответствующих случаях указания о конструктивных особенностях, которые должны рассматриваться Договаривающимися Сторонами как отвечающие этим положениям. В пояснительных записках может также указываться, в случае необходимости, какие конструктивные особенности не отвечают этим положениям.

iv) Пояснительные записки обеспечивают возможность приведения в соответствие положений настоящей Конвенции и Приложений к ней с уровнем технического развития и экономическими требованиями.

0. ОСНОВНОЙ ТЕКСТ КОНВЕНЦИИ

0.1 Статья 1

Подпункт с) 1) - Частично закрытые контейнеры

0.1.c) 1)-1 Термин "частично закрытый" применительно к оборудованию, упомянутому в подпункте с) 1) статьи 1, относится к оборудованию, состоящему обычно из пола и верхней конструкции, образующей погрузочное пространство, эквивалентное погрузочному пространству закрытого контейнера. Верхняя конструкция обычно состоит из металлических элементов, образующих каркас контейнера. Контейнеры такого типа могут включать также одну или несколько боковых или торцовых стенок. В некоторых случаях имеется только крыша, прикрепленная к полу стойками. Этот тип контейнера используется, в частности, для перевозки громоздких грузов (например, легковых автомобилей).

Подпункт д) – Принадлежности и оборудование контейнера

0.1.с)-1

Термин "принадлежности и оборудование контейнера" включает, в частности, следующие устройства даже в том случае, если они являются съемными:

- а) оборудование, предназначенное для контролирования, изменения или поддержания температуры внутри контейнера;
- б) небольшие приборы, например приборы для записи температуры или ударных воздействий, предназначенные для показания или регистрации изменения окружающих условий и ударных воздействий;
- с) внутренние перегородки, поддоны, полки, опоры, крючки и аналогичные устройства, служащие для размещения и крепления груза.

4. ПРИЛОЖЕНИЕ 4

4.2 Статья 2

Подпункт 1 а) – Сборка составных элементов

4.2.1.а)-1

- а) В случае применения крепежных деталей (заклепок, шурупов, болтов, гаек и т.д.) достаточное число таких деталей должно вставляться с наружной стороны, проходить через скрепляемые элементы, выступать внутри и там жестко закрепляться (например, при помощи заклепок, сварки, втулок, болтов, приклепывания или приварки гаек). Однако обычные заклепки (т.е. заклепки, постановка которых осуществляется с обеих сторон собираемого узла) могут вставляться также с внутренней стороны. Независимо от вышесказанного, под контейнера может прикрепляться с помощью самонарезающих шурупов или самоверлящих заклепок или заклепок, вставляемых с помощью заряда взрывчатого вещества, устанавливаемых изнутри и проходящих вертикально через пол и нижние металлические поперечины, при условии, за исключением случаев самонарезающих шурупов, что некоторые их концы не будут выступать над уровнем наружной поверхности поперечин или будут приварены к ним.

- б) Компетентный орган определяет, какие крепежные детали и в каком количестве должны соответствовать требованиям подпункта а) настоящей записки; он должен удостовериться в том, что составные элементы собраны таким образом, что их нельзя переместить без оставления видимых следов. Выбор и размещение любых других крепежных деталей не подлежат никаким ограничениям.
- в) Применение крепежных деталей, которые могут быть удалены или заменены с одной стороны без оставления видимых следов, т.е. деталей, постановка которых производится только с одной стороны собираемого узла, по условиям пункта а) настоящей записки не допускается. Примером таких деталей являются распорные заклепки, глухие заклепки и т.д.
- г) Вышеописанные методы сборки распространяются на специальные контейнеры, например на изотермические контейнеры, контейнеры-рефрижераторы и контейнеры-цистерны постольку, поскольку они не противоречат техническим требованиям, которым должны удовлетворять такие контейнеры в соответствии со своим назначением. В тех случаях когда по техническим причинам невозможно скреплять составные элементы методами, описанными в подпункте а) настоящей записки, составные элементы могут соединяться при помощи деталей, описанных в подпункте в) настоящей записки, при условии, что к крепежным деталям, используемым с внутренней стороны стенки, не будет доступа с наружной стороны.

Подпункт 1 б) - Двери и прочие системы закрывания

4.2.1.б)-1

- а) Приспособление, на котором могут быть поставлены таможенные печати и пломбы, должно:
- 1) прикрепляться при помощи сварки или по крайней мере двух крепежных деталей, удовлетворяющих требованиям подпункта а) пояснительной записки 4.2.1.а)-1; или

- ii) иметь такую конструкцию, чтобы после закрытия и опечатания контейнера нельзя было снять это приспособление без оставления видимых следов; или
 - iii) иметь отверстия диаметром не менее 11 мм или прорезы длиной не менее 11 мм при ширине 3 мм.
- b) Петли, навески, шарниры и другие детали для навешивания дверей и т.п. должны прикрепляться в соответствии с требованиями подпункта а) настоящей записки. Кроме того, различные составные части такого устройства (например, петли, шарниры или шарниры) должны прикрепляться таким образом, чтобы при закрытом и опечатанном контейнере их нельзя было снять или переместить без оставления видимых следов. Однако в тех случаях, когда к такому устройству нет доступа с наружной стороны, достаточно обеспечить невозможность отсоединения закрытой и опечатанной двери от данного устройства без оставления видимых следов. В том случае если дверь или система закрывания имеет более двух петель, только две ближайшие к оконечностям двери петли должны крепиться в соответствии с требованиями вышеприведенного подпункта а) 1).
- c) Контейнеры с большим числом таких закрывающих устройств, как клапаны, стопорные краны, крышки люков, фланцы и т.п., должны иметь такую конструкцию, чтобы число таможенных печатей и пломб могло быть по возможности ограничено. С этой целью соседние закрывающие устройства должны быть связаны при помощи общего приспособления, требующего постановки только одной таможенной печати или пломбы, или должны быть снабжены крышкой, отвечающей тем же требованиям.
- d) Контейнеры с открывающейся крышей должны быть сконструированы таким образом, чтобы можно было опечатывать их при помощи минимального числа таможенных печатей и пломб.

Подпункт 1 e) - Вентиляционные отверстия

4.2.1.с)-1

- a) Максимальный их размер в принципе не должен превышать 400 мм.

- б) Отверстия, дающие непосредственный доступ к грузу, должны быть заслонены проволочной сеткой или перфорированным металлическим экраном (с максимальным размером отверстий в обих случаях 3 мм) и защищены сварной металлической решеткой (с максимальным размером отверстий 10 мм).
- с) Отверстия, не дающие прямого доступа к грузу (например, благодаря наличию системы колен или дефлекторов), должны оборудоваться такими же устройствами, но размеры отверстий могут достигать соответственно 10 и 20 мм.
- д) В тех случаях, когда отверстия устраиваются в брезенте, в принципе должно предусматриваться наличие устройств, упомянутых в подпункте б) настоящей записки. Однако допускается постановка закрывающих устройств в виде перфорированного металлического экрана, помещаемого снаружи, и проволочной или иной сетки, помещаемой с внутренней стороны.

Подпункт 1 с) - Дренажные отверстия

4.2.1.с)-2

- а) Максимальный их размер в принципе не должен превышать 35 мм.
- б) Отверстия, дающие непосредственный доступ к грузу, должны оборудоваться устройствами, предписанными в подпункте б) пояснительной записки 4.2.1.с)-1 для вентиляционных отверстий.
- с) В тех случаях, когда дренажные отверстия не дают прямого доступа к грузу, указанные в подпункте б) настоящей записки устройства не требуются при условии, что отверстия оборудованы надежной системой дефлекторов, легко доступной с внутренней стороны контейнера.

4.4 Статья 4

Пункт 3 - Брезент, составленный из нескольких кусков

4.4.3-1

- а) Отдельные куски, составляющие один брезент, могут быть выполнены из различных материалов, удовлетворяющих положениям пункта 2 статьи 4 Приложения 4.
- б) При изготовлении брезента допускается любое расположение кусков, в достаточной степени обеспечивающее безопасность,

при условии, что куски соединяются в соответствии с требованиями статьи 4 Приложения 4.

Подпункт 6 а)

4.4.6.а)-1

Примеры приемлемых с точки зрения таможенных требований систем конструкций для крепления брезента к контейнеру и крепления брезента к угловым элементам контейнера показаны на рисунках № 1, № 2 и № 3, приведенных в настоящем Приложении.

Пункт 8 - Крепежные тросы с текстильным сердечником

4.4.8-1

По положениям данного пункта допускается применение тросов, имеющих текстильный сердечник, обвитый шестью стрелками из стальной проволоки, полностью покрывающим сердечник, при условии, что диаметр тросов (без учета прозрачного пластмассового покрытия, если таковое имеется) будет не менее 3 мм.

Подпункт 10 а) - Ремни

4.4.10.а)-1

Для изготовления ремней могут применяться следующие материалы:

- а) кожа;
- б) текстильные материалы, включая пропитанные пластиком или прорезиненные ткани, при условии, что такие материалы после повреждения нельзя сваривать или восстанавливать без оставления видимых следов.

4.4.10.а)-2

Устройство, показанное на рисунке № 3, приведенном в настоящем Приложении, отвечает требованиям последнего абзаца пункта 10 статьи 4 Приложения 4. Оно отвечает также требованиям пункта 6 статьи 4 Приложения 4.

5. ПРИЛОЖЕНИЕ 5

5.1 Пункт 1 - Допущение соединенных попарно контейнеров, крытых брезентом

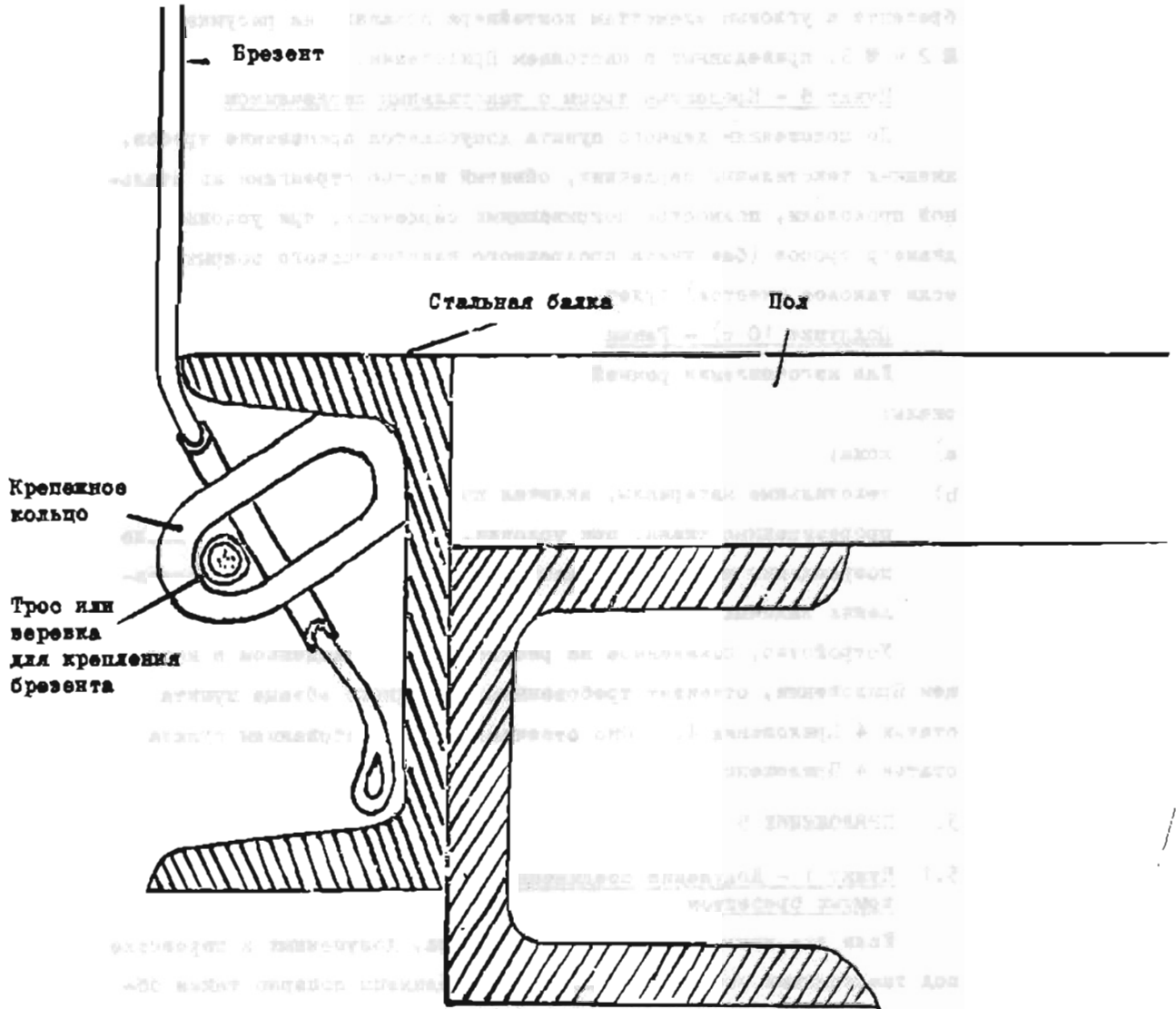
5.1-1

Если два крытых брезентом контейнера, допущенных к перевозке под таможенными печатами и пломбами, соединены попарно таким образом, что они образуют один контейнер, крытый одним брезентом и удовлетворяющий требованиям, предъявляемым при перевозке под таможенными печатами и пломбами, то для такой комбинации контейнеров не требуется отдельного свидетельства о допущении или таблички о допущении.

Приложение 6 - Рис. № 1

КОНСТРУКТИВНОЕ УСТРОЙСТВО ДЛЯ КРЕПЛЕНИЯ БРЕЗЕНТА К КОНТЕЙНЕРУ

Изображенное ниже устройство отвечает требованиям подпункта 6 а) статьи 4 Приложения 4.

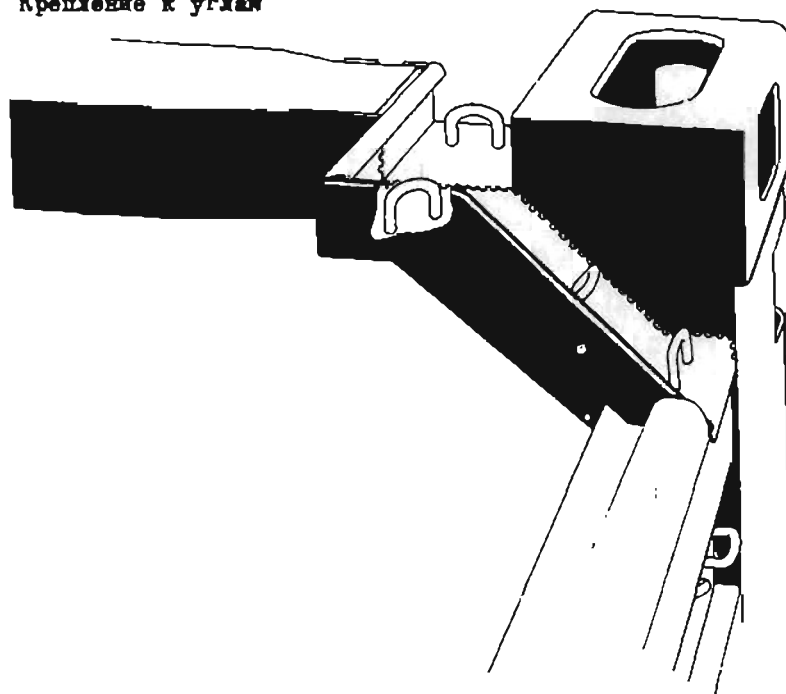


Приложение 6 - Рис. № 2

УСТРОЙСТВО ДЛЯ КРЕПЛЕНИЯ БРЕЗЕНТА К УГЛОВЫМ ЭЛЕМЕНТАМ КОНТЕЙНЕРА

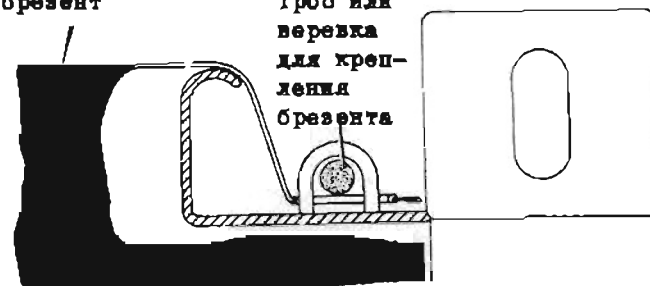
Изображенное ниже устройство отвечает требованиям подпункта 6 а) статьи 4 Приложения 4

Крепление к углам



Крышовой
брезент

Трос или
веревка
для креп-
ления
брезента

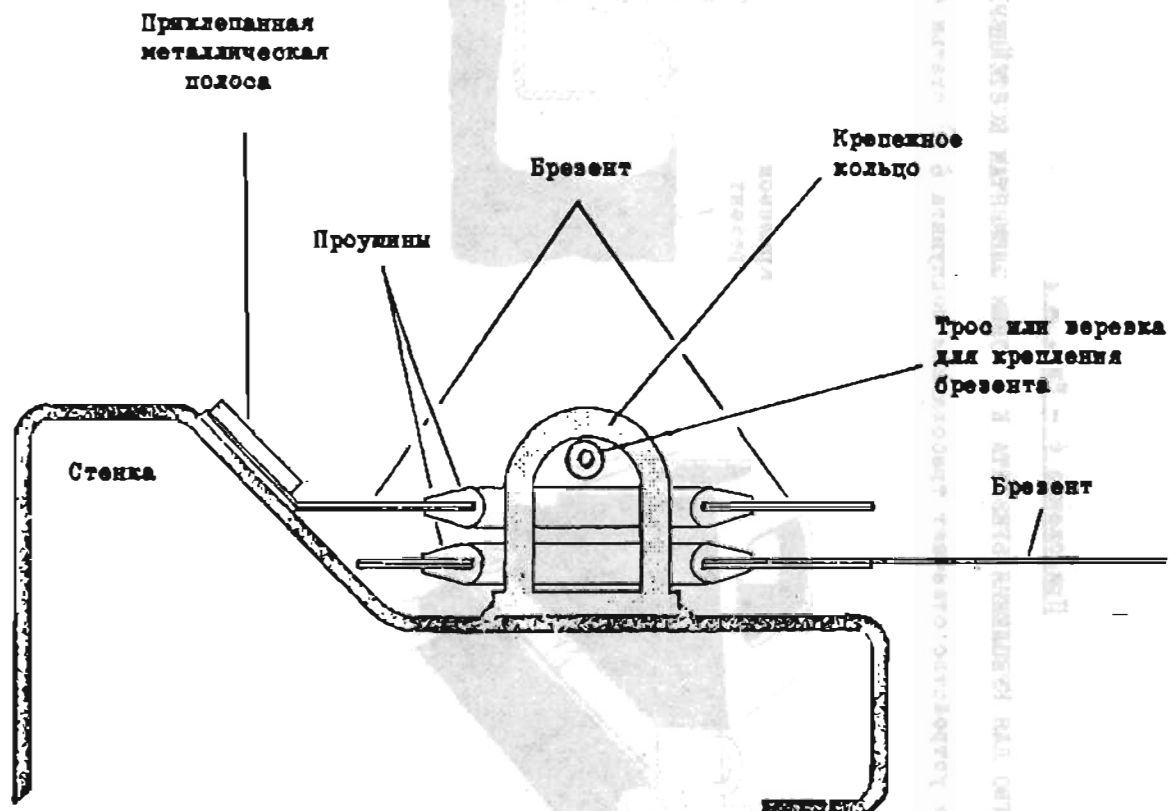


Вид в разрезе

Приложение 6 - Рис. № 3

ДРУГОЙ ПРИМЕР МЕТОДА КРЕПЛЕНИЯ БРЕЗЕНТА К КОНТЕЙНЕРУ

Изображенное ниже устройство отвечает требованиям последнего абзаца пункта 10 статьи 4 Приложения 4. Оно отвечает также требованиям пункта 6 статьи 4 Приложения 4.



Приложение 7

СОСТАВ И ПРАВИЛА ПРОЦЕДУРЫ АДМИНИСТРАТИВНОГО КОМИТЕТА

Статья 1

1. Членами Административного комитета являются Договаривающиеся Стороны.
2. Комитет может постановить, что компетентные администрации государств, упомянутых в статье 18 настоящей Конвенции, не являющихся Договаривающимися Сторонами, или представители международных организаций могут при рассмотрении интересующих их вопросов присутствовать на сессиях Комитета в качестве наблюдателей.

Статья 2

Совет таможенного сотрудничества предоставляет Комитету услуги секретариата.

Статья 3

Ежегодно на первой сессии Комитет избирает председателя и заместителя председателя.

Статья 4

Компетентные администрации Договаривающихся Сторон направляют Совету таможенного сотрудничества мотивированные предложения о внесении поправок в настоящую Конвенцию, а также просьбы о включении тех или иных пунктов в повестку дня сессий Комитета. Совет таможенного сотрудничества доводит эти предложения до сведения компетентных администраций Договаривающихся Сторон и государств, упомянутых в статье 18 настоящей Конвенции, не являющихся Договаривающимися Сторонами.

Статья 5

1. Совет таможенного сотрудничества созывает Комитет по просьбе компетентных администраций по меньшей мере пяти Договаривающихся Сторон. Он рассылает предварительную повестку дня компетентным администрациям Договаривающихся Сторон и государствам, упомянутым в статье 18 настоящей Конвенции, не являющимся Договаривающимися Сторонами, по крайней мере за 6 недель до начала сессии Комитета.

2. На основе решения Комитета, принятого в силу положений пункта 2 статьи 1 настоящих Правил, Совет таможенного сотрудничества предлагает компетентным администрациям государств, упомянутых в статье 18 настоящей Конвенции, не являющихся Договаривающимися Сторонами, и заинтересованным международным организациям направить своих наблюдателей на сессии Комитета.

Статья 6

Предложения ставятся на голосование. Каждая Договаривающаяся Сторона, представленная на сессии, имеет один голос. Предложения, не являющиеся предложениями о внесении поправок в настоящую Конвенцию, принимаются в Комитете большинством присутствующих и голосующих. Поправки к настоящей Конвенции и решения, упомянутые в пункте 5 статьи 21 и в пункте 6 статьи 22 настоящей Конвенции, касающиеся вступления в силу поправок, принимаются большинством в две трети присутствующих и голосующих.

Статья 7

Перед закрытием сессии Комитет утверждает доклад.

Статья 8

При отсутствии в данном Приложении соответствующих положений применяются Правила процедуры Совета таможенного сотрудничества, если Комитет не решит иначе.

ПРОТОКОЛ О ПОДПИСАНИИ

В момент подписания настоящей Конвенции от сего числа нижеподписавшиеся, надлежащим образом на то уполномоченные своими правительствами, заявляют следующее:

1. Принцип временного ввоза контейнеров не совместим с тем, чтобы, при исчислении причитающихся ввозных пошлин и сборов, вес или стоимость контейнера, ввезенного в соответствии с процедурой временного ввоза, добавлялись к весу или стоимости перевозимого в нем груза. Добавление к весу груза определенного коэффициента на тару, официально установленного для грузов, перевозимых в контейнерах, разрешается при условии, что такое добавление производится в связи с отсутствием упаковки или с ее особым характером, а не потому, что грузы перевозятся в контейнерах.
2. Положения настоящей Конвенции не препятствуют применению национальных предписаний или международных соглашений нетаможенного характера, регламентирующих использование контейнеров.
3. Установление в статье 1 настоящей Конвенции минимального внутреннего объема контейнера в один кубический метр не означает необходимости применения более ограничительных правил в отношении контейнеров меньшего объема, и Договаривающиеся Стороны будут стремиться применять к этим контейнерам процедуру временного ввоза, аналогичную той, которую они применяют к контейнерам, определение которых приведено в настоящей Конвенции.
4. Что касается процедур временного ввоза контейнеров, предусмотренных положениями статей 6, 7 и 8 настоящей Конвенции, Договаривающиеся Стороны признают, что упразднение любых таможенных документов и любых гарантий будет способствовать достижению ими одной из основных целей настоящей Конвенции, и они будут стремиться к этому результату.

**CONVENIO ADUANERO
SOBRE CONTENEDORES, 1972**



**NACIONES UNIDAS / OCM
1972**

CONVENIO ADUANERO SOBRE CONTENEDORES, 1972

Preámbulo

LAS PARTES CONTRATANTES,
DESEOSAS de desarrollar y facilitar los transportes internacionales
mediante contenedores,
HAN CONVENIDO lo siguiente:

Capítulo I

DISPOSICIONES GENERALES

Artículo 1

A los efectos del presente Convenio:

a) por "derechos e impuestos de importación" se entiende los derechos de aduana y todos los demás derechos, impuestos, tasas y otros gravámenes que se perciben por la importación de mercancías, o en relación con la misma, con excepción de las tasas y gravámenes cuya cuantía se limita al costo aproximado de los servicios prestados;

b) por "admisión temporal" se entiende la importación temporal, con franquicia de derechos e impuestos de importación, sin prohibiciones ni restricciones de importación, sujeta a reexportación;

c) por "contenedor" se entiende un elemento de equipo de transporte (cajón portátil, tanque móvil u otro elemento análogo):

- i) que constituya un compartimiento, total o parcialmente cerrado, destinado a contener mercancías;
- ii) de carácter permanente y, por tanto, suficientemente resistente para permitir su empleo repetido;

- iii) especialmente ideado para facilitar el transporte de mercancías, por uno o varios modos de transporte, sin manipulación intermedia de la carga;
- iv) construido de manera que se pueda manipular fácilmente, en particular al tiempo de su transbordo de un modo de transporte a otro;
- v) ideado de tal suerte que resulte fácil llenarlo y vaciarlo; y
- vi) de un volumen interior de un metro cúbico, por lo menos;

el término "contenedor" comprende los accesorios y equipos del contenedor propios del tipo de que se trate, siempre que se transporten junto con el contenedor. El término "contenedor" no comprende los vehículos, los accesorios o piezas de recambio de los vehículos ni los embalajes;

d) por "tráfico interno" se entiende el transporte de mercancías cargadas en el territorio de un Estado para ser descargadas dentro del territorio del mismo Estado;

e) por "personas" se entiende tanto las personas naturales como las jurídicas;

f) por "operador" de un contenedor se entiende la persona que controla efectivamente su utilización, sea o no propietario del mismo.

Artículo 2

Para beneficiarse de las facilidades previstas en el presente Convenio, los contenedores deberán ir marcados en la forma prescrita en el anexo 1.

Capítulo II

ADMISION TEMPORAL

a) Facilidades de admisión temporal

Artículo 3

1. Con sujeción a las condiciones previstas en los artículos 4 a 9, cada una de las Partes Contratantes concederá la admisión temporal a los contenedores, cargados o no de mercancías.

2. Cada una de las Partes Contratantes se reserva el derecho de no conceder la admisión temporal a los contenedores que hayan sido objeto de compra, de alquiler-venta o de un contrato de naturaleza similar, concertado por una persona domiciliada o establecida en su territorio.

Artículo 4

1. La reexportación de los contenedores admitidos temporalmente se efectuará dentro de los tres meses siguientes a la fecha de la importación. No obstante, las autoridades aduaneras competentes podrán prorrogar este plazo.

2. La reexportación de los contenedores admitidos temporalmente podrá efectuarse por cualquier oficina de aduanas competente, aun cuando esta oficina sea diferente de la oficina de admisión temporal.

Artículo 5

1. No obstante la obligación de reexportación prescrita en el párrafo 1 del artículo 4, no se exigirá la reexportación de los contenedores gravemente averiados, siempre que, conforme a la reglamentación del país interesado y en la medida en que las autoridades aduaneras de ese país lo permitan, esos contenedores:

a) queden sujetos al pago de los derechos e impuestos de importación que les sean aplicables en la fecha en que se presentan y con arreglo al estado en que se presenten; o

b) sean abandonados, libres de todo gasto, a las autoridades competentes de ese país; o

c) sean destruidos, bajo control oficial, a expensas de los interesados, quedando sujetos los materiales y piezas recuperados a los derechos e impuestos de importación que les sean aplicables en la fecha en que se presenten y con arreglo al estado en que se presenten.

2. Cuando un contenedor admitido temporalmente no pueda ser reexportado por consecuencia de un embargo la obligación de reexportación prevista en el párrafo 1 del artículo 4 quedará en suspenso mientras dure el embargo.

b) Procedimiento de admisión temporal

Artículo 6

Sin perjuicio de lo dispuesto en los artículos 7 y 8, los contenedores importados temporalmente en las condiciones definidas en el presente Convenio serán admitidos temporalmente sin exigir la presentación de documentos aduaneros con ocasión de su importación y su reexportación ni la constitución de garantía.

Artículo 7

Cada Parte Contratante podrá subordinar la admisión temporal de los contenedores al cumplimiento de la totalidad o parte de las disposiciones del procedimiento de admisión temporal prescrito en el anexo 2.

Artículo 8

En caso de que no sea posible aplicar las disposiciones del artículo 6, cada Parte Contratante conservará el derecho de exigir la constitución de alguna forma de garantía y/o la presentación de documentos aduaneros para la importación y reexportación del contenedor.

c) Condiciones de utilización de los contenedores admitidos temporalmente

Artículo 9

1. Las Partes Contratantes permitirán la utilización de los contenedores admitidos temporalmente con arreglo a las disposiciones del presente Convenio para el transporte de mercancías en el tráfico interno, en cuyo caso cada Parte Contratante podrá imponer una o varias de las condiciones enunciadas en el anexo 3.
2. La facilidad prevista en el párrafo 1 se concederá sin perjuicio de la reglamentación vigente en el territorio de cada Parte Contratante por lo que respecta a los vehículos tractores o portadores de los contenedores.

d) Casos particulares

Artículo 10

1. Se concederá la admisión temporal de las piezas de recambio destinadas a la reparación de los contenedores admitidos temporalmente.

2. De conformidad con la reglamentación del país interesado y en la medida en que las autoridades aduaneras de ese país lo permitan, las piezas sustituidas no reexportadas:

a) quedarán sujetas al pago de los derechos e impuestos de importación que les sean aplicables en la fecha en que se presenten y con arreglo al estado en que se presenten; o

b) serán abandonadas, libres de todo gasto, a las autoridades competentes de ese país; o

c) serán destruidas, bajo control oficial, a expensas de los interesados.

3. Las disposiciones de los artículos 6, 7 y 8 serán aplicables mutatis mutandis a la admisión temporal de las piezas de recambio prevista en el párrafo 1.

Artículo 11

1. Las Partes Contratantes convienen en conceder la admisión temporal de los accesorios y equipos de contenedores admitidos temporalmente que sean importados con un contenedor para ser reexportados por separado o con otro contenedor o que sean importados por separado para ser reexportados con un contenedor.

2. Las disposiciones del párrafo 2 del artículo 3 y de los artículos 4, 5, 6, 7 y 8 serán aplicables mutatis mutandis a la admisión temporal de los accesorios y equipos de contenedores prevista en el párrafo 1. Estos accesorios y equipos podrán utilizarse en el tráfico interno, conforme a las disposiciones del párrafo 1 del artículo 9, cuando sean transportados con un contenedor al que se apliquen las disposiciones de dicho párrafo.

Capítulo III

APROBACION DE LOS CONTENEDORES PARA EL TRANSPORTE BAJO PRECINTO ADUANERO

Artículo 12

1. A fin de obtener la aprobación para el transporte de mercancías bajo precinto aduanero, los contenedores deberán ajustarse a las disposiciones del reglamento que figura en el anexo 4.
2. La aprobación se concederá con arreglo a uno de los procedimientos establecidos en el anexo 5.
3. Los contenedores que sean aprobados por una Parte Contratante para el transporte de mercancías bajo precinto aduanero serán admitidos por las demás Partes Contratantes en cualquier sistema de transporte internacional en que se exija ese precinto.
4. Cada Parte Contratante se reserva el derecho de no reconocer la validez de la aprobación de los contenedores que no reúnan las condiciones establecidas en el anexo 4. No obstante, las Partes Contratantes evitarán retrasar el transporte cuando las deficiencias comprobadas sean de importancia secundaria y no entrañen riesgo alguno de fraude.
5. Antes de ser utilizado de nuevo para el transporte de mercancías bajo precinto aduanero, el contenedor cuya validez haya dejado de ser reconocida deberá ponerse de nuevo en el estado que había justificado su aprobación o presentarse para ser objeto de nueva aprobación.
6. Cuando se compruebe que existía una deficiencia en el momento en que se aprobó el contenedor, deberá informarse de ello a la autoridad competente responsable de la aprobación.
7. Si se descubre que los contenedores aprobados para el transporte de mercancías bajo precinto aduanero, de conformidad con los procedimientos señalados en el anexo 5, párrafo 1 a) y b), no satisfacen efectivamente las condiciones técnicas indicadas en el anexo 4, la autoridad que concedió la aprobación adoptará las medidas necesarias para que los contenedores reúnan las condiciones técnicas prescritas o para revocar la aprobación.

Capítulo IV
NOTAS EXPLICATIVAS

Artículo 13

La interpretación de ciertas disposiciones del presente Convenio y de sus anexos figura en las notas explicativas del anexo 6.

Capítulo V
DISPOSICIONES DIVERSAS

Artículo 14

El presente Convenio no impedirá la aplicación de las facilidades más amplias que las Partes Contratantes concedan o deseen conceder bien mediante disposiciones unilaterales bien en virtud de acuerdos bilaterales o multilaterales, siempre que las facilidades así concedidas no dificulten la aplicación de las disposiciones del presente Convenio.

Artículo 15

Toda infracción de las disposiciones del presente Convenio, toda sustitución, toda falsa declaración o todo acto que contribuya a que una persona u objeto se beneficien indebidamente de las disposiciones del presente Convenio, serán sancionados conforme a la legislación vigente en el país donde se hayan cometido.

Artículo 16

Las Partes Contratantes se comunicarán entre sí, previa solicitud, las informaciones necesarias para la aplicación de las disposiciones del presente Convenio y en particular las relativas a la aprobación de los contenedores, así como a las características técnicas de su construcción.

Artículo 17

Los anexos del presente Convenio y el Protocolo de firma son parte integrante del Convenio.

Capítulo VI

CLAUSULAS FINALES

Artículo 18

Firma, ratificación, aceptación, aprobación y adhesión

1. El presente Convenio estará abierto a la firma de todos los Estados Miembros de las Naciones Unidas o miembros de cualquiera de los organismos especializados o del Organismo Internacional de Energía Atómica, así como de todo Estado parte en el Estatuto de la Corte Internacional de Justicia y de cualquier otro Estado invitado por la Asamblea General de las Naciones Unidas a ser parte en el presente Convenio, de la manera siguiente: hasta el 15 de enero de 1973 en la Oficina de las Naciones Unidas en Ginebra y, después, desde el 1.º de febrero de 1973 hasta el 31 de diciembre de 1973 inclusive, en la Sede de las Naciones Unidas en Nueva York.
2. El presente Convenio estará sujeto a ratificación, aceptación o aprobación por parte de los Estados que lo firmen.
3. El presente Convenio quedará abierto a la adhesión de cualquiera de los Estados a que se refiere el párrafo 1.
4. Los instrumentos de ratificación, aceptación, aprobación o adhesión se depositarán en poder del Secretario General de las Naciones Unidas.

Artículo 19

Entrada en vigor

1. El presente Convenio entrará en vigor nueve meses después de la fecha en que haya sido depositado el quinto instrumento de ratificación, aceptación, aprobación o adhesión.
2. Para cada Estado que ratifique, acepte o apruebe el presente Convenio o se adhiera a él después de haber sido depositado el quinto instrumento de ratificación, aceptación, aprobación o adhesión, el presente Convenio entrará en vigor seis meses después de la fecha en que tal Estado haya depositado su instrumento de ratificación, aceptación, aprobación o adhesión.
3. Todo instrumento de ratificación, de aceptación, de aprobación o de adhesión depositado con posterioridad a la entrada en vigor de una enmienda al presente Convenio se reputará aplicable al Convenio en su forma enmendada.

4. Todo instrumento de ese tipo depositado con posterioridad a la aceptación de una enmienda pero antes de su entrada en vigor se reputará aplicable al Convenio tal como quede enmendado en la fecha en que la enmienda entre en vigor.

Artículo 20

Terminación de la aplicación del Convenio Aduanero sobre Contenedores (1956)

1. Una vez en vigor, el presente Convenio terminará y reemplazará, en las relaciones entre las Partes en el presente Convenio, el Convenio Aduanero sobre Contenedores abierto a la firma en Ginebra el 18 de mayo de 1956.
2. No obstante lo dispuesto en los párrafos 1, 2 y 4 del artículo 12, los contenedores aprobados de conformidad con las disposiciones del Convenio Aduanero sobre Contenedores (1956) o con los acuerdos derivados de él y concertados bajo los auspicios de las Naciones Unidas serán aceptados por toda Parte Contratante para el transporte de mercancías bajo precinto aduanero, siempre que sigan reuniendo las condiciones pertinentes conforme a las cuales fueron inicialmente aprobados. A estos efectos, los certificados de aprobación expedidos con arreglo a lo dispuesto en el Convenio Aduanero sobre Contenedores (1956) podrán ser canjeados, antes de que expire su validez, por una placa de aprobación.

Artículo 21

Procedimiento para enmendar el presente Convenio, incluidos sus anexos

1. Toda Parte Contratante podrá proponer una o más enmiendas al presente Convenio. El texto de toda enmienda propuesta se notificará al Consejo de Cooperación Aduanera, que lo comunicará a todas las Partes Contratantes e informará al respecto a los Estados a que se refiere el artículo 18 que no sean Partes Contratantes. El Consejo de Cooperación Aduanera también convocará a un Comité Administrativo, de conformidad con el reglamento que se prescribe en el anexo 7.
2. Toda enmienda que se proponga de conformidad con el párrafo anterior o se prepare durante la reunión del Comité, y sea aprobada por una mayoría de dos tercios de los presentes y votantes en el Comité, se comunicará al Secretario General de las Naciones Unidas.

3. El Secretario General de las Naciones Unidas comunicará la enmienda a las Partes Contratantes para su aceptación y a los Estados a que se refiere el artículo 18 del Convenio que no sean Partes Contratantes para su conocimiento.
4. Toda propuesta de enmienda que se comunique de conformidad con el párrafo anterior se entenderá aceptada si ninguna Parte Contratante formula objeciones dentro de los doce meses siguientes a la fecha de su comunicación por el Secretario General de las Naciones Unidas.
5. El Secretario General de las Naciones Unidas notificará lo antes posible a todas las Partes Contratantes y a los Estados a que se refiere el artículo 18 que no sean Partes Contratantes si se han formulado objeciones a la enmienda propuesta. Si se ha comunicado al Secretario General de las Naciones Unidas una objeción a la enmienda propuesta, ésta no se considerará aceptada y no surtirá efecto. Si ninguna objeción ha sido comunicada al Secretario General de las Naciones Unidas, la enmienda entrará en vigor para todas las Partes Contratantes tres meses después de la expiración del plazo de doce meses mencionado en el párrafo anterior o en la fecha posterior que haya fijado el Comité Administrativo en el momento de su aprobación.
6. Toda Parte Contratante podrá pedir, mediante notificación al Secretario General de las Naciones Unidas, que se convoque una conferencia para revisar el presente Convenio. El Secretario General de las Naciones Unidas notificará esa solicitud a todas las Partes Contratantes y convocará una conferencia de revisión si, dentro de los cuatro meses siguientes a la fecha de su notificación, un tercio, por lo menos, de las Partes Contratantes le notifican su acuerdo con la solicitud. El Secretario General de las Naciones Unidas convocará también una conferencia de esta índole al recibir notificación de una solicitud a tal efecto del Comité Administrativo. El Comité Administrativo formulará esa solicitud si lo acuerda la mayoría de los presentes y votantes en el Comité. Si se convoca una conferencia de conformidad con lo dispuesto en el presente párrafo, el Secretario General de las Naciones Unidas invitará a todos los Estados a que se refiere el artículo 18 a que participen en ella.

Artículo 22

Procedimiento especial para enmendar los anexos 1, 4, 5 y 6

1. Independientemente del procedimiento de enmienda enunciado en el artículo 21, los anexos 1, 4, 5 y 6 podrán enmendarse según se dispone en el presente artículo y de conformidad con el reglamento que figura en el anexo 7.
2. Toda Parte Contratante comunicará las enmiendas propuestas al Consejo de Cooperación Aduanera. El Consejo de Cooperación Aduanera las comunicará a las Partes Contratantes y a los Estados a que se refiere el artículo 18 que no sean Partes Contratantes, y convocará al Comité Administrativo.
3. Toda enmienda propuesta de conformidad con el párrafo anterior o preparada durante la reunión del Comité, y aprobada por una mayoría de dos tercios de los presentes y votantes en el Comité, se comunicará al Secretario General de las Naciones Unidas.
4. El Secretario General de las Naciones Unidas comunicará la enmienda a las Partes Contratantes para su aceptación y a los Estados a que se refiere el artículo 18 que no sean Partes Contratantes para su conocimiento.
5. La enmienda se entenderá aceptada a menos que un quinto de las Partes Contratantes o cinco de ellas, si este número es menor, hayan notificado al Secretario General de las Naciones Unidas, dentro de los doce meses siguientes a la fecha en que la enmienda propuesta haya sido comunicada por el Secretario General de las Naciones Unidas a las Partes Contratantes, que oponen objeciones a la propuesta. La enmienda propuesta que no se acepte no surtirá efecto.
6. Si se acepta una enmienda, ésta entrará en vigor, para todas las Partes Contratantes que no hayan formulado objeciones a la enmienda propuesta, tres meses después de expirar el período de doce meses mencionado en el párrafo anterior o en la fecha posterior que haya sido determinada por el Comité Administrativo en el momento de la aprobación de la enmienda. En el momento de la aprobación de una enmienda, el Comité podrá disponer también que, durante un período transitorio, los anexos existentes permanecerán en vigor, en su totalidad o en parte, al mismo tiempo que la enmienda.

7. El Secretario General de las Naciones Unidas notificará la fecha de entrada en vigor de la enmienda a las Partes Contratantes e informará a los Estados a que se refiere el artículo 18 que no sean Partes Contratantes.

Artículo 23

Denuncia

Toda Parte Contratante podrá denunciar el presente Convenio depositando un instrumento en poder del Secretario General de las Naciones Unidas. La denuncia surtirá efecto un año después de la fecha en que ese instrumento se haya depositado en poder del Secretario General de las Naciones Unidas.

Artículo 24

Terminación

El presente Convenio dejará de estar en vigor si el número de Partes Contratantes es inferior a cinco durante un período de doce meses consecutivos.

Artículo 25

Solución de controversias

1. Toda controversia entre dos o más Partes Contratantes relativa a la interpretación o a la aplicación del presente Convenio que no pueda resolverse por negociación u otros medios de arreglo será remitida, a solicitud de una de esas Partes, a un tribunal de arbitraje, el cual se constituirá del modo siguiente: cada parte en la controversia designará un árbitro, y los dos árbitros así designados designarán un tercero, que desempeñará las funciones de presidente. Si, dentro de los tres meses siguientes a la fecha en que se haya recibido una solicitud, alguna de las partes no designa árbitro o si los árbitros no pueden elegir al presidente, cualquiera de esas partes podrá pedir al Secretario General de las Naciones Unidas que designe al árbitro o al presidente del tribunal de arbitraje.
2. La decisión del tribunal de arbitraje establecido de conformidad con lo dispuesto en el párrafo 1 tendrá fuerza obligatoria para las partes en la controversia.
3. El tribunal de arbitraje determinará su propio reglamento.

4. Las decisiones del tribunal de arbitraje tanto sobre el procedimiento y el lugar de reunión del tribunal como sobre cualquier controversia que se le someta se tomarán por mayoría.

5. Cualquier diferencia que surja entre las partes en la controversia sobre la interpretación y ejecución del laudo podrá ser sometida por cualquiera de ellas a la decisión del tribunal que lo haya dictado.

Artículo 26

Reservas

1. Las reservas al presente Convenio estarán autorizadas, salvo las que se refieran a las disposiciones de los artículos 1 a 8, 12 a 17, 20 y 25 y del presente artículo y a las disposiciones incluidas en los anexos, a condición de que tales reservas se comuniquen por escrito y que, si lo son antes de depositarse el instrumento de ratificación, aceptación, aprobación o adhesión, se confirmen en ese instrumento. El Secretario General de las Naciones Unidas comunicará esas reservas a todos los Estados a que se refiere el artículo 18.

2. Toda reserva comunicada de conformidad con el párrafo 1:

a) modificará con respecto a la Parte Contratante autora de la reserva las disposiciones del presente Convenio a que se refiera la reserva en la medida determinada por ésta; y

b) modificará, en la misma medida, esas disposiciones en lo que respecta a las otras Partes Contratantes en sus relaciones con la Parte Contratante autora de la reserva.

3. Toda Parte Contratante que haya comunicado una reserva con arreglo a lo dispuesto en el párrafo 1 podrá retirarla en cualquier momento mediante notificación dirigida al Secretario General de las Naciones Unidas.

Artículo 27

Notificación

Además de las notificaciones y comunicaciones previstas en los artículos 21, 22 y 26, el Secretario General de las Naciones Unidas notificará a todos los Estados a que se refiere el artículo 18 lo siguiente:

a) las firmas, ratificaciones, aceptaciones, aprobaciones y adhesiones conforme al artículo 18;

- b) las fechas de entrada en vigor del presente Convenio conforme al artículo 19;
- c) la fecha de entrada en vigor de las enmiendas al presente Convenio conforme a los artículos 21 y 22;
- d) las denuncias conforme al artículo 23;
- e) la terminación del presente Convenio conforme al artículo 24.

Artículo 28

Textos auténticos

El original del presente Convenio, cuyos textos en chino, español, francés, inglés y ruso son igualmente auténticos, se depositará en poder del Secretario General de las Naciones Unidas, al cual remitirá copias certificadas auténticas del mismo a todos los Estados a que se refiere el artículo 18.

EN FE DE LO CUAL, los plenipotenciarios infrascritos, debidamente autorizados para ello por sus respectivos Gobiernos, han firmado el presente Convenio.

HECHO en Ginebra el segundo día del mes de diciembre del año mil novecientos setenta y dos.

Anexo 1

DISPOSICIONES RELATIVAS AL MARCADO DE LOS CONTENEDORES

1. Los contenedores deberán llevar, en un lugar apropiado y bien visible, las siguientes indicaciones, inscritas de manera duradera:

- a) identificación del propietario o del operador principal;
- b) marcas y números de identificación del contenedor adoptados por el propietario o el operador; y
- c) tara del contenedor, incluidos todos los elementos permanentes del mismo.

2. El país al que pertenezca el contenedor podrá indicarse con su nombre completo o mediante el signo distintivo utilizado en la circulación internacional por carretera para indicar el país de matrícula de los vehículos de motor. Cada país podrá someter a su legislación nacional el uso de su nombre o signo distintivo en los contenedores. La identidad del propietario o del operador podrá indicarse con su nombre completo o con sus iniciales, siempre que estas últimas constituyan una identificación consagrada por el uso, con exclusión de símbolos tales como emblemas o banderas.

3. Los contenedores aprobados para el transporte bajo precinto aduanero deberán llevar, además, las siguientes indicaciones que figurarán también en la placa de aprobación de conformidad con las disposiciones del anexo 5:

- a) el número de orden atribuido por el fabricante (número de fabricación); y
 - b) si han sido aprobados por modelo, los números o letras de identificación del modelo correspondiente.
-

Anexo 2

**PROCEDIMIENTO DE ADMISION TEMPORAL PREVISTO EN EL
ARTICULO 7 DEL PRESENTE CONVENIO**

1. En orden a la aplicación de las disposiciones del artículo 7 del presente Convenio, cada una de las Partes Contratantes utilizará, para controlar los desplazamientos de los contenedores admitidos temporalmente, los documentos en los que efectúen el registro de dichos desplazamientos los propietarios u operadores o sus representantes.
 2. Se aplicarán las disposiciones siguientes:
 - a) el propietario o el operador de los contenedores estará representado en el país en que éstos hayan de ser admitidos temporalmente;
 - b) el propietario o el operador o el representante del uno o del otro se comprometerá por escrito:
 - i) a facilitar a las autoridades aduaneras de ese país, previa solicitud de las mismas, información detallada acerca de los desplazamientos de cada contenedor admitido temporalmente, incluidas las fechas y los lugares de entrada en el país y de salida del mismo;
 - ii) a hacer efectivos los derechos e impuestos de importación que puedan exigirse en caso de incumplimiento de las condiciones de la admisión temporal.
-

Anexo 3

UTILIZACION DE LOS CONTENEDORES EN EL TRAFICO INTERNO

En orden a la utilización de los contenedores en el tráfico interno, prevista en el artículo 9 del presente Convenio, cada Parte Contratante podrá imponer, dentro de su territorio, las siguientes condiciones:

a) el contenedor será transportado, siguiendo un itinerario razonablemente directo, al lugar en que hayan de cargarse las mercancías de exportación o a partir del cual se haya de reexportar el contenedor vacío, o a un punto más próximo a dicho lugar;

b) el contenedor se utilizará una sola vez en el tráfico interno antes de su reexportación.

Anexo 4

REGLAMENTO SOBRE LAS CONDICIONES TECNICAS APLICABLES A LOS CONTENEDORES QUE PUEDEN SER ADMITIDOS EN EL TRANSPORTE INTERNACIONAL BAJO PRECINTO ADUANERO

Artículo 1

Principios fundamentales

Sólo podrá aprobarse para el transporte internacional de mercancías bajo precinto aduanero el contenedor construido y preparado de tal manera que:

- a) no pueda extraerse de la parte precintada del contenedor o introducirse en ella ninguna mercancía sin dejar huellas visibles de fractura o sin ruptura del precinto aduanero;
- b) sea posible colocar en él, de manera sencilla y eficaz, un precinto aduanero;
- c) no posea ningún espacio disimulado en el que puedan ocultarse mercancías;
- d) todos los espacios que puedan contener mercancías sean de fácil acceso para la inspección aduanera.

Artículo 2

Estructura de los contenedores

1. Para cumplir los requisitos del artículo 1 del presente Reglamento:

- a) los elementos constitutivos del contenedor (paredes, suelo, puertas, techo, montantes, armazones, travesaños, etc.) estarán unidos mediante dispositivos que no puedan desmontarse y colocarse nuevamente desde el exterior sin dejar huellas visibles, o según métodos que permitan constituir un conjunto que no pueda modificarse sin dejar huellas visibles. Cuando las paredes, el suelo, las puertas y el techo consten de diversos componentes, éstos deberán ajustarse a las mismas exigencias y ser suficientemente resistentes;
- b) las puertas y todos los demás sistemas de cierre (incluidos grifos de cierre, tapas de registro, tapones de relleno, etc.) llevarán un dispositivo que haga posible la colocación de un precinto aduanero. Este dispositivo no podrá desmontarse y colocarse nuevamente desde el exterior sin dejar huellas visibles y la puerta o el cierre no podrá abrirse sin romper el precinto aduanero. Este último estará protegido de modo adecuado. Se admitirán los techos corredizos;

c) las aberturas de ventilación y evacuación estarán provistas de un dispositivo que impida el acceso al interior del contenedor y que no pueda desmontarse y colocarse nuevamente desde el exterior sin dejar huellas visibles.

2. No obstante las disposiciones del apartado c) del artículo 1 del presente Reglamento, se admitirán elementos constitutivos del contenedor que, por razones prácticas, deban llevar espacios vacíos (por ejemplo, entre los tabiques de una pared doble). Con el fin de que esos espacios no puedan utilizarse para ocultar mercancías:

- i) el revestimiento interior del contenedor no podrá desmontarse y colocarse nuevamente sin dejar huellas visibles; o
- ii) el número de espacios deberá reducirse al mínimo y estos espacios deberán ser fácilmente accesibles para la inspección aduanera.

Artículo 3

Contenedores plegables o desmontables

Los contenedores plegables o desmontables estarán sujetos a las disposiciones de los artículos 1 y 2 del presente Reglamento; además, deberán estar provistos de un sistema de sujeción que fije las diferentes partes una vez montado el contenedor. Este sistema de sujeción deberá poder ser precintado por la aduana cuando quede en la parte exterior del contenedor después de montado éste.

Artículo 4

Contenedores con toldo

1. Los contenedores con toldo reunirán las condiciones estipuladas en los artículos 1, 2 y 3 del presente Reglamento en la medida en que les sean aplicables. Además, se conformarán a las disposiciones del presente artículo.

2. El toldo será de lona fuerte o de tejido revestido de material plástico o cauchutado, no extensible y suficientemente resistente. Deberá hallarse en buen estado y confeccionarse de manera que, una vez colocado el dispositivo de cierre, no pueda tenerse acceso a la carga sin dejar huellas visibles.

3. Si el toldo está formado por varias piezas, los bordes de éstas se plegarán uno dentro de otro y se unirán mediante dos costuras separadas por una distancia mínima de 15 mm. Estas costuras se harán de conformidad con el croquis N° 1 adjunto al presente Reglamento; sin embargo, cuando en el caso de determinadas

partes del toldo (por ejemplo, bandas en la parte trasera y esquinas reforzadas) no sea posible unir esas piezas de este modo, bastará replegar al extremo de la parte superior y hacer las costuras según el croquis N° 2 adjunto al presente Reglamento. Una de las costuras sólo será visible desde el interior y para la misma deberá utilizarse hilo de color netamente distinto del que tenga el toldo, así como del color del hilo utilizado para la otra costura. Todas las costuras se harán a máquina.

4. Si el toldo es de tejido revestido de material plástico y está formado por varias piezas, éstas también podrán unirse por soldadura, según se indica en el croquis N° 3 adjunto al presente Reglamento. El borde de una pieza recubrirá el borde de la otra en una anchura mínima de 15 mm. Las piezas deberán quedar unidas en toda esa anchura. El borde exterior de la unión estará recubierto de una cinta de material plástico de una anchura mínima de 7 mm, que se fijará por el mismo procedimiento de soldadura. En dicha cinta, así como en una anchura mínima de 3 mm a cada lado de la misma, se imprimirá un relieve uniforme y bien marcado. La soldadura se hará de tal modo que las piezas no puedan separarse y unirse nuevamente sin dejar huellas visibles.

5. Las reparaciones se harán según el método indicado en el croquis N° 4 adjunto al presente Reglamento; los bordes se plegarán uno dentro de otro, y se unirán por medio de dos costuras visibles separadas por una distancia mínima de 15 mm; el color del hilo visible desde el interior será distinto del color del hilo visible desde el exterior y del color del toldo; todas las costuras se harán a máquina. Cuando la reparación de un toldo roto cerca de los bordes deba hacerse sustituyendo por una pieza la parte deteriorada, la costura podrá efectuarse también según lo dispuesto en el párrafo 3 del presente artículo y el croquis N° 1 adjunto al presente Reglamento. Las reparaciones de los toldos de tejido revestido de material plástico también podrán hacerse con arreglo al método descrito en el párrafo 4 del presente artículo, pero en tal caso la soldadura deberá efectuarse en ambos lados del toldo, colocándose la pieza en la parte interior del toldo.

6. a) El toldo se fijará al contenedor de modo que se cumplan estrictamente las condiciones de los apartados a) y b) del artículo 1 del presente Reglamento. El cierre consistirá en:

- i) anillas metálicas colocadas en el contenedor;
- ii) ojales abiertos en el borde del toldo;
- iii) un amarre que pase por las anillas por encima del toldo y sea visible en toda su longitud desde el exterior.

El toldo cubrirá los elementos sólidos del contenedor en una anchura mínima de 250 mm, medidos a partir del centro de las anillas de fijación, salvo cuando el sistema de construcción del contenedor impida por sí mismo todo acceso a las mercancías.

b) Cuando el borde de un toldo deba fijarse de manera permanente al contenedor, la unión será continua y se efectuará por medio de dispositivos sólidos.

7. La distancia entre las anillas y entre los ojales no excederá de 200 mm. Los ojales serán reforzados.

8. Como amarre se utilizarán:

- a) cables de acero de un diámetro mínimo de 3 mm; o
- b) cuerdas de cáñamo o de sisal de un diámetro mínimo de 8 mm, provistas de un revestimiento transparente no extensible de material plástico.

Los cables podrán ir revestidos de material plástico transparente y no extensible.

9. Cada cable o cuerda deberá ser de una sola pieza y tendrá una contera de metal duro en cada extremo. El dispositivo de sujeción de cada contera metálica deberá tener un roblón hueco que atraviese el cable o la cuerda y permita el paso del hilo o del fleje del precinto aduanero. El cable o la cuerda deberá ser visible a ambos lados del roblón hueco, de modo que sea posible comprobar que dicho cable o cuerda es de una sola pieza (véase el croquis N° 5 adjunto al presente Reglamento).

10. Los dos bordes del toldo situados en las aberturas que sirven para la carga y descarga deberán tener una solapadura suficiente. Además, se cerrarán mediante:

- a) una banda cosida o soldada de conformidad con los párrafos 3 y 4 del presente artículo;
- b) anillas y ojales que reúnan las condiciones del párrafo 7 del presente artículo; y

u) una correa de material adecuado, no extensible y de una sola pieza, de una anchura mínima de 20 mm y 3 mm de espesor que, pasando por las anillas, mantenga unidos los dos bordes del toldo, así como la banda; esa correa estará fijada en el interior del toldo y tendrá un ojal por el que pueda pasar el cable o la cuerda a que se hace referencia en el párrafo 8 del presente artículo. No se precisará banda cuando exista un dispositivo especial (contrapuerta, etc.) que impida el acceso a la carga sin dejar huellas visibles.

11. El toldo no deberá cubrir en ningún caso las marcos que haya de llevar el contenedor en virtud del anexo 1, ni la placa de aprobación prevista en el anexo 5.

Artículo 5

Disposiciones transitorias

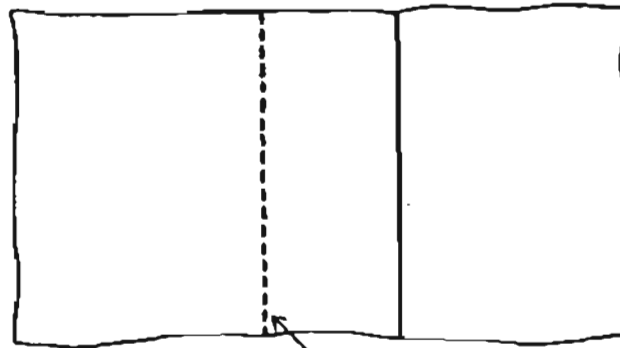
Hasta el 1º de enero de 1977 se autorizarán las conteras que se ajusten al croquis Nº 5 adjunto al presente Reglamento aun cuando estén provistas de roblones huecos de un tipo anteriormente aceptado con orificios de dimensiones inferiores a las que se indican en el croquis.

Anexo 4 - Croquis N° 1

TOLDO DE VARIAS PIEZAS

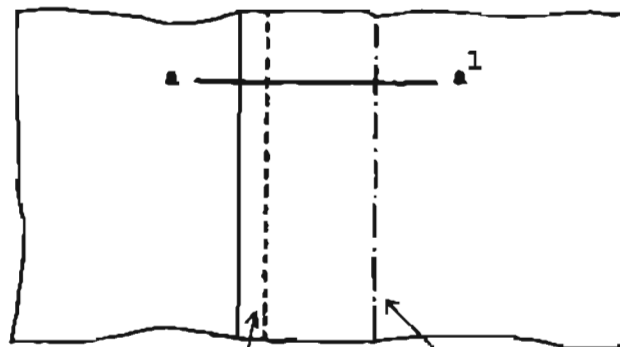
Unión por costura

Vista desde el exterior



Costura

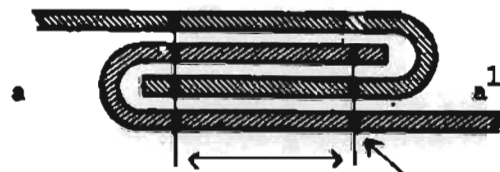
Vista desde el interior



Costura

Costura
(hilo de color distinto
del color del toldo y del
de la otra costura)

Corte a-a¹
Costura montada



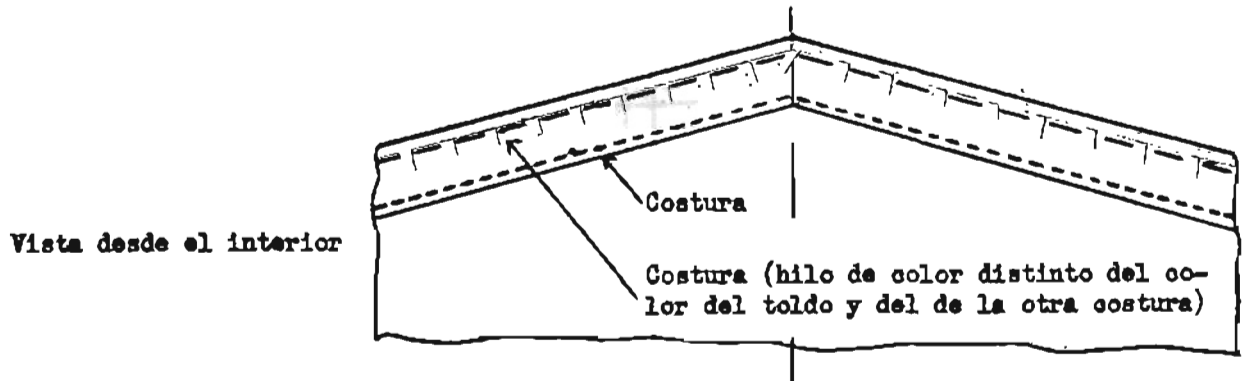
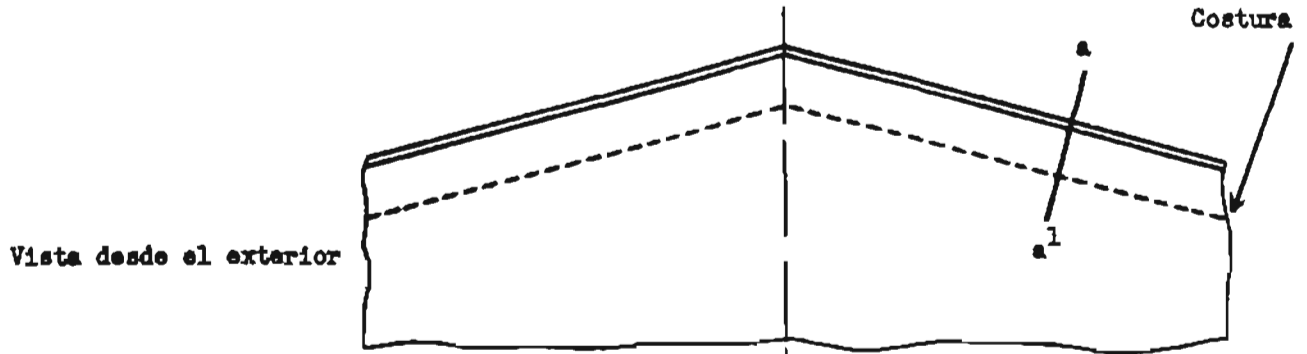
15 mm como
mínimo

Hilo visible desde el inte-
rior únicamente y de color
distinto del color del toldo
y del de la otra costura

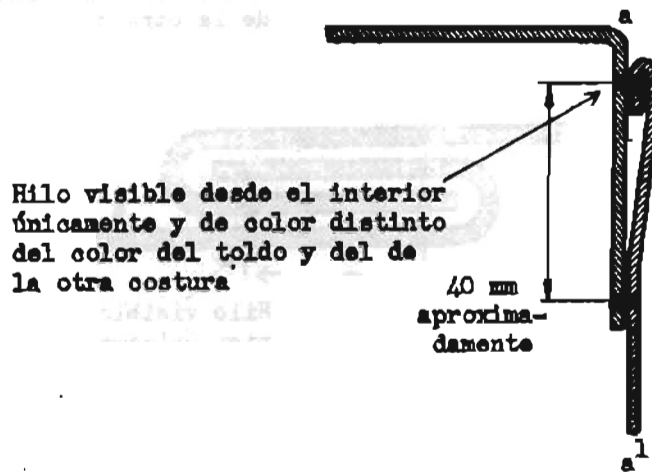
Anexo 4 - Croquis N° 2

TOLDO DE VARIAS PIEZAS

Costura de esquina



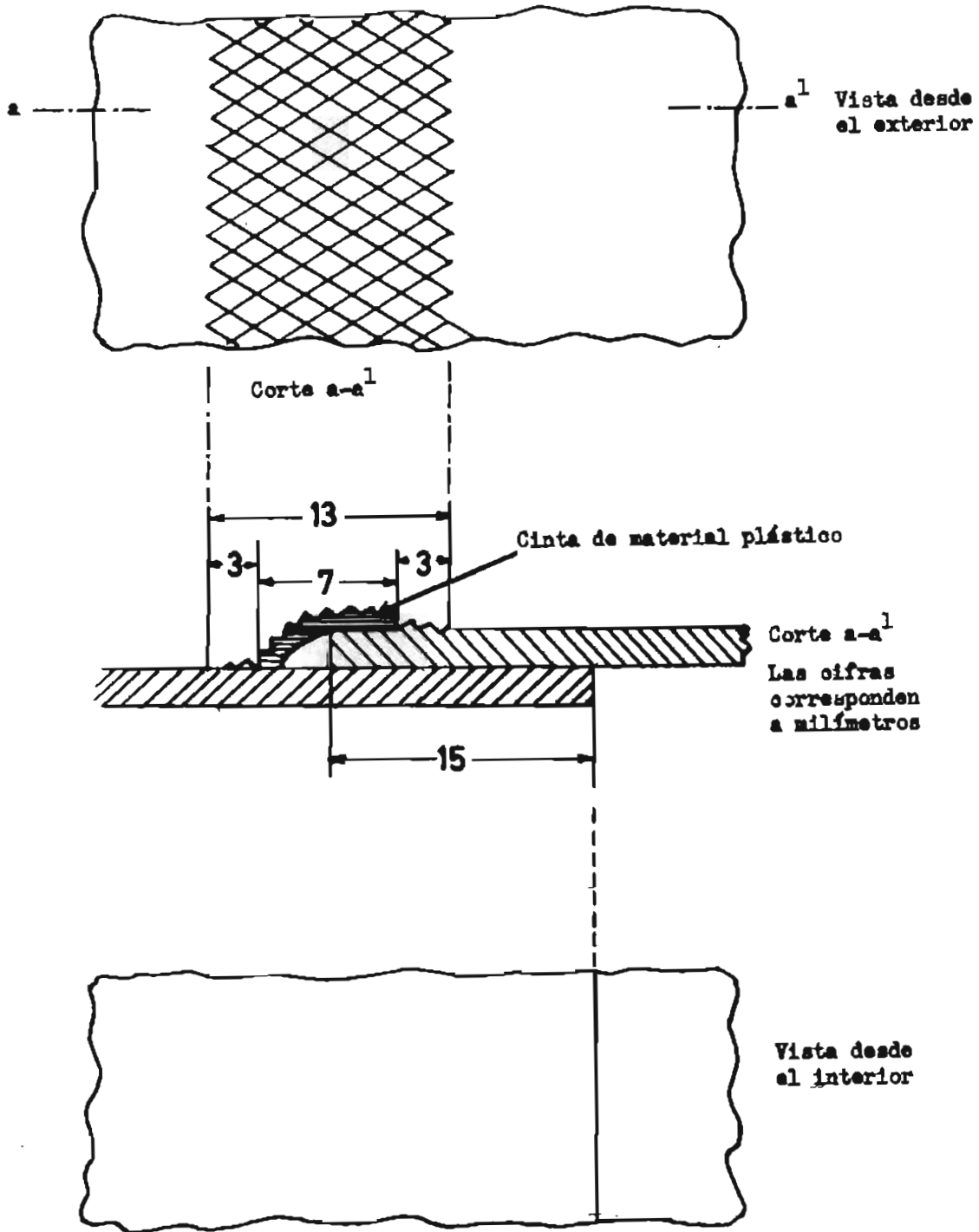
Corte a-a¹



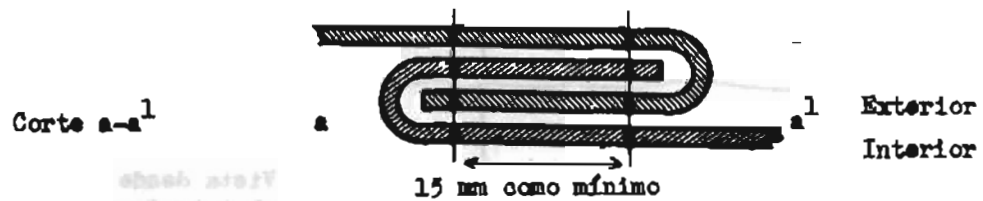
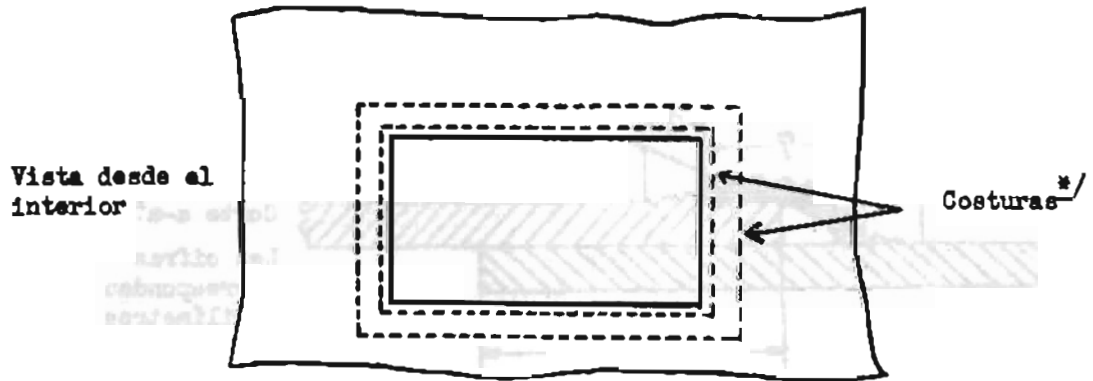
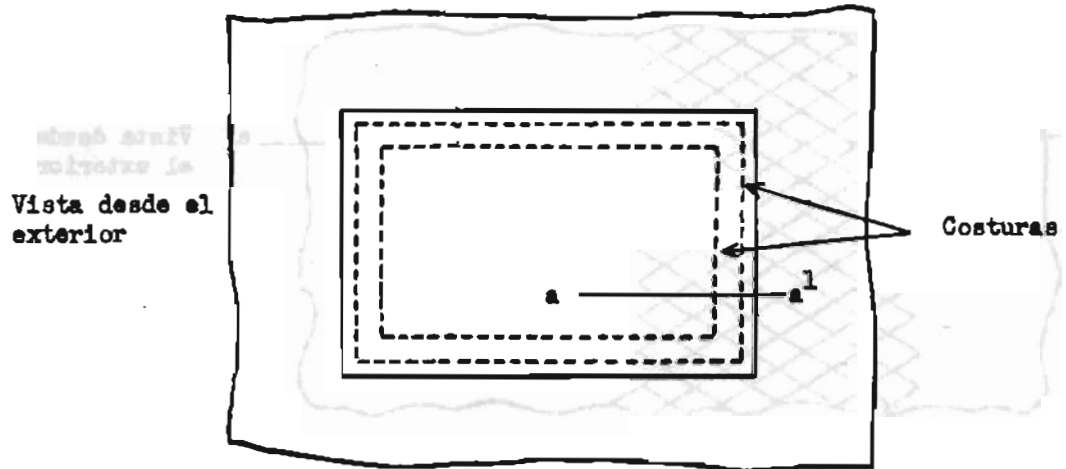
Anexo 4 - Croquis N° 3

TOLDO DE VARIAS PIEZAS

Unión por soldadura



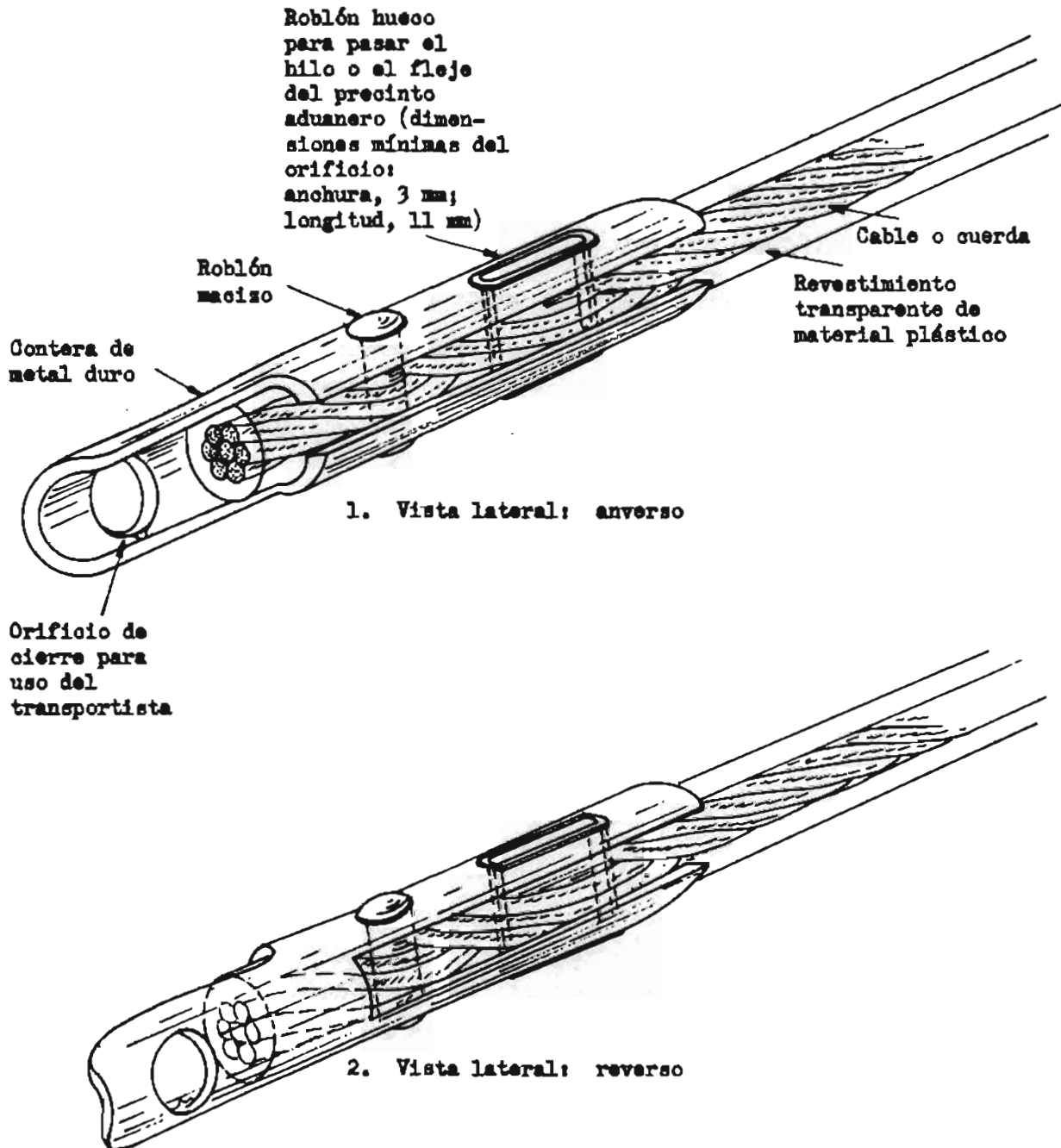
Anexo 4 - Croquis N° 4
REPARACION DEL TOLDO



*/ Los hilos visibles desde el interior serán de color distinto del de los hilos visibles desde el exterior y del color del toldo.

Anexo 4 - Croquis N° 5

MODELO DE CONTERA



Anexo 5

PROCEDIMIENTOS PARA LA APROBACION DE LOS CONTENEDORES QUE
REUNAN LAS CONDICIONES TECNICAS PRESCRITAS EN EL ANEXO 4

Disposiciones de carácter general

1. La aprobación de los contenedores para el transporte de mercancías bajo precinto aduanero podrá efectuarse:
 - a) en la etapa de fabricación, por modelo (procedimiento de aprobación en la etapa de fabricación); o
 - b) en una etapa ulterior a la fabricación, por unidades o para un número determinado de contenedores del mismo modelo (procedimiento de aprobación en una etapa ulterior a la fabricación).

Disposiciones comunes a ambos procedimientos de aprobación

2. Una vez efectuada la aprobación, la autoridad competente encargada de concederla expedirá al solicitante un certificado de aprobación válido, según el caso de que se trate, para una serie ilimitada de contenedores del modelo aprobado o para un número determinado de éstos.
3. El beneficiario de la aprobación deberá fijar una placa de aprobación sobre el contenedor o los contenedores aprobados antes de utilizarlos para el transporte de mercancías bajo precinto aduanero.
4. La placa de aprobación se fijará de modo permanente en un lugar donde sea claramente visible, al lado de cualquier otra placa de aprobación expedida con fines oficiales.
5. La placa de aprobación, conforme al modelo N.º 1 reproducido en el apéndice 1 del presente anexo, será una placa metálica de unas dimensiones mínimas de 20 cm por 10 cm. En la superficie de la placa deberán constar, estampadas, grabadas en relieve o de cualquier otro modo permanente y legible, por lo menos en francés o en inglés, las siguientes indicaciones:
 - a) la mención "Aprobado para el transporte bajo precinto aduanero";
 - b) el nombre del país en que se concedió la aprobación, con el nombre completo o mediante el signo distintivo utilizado en la circulación internacional por carretera para indicar el país de matrícula de los vehículos de motor,

el número del certificado de aprobación (cifras, letras, etc.), y el año en que se concedió la aprobación (por ejemplo, "NL/26/73", esto es, Países Bajos, certificado de aprobación N.º 26, expedido en 1973);

c) el número de orden asignado por el fabricante al contenedor (número de fabricación);

d) si el contenedor ha sido aprobado por modelo, los números o letras de identificación del modelo de contenedor.

6. Cuando un contenedor no reúna ya las condiciones técnicas exigidas para su aprobación, antes de poder ser empleado para el transporte de mercancías bajo precinto aduanero deberá ser repuesto en el estado que justificó su aprobación, para que satisfaga nuevamente esas condiciones técnicas.

7. Cuando se modifiquen las características esenciales de un contenedor, éste dejará de estar amparado por la aprobación y, antes de poder ser empleado para el transporte de mercancías bajo precinto aduanero, deberá ser aprobado de nuevo por la autoridad competente.

Disposiciones especiales relativas a la aprobación por modelo en la etapa de fabricación

8. Cuando los contenedores se fabriquen en serie según un modelo, el fabricante podrá solicitar la aprobación por modelo a la autoridad competente del país de fabricación.

9. El fabricante deberá indicar en su solicitud los números o las letras de identificación que asigna al modelo de contenedor cuya aprobación solicita.

10. La solicitud deberá ir acompañada de los planos y de las especificaciones detalladas de la construcción del modelo de contenedor cuya aprobación se solicita.

11. El fabricante se comprometerá por escrito:

a) a presentar a la autoridad competente los contenedores del modelo en cuestión que desee examinar;

b) a permitir que la autoridad competente examine otras unidades en cualquier momento del proceso de producción de la serie correspondiente al modelo de que se trate;

c) a informar a la autoridad competente de toda modificación en los planos o en las especificaciones, sea cual fuere su importancia, antes de llevarla a la práctica;

d) a indicar en los contenedores, en un lugar visible y además de las marcas requeridas en la placa de aprobación, los números o letras de identificación del modelo, así como el número de orden de cada contenedor en la serie del modelo de que se trate (número de fabricación);

e) a llevar una relación de los contenedores del modelo aprobado que se fabriquen.

12. En caso necesario, la autoridad competente indicará las modificaciones que hayan de introducirse en el modelo previsto para poder conceder la aprobación.

13. No se concederá aprobación alguna por modelo sin que la autoridad competente haya comprobado, mediante el examen de uno o varios de los contenedores fabricados con arreglo al modelo de que se trate, que los contenedores de ese modelo reúnen las condiciones técnicas prescritas en el anexo 4.

14. Cuando un modelo de contenedor quede aprobado, se expedirá al solicitante un certificado único de aprobación conforme al modelo N.º II que se reproduce en el apéndice 2 del presente anexo y válido para todos los contenedores que se fabriquen con arreglo a las especificaciones del modelo aprobado. Este certificado autorizará al fabricante a fijar sobre cada contenedor de la serie del modelo aprobado la placa de aprobación que se describe en el párrafo 5 del presente anexo.

Disposiciones especiales relativas a la aprobación en una etapa ulterior a la fabricación

15. Cuando no se haya solicitado la aprobación durante la etapa de fabricación, el propietario, el operador o el representante del uno o del otro podrá solicitar la aprobación de la autoridad competente a la que pueda presentar el contenedor o los contenedores cuya aprobación desee.

16. En toda solicitud de aprobación presentada conforme a lo previsto en el párrafo 15 del presente anexo deberá indicarse el número de orden (número de fabricación) inscrito por el fabricante en cada contenedor.

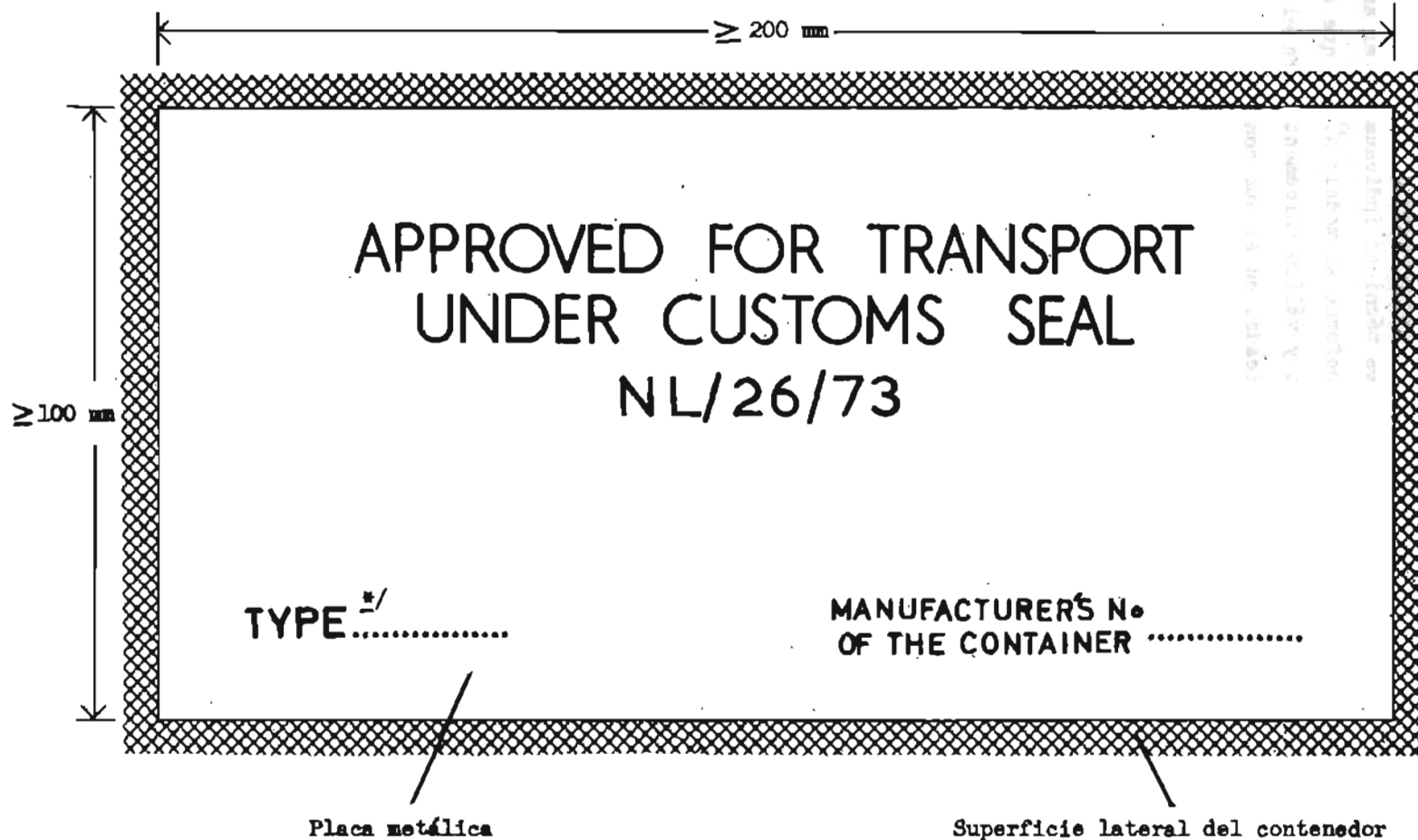
17. La autoridad competente procederá a la inspección de cuantos contenedores juzgue necesario y, después de haber comprobado que el contenedor o los contenedores se ajustan a las condiciones técnicas indicadas en el anexo 4, expedirá un certificado de aprobación conforme al modelo N.º III que se reproduce en el apéndice 3 del presente anexo y válido únicamente para el número de contenedores aprobados. Este certificado, en el que constará el número o los números de orden asignados por el fabricante al contenedor o de los contenedores a que se refiera, autorizará al solicitante a fijar sobre cada contenedor aprobado la placa de aprobación prevista en el párrafo 5 del presente anexo.

Apéndice 1 del anexo 5

MODELO Nº I

PLACA DE APROBACION

(Versión inglesa)



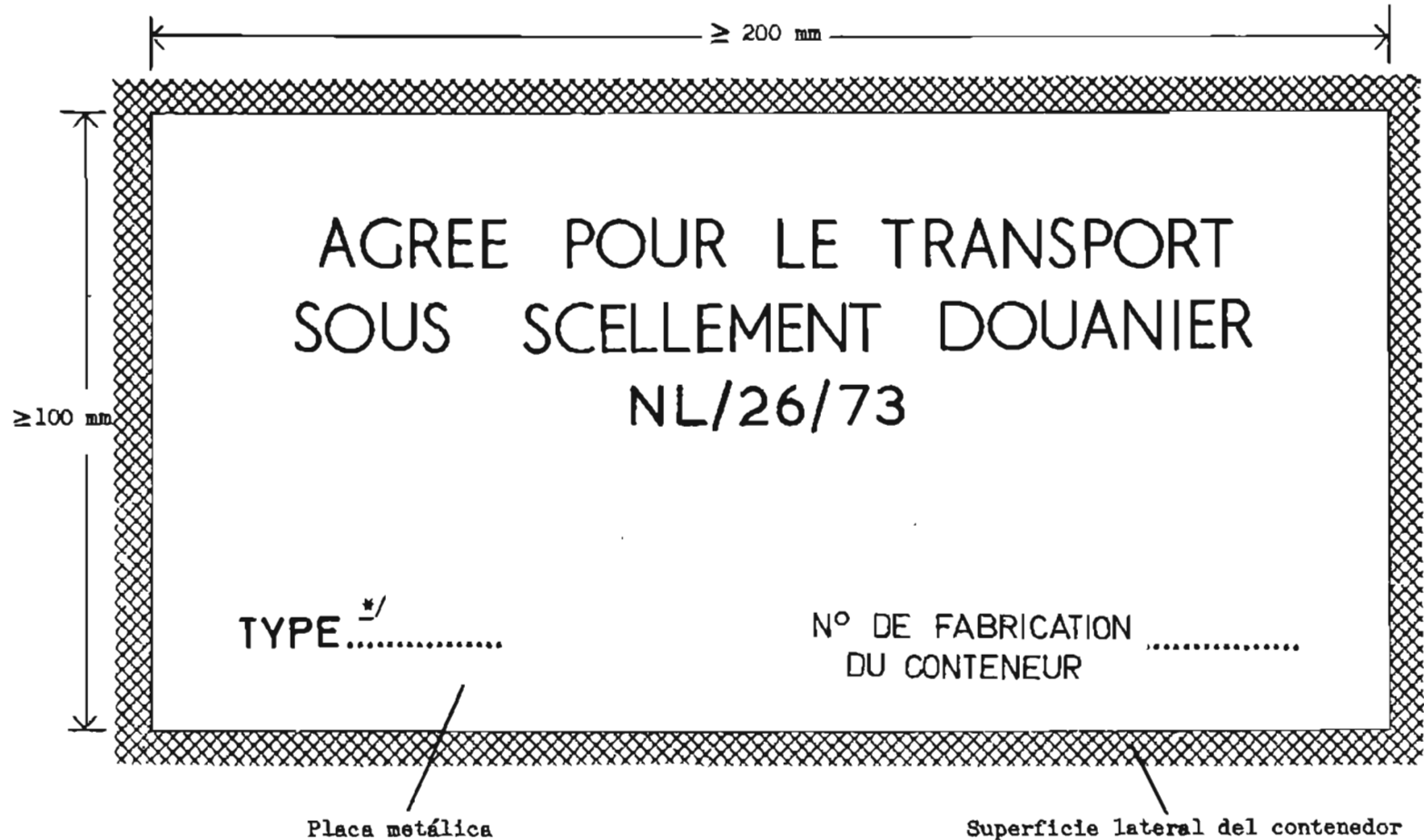
^{*/} Sólo en el caso de aprobación por modelo.

Apéndice 1 del anexo 5

MODELO Nº I

PLACA DE APROBACION

(Versión francesa)



^{*/} Sólo en el caso de aprobación por modelo.

Apéndice 2 del anexo 5

MODELO N.º II

CONVENIO ADUANERO SOBRE CONTENEDORES, 1972

Certificado de aprobación por modelo

1. Número del certificado*
 2. Se certifica que el modelo de contenedor que se describe a continuación ha sido aprobado y que los contenedores construidos con arreglo a este modelo pueden admitirse para el transporte de mercancías bajo precinto aduanero.
 3. Clase del contenedor
 4. Número o letras de identificación del modelo
 5. Número de identificación de los planos de construcción
 6. Número de identificación de las especificaciones de construcción
 7. Tara
 8. Dimensiones exteriores en centímetros
 9. Características esenciales de construcción (materiales empleados, clase de construcción, etc.)
 10. El presente certificado es válido para todos los contenedores construidos con arreglo a los planos y especificaciones arriba indicados.
 11. Expedido a
(nombre y dirección del fabricante)
quien está autorizado a fijar una placa de aprobación sobre cada contenedor del modelo aprobado que fabrique.
- En, el de 19..
(lugar) (fecha)
- Por
(firma y sello del servicio u organismo que expide el certificado)

(Véase la advertencia al dorso)

*/ Insértense las letras y cifras que han de figurar en la placa de aprobación (véase el apartado b) del párrafo 5 del anexo 5 del Convenio Aduanero sobre Contenedores, 1972).

ADVERTENCIA IMPORTANTE

(párrafos 6 y 7 del anexo 5 del Convenio Aduanero
sobre Contenedores, 1972)

6. Cuando un contenedor no reúna ya las condiciones técnicas exigidas para su aprobación, antes de poder ser empleado para el transporte de mercancías bajo precinto aduanero deberá ser repuesto en el estado que justificó su aprobación, para que satisfaga nuevamente esas condiciones técnicas.
7. Cuando se modifiquen las características esenciales de un contenedor, éste dejará de estar amparado por la aprobación y, antes de poder ser empleado para el transporte de mercancías bajo precinto aduanero, deberá ser aprobado de nuevo por la autoridad competente.

Apéndice 3 del anexo 5

MODELO Nº III

CONVENIO ADUANERO SOBRE CONTENEDORES, 1972

Certificado de aprobación concedida en una etapa
ulterior a la fabricación

1. Número del certificado*/
 2. Se certifica que el (los) contenedor(es) que se describe(n) a continuación ha(n) sido aprobado(s) para el transporte de mercancías bajo precinto aduanero.
 3. Clase del (de los) contenedor(es)
 4. Número(s) de orden asignado(s) al (a los) contenedor(es) por el fabricante
 5. Tara
 6. Dimensiones exteriores en centímetros
 7. Características esenciales de construcción (materiales empleados, clase de construcción, etc.)
 8. Expedido a
(nombre y dirección del solicitante)
quien está autorizado a fijar una placa de aprobación sobre el (los) contenedor(es) arriba indicado(s).
- En, el de 19..
(lugar) (fecha)
- Por
(firma y sello del servicio u organismo que expide el certificado)

(Véase la advertencia al dorso)

*/ Insértense las letras y cifras que han de figurar en la placa de aprobación (véase el apartado b) del párrafo 5 del anexo 5 del Convenio Aduanero sobre Contenedores, 1972).

ADVERTENCIA IMPORTANTE

(párrafos 6 y 7 del anexo 5 del Convenio Aduanero
sobre Contenedores, 1972)

6. Cuando un contenedor no reúna ya las condiciones técnicas exigidas para su aprobación, antes de poder ser empleado para el transporte de mercancías bajo precinto aduanero deberá ser repuesto en el estado que justificó su aprobación, para que satisfaga nuevamente esas condiciones técnicas.
7. Cuando se modifiquen las características esenciales de un contenedor, éste dejará de estar amparado por la aprobación y, antes de poder ser empleado para el transporte de mercancías bajo precinto aduanero, deberá ser aprobado de nuevo por la autoridad competente.

Anexo 6
NOTAS EXPLICATIVAS

INTRODUCCION

i) De conformidad con lo dispuesto en el artículo 13 del presente Convenio, las notas explicativas interpretan ciertas disposiciones del presente Convenio y de sus anexos.

ii) Las notas explicativas no modifican las disposiciones del presente Convenio ni de sus anexos, sino que precisan su contenido, significado y alcance.

iii) En particular, habida cuenta de los principios enunciados en las disposiciones del artículo 12 del presente Convenio y del anexo 4 del mismo referentes a la aprobación de contenedores para el transporte bajo precinto aduanero, las notas explicativas especifican, en los casos oportunos, las técnicas de construcción que han de aceptar las Partes Contratantes para ajustarse a esas disposiciones. Las notas explicativas también pueden especificar las técnicas de construcción -si las hubiere- que no se ajustan a esas disposiciones.

iv) Las notas explicativas proporcionan un medio para aplicar las disposiciones del presente Convenio y de sus anexos en consonancia con el desarrollo de la tecnología y con las necesidades económicas.

0. TEXTO PRINCIPAL DEL CONVENIO

0.1 Artículo 1

Apartado e) 1) - Contenedores parcialmente cerrados

0.1.e) 1)-1

La expresión "parcialmente cerrado", aplicada al equipo mencionado en el inciso i) del apartado e) del artículo 1, se refiere a instrumentos generalmente constituidos por un suelo y una superestructura que delimiten un espacio de carga equivalente al de un contenedor cerrado. La superestructura suele componerse de elementos metálicos que forman la armazón de un contenedor. Este tipo de contenedor puede llevar también una o varias paredes laterales o frontales. En algunos casos hay también un techo unido al suelo por montantes. Estos contenedores se utilizan en particular para el transporte de mercancías voluminosas (vehículos de motor, por ejemplo).

Apartado d) - Accesorios y equipos del contenedor

0.1.c)-1

La expresión "accesorios y equipos del contenedor" abarcará en particular los siguientes dispositivos, aunque sean amovibles:

- a) los equipos destinados a controlar, modificar o mantener la temperatura dentro del contenedor;
- b) los aparatos de pequeñas dimensiones, tales como registradores de temperatura o de choques, destinados a indicar o registrar las variaciones de las condiciones ambientales y los choques;
- c) los tabiques interiores, paletas, estantes, soportes, ganchos y otros dispositivos análogos empleados para estibar las mercancías.

4. ANEXO 4

4.2 Artículo 2

Párrafo 1 a) - Unión de los elementos constitutivos

4.2.1.a)-1

- a) Cuando se utilicen dispositivos de unión (roblones, tornillos, pernos y tuercas, etc.), un número suficiente de ellos deberán colocarse desde el exterior, traspasar los elementos unidos, pasar al interior y quedar fijados firmemente en éste (por ejemplo, remachados, soldados, encasquillados, empernados y remachados o soldados sobre las tuercas). Sin embargo, los roblones corrientes (es decir, aquellos cuya colocación requiere manipulación por ambos lados de los elementos unidos) podrán insertarse también desde el interior. No obstante lo que antecede, los suelos de los contenedores se podrán fijar por medio de tornillos autorroscantes, roblones autotaladrantes o roblones introducidos por medio de una carga explosiva, cuando se coloquen desde el interior y atraviesen en ángulo recto el suelo y los travesaños metálicos situados debajo de éste, a condición de que, salvo en el caso de los tornillos autorroscantes, los extremos de algunos de ellos estén a ras de la superficie exterior del travesaño o estén soldados a él.

- b) La autoridad competente determinará qué y cuántos dispositivos de unión deberán satisfacer las condiciones del apartado a) de esta nota; para ello se asegurará de que los elementos constitutivos así unidos no pueden desplazarse sin dejar huellas visibles. La elección y la colocación de otros dispositivos de unión no son objeto de ninguna restricción.
- c) Los dispositivos de unión que puedan retirarse y colocarse de nuevo desde un lado sin dejar huellas visibles, es decir, sin requerir manipulación por ambos lados de los elementos constitutivos que han de unirse, no se admitirán conforme al apartado a) de esta nota. Se trata por ejemplo, de roblones de expansión, roblones "ciegos" y similares.
- d) Los métodos de unión más arriba descritos se aplicarán a los contenedores especiales, por ejemplo a los contenedores isoterms, a los contenedores frigoríficos y a los contenedores cisternas, siempre y cuando no sean incompatibles con las condiciones técnicas que deben reunir esos contenedores según su uso. Cuando por razones técnicas no sea posible fijar los elementos en la forma descrita en el apartado a) de esta nota, los elementos constitutivos podrán unirse mediante los dispositivos citados en el apartado c) de la misma, a condición de que los dispositivos de unión utilizados en la cara interior de la pared no puedan forzarse desde el exterior.

Párrafo 1 b) - Puertas y otros sistemas de cierre

4.2.1.b)-1

- a) El dispositivo para la colocación del precinto aduanero deberá:
 - i) fijarse por soldadura o mediante dos dispositivos de unión, por lo menos, conforme al apartado a) de la nota explicativa 4.2.1.a)-1; o

- ii) idearse de manera que, una vez cerrado y precintado el contenedor, no pueda retirarse sin dejar huellas visibles; o
 - iii) tener orificios de 11 mm de diámetro como mínimo o ranuras de 11 mm de longitud por 3 mm de anchura como mínimo.
- b) Los pernos, bisagras, goznes y otros dispositivos de sujeción de las puertas deberán fijarse conforme a lo dispuesto en el apartado a) de esta nota. Además, los diversos elementos de esos dispositivos (por ejemplo, palas o pasadores de bisagras o goznes) deberán colocarse de tal manera que no puedan retirarse o desmontarse sin dejar huellas visibles cuando el contenedor quede cerrado y precintado. No obstante, cuando el dispositivo de sujeción no sea accesible desde el exterior, bastará que la puerta u otro sistema de cierre, una vez cerrado y precintado, no se pueda retirar del dispositivo sin dejar huellas visibles. Cuando la puerta o el dispositivo de cierre tenga más de dos bisagras, sólo será necesario fijar de conformidad con los requisitos del inciso i) del apartado a) las dos bisagras más próximas a las extremidades de la puerta.
- c) Los contenedores que comprendan un número importante de cierres tales como válvulas, grifos de cierre, tapas de registro, tapones de relleno, etc., deberán construirse de tal manera que se limite al mínimo el número de precintos aduaneros. A tal efecto, los cierres próximos unos a otros irán enlazados por un dispositivo común que sólo requiera un precinto aduanero o irán provistos de una tapa con el mismo fin.
- d) Los contenedores con techos corredizos deberán construirse de tal manera que se limite al mínimo el número de precintos aduaneros.

Párrafo 1 c) - Aberturas de ventilación

4.2.1.c)-1

- a) Su dimensión máxima no deberá, en principio, exceder de 400 mm.
- b) Las aberturas que permitan el acceso directo a las mercancías deberán obturarse mediante una tela metálica o una placa metálica perforada (dimensión máxima de los agujeros: 3 mm en ambos casos) y estarán protegidas por una celosía metálica soldada (dimensión máxima de los claros: 10 mm).
- c) Las aberturas que no permitan el acceso directo a las mercancías (por ejemplo, gracias a sistemas de conductos acodados o contrapuestas) deberán ir provistas de los mismos dispositivos, pero los agujeros o claros podrán tener una dimensión máxima de 10 mm y 20 mm respectivamente.
- d) Cuando las aberturas estén hechas en toldos, los dispositivos mencionados en el apartado b) de esta nota deberán exigirse en principio. No obstante, se admitirán los dispositivos de obturación constituidos por una placa metálica perforada colocada en el exterior y una tela de metal o de otra materia fijada en el interior.

Párrafo 1 c) - Aberturas de evacuación

4.2.1.c)-2

- a) Su dimensión máxima no deberá, en principio, exceder de 35 mm.
- b) Las aberturas que permitan el acceso directo a las mercancías deberán ir provistas de los dispositivos descritos en el apartado b) de la nota explicativa 4.2.1.c)-1 respecto de las aberturas de ventilación.
- c) Cuando las aberturas de evacuación no permitan el acceso directo a las mercancías, no se exigirán los dispositivos mencionados en el apartado b) de esta nota, siempre y cuando las aberturas estén provistas de un sistema seguro de contrapuestas fácilmente accesible desde el interior del contenedor.

4.4 Artículo 4

Párrafo 3 - Toldos formados por varias piezas

4.4.3-1

- a) Las distintas piezas de un toldo podrán estar hechas de diferentes materiales conforme a las disposiciones del párrafo 2 del artículo 4 del anexo 4.
- b) En la fabricación del toldo se admitirá toda disposición de las piezas que dé suficientes garantías de seguridad, siempre y cuando se efectúe la unión conforme a lo dispuesto en el artículo 4 del anexo 4.

Párrafo 6 a)

4.4.6.a)-1

En los croquis N^{os} 1, 2 y 3 adjuntos al presente anexo se reproducen ejemplos de un sistema de construcción para fijar los toldos de contenedores y de un sistema de fijación de los toldos en las cantoneras de los contenedores, que son aceptables desde el punto de vista de las aduanas.

Párrafo 8 - Amarres con alma de textil

4.4.8-1

A los efectos de este párrafo, se admitirán los cables con alma de textil recubierta de seis torones constituidos únicamente por alambre de acero y que recubran completamente el alma, a condición de que los cables (sin tener en cuenta el revestimiento de material plástico transparente si lo hubiere) tengan un diámetro mínimo de 3 mm.

Párrafo 10 c) - Correas de los toldos

4.4.10.c)-1

Para la confección de correas se considerarán adecuados los materiales siguientes:

- a) cuero;
- b) materiales textiles, incluidos los tejidos revestidos de plástico o cauchutados, a condición de que tales materiales, una vez cortados, no puedan soldarse ni reconstituirse sin dejar huellas visibles.

4.4.10.e)-2

El dispositivo que figura en el croquis N° 3 adjunto al presente anexo cumple los requisitos de la última parte del párrafo 10 del artículo 4 del anexo 4. También cumple los requisitos del párrafo 6 del artículo 4 del anexo 4.

5. ANEXO 5

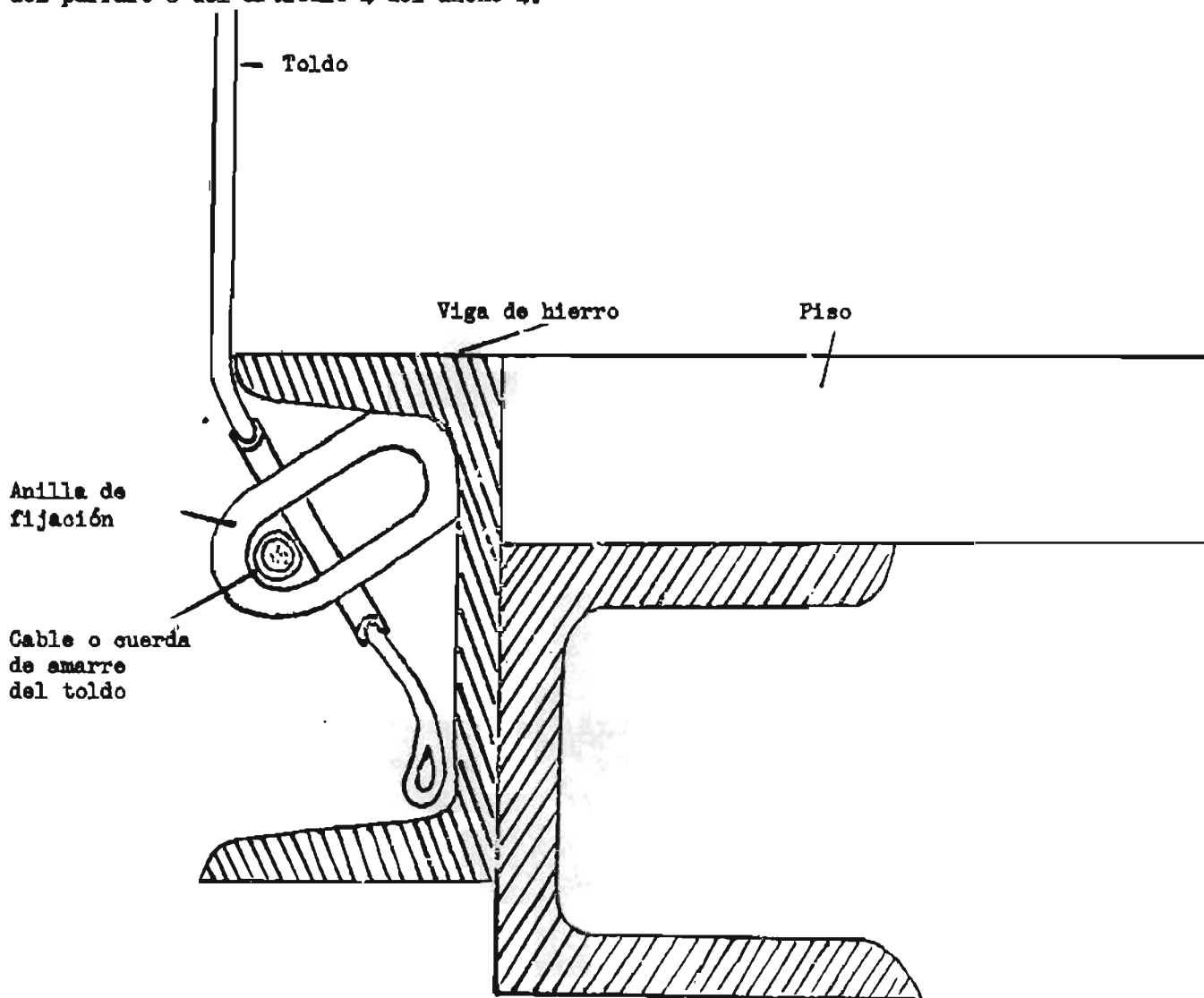
5.1 Párrafo 1 - Aprobación de un conjunto de contenedores con toldo

5.1-1 Si dos contenedores con toldo, aprobados para el transporte bajo precinto aduanero, han sido unidos de tal suerte que constituyen un solo contenedor cubierto por un solo toldo y reúnen las condiciones requeridas para el transporte bajo precinto aduanero, no se requerirá un certificado de aprobación separado ni una placa de aprobación distinta para el conjunto.

Anexo 6 - Croquis N° 1

DISPOSITIVO DE CONSTRUCCION PARA FIJAR LOS TOLDOS DE CONTENEDORES

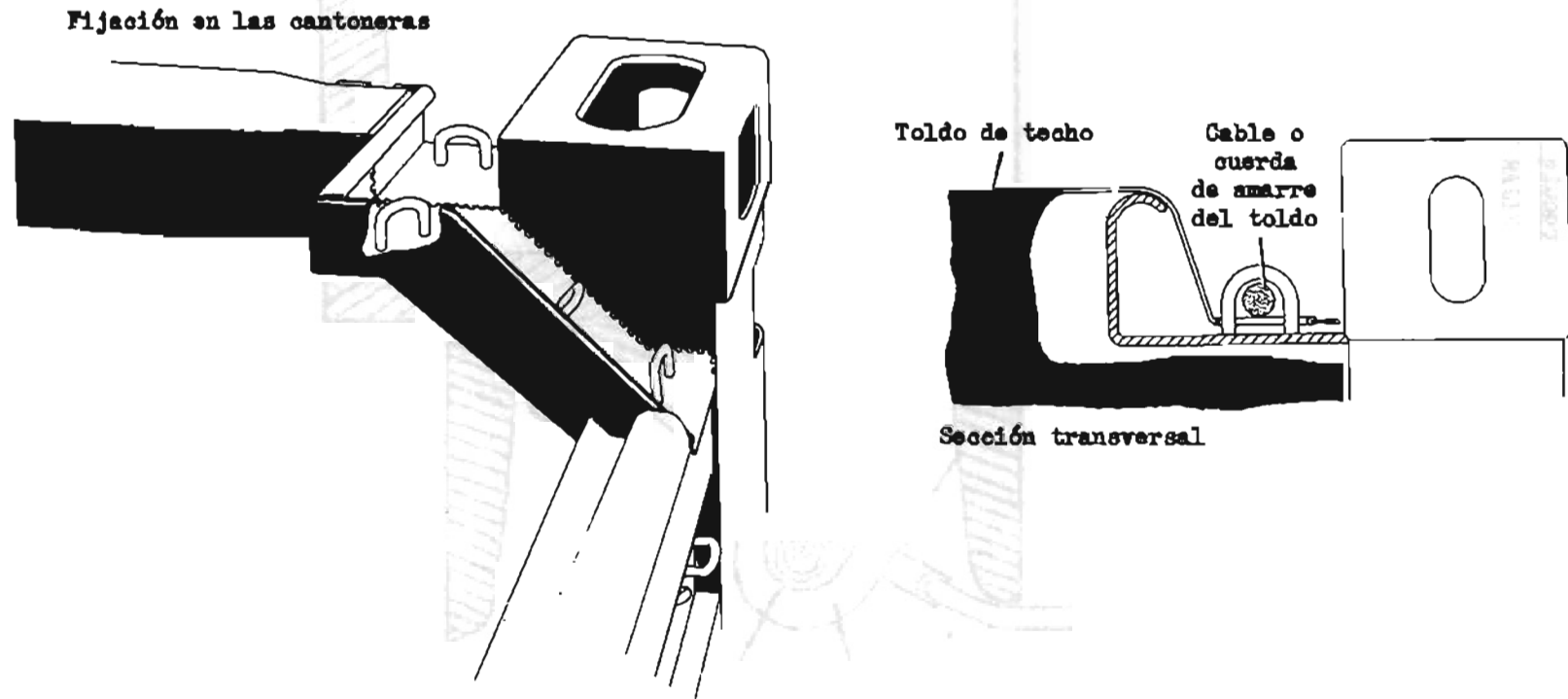
El dispositivo que se ilustra a continuación cumple los requisitos del apartado a) del párrafo 6 del artículo 4 del anexo 4.



Anexo 6 - Croquis N° 2

**DISPOSITIVO DE FIJACION DE LOS TOLDOS EN
LAS CANTONERAS DE LOS CONTENEDORES**

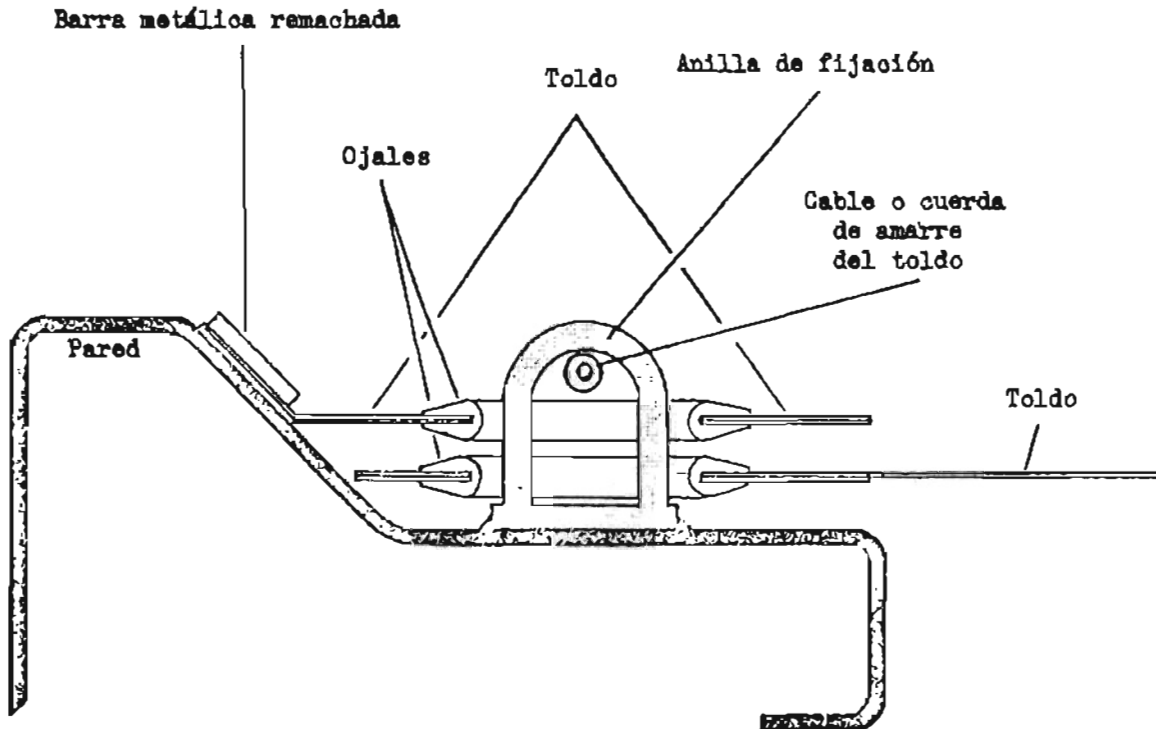
El dispositivo que se ilustra a continuación cumple los requisitos del apartado a) del párrafo 6 del artículo 4 del anexo 4.



Anexo 6 - Croquis N° 3

OTRO EJEMPLO DE FIJACION DE LOS TOLDOS DE CONTENEDORES

El dispositivo que se ilustra a continuación cumple los requisitos de la última parte del párrafo 10 del artículo 4 del anexo 4. También cumple los requisitos del párrafo 6 del artículo 4 del anexo 4.



Anexo 7

COMPOSICION Y REGLAMENTO DEL COMITE ADMINISTRATIVO

Artículo 1

1. Serán miembros del Comité Administrativo, las Partes Contratantes.
2. El Comité podrá decidir que las administraciones competentes de los Estados a que se refiere el artículo 18 del presente Convenio que no sean Partes Contratantes o los representantes de las organizaciones internacionales podrán, para las cuestiones que les interesen, asistir a las reuniones del Comité en calidad de observadores.

Artículo 2

El Consejo de Cooperación Aduanera proporcionará servicios de secretaría al Comité.

Artículo 3

En la primera reunión de cada año el Comité elegirá un presidente y un vicepresidente.

Artículo 4

Las administraciones competentes de las Partes Contratantes comunicarán al Consejo de Cooperación Aduanera las enmiendas propuestas al presente Convenio y las razones en que se funden las propuestas, así como cualquier solicitud de inclusión de temas en el programa de las reuniones del Comité. El Consejo de Cooperación Aduanera las señalará a la atención de las administraciones competentes de las Partes Contratantes y de los Estados a que se refiere el artículo 18 del presente Convenio que no sean Partes Contratantes.

Artículo 5

1. El Consejo de Cooperación Aduanera convocará al Comité a petición de las administraciones competentes de cinco o más Partes Contratantes. Comunicará el proyecto de programa a las administraciones competentes de las Partes Contratantes y de los Estados a que se refiere el artículo 18 del presente Convenio que no sean Partes Contratantes por lo menos seis semanas antes de reunirse el Comité.

2. Por decisión del Comité, tomada en virtud de las disposiciones del párrafo 2 del artículo 1 del presente reglamento, el Consejo de Cooperación Aduanera invitará a las administraciones competentes de los Estados a que se refiere el artículo 18 del presente Convenio que no sean Partes Contratantes y a las organizaciones internacionales interesadas a que envíen observadores a las reuniones del Comité.

Artículo 6

Las propuestas se someterán a votación. Cada Parte Contratante representada en la sesión tendrá un voto. El Comité aprobará por mayoría de los presentes y votantes las propuestas que no sean enmiendas al presente Convenio. Las enmiendas al presente Convenio y las decisiones a que se refieren el párrafo 5 del artículo 21 y el párrafo 6 del artículo 22 del presente Convenio, relativos a la entrada en vigor de las enmiendas, se aprobarán por mayoría de dos tercios de los presentes y votantes.

Artículo 7

El Comité aprobará un informe antes de la clausura de la reunión.

Artículo 8

Cuando el presente anexo carezca de disposiciones pertinentes, será aplicable el reglamento del Consejo de Cooperación Aduanera, salvo que el Comité decida otra cosa.

PROTOCOLO DE FIRMA

Al proceder a la firma del presente Convenio que lleva la fecha de este día, los infrascritos, debidamente autorizados por sus Gobiernos, hacen las declaraciones siguientes:

1. El principio de la admisión temporal de contenedores se opondrá a que el peso o valor del contenedor admitido temporalmente se añada al peso o valor de las mercancías que contiene para el cálculo de los derechos e impuestos de importación. Se admitirá la adición de un coeficiente de tara determinado legalmente al peso de las mercancías transportadas en contenedores, siempre y cuando aquélla se aplique por falta de embalaje o por la naturaleza de éste y no por la circunstancia de que las mercancías sean transportadas en contenedores.
2. Las disposiciones del presente Convenio no impedirán la aplicación de las disposiciones nacionales o de las convenciones internacionales de carácter no aduanero que reglamentan la utilización de contenedores.
3. La limitación del volumen interior mínimo a un metro cúbico prevista en el artículo 1 del presente Convenio no entraña la aplicación de normas más restrictivas a los contenedores de volumen menor, y las Partes Contratantes se esforzarán en aplicar a estos últimos un procedimiento de admisión temporal similar al que rige para los contenedores definidos en el presente Convenio.
4. Por lo que se refiere a los procedimientos de admisión temporal de contenedores previstos en los artículos 6, 7 y 8 del presente Convenio, las Partes Contratantes reconocen que la supresión de todo documento aduanero y de toda garantía les permitiría alcanzar uno de los objetivos principales del presente Convenio y harán cuanto esté a su alcance para lograrlo.

FOR AFGHANISTAN:
POUR L'AFGHANISTAN:
阿富汗:
За Афганистан:
POR EL AFGANISTÁN:

FOR ALBANIA:
POUR L'ALBANIE:
阿尔巴尼亚:
За Албанию:
POR ALBANIA:

FOR ALGERIA:
POUR L'ALGÉRIE:
阿尔及利亚:
За Алжир:
POR ARGELIA:

FOR ARGENTINA:
POUR L'ARGENTINE:
阿根廷:
За Аргентину:
POR LA ARGENTINA:

FOR ARGENTINA:
POUR L'ARGENTINE:
阿根廷:
За Аргентину:
POR LA ARGENTINA:

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POUR L'AUSTRALIE:
澳大利亚:
За Австралию:
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FOR AUSTRIA:
POUR L'AUTRICHE:
奥地利:
За Австрию:
POR AUSTRIA:

Dr Peter Jankowitsch

22 mai 1973

FOR AUSTRIA:
POUR L'AUTRICHE:
奥地利:
За Австрию:
POR AUSTRIA:

FOR BAHRAIN:
POUR BAHRÉÏN:
巴林:
За Бахрейн:
POR BABREIN:

FOR BANGLADESH:
POUR LE BANGLADESH:
孟加拉国:
За Бангладеш:
POR BANGLADESH:

FOR BARBADOS:
POUR LA BARBADE:
巴巴多斯:
За Барбадос:
POR BARBADOS:

FOR BELGIUM:
POUR LA BELGIQUE:
比利时:
За Бельгию:
POR BÉLGICA:

FOR BHUTAN:
POUR LE BHOUTAN:
不丹:
За Бутан:
POR BHUTÁN:

FOR BOLIVIA:
POUR LA BOLIVIE:
玻利维亚:
За Боливию:
POR BOLIVIA:

FOR BOTSWANA:
POUR LE BOTSWANA:
博茨瓦纳:
За Ботсвана:
POR BOTSWANA:

FOR BRAZIL:
POUR LE BRÉSIL:
巴西:
За Бразилию:
POR EL BRASIL:

FOR BULGARIA:
POUR LA BULGARIE:
保加利亚:
За България:
POR BULGARIA:

Emil Zakhariev *

* Transliteration - Translittération

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POUR LA BIRMANIE:
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За Бирму:
FOR BIRMANIA:

FOR BURUNDI:
POUR LE BURUNDI:
布隆迪:
За Бурунди:
FOR BURUNDI:

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:
白俄罗斯苏维埃社会主义共和国:
За Белорусскую Советскую Социалистическую Республику:
FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE BIELORRUSIA:

V. Smirnov

22 October 1973

FOR CAMEROON:
POUR LE CAMEROUN:
喀麦隆:
За Камерун:
POR EL CAMERÚN:

FOR CANADA:
POUR LE CANADA:
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Subject to }
Sous réserve de } ratification

John L. MacAngus

FOR THE CENTRAL AFRICAN REPUBLIC:
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中非共和国:
За Центральноафриканскую Республику:
POR LA REPÚBLICA CENTROAFRICANA:

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POUR LE TCHAD:
乍得:
За Чад:
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FOR CHAD:
乍得:
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За Чили:
POR CHILE:

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中国:
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POUR LA COLOMBIE:
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FOR THE CONGO:
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За Конго:
POR EL CONGO:

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POUR LE COSTA RICA:
哥斯达黎加:
За Коста-Рику:
POR COSTA RICA:

FOR CUBA:
POUR CUBA:
古巴:
За Кубу:
FOR CUBA:

FOR CUBA:
POUR CUBA:
古巴:
За Кубу:
FOR CUBA:

FOR CYPRUS:
POUR CHYPRE:
塞浦路斯:
За Кипр:
FOR CHYPRE:

FOR CHYPRE:
POUR CHYPRE:
塞浦路斯:
За Кипр:
FOR CHYPRE:

FOR CZECHOSLOVAKIA:
POUR LA TCHÉCOSLOVAQUIE:
捷克斯洛伐克:
За Чехословакию:
FOR CZECHOSLOVAKIA:

Dr. Ladislav Šmíd *

27 Dec. 1973

FOR CZECHOSLOVAKIA:
POUR LA TCHÉCOSLOVAQUIE:
捷克斯洛伐克:
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民主也门:
За Демократический Йемен:
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赤道几内亚:
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POR FINLANDIA:

W. Breitenstein

26 December 1973

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SECRET

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法国:
За Францию:
POR FRANCIA:

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POUR LE GABON:
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За Габон:
POR EL GABÓN:

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D. Velissaropoulos

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加地:
GAMBIA:
POR GAMBIA:

FOR GUATEMALA:
POUR LE GUATEMALA:
危地马拉:
За Гватемалу:
POR GUATEMALA:

FOR GUINEA:
POUR LA GUINÉE:
几内亚:
За Гвинею:
POR GUINEA:

FOR GUYANA:
POUR LA GUYANE:
圭亚那:
За Гвиану:
POR GUYANA:

FOR HAÏTI:
POUR HAÏTI:
海地:
За Гаити:
POR HAÏTÍ:

FOR THE HOLY SEE:
POUR LE SAINT-SIÈGE:
教廷:
За Святейший престол:
POR LA SANTA SEDE:

FOR HONDURAS:
POUR LE HONDURAS:
洪都拉斯:
За Гондурас:
POR HONDURAS:

FOR GERMANY
POUR LA SUÈDE
スウェーデン
За Швеция
POR SUÈCIA

FOR GERMANY
POUR LA SUÈDE
スウェーデン
За Швеция
POR SUÈCIA

FOR HUNGARY:
POUR LA HONGRIE:
匈牙利:
За Венгрію:
POR HUNGRIA:

Kuzsel Dr

10. 1. 973

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За Исландію:
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印度:
За Индію:
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印度尼西亚
За Индонезию
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POUR L'IRAN:
伊朗:
За Иран:
FOR EL IRÁN:

FOR IRAQ:
POUR L'IRAK:
伊拉克:
За Ирак:
FOR EL IRAK:

FOR IRAQ
POUR L'IRAK
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За Ирак
FOR EL IRAK

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POUR L'IRLANDE:
爱尔兰:
За Ирландію:
FOR IRLANDA:

FOR ISRAEL:
POUR ISRAËL:
以色列:
За Израїль:
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FOR ITALY:
POUR L'ITALIE:
意大利:
За Италію:
FOR ITALIA:

FOR THE IVORY COAST:
POUR LA CÔTE-D'IVOIRE:
象牙海岸:
За Берег Слоновой Кости:
POR LA COSTA DE MARFIL:

FOR IRELAND:
POUR L'IRLANDE:
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За Ирландию:
FOR IRELAND:

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POUR LA JAMAÏQUE:
牙买加:
За Ямайку:
POR JAMAICA:

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За Японию:
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FOR JORDANIA:

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POUR LE KENYA:
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За Кению:
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За Кхмерскую Республику:
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За Кувейт:
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FOR KUWAIT
POUR LE KOWEÏT
科威特
За Кувейт
FOR KUWAIT

FOR LAOS:
POUR LE LAOS:
老挝:
За Лаос:
FOR LAOS:

FOR LEBANON:
POUR LE LIBAN:
黎巴嫩:
За Ливан:
FOR EL LÍBANO:

FOR LEBANON
POUR LE LIBAN
黎巴嫩
За Ливан
FOR EL LÍBANO

FOR LESOTHO:
POUR LE LESOTHO:
莱索托:
За Лесото:
POR LESOTHO:

FOR LIBERIA:
POUR LE LIBÉRIA:
利比里亚:
За Либерию:
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FOR THE LIBYAN ARAB REPUBLIC:
POUR LA RÉPUBLIQUE ARABE LIBYENNE:
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За Ливийскую Арабскую Республику:
POR LA REPÚBLICA ARABE LIBIA:

FOR LIECHTENSTEIN:
POUR LE LIECHTENSTEIN:
列支敦士登:
За Лихтенштейн:
POR LIECHTENSTEIN:

FOR LUXEMBOURG:
POUR LE LUXEMBOURG:
卢森堡:
За Люксембург:
POR LUXEMBURGO:

FOR MADAGASCAR:
POUR MADAGASCAR:
马达加斯加:
За Мадагаскар:
POR MADAGASCAR:

FOR MALAWI:
POUR LE MALAWI:
马拉维:
За Малави:
POR MALAWI:

FOR MALAYSIA:
POUR LA MALAISIE:
马来西亚:
За Малайскую Федерацию:
POR MALASIA:

FOR THE MALDIVES:
POUR LES MALDIVES:
马尔代夫:
За Мальдивы:
POR LAS MALDIVAS:

FOR MALI:
POUR LE MALI:
马里:
За МАЛИ:
FOR MALÍ:

FOR MALI
POUR LE MALI
马里
За МАЛИ
FOR MALÍ

FOR MALTA:
POUR MALTE:
马耳他:
За МАЛЬТУ:
FOR MALTA:

FOR MALTA
POUR MALTE
马耳他
За МАЛЬТУ
FOR MALTA

FOR MAURITANIA:
POUR LA MAURITANIE:
毛里塔尼亚:
За МАВРИТАНИЮ:
FOR MAURITANIA:

FOR MAURITIUS:

POUR MAURICE:

毛里求斯:

За Маврикий:

FOR MAURICIO:

FOR MEXICO:

POUR LE MEXIQUE:

墨西哥:

За Мексику:

FOR MÉXICO:

FOR MONACO:

POUR MONACO:

摩纳哥:

За Монако:

FOR MÓNACO:

FOR MONGOLIA:
POUR LA MONGOLIE:
蒙古:
За Монголию:
FOR MONGOLIA:

FOR MOROCCO:
POUR LE MAROC:
摩洛哥:
За Марокко:
FOR MARRUECOS:

FOR NAURU:
POUR NAURU:
瑙鲁:
За Науру:
FOR NAURU:

FOR NEPAL:
POUR LE NÉPAL:
尼泊尔:
За Непал:
POR NEPAL:

FOR THE NETHERLANDS:
POUR LES PAYS-BAS:
荷兰:
За Нидерланды:
POR LOS PAÍSES BAJOS:

FOR NEW ZEALAND:
POUR LA NOUVELLE-ZÉLANDE:
新西兰:
За Новую Зеландию:
POR NUEVA ZELANDIA:

FOR NICARAGUA:
POUR LE NICARAGUA:
尼加拉瓜:
За Никарагуа:
FOR NICARAGUA:

FOR NICARAGUA:
POUR LE NICARAGUA:
尼加拉瓜:
За Никарагуа:
FOR NICARAGUA:

FOR THE NIGER:
POUR LE NIGER:
尼日尔:
За Нигер:
FOR EL NIGER:

FOR NIGERIA:
POUR LA NIGÉRIA:
尼日利亚:
За Нигерию:
FOR NIGERIA:

FOR NORWAY:
POUR LA NORVÈGE:
挪威:
За Норвегию:
POR NORUEGA:

FOR OMAN:
POUR L'OMAN:
阿曼:
За Оман:
POR OMÁN:

FOR PAKISTAN:
POUR LE PAKISTAN:
巴基斯坦:
За Пакистан:
POR EL PAKISTÁN:

FOR PANAMA:
POUR LE PANAMA:
巴拿马:
За Панаму:
POR PANAMÁ:

FOR PARAGUAY:
POUR LE PARAGUAY:
巴拉圭:
За Парагвай:
POR EL PARAGUAY:

FOR PERU:
POUR LE PÉROU:
秘鲁:
За Перу:
POR EL PERÚ:

FOR PANAMA:
POUR LE PANAMA:
巴拿马:
За Панаму:
POR PANAMÁ:

FOR THE PHILIPPINES:
POUR LES PHILIPPINES:
菲 律 宾:
За Филиппины:
POR FILIPINAS:

FOR POLAND:
POUR LA POLOGNE:
波 兰:
За Польшу:
POR POLONIA:

E. Wiśniewski

FOR PORTUGAL:
POUR LE PORTUGAL:
葡 萄 牙:
За Португалию:
POR PORTUGAL:

FOR QATAR:
POUR LE QATAR:
卡塔尔:
За Катар:
FOR QATAR:

FOR THE PHILIPPINES
POUR LES PHILIPPINES
菲律賓
IN PHILIPPINES
FOR PHILIPPINES

FOR THE REPUBLIC OF KOREA:
POUR LA RÉPUBLIQUE DE CORÉE:
大韩民国:
За Корейскую Республику:
POR LA REPÚBLICA DE COREA:

Tong Jin Park *

FOR PORTUGAL
POUR LA PORTUGALE
波多黎各
IN PORTUGAL
FOR PORTUGAL

FOR THE REPUBLIC OF VIET-NAM:
POUR LA RÉPUBLIQUE DU VIET-NAM:
越南共和国:
За Республику Вьетнам:
POR LA REPÚBLICA DE VIET-NAM:

FOR PORTUGAL
POUR LA PORTUGALE
波多黎各
IN PORTUGAL
FOR PORTUGAL

* Transliteration - Translittération

FOR ROMANIA:
POUR LA ROUMANIE:
罗马尼亚:
За Румынию:
FOR RUMANIA:

Ion Datcu *

11 déc. 1973

FOR RWANDA:
POUR LE RWANDA:
卢旺达:
За Руанду:
FOR RWANDA:

FOR SAN MARINO:
POUR SAINT-MARIN:
圣马力诺:
За Сан-Марино:
FOR SAN MARINO:

* With a declaration, the text of which is reproduced immediately after the signatures.
Avec une déclaration, dont le texte est reproduit à la suite des signatures.

FOR SAUDI ARABIA:
POUR L'ARABIE SAOUDITE:
沙特阿拉伯:
За Саудовскую Аравию:
POR ARABIA SAUDITA:

FOR SENEGAL:
POUR LE SÉNÉGAL:
塞内加尔:
За Сенегал:
POR EL SENEGAL:

FOR SIERRA LEONE:
POUR LE SIERRA LEONE:
塞拉勒窝内:
За Сьерра-Леоне:
POR SIERRA LEONA:

FOR SIERRA LEONE
POUR LE SIERRA LEONE
塞拉勒窝内
За Сьерра-Леоне
POR SIERRA LEONA

FOR SINGAPORE:
POUR SINGAPOUR:
新加坡:
За Сингапур:
POR SINGAPUR:

FOR SOMALIA:
POUR LA SOMALIE:
索马里:
За Сомали:
POR SOMALIA:

FOR SOUTH AFRICA:
POUR L'AFRIQUE DU SUD:
南非:
За Южную Африку:
POR SUDÁFRICA:

FOR SPAIN:
POUR L'ESPAGNE:
西班牙:
За Испанию:
POR ESPAÑA:

FOR SRI LANKA:
POUR SRI LANKA:
斯里兰卡:
За Шри Ланка:
POR SRI LANKA:

FOR THE SUDAN:
POUR LE SOUDAN:
苏丹:
За Судан:
POR EL SUDÁN:

FOR SWAZILAND:
POUR LE. SOUAZILAND:
斯威士兰:
За Свазиленд:
POR SWAZILANDIA:

FOR SWEDEN:
POUR LA SUÈDE:
瑞典:
За Швецию:
POR SUECIA:

FOR SWITZERLAND:
POUR LA SUISSE:
瑞士:
За Швейцарию:
POR SUIZA:

Félix-Clément Vaney

FOR THE SYRIAN ARAB REPUBLIC:
POUR LA RÉPUBLIQUE ARABE SYRIENNE:
阿拉伯叙利亚共和国:
За Сирийскую Арабскую Республику:
FOR LA REPÚBLICA ARABE SIRIA:

FOR SWAZILAND
FOR THE POLAND
FOR SWAZILAND
FOR SWAZILAND
FOR SWAZILAND

FOR THAILAND:
POUR LA THAÏLANDE:
泰国:
За Таиланд:
FOR TAILANDIA:

FOR SWAZILAND
FOR LA THAÏLANDE
FOR THAILAND
FOR THAILAND
FOR THAILAND

FOR TOGO:
POUR LE TOGO:
多哥:
За Того:
FOR EL TOGO:

FOR SWAZILAND
FOR LA THAÏLANDE
FOR THAILAND
FOR THAILAND
FOR THAILAND

FOR TONGA:
POUR LES TONGA:
汤加:
За Тонга:
POR TONGA:

FOR TRINIDAD AND TOBAGO:
POUR LA TRINITÉ-ET-TOBAGO:
特立尼达和多巴哥:
За Тринидад и Тобаго:
POR TRINIDAD Y TABAGO:

FOR TUNISIA:
POUR LA TUNISIE:
突尼斯:
За Тунис:
POR TÚNEZ:

FOR TURKEY:
POUR LA TURQUIE:
土耳其:
За Турцию:
POR TURQUÍA:

(Avec des réserves sur les 3ème et
4ème paragraphes de l'article 19.) *

A. Coşkun Kırca

FOR UGANDA:
POUR L'UGANDA:
乌干达:
За Уганду:
POR UGANDA:

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE:
乌克兰苏维埃社会主义共和国:
За Украинскую Советскую Социалистическую Республику:
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE UCRAINA:

V. Martynenk **

22 Oct. 1973

* With reservations to paragraphs 3 and 4 of article 19.

** With a declaration, the text of which is reproduced immediately after the signatures.
Avec une déclaration, dont le texte est reproduit à la suite des signatures.

FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:
POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:
苏维埃社会主义共和国联盟:
За Союз Советских Социалистических Республик:
POR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

Ya. Malik *

18 October 1973 **

FOR THE UNITED ARAB EMIRATES:
POUR LES ÉMIRATS ARABES UNIS:
阿拉伯联合酋长国:
За Объединенные Арабские Эмираты
POR LOS EMIRATOS ARABES UNIDOS:

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:
POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:
大不列颠及北爱尔兰联合王国:
За Соединенное Королевство Великобритании и Северной Ирландии:
POR EL REINO UNIDO DE GRAN BRETAÑA E IRLANDA DEL NORTE:

* Transliteration - Translitération

With a declaration, the text of which is reproduced immediately after the signatures.

Avec une déclaration, dont le texte est reproduit à la suite des signatures.

** Translation - Traduction

FOR THE UNITED REPUBLIC OF TANZANIA:
POUR LA RÉPUBLIQUE-UNIE DE TANZANIE:
坦桑尼亚联合共和国:
За Объединенную Республику Танзания:
POR LA REPÚBLICA UNIDA DE TANZANIA:

FOR THE UNITED STATES OF AMERICA:
POUR LES ÉTATS-UNIS D'AMÉRIQUE:
美利坚合众国:
За Соединенные Штаты Америки:
POR LOS ESTADOS UNIDOS DE AMÉRICA:

Subject to ratification *

Aaron M. Reese

John B. O'Loughlin

FOR THE UPPER VOLTA:
POUR LA HAUTE-VOLTA:
上沃尔特:
За Верхнюю Вольту:
POR EL ALTO VOLTA:

* Sous réserve de ratification.

FOR URUGUAY:
POUR L'URUGUAY:
乌拉圭:
За Уругвай:
POR EL URUGUAY:

FOR VENEZUELA:
POUR LE VENEZUELA:
委内瑞拉:
За Венесуэлу:
POR VENEZUELA:

FOR WESTERN SAMOA:
POUR LE SAMOA-OCCIDENTAL:
西萨摩亚:
За Западное Самоа:
POR SAMOA OCCIDENTAL:

FOR YEMEN:
POUR LE YÉMEN:
也门:
За Йемен:
POR EL YEMEN:

FOR YUGOSLAVIA:
POUR LA YOUGOSLAVIE:
南斯拉夫:
За Югославию:
POR YUGOSLAVIA:

FOR ZAIRE:
POUR LE ZAÏRE:
扎伊尔:
За Заир:
POR EL ZAIRE:

FOR ZAMBIA:

POUR LA ZAMBIE:

赞比亚:

За Замбией:

FOR ZAMBIA:

Statement by the Government
of the
Byelorussian Soviet Socialist Republic

Déclaration par le Gouvernement
de la
République Socialiste Soviétique
de Biélorussie

Russian text - Texte russe

Правительство Белорусской Советской Социалистической Республики считает, что положения статьи 18 Таможенной конвенции, касающейся контейнеров, 1972 года, ограничивающие участие в ней некоторых государств, противоречат общепризнанному принципу суверенного равенства государств.

Что касается положений статьи 25 относительно арбитражного порядка разрешения споров о толковании и применении конвенции, то Правительство БССР заявляет, что принятие данного положения не должно толковаться как изменяющее точку зрения Правительства БССР о том, что передача спора на рассмотрение арбитража может иметь место лишь с согласия всех спорящих Сторон в каждом отдельном случае.

Translation

Traduction

The Government of the Byelorussian Soviet Socialist Republic considers that the provisions of article 18 of the Customs Convention on Containers, 1972, which bar certain States from participation in it, are contrary to the universally recognized principle of the sovereign equality of States.

As to the provisions of article 25 regarding the settlement by arbitration of disputes concerning the interpretation and application of the Convention, the Government of the Byelorussian SSR declares that the adoption of this provision should not be interpreted as changing the view of the Government of the Byelorussian SSR that a dispute may be referred to an arbitration tribunal for consideration only with the consent of all parties to the dispute in each individual case.

Le Gouvernement de la République socialiste soviétique de Biélorussie estime que les dispositions de l'article 18 de la Convention douanière de 1972 relative aux conteneurs, qui empêchent certains pays d'adhérer à ladite Convention, sont contraires au principe universellement reconnu de l'égalité souveraine des Etats.

En ce qui concerne les dispositions de l'article 25 touchant le règlement arbitral des conflits survenus à propos de l'interprétation et de l'application de la Convention, le Gouvernement de la RSS de Biélorussie déclare que son acceptation desdites dispositions ne doit pas être interprétée comme modifiant sa position à cet égard, à savoir que, dans chaque cas particulier, un conflit ne peut être porté devant un tribunal d'arbitrage qu'avec l'accord de toutes les parties intéressées.

Declaration by the Government
of Czechoslovakia

"The Government of the Czechoslovak Socialist Republic considers that the provisions of Article 18 of the Customs Convention on Containers, 1972 done at Geneva 1972, which bar certain States from participation in it, are contrary to the universally recognized principle of the sovereign equality of States."

Déclaration du Gouvernement
de la Tchécoslovaquie

Traduction - Translation

Le Gouvernement de la République socialiste tchécoslovaque considère que les dispositions de l'article 18 de la Convention douanière relative aux conteneurs, 1972, conclue à Genève en 1972, aux termes desquelles certains Etats sont exclus de la participation à ladite Convention, sont contraires au principe universellement reconnu de l'égalité souveraine des Etats.

Declaration by the Government
of Romania

Translation - Traduction

The Government of the Socialist Republic of Romania considers that the provisions of article 18 of the Customs Convention on Containers, 1972, concluded at Geneva on 2 December 1972, are not in accordance with the principle that multi-lateral treaties, the aims and objectives of which concern the world community as a whole, should be open to participation by all States.

Déclaration du Gouvernement
de la Roumanie

"Le Gouvernement de la République Socialiste de Roumanie considère que les dispositions de l'article 18 de la Convention douanière relative aux conteneurs, conclue à Genève le 2 décembre 1972, ne sont pas en concordance avec le principe selon lequel les traités internationaux multilatéraux dont l'objet et le but intéressent la communauté internationale dans son ensemble doivent être ouverts à la participation universelle."

Russian text - Texte russe

Правительство Украинской Советской Социалистической Республики считает, что положения статьи 18 Таможенной конвенции, касающейся контейнеров, 1972 года, ограничивающие участие в ней некоторых государств, противоречат общепризнанному принципу суверенного равенства государств.

Что касается положений статьи 25 относительно арбитражного порядка разрешения споров о толковании и применении конвенции, то Правительство УССР заявляет, что принятие данного положения не должно толковаться как изменяющее точку зрения Правительства УССР о том, что передача спора на рассмотрение арбитража может иметь место лишь с согласия всех спорящих сторон в каждом отдельном случае.

Translation

The Government of the Ukrainian Soviet Socialist Republic considers that the provisions of article 18 of the Customs Convention on Containers, 1972, which bar certain States from participation in it, are contrary to the universally recognized principle of the sovereign equality of States.

As to the provisions of article 25 regarding the settlement by arbitration of disputes concerning the interpretation and application of the Convention, the Government of the Ukrainian SSR declares that the adoption of this provision should not be interpreted as changing the view of the Government of the Ukrainian SSR that a dispute may be referred to an arbitration tribunal for consideration only with the consent of all parties to the dispute in each individual case.

Traduction

Le Gouvernement de la République socialiste soviétique d'Ukraine estime que les dispositions de l'article 18 de la Convention douanière de 1972 relative aux conteneurs, qui empêchent certains pays d'adhérer à ladite Convention, sont contraires au principe universellement reconnu de l'égalité souveraine des Etats.

En ce qui concerne les dispositions de l'article 25 touchant le règlement arbitral des conflits survenus à propos de l'interprétation et de l'application de la Convention, le Gouvernement de la RSS d'Ukraine déclare que son acceptation desdites dispositions ne doit pas être interprétée comme modifiant sa position à cet égard, à savoir que, dans chaque cas particulier, un conflit ne peut être porté devant un tribunal d'arbitrage qu'avec l'accord de toutes les parties intéressées.

Statement by the Government of the
Union of Soviet Socialist Republics

Déclaration par le Gouvernement
de l'Union des
Républiques socialistes soviétiques

Russian text - Texte russe

Правительство Союза Советских Социалистических Республик считает, что положения статьи 18 Таможенной конвенции, касающейся контейнеров, 1972 г., ограничивающие участие в ней некоторых государств, противоречат общепризнанному принципу суверенного равенства государств.

Что касается положений статьи 25 относительно арбитражного порядка разрешения споров о толковании и применении конвенции, то Правительство СССР заявляет, что принятие данного положения не должно толковаться как изменяющее точку зрения Правительства СССР о том, что передача спора на рассмотрение арбитража может иметь место лишь с согласия всех спорящих сторон в каждом отдельном случае.

Translation

Traduction

The Government of the Union of Soviet Socialist Republics considers that the provisions of article 18 of the Customs Convention on Containers, 1972, which bar certain States from participation in it, are contrary to the universally recognized principle of the sovereign equality of States.

As to the provisions of article 25 regarding the settlement by arbitration of disputes concerning the interpretation and application of the Convention, the Government of the USSR declares that the adoption of this provision should not be interpreted as changing the view of the Government of the USSR that a dispute may be referred to an arbitration tribunal for consideration only with the consent of all parties to the dispute in each individual case.

Le Gouvernement de l'Union des Républiques socialistes soviétiques estime que les dispositions de l'article 18 de la Convention douanière de 1972 relative aux conteneurs, qui empêchent certains pays d'adhérer à ladite Convention, sont contraires au principe universellement reconnu de l'égalité souveraine des Etats.

En ce qui concerne les dispositions de l'article 25 touchant le règlement arbitral des conflits survenus à propos de l'interprétation et de l'application de la Convention, le Gouvernement de l'URSS déclare que son acceptation desdites dispositions ne doit pas être interprétée comme modifiant sa position à cet égard, à savoir que, dans chaque cas particulier, un conflit ne peut être porté devant un tribunal d'arbitrage qu'avec l'accord de toutes les parties intéressées.

I hereby certify that the foregoing text is a true copy of the Customs Convention on Containers, 1972, done at Geneva on 2 December 1972, the original of which is deposited with the Secretary-General of the United Nations;

*For the Secretary-General:
The Legal Counsel*

Je certifie que le texte qui précède est une copie conforme de la Convention douanière relative aux conteneurs, 1972, faite à Genève le 2 décembre 1972, dont l'original se trouve déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

*Pour le Secrétaire général:
Le Conseiller juridique*



United Nations, New York,
9 April 1974

Organisation des Nations Unies, New York,
9 avril 1974

Certified true copy XI.A.15
Copie certifiée conforme XI.A.15
October 2004